

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN BENCH AT KOLKATA
ORIGINAL APPLICATION No. 19 OF 2019**

IN THE MATTER OF: -

Kalinga Nagar Paribesh Surakshya Samiti

...Applicant(s)

VERSUS

**Member Secretary, Odisha State Pollution Control Board,
& Ors.**

...Respondent(s)

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VERSUS

Member Secretary, Odisha State Pollution Control Board,

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M. M. HAQUE ...Respondent(s)

NOTARY, BHUBANESWAR

Regd. No. - ON-12/2008

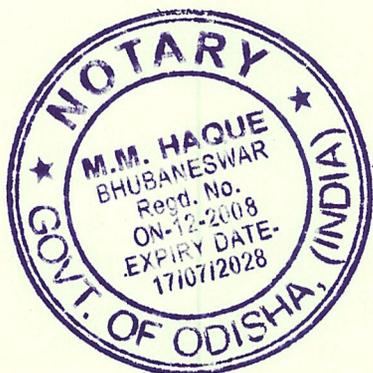
18 APR 2024

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 i.e., THE SECRETARY,
MINISTRY OF ENVIRONMENT, FOREST, AND CLIMATE CHANGE**

I, Sri Sandeep Nandi S/o Shri R.N Nandi, aged about 47 years, presently working as Scientist 'B' in the Regional Office, Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC"), Government of India, Bhubaneswar, do hereby, in my official capacity, solemnly affirm and state on oath as under-

1. That, I am acquainted with the facts and circumstances of the instant case and duly competent to swear the present affidavit on behalf of the Ministry of Environment, Forest & Climate Change on the basis of the official records maintained therein.
2. It is humbly submitted that all the averments made in the instant petition are denied except those which are specifically admitted herein in this reply affidavit.
3. It humbly is submitted that in the present application, the applicant raises concern about the continuous discharge of untreated wastewater by M/s Visa Steel Ltd. at Kalinganagar into Gandanalla, resulting in water pollution. The primarily concern of the applicant is about non-compliance by the Project Proponent with the Consent conditions and EC conditions, particularly Specific Condition No. 4A(v), 4A(vii), and General Condition

Sandeep Nandi



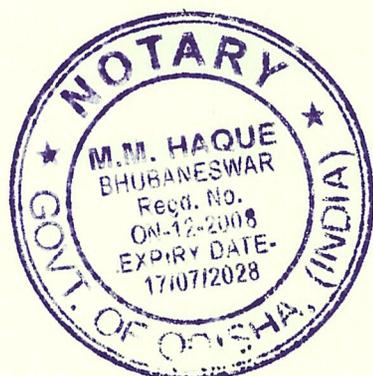
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No. 4B(iv) of the EC dated 12.06.2007, as well as Specific Condition No. 6A(vi) of the EC dated 03.07.2008.

True copies of the EC dated 12.06.2007 and 03.07.2008 has been annexed herewith as **Annexure-R5/1** and **Annexure-R5/2**.

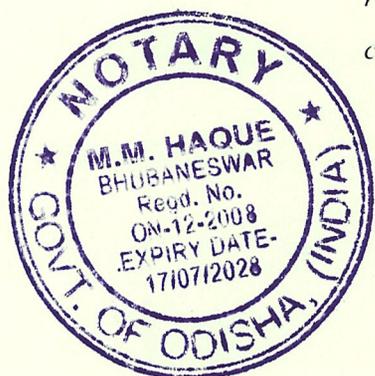
4. It is humbly submitted that the Answering Respondent received a complaint dated 08.08.2022 from the villagers of Jakhpura Gram Panchayat against the Project Proponent for non-compliance with EC conditions. A true copy of the complaint dated 08.08.2022 has been annexed herewith as **Annexure-R5/3**. Based on this complaint, necessary action has been initiated in the Ministry as per compliance and monitoring procedures.
5. It is humbly submitted that the Answering Respondent has established a Standard Operating Procedure (hereinafter referred to as "SOP") for Post Environmental Clearance Monitoring and compliance of the projects *vide* Office Memorandum dated 25.11.2022. A true copy of the Office Memorandum dated 25.11.2022 is annexed herewith as **Annexure-R5/4**. As per the said SOP dated 25.11.2022, the Answering Respondent at first seeks a Monitoring Report/Condition-Wise Compliance Report (hereinafter referred to as "CCR") from the concerned Regional Office (hereinafter referred to as "RO"). Based on the observed non-compliance in the Monitoring Report/CCR, a Clarification/Action Taken Report (hereinafter referred to as "ATR") is sought from the Project Proponent. The ATR is further reviewed at the level of RO based on which the Answering Respondent can take further necessary action to conclude the matter. Further, if no satisfactory action has been taken by the Project Proponent and the EC conditions are yet to be complied with, the Answering Respondent may issue a Show-Cause Notice under Section 5 of the Environment (Protection) Act, 1986.
6. It is humbly submitted that in furtherance of the complaint dated 08.08.2022, the Answering Respondent, *vide* letter dated 29.08.2022, sought a CCR along with a factual status report with respect to the specific issues raised in the complaint dated 08.08.2022 from the RO, Bhubaneshwar. A true copy of the letter dated 29.08.2022 sent to the RO, Bhubaneshwar has been annexed herewith as **Annexure-R5/5**.

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7. It is humbly submitted that in response to the Ministry's letter dated 29.08.2022, the RO, Bhubaneshwar submitted a CCR vide letter dated 27.03.2023. A true copy of the CCR dated 27.03.2023 has been annexed herewith as **Annexure-R5/6**. The CCR pertained to Environmental Clearances (ECs) dated 12.06.2007, 03.07.2008, 28.10.2009, 05.03.2011, and 26.02.2021. True copies of the ECs dated 28.10.2009, 05.03.2011 and 26.02.2021 have been annexed herewith as **Annexure-R5/7, Annexure-R5/8 and Annexure-R5/9**.
8. It is further submitted that during the inspection, the field officer made the following observations regarding the noncompliance of certain conditions mentioned in the petition.
- i. **Specific Condition No. 4A(v) of the EC dated 12.06.2007** – The RO, Bhubaneshwar observed, *“As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa; Steel for supply of water 6000 KL per day of water. However, details of permission from department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point.”*
 - ii. **Specific Condition No. 4A(vii) of the EC dated 12.06.2007** – The RO, Bhubaneshwar observed, *“A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the*



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collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker."

- iii. **General Condition No. 4B(iv) of the EC dated 12.06.2007** – The RO, Bhubaneshwar observed, *"ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine/analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present during monitoring (as indicated in the preamble) has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w.r.t discharge of collected contaminated run off water. During visit online monitoring data displayed by the analyser as COD 0.1940 mg/L, TSS 9.330 mg/L, and pH 29.800. Proper collection and treatment of runoff water needs to be provided."*
- iv. **Specific Condition No. 6A(vi) of the EC dated 03.07.2008** – The RO, Bhubaneshwar observed *"PP reported that present water requirement is about 250m³/hr., Closed circuit circulating/ cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities, Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present during monitoring claimed of black*

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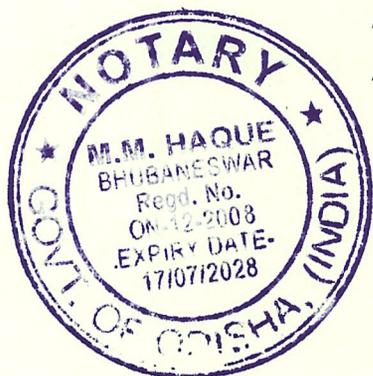
*water discharge, however during visit black water discharge not observed.
However, the condition to achieve zero discharge yet to achieve."*

9. It is humbly submitted that, subsequently, based on observed non-compliances in the CCR dated 27.03.2023 an ATR was sought from the Project Proponent (PP) vide a letter dated 17.07.2023. A true copy of the letter dated 17.07.2023 is annexed herewith as **Annexure-R5/10**. In response to this letter, the Project Proponent has submitted their ATR vide a letter dated 25.07.2023. A true copy of the ATR dated 25.07.2023 is annexed herewith as **Annexure-R5/11**.

10. It is humbly submitted that in line with the SoP dated 25.11.2022, the Answering Respondent sought ATR verification report from the RO, Bhubaneshwar vide letter dated 28.08.2023 which was submitted by the RO vide letter dated 15.01.2024. True copies of the letter dated 28.08.2023 and ATR Review report dated 15.01.2024 has been annexed herewith as **Annexure-R5/12** and **Annexure-R5/13**.

11. It is further submitted that the ATR Review Report dated 15.01.2024 was analysed in the Ministry, revealing the following observations by the field officer regarding the earlier identified non-compliance:

- i. **Specific Condition No. 4A(v) of the EC dated 12.06.2007** – The RO, Bhubaneshwar observed, *"PP furnished a copy of document regarding agreement for withdrawal of water form river Kharsua with executive engineer Jaraka. IRR division. PP submitted that they have an agreement with IDCO for drawal of 6000 KL of water from river Baitarani. During visit on 10.02.2024 discharge of water has not been observed. However, Stagnant water was present on the outlet point I till the culvert I. Ministry may like to take a view on the submission of PP regarding run-off water and elevation of Visa Steel with respect to other industries in the area."*
- ii. **Specific Condition No. 4A(vii) of the EC dated 12.06.2007** – The RO, Bhubaneshwar observed, *"The rain water harvesting pond is separated from run off collection drain with a sluice gate. Permanent structure to separate runoff collection drain to surface runoff treatment area yet to be provided."*



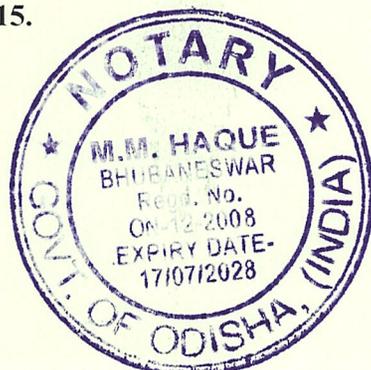
Sandeep Nandi

10/04/2024

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- iii. **General Condition No. 4B(iv) of the EC dated 12.06.2007** – The RO, Bhubaneshwar observed, *“It is require to examine/analysis the capacity of surface runoff treatment plant and runoff generation in the premises by an institute of repute. Drain has been observed connecting the different unit to the surface runoff treatment plant. However, proper collection arrangement for runoff water (garland drain) from open raw material storage yard and waste dump yet to be made. During visit construction observed at the dumping yard, near the slag storage area and near the boundary line. During visit 10.01.2024 discharge water not observed. However stagnant water observed at the outlet point of the drain till the culvert. Proper collection and treatment of runoff from the storage yard yet to be implemented.”*
- iv. **Specific Condition No. 6A(vi) of the EC dated 03.07.2008** – The RO, Bhubaneshwar observed, *“PP furnished a copy of document regarding agreement for withdrawal of water form river Kharsua with executive engineer Jaraka. IRR division. PP submitted that they have an agreement with IDCO for drawls of 6000KL of water from river Baitarani. During visit on 10.02.2024 discharge of water has not been observed. Stagnant water was present on the outlet point I till the culvert I. Ministry may like to take a view on the submission of PP regarding run-off water and elevation of Visa Steel with respect to other industries in the area.”*

12. It is humbly submitted that upon examination of the ATR review report in the Ministry, it was observed that there is still substantive non-compliance of environmental conditions by the Project. Consequently, the Answering Respondent, as per para 5(i) of the SOP dated 25.11.2022, issued a Show-Cause-Notice dated 04.03.2024 to the Project Proponent with a 30-day timeline. A true copy of the Show-Cause-Notice dated 04.03.2024 has been annexed herewith as **Annexure-R5/14**. Alongside, the Answering Respondent also issued a letter dated 04.03.2024 to the Odisha State Pollution Control Board, informing them of observations about the persisting non-compliance of the EC condition relating to Consent to Operate (CTO) on Zero Liquid Discharge (ZLD). Furthermore, the SPCB was requested to look into the matter and take applicable action for reported non-compliance with respect to CTO. A true copy of the letter dated 04.03.2024 has been annexed herewith as **Annexure-R5/15**.



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 Regd. No.- ON-12/2008

13. It is humbly submitted that reply of the Show-Cause-Notice from the Project Proponent which is currently awaited. On receipt of the same, the Answering Respondent shall initiate action, as appropriate, in the present matter.
14. It is humbly submitted that the present Reply Affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s). direction(s) as deemed fit and proper under the facts and circumstances of the present case.
15. It is humbly submitted that the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.

Sandeep Nandi

DEPONENT

संदीप नन्दी/ Sandeep Nandi
 वैज्ञानिक 'बी' / Scientist B
 भारत सरकार/ Govt. of India
 पर्यावरण, वन एवं ज.प. मंत्रालय/ Min of Env. Forest & CC
 एकीकृत क्षेत्रीय कार्यालय/ Integrated Regional Office
 भुवनेश्वर/ Bhubaneswar

VERIFICATION

I, the above-named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the answering respondents. No part of it is false and nothing material has been concealed there from.

Verified at Bhubaneswar on this ^{18th} day of April 2024.



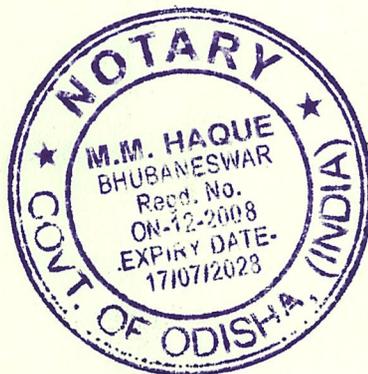
Sandeep Nandi

DEPONENT

संदीप नन्दी/ Sandeep Nandi
 वैज्ञानिक 'बी' / Scientist B
 भारत सरकार/ Govt. of India
 पर्यावरण, वन एवं ज.प. मंत्रालय/ Min of Env. Forest & C
 एकीकृत क्षेत्रीय कार्यालय/ Integrated Regional Office
 भुवनेश्वर/ Bhubaneswar

Identified by me

18.04.2024
 Advocate, Bhubaneswar



M.M. HAQUE
 NOTARY, BHUBANESWAR
 Regd. No.- ON-12/2008

F. No. J-11011/33/2007- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail : pb.rastogi@nic.in

Telefax : 011: 2436 7668

Dated 12th June, 2007

Shri Jagat I. Parija
 Vice President (Corporate)
 M/s VISA Steel Ltd.
 VISA House, 11, Ekamre Kanan
 Nayapalli, Bhubaneshwar – 751015
 Orissa.

E-mail : visastel@visasteel.com ; Fax No. : 0674-2554662

Subject : Integrated Steel plant (1.5 MTPA) and WHRB-CPP (100 MW) at Kalinga Nagar Industrial Complex, Jakhapura, Sukinda, Jajpur, Orissa by M/s VISA Steel Ltd.

This has reference to your letter no. VSL/Env./Clearance/2006 dated 12th December, 2006 alongwith Application, Questionnaire, Feasibility Report and EIA/EMP Report and subsequent clarifications furnished by you vide your letters dated 6th February, 5th March, 2007, 1st March, 2007 and 30th March, 2007 for environmental clearance on the above mentioned project.

The Ministry of Environment and Forests has examined your application. It is noted that M/s VISA Steel Ltd. have proposed for the Integrated Steel plant (1.5 MTPA) and WHRB-CPP (100 MW) at Kalinga Nagar Industrial Complex, Jakhapura, Sukinda, Jajpur, Orissa. The site is developed by IDCO, Govt. of Orissa in 486 ha unirrigated agricultural land. No national park, wildlife sanctuary and reserve forest is located within 10 km radius of the project site. Rehabilitation and resettlement is already completed as per the policy of Govt. of Orissa. Iron and steel products will be manufactured as per details given below:

Name of products, by products and Intermediate Products	Total (TPA)
A. Main products :	
1. Mild steel billets	5,00,000
2. Stainless steel billets	5,00,000
3. Alloy steel billets	5,00,000
B. Intermediate products :	
1. Sponge iron	9,00,000
2. Hot metal/pig iron	6,00,000
3. Ferro-chrome	1,50,000

2.0 ESP to WHRB to control emissions within 100 mg/Nm^3 and bag filters to DRI kiln, EAF, BF, Submerged Arc Furnace (SAF), Coke oven plant, Lime plant, Dolo plant will be provided to control air emissions within 50 mg/Nm^3 . Besides, Gas cleaning system in MBF, FE and DE system, BF stock house, DR kiln, DRI EAF, Ore and Coal crushing & Screening section, Coke oven etc. and bag filter in SMS, pulse jet type bag filter system in raw material handling area will also be provided. Total water requirement will be $39,600 \text{ m}^3/\text{d}$ from River Brahmani kharsua and 'Permission' for the drawl of $15,528 \text{ m}^3/\text{d}$ from River Brahmani / Kharsua for phase I has been accorded by the Water Resource Department, Govt of Orissa. Cooling tower and boiler blow down water will be used for coke quenching. DM plant neutralization pit water will be used for dust suppression. ETP will be installed for the treatment of process water. No wastewater will be discharged outside the premises and will be 100% recycled and reused. Iron ore fines will be sold to sinter plant for reuse. BF slag (granulated) will be sold to cement plants. Coke dust and coke breeze will be reused in the power plant. BF dust, Thickner mud, EAF/LRFD dust, Fines from ESPs and EAF slag will be used for land filling, road construction etc. Iron skull, scrap from CCM and char will be used in EAF. Slag from Ferro chrome unit will be dumped separately in 30 acres impervious dump area (SLF).

3.0 Public hearing meeting was held on 13th September, 2006. 'No Objection Certificate' has been accorded for the Integrated steel plant by the Orissa State Pollution Control Board vide letter no. 29888/Ind-II-NOC-4232 dated 6th December, 2006. Total cost of the project is Rs. 26.00 Crores.

4.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

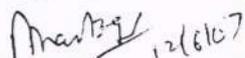
- i) The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The Orissa State Pollution Control Board (OSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- ii) Continuous stack monitoring facilities for all the major stacks and adequate air pollution control systems shall be provided to keep emission levels below 50 mg/Nm^3 and reports submitted to the OSPCB & CPCB.
- iii) In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Gas cleaning system in MBF, Fume and dust extraction system to BF stock house, DR kiln, DRI EAF, Ore and Coal crushing & Screening section, Coke oven etc. and bag filter in SMS, pulse jet type bag filter system in Raw material handling area will be provided to control fugitive emissions. ESP to WHRB to control emissions within 100 mg/Nm^3 and bag filters to DRI kiln, EAF, BF, Submerged Arc Furnace (SAF), Coke oven plant, Lime plant, Dolo plant will also be provided to control air emissions within 50 mg/Nm^3 . Further, specific measures like water sprinkling around the coal stockpiles and asphaltting or concreting of the roads shall be done to control fugitive emissions.

- v) Secondary fugitive emissions shall be controlled within the prescribed limits, regularly monitored and records maintained. Guidelines / Code of Practice issued by the CPCB in this regard shall be followed.
- v) Total requirement of the water from River Brahamani / kharsua shall not exceed 39,600 m³/d and prior 'Permission' for the total water requirement shall be obtained from the Department of Water Resources, Govt. of Orissa before commissioning the project. Effluent Treatment Plant (ETP) shall be installed for the treatment of process water. Cooling tower and boiler blow down water will be used for coke quenching. All the wastewater generated shall be treated, recycled and reused either in the process or for dust suppression or green belt development. No wastewater shall be discharged outside the factory premises and 'Zero' discharge shall be adopted. Domestic effluent shall be treated in septic tanks followed by soak pits.
- vi) All the iron skull, scrap from CCM and char shall be used in EAF. Semi-burnt coke dust and coke breeze shall be reused in the power plant. Iron ore fines shall be sold to sinter plant for reuse. BF slag (granulated) shall be sold to cement plants. BF dust, Thickner mud, EAF/LRFD dust, fines from ESPs, EAF slag shall be used for land filling, road construction etc. Slag from Ferro chrome unit shall be disposed off in a suitably designed landfill as per CPCB guidelines to prevent leaching to the sub-soil and underground aquifer. Used oil shall be sold to recyclers and reprocessors only.
- vii) The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii) Out of total 448 ha., green belt shall be developed in 181 ha. area within and around the plant premises as per the CPCB guidelines in consultation with DFO.
- ix) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- x) Recommendations made in the CREP guidelines issued for the steel plants shall be implemented.

GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OSPCB) and the State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the OSPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneshwar and the OSPCB / CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.

- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
 - vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
 - vii. As mentioned in the EIA/EMP, Rs. 100.00 Crores and Rs. 10.20 Crores earmarked towards capital cost and recurring cost/annum for environment pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
 - viii. The Regional Office of this Ministry at Bhuvaneshwar / CPCB / OSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
 - ix. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OSPCB / Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhuvaneshwar.
 - x. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
- 5.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - 6.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner will implement these conditions.
 - 7.0. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules


(Dr. P. B. Rastogi)
Additional Director

Copy to:-

1. The Secretary, State Department of Environment, Govt. of Orissa, Bhubaneswar, Orissa.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. Chairman, Orissa Bengal Pollution Control Board, Parivesh Bhavan, A, Neelkanthhanagar, Unit-8, Bhubaneswar - 751 012, Orissa.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), Chandrasekharpur, Bhubaneswar - 751 023, Orissa.
5. Joint Secretary (CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.

P. B. Ras
(Dr. P. B. Ras)
Additional Director

F. No. J-11011/1000/2007- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail : pb.rastogi@nic.in
Telefax : 011: 2436 7668

Dated 3rd July, 2008

To,

The Vice President
M/s VISA Steel Ltd.
11, Ekamrakanan, Nayapalli
Bhubaneswar – 751015
Orissa.

E-mail : visabbsr@visasteel.com / visasteel@sify.com.
Fax No. : 0674 - 2554662

Subject : Expansion of Integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex by M/s VISA Steel Ltd. – Environmental clearance reg.

Sir,

This has reference to your letter no. Visa Steel Ltd./Env/Clearance/2007 dated 10th September, 2007 alongwith Application in Form I, Pre-feasibility Report and draft 'Terms of References' as per the EIA Notification, 2006 and related project documents and subsequent clarifications furnished by you vide your letters dated 19th January, 2008, 9th February, 2008, 29th March, 2008 and 12th May, 2008 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that M/s VISA Steel Ltd. have proposed for the expansion of Integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex. Total 486 ha. land has been acquired from Industrial Infrastructure Development Corporation (IDCO), Govt. of Orissa at Kalinganagar Industrial Complex for the existing plant and no additional land will be acquired for the expansion project. Environmental clearance for the existing Integrated Steel Plant (1.5 MTPA) to produce mild steel billets (0.5 MTPA), alloy steel billet (0.5 MTPA) and stainless steel billet (0.5 MTPA) has been accorded by the Ministry vide letter no. J-11011/33/2007-IA.II

(I) dated 12th June, 2007. It is proposed to produce Rolled Products (1.5 MTPA) utilizing the billets and Captive Power Plant (256 MW) utilizing the char (2,75,000 TPA) from DRI kiln and coal fines from the existing project. Thus, finished (billets) and waste products (char) of existing unit will be used during expansion of the project to produce Rolled products and electricity. Total cost of the project is Rs. 2,386.81 Crores.

3.0 Walking Hearth Furnace (Reheating Furnace, 100 TPH) will be installed to heat the billets to 1250°C temperature and rolled in Rolling Mill to manufacture wire rods, rebars. Cooling bed will be provided to handle angles, flats, rebar / rounds of desired size or stored in storage area for dispatch. Electric Arc Furnace will be provided to manufacture SMS.

40 Electrostatic Precipitator (ESPs) will be provided to Captive Power Plant to control particulate matter within 100 mg/Nm³ from FBC boilers. Dust suppression and extraction system will be provided to control fugitive emissions. Total water requirement from River Kharsua will be 1,498 m³/hr. Closed circuit circulating / cooling water system will be used. The treated wastewater will be recycled and reused in process, dust suppression and green belt development. No effluent will be discharged outside and 'Zero' discharge will be adopted. Char from DRI kilns will be used in proposed power plant. Mill scale and dust from Rolling Mill will be used in sinter plant. Scrap will be used in SMS. Fly ash will be utilized as per MOEF guidelines.

5.0 No public hearing/consultation is required due to expansion of the proposed unit in the same campus and location of the project in notified Kalinganagar Industrial Complex, Orissa under Section (iii), Stage (3), Para (i)(b) and Section 7 (ii) of EIA Notification, 2006. .

6.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to compliance of the following specific and general conditions :

A. SPECIFIC CONDITIONS :

i) On-line stack monitoring facilities for all the stacks and sufficient air pollution control equipments viz. Electrostatic precipitators (ESPs) shall be provided to Captive Power Plant to control particulate matter from AFBC boilers within 100 mg/NM³ and reports submitted to the Ministry's Regional Office at Bhubaneswar OPCB & CPCB.

ii) Bag filters shall be provided to the reheating furnace and electric arc furnace to control the particulate emissions below 50 mg/Nm³. Stacks of adequate height shall be provided to the reheating furnace in rolling mill section. The hood for

fume extraction and spark arrestor, bag filters etc. shall be provided to control particulate matter from the stack attached to the induction furnace in Steel Melting Shop (SMS).

iii) Gaseous emissions including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.

iv) Dust suppression and extraction system shall be provided to raw material handling areas, crusher house, junction towers, feed points, conveyors and transfer points. Water sprinkling shall be done in stockyard.

v) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.

vi) Total water requirement from River Kharsua shall not exceed 1,498 m³/hr. Closed circuit circulating / cooling water system shall be used. The wastewater from the de-mineralization (DM) plant shall be neutralized in neutralization pit. All the treated wastewater shall be recycled and reused either in the process or for dust suppression, green belt development and various other activities at the site. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic effluent shall be treated in septic tank followed by soak pit and used for green belt development.

vii) Prior permission for the drawl of 1,498 m³/hr from River Kharsua shall be obtained from the concerned department. No effluent shall be discharged outside the plant premises and 'Zero' discharge should be adopted.

viii) Metallic scrap, scales and mill cuttings shall be recycled and reused in the process in. Slag and refractory waste shall be properly disposed off in environment-friendly manner. All the char from DRI plant and coke fines shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. Mill scale and dust from Rolling Mill shall be used in sinter plant. Scrap shall be used in SMS. Broken re-factories shall be disposed off in environment-friendly manner. Used oil shall be sold to authorized recyclers / re-processors only.

ix) All the SMS slag shall also be properly utilized or disposed off in environment-friendly manner. Slag shall be used for road making only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall be disposed off in secured landfill as per CPCB guidelines. All the other solid waste including broken refractory mass shall be disposed off in environment-friendly manner.

x) Proper utilization of fly ash shall be ensured as per Fly ash Notification, 1999 subsequently amended in 2003. Fly ash and bottom ash shall be disposed off to ash pond through high concentration slurry disposal system (HCSD) and utilized as per Fly ash Notification.

xi) As proposed, green belt shall be developed in 33 % area in and around the plant as per the CPCB guidelines in consultation with DFO.

xii) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented.

B. GENERAL CONDITIONS:

i. The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.

iv. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_X are anticipated in consultation with the OPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and OPCB, CPCB once in six months.

v. In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Further, specific measures like water sprinkling around the coal stockpiles and asphaltting or concreting of the roads shall be done to control fugitive emissions.

vi. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

vii. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise

levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

viii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

ix. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.

x. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc. Suggestions made during the public hearing shall be implemented.

xi. As mentioned in the EIA/EMP, Rs. 100.00 Crores and Rs. 10.00 Crores earmarked towards the capital cost and recurring cost towards the environmental pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.

xii. The Regional Office of this Ministry at Bhubaneswar / CPCB / OPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.

xiii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar.

xiv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

7.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

8.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

9.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

10.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules

(Dr. P. B. Rastogi)
Director

Copy to:-

Copy to :

1. The Secretary, Department of Environment, Govt. of Orissa, Bhubaneswar, Orissa.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 110 032.
3. Chairman, Orissa Pollution Control Board, Parivesh Bhavan, A/118, Nikanthhanagar, Unit-8, Bhubaneswar - 751 012, Orissa.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharapur, Bhubaneswar - 751 023, Orissa.
5. Adviser (IA-II), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.

(Dr. P. B. Rastogi)

Director

To

Date : 08.08.2022

Respected Secretary

Forest Environment & Climate Change

New Delhi

2) Dr. Sundar RAMnathan, Scientist E, MoEF&CC

3) Deputy General of Forest © MoEF&CC, Regional office, Bhubaneswar

Sub: Hunger Strike before your Regional office, Bhubaneswar Dt.25.08.2022 regarding Continuous discharge of untreated water and air pollution caused by M/S Visa Coke and Visa Steel & Visa Coke is operating without environmental clearance & Issuance of "Consent To Operate (CTO) without "Environment Clearance" in favour of M/s. VISA Coke Limited, Village-Jakhapura, Kalinganagar, Jajpur, as evident from the Inspection report of Ministry of Environment, Forest and Climate Change-Request for investigation of the issue under Prevention of Money Laundering Act 2002-reg.

We the villagers of Jakhapura, Balungabandi, Telibahali, Rabana, under Danagadi Block, Jajpur, Odisha beg to state following fewlines for favour of your kind consideration and sympathetic action. That the water is being discharged by VISA Steel, Kalinganagar throughout the year in violation of environment clearance letter no. J-11011/33/2007-1A.11 (1) dated 12 June, 2007 which specifies that the plant will operate in Zero Discharge condition. To this effect local people have time and again complained to Regional Office of continuously on various occasions through email and whatsapp, but no visible action has been taken. As evident from the local villagers and farmers of Jakhapura, Kalinga Nagar, Visa group of Industries are **habitual offenders** of pollution norms and appears to be in defiant mood, since, the illegal untreated effluent containing hazardous components is still being discharged regularly since 2005, in contravention of the provisions of Pollution Acts and Rules made there under. OSPCB has granted separate consent to operate to the units of Visa group of Industries at Kalinga Nagar under special condition which stipulates that "under no circumstances the process waste shall be allowed to be discharged to outside. Water used shall be suitably treated and recycled in those processes. However, the documentary evidence received from the complainants make it crystal clear that the units have made mockery of pollution law. Though the local villagers and farmers have been

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complaining to the OSPCB since 2005 with documentary evidence like video clippings of discharge of untreated effluent, no deterrent action has been taken till date.

Further Visa coke has no valid separate environmental clearance in respect of its coke oven. Further it was mentioned as per inspection report of Sr Rajeswar Prasad, Scientist, MoEF, Visa coke has no separate environmental clearance w.r.t its coke oven. Further environmental clearance has been granted in favour of visa steel which is for integrated steel plant, But the plant has changed its name frequently i.e visa sun coke and visa coke ltd which is a major violation according to environment protection act 1986. As per Rule any change/retrofitation in the plant configuration, The unit must have separate environmental clearance and consent to establish. But neither environmental clearance nor consent to establish has been awarded in favour of visa sun coke and visa coke ltd as it is a part of integrated steel plant. Further the environmental clearance is granted to visa steel for integrated steel plant but visa coke has sold coke outside which is violation of integrated steel plant as the plant have to use this product for its own steel making purpose. There is no separate area for visa coke as it is within the premises of visa steel. As per consent to establish/consent to operate order, specific area w.r.t coke oven plant has not been mentioned in the consent to establish/consent to operate order.

On receipt on any such complaints, your department should verify the same and take such action against the defaulting industries, as may be permissible in law. However, it appears that their representations have been ignored has scrupulously maintained a silent policy. The Board not being competent to allow the units for discharge of water to outside in violation of Environmental clearance conditions, further the air quality control devices of Visa Coke and Visa Steel have completely failed. For which heavy emission is observed from the stack. Immediate prompt action in the interest of the life, livelihood and environment of the area is warranted. Any action in contrast will be tantamount to committing an extra-legal act akin to an 'encounter' of law. In such situations and circumstances, you are hereby requested to look into the matter personally and initiate suitable action as deemed fit as per law to safeguard the rights and interest of the common villagers and farmers of the locality.

Otherwise the people of locality has no option except hunger strike on demo cratic way before the regional office, chandrasekharpur, Bhubaneswar i.e. 25.08.2022

Yours faithfully

Villagers of Jakhapura G.P.

Copy to: Member secretary, CPCB

(2)

Saransuj
Sejal Behar
Dhruv Kumar Singh
S. Sahu
M. S. Singh

Paksh Akhara

900025122

Kashinath Palatasngh

Suchit Kumar Nayak

Sansaya Kumar Yadav

Himansu Sekhar Ach

Babati Masma

999 691 55 6209

Kumalokanta Nayak

911 982 209

Dulhnam Purty

Anaj Sew

Ajkenan Peneo

Ramesh Prasad

Binuprasad Das

Satish Das

Gagan Behera

Rajal Saha

Jayaprakash Mallik

Debabrata Behera

Mohan KV Behera

Ranjit KV Nayak

Manabprakash Ray

Jaganta Das

Jyoti

S.S.P.I

Amarendra Behera

Subas Das

(3)

Debi Prasad Biswal.
Hrusikeshava Biswal
Shyam Sunder

ଶ୍ରୀକୃଷ୍ଣଚନ୍ଦ୍ର ବିଶ୍ୱାଳ
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ଶ୍ୟାମସୁନ୍ଦର

Sasmita Kandi
Lopamudra Kandi
Jhunubala Kandi
Prafulla Ku. Kandi
Dinabandha Kandi

Sarat Kumar Biswal
Ritenjali Biswal.
ଉତ୍ତମଜ୍ୟୋତୀ ବିଶ୍ୱାଳ
Lolabati Biswal.
Purno Hary Biswal
ପୁରନାଚନ୍ଦ୍ର ବିଶ୍ୱାଳ
Kamini bala Biswal

Sasi Kandi
Dolay Binda Biswal

Purna chandra Biswal.

Misrafi Brahma

Rudra narayan Biswal.

Raj kishor Brahma

Srikant Das

Bhaja Nishan Brahma
Sudhan Sun. Brahma

Sukanta Das

Dakuntala Biswal

Mimral Das

ବିଶ୍ୱଜ୍ୟୋତୀ ବିଶ୍ୱାଳ

Arhan Ku. Brahma.

ଶ୍ରୀକୃଷ୍ଣଚନ୍ଦ୍ର ବିଶ୍ୱାଳ

Ru Basi Brahma.

Uma Ch Brahma.

Golapa murti Brahma.

Aanya Kumar Brahma

Mamata Biswal.

Harish Brahma

Haxapia Brahma

Narendra Biswal.

Sandeep Brahma

ନିରେଦ ବିଶ୍ୱାଳ

Babita Brahma

ନୀଳକଣ୍ଠ ବିଶ୍ୱାଳ

Bighrah Brahma

Lambodar Biswal.

Surt Biswal.

Nayami Biswal

Ananda Biswal.

Subraj K Biswal

ପ୍ରମୋଦ ବିଶ୍ୱାଳ

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⊗ Debabrata Dhal
 Chandra Kanta Jnt.
 Minu Ch Ghant
 Anupama Dhal
 Gopendra Kandi
 Minakhi Kandi
 Satya Jit Kandi
 Jomardan Dhal
 Manika Dhal.

~~Bina~~

Bikash Mohanty

Subhasmita Mohanty
 ଶ୍ରୀମତୀ ସୁଭାସ୍ମିତା ମହାନ୍ତ

Saxni Das

ଶ୍ରୀମତୀ ସାକ୍ଷି

KANHA Das

Saral Dhal

~~Sanjay Das~~

Sandeepa Ku Nayak

Parasit Prasad Das

Sabjit Nayak

Nandita Nayak

Shastriku Nayak

Urmila Nayak

Broned Ku Nayak

Susanta Ku Nayak

Somwati mayee Nayak

Sanjay Samal

Ashya Dhal

Ashya Dhal

Mihalal Parida
 Damodara Bhowmik
 Ajay Ku Nayak
 Durgarani Nayak
 Pancharan Behera
 Geetanjali Behera
 Sabitri Behera
 Ashok Kumar Das
 GURU Charan Das
 ଶ୍ରୀମତୀ ଚାନ୍ଦି

Sankata Das
 Ansa Karmacharya
 ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
 Chiranjib Mohanty
 ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
 Utkalika Das
 Prasanta Kumar Mohanty
 ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ
 Rabindra Nayak
 ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ

Suparna Pradyumnini Sahoo
 Anvati Sahoo
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 Seemra Ramesh Biswal

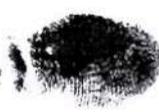
Chandrabekha Nayak
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 Dinabandhu Kandi
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 Pramod Kumar Dhal
 Bharati Dhal
 Chitta Ranjan Nayak

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 Madhusmita Nayak
 Satjit Nayak
 Sabitri Das
 Anshu Das
 Birendra Kumar Das
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Rabindra Kumar Das
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 Satat Behera
 Susanta Behera
 Birendra Pandey

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Subrat Parida

Prakash Ray

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Sujata Dehuri

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Laxmi Das

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ସମ୍ପ୍ରଦାୟ ମାଧ୍ୟ

Sainath Patra

ସମ୍ପ୍ରଦାୟ ଜିଲ୍ଲା ୧୨/୧୧/୨୦

Bakuli Khatua

ସମ୍ପ୍ରଦାୟ

Rahar' rathii Morada

Uressi Patra

ସମ୍ପ୍ରଦାୟ ମାଧ୍ୟ

Bishnu Biswas

ସମ୍ପ୍ରଦାୟ ମାଧ୍ୟ

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ସମ୍ପ୍ରଦାୟ ମାଧ୍ୟ

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17 - Beha hamtam -

18 - Satya sethi -

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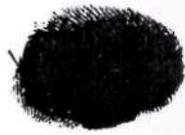
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IA-J-11014/112/2022-IA-I
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
 Jor Bagh Road, New Delhi-110 003
 Dated: 25th November, 2022

Office Memorandum

Sub:- Standard Operating Procedure (SOP) for Post Environmental Clearance Monitoring and Compliance of the project -reg.

Background

The Ministry has established 19 Integrated Regional Office (IROs) vide Notification No. 1-5/2013-ROHQ dated 13th August, 2020 with a view to achieving mandated outcomes related to Monitoring and Compliance of the project in an improved, timely and effective manner.

2. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification, 2006, it is mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its Integrated Regional Offices (IROs).

The prescribed SOP wrt the Monitoring & Compliance is as given below:

1. **IROs undertake inspection of the unit, with respect to the following scenarios:**
 - i. IRO identifies ambiguity in half-yearly compliance reports with respect to the stipulated EC conditions submitted by Project Proponent (PP).
 - ii. PP request IRO for issuance of Certified Compliance Report (CCR) in order to apply for expansion of the project under EIA, Notification 2006.
 - iii. Complaint received against the project.
 - iv. Direction from the Ministry based on PMO/VIP/PG/RTI etc. references.
 - v. Random Inspection of projects.
 - vi. Direction from Hon'ble court in various Court Matter.
2. Based on the observations during Monitoring IRO seeks Clarification/Action Taken Report (ATR) to the PP and submit Monitoring Report along with the clarification letter to the Ministry.
3. If PP fails to respond to it a reminder letter is sent by IA-Monitoring Cell allowing PP to submit ATR in 15 days.
4. **Action on the Monitoring Report by the Monitoring Cell:** Monitoring Cell of Ministry analyse the monitoring report submitted by IRO. Based on the observed Major and Minor partial/non-compliances clarification/ATR, if necessary, is sought from Project Proponent with direction to submit the response within a period of Thirty (30) days. If PP fails to submit the response of clarification/ATR letter within the time line period, a reminder letter as warning issued to the PP.

5. The response submitted by PP is examined in the Ministry and the Action taken report submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:

- i. If no satisfactory action has been taken by the PP and EC conditions are yet to be complied Ministry may issue Show-Cause Notice under the Section 5 and other provisions which may include Section 15 and 19 of the Environment (protection) Act, 1986.
- ii. If it is observed that the non-compliances are not rectified, Ministry provides an opportunity to PP for clarification in personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.
- iii. If it is observed that PP has taken credible action to comply with the condition and the action is expected to be completed with some additional time, Ministry grant additional time in which actions are expected to be completed by PP to fully comply with the conditions mentioned in the EC and submit the compliance report duly verified by concerned IRO to the Ministry.
- iv. If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues Action Closure Letter (ACL) to the PP with direction to continuously submit six monthly compliance report on time.
- v. If it is observed that PP has violated the provisions of EIA Notification, 2006 and attracts the provisions of SOP dated 07.07.2022, Monitoring Cell intimates the concerned sector for taking appropriate action as deem fit.

6. Action after issuance of Show Cause Notice:

- i. Monitoring Cell of the Ministry prescribes a time line of Fifteen (15) days or Thirty (30) days for submission of reply of SCN based on the gravity of non-compliances. If PP fails to submit the response of SCN within the prescribed time period, if necessary, a warning letter may be issued.
- ii. The response to SCN submitted by PP is examined in the Ministry and if found necessary the reply submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:
 - a. If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues ACL to the PP with direction to continuously submit six monthly compliance report on time.
 - b. If it is observed that the non-compliances are not rectifiable, Ministry provides an opportunity to PP for clarification during personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.

7. Action in other scenarios:

- i. If it is observed that there is imminent risk to the environment and health due to non-compliance by the PP, SCN with time line of Fifteen (15) days is issued to PP. If PP fails to submit the response of SCN within the prescribed time period, if necessary a warning letter may be issued otherwise after Fifteen (15) days personal hearing may be conducted under the chairmanship of officer not below the rank of Joint Secretary.

- ii. Based on the outcome of the personal hearing if necessary, direction for Suspension of EC or other prescribed action under EPA may be issued.
- iii. If it is observed that due to non-compliance, accident has already been taken place, Ministry may immediately suspend the EC of the project till all the conditions are complied and duly verified by concerned IRO.

By Speed Post/Online



F. No. IA-Z-12011/22/2022-IA-I
 Government of India
 Ministry of Environment, Forest and Climate Change
 (I.A. Division)

Indira Paryavaran Bhavan
 Jor Bagh Road, Aliganj
 New Delhi-110 003
 Email: shruti.rai@nic.in

Dated: 29th August, 2022

To,

Deputy Director General of Forests (C)
 Ministry of Env., Forest and Climate Change,
 A/3, Chandrasekharpur,
 Bhubaneswar - 751023
 Email: roez.bsr-mef@nic.in

Sub: Complaint received from Jakhpura Gram Panchayat against M/s Visa Coke and Visa Steel located at Village- Jakhapura, Kalinganagar, Jajpur, Odisha - reg.

Ref: Ministry's EC File No. J-11011/33/2007-IA. II (I) dated 12.06.2007.

This is in reference to the complaint from Jakhpura Gram Panchayat against M/s Visa Coke and Visa Steel located at Village- Jakhapura, Kalinganagar, Jajpur, Odisha (copy enclosed).

2. The complainant alleged that Visa Coke has been discharging untreated effluent which is in violation of EC letter no. J-11011/33/2007-IA. II (I) dated 12 June 2007 which specifies that plant shall operate with zero discharge. The complaint also mentions that Visa coke has no valid separate environmental clearance for its coke oven plant as the said EC was granted for Visa steel for integrated steel plant.

3. In this regard, IRO is requested to submit the latest certified compliance report wrt the Environmental Clearance issued to referred project and comment based on the factual status with respect to the issues raised in the extant complaint at the earliest.

This issues with the approval of the Competent Authority.

(Dr. Shruti Rai Bhardwaj)
 Addl. Director/Scientist 'E'

Copy to:

(i) Member Secretary, Industry-I, MoEF&CC, Delhi-03.



भारत सरकार / Government of India
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest and Climate Change
 एकीकृत क्षेत्रीय कार्यालय, भुवनेश्वर / Integrated Regional Office, Bhubaneswar
 प/३, चंद्रसेखरपुर / A/3, Chandrasekharpur
 भुवनेश्वर - ७५१ ०२३ / Bhubaneswar - 751 023



Telephone: 0674 - 2301213, 2301248, 2302452, 2302453. Fax: 0674-2302432. E-mail: roez.bsr-mef@nic.in

पत्र संख्या/L. No. 101-255/EPE/274

दिनांक/Dt.: 27-03-2023

सेवा में /To:

Dr. Shruti Rai Bhardwaj
 Scientist-F
 (Monitoring Cell)
 Ministry of Environment, Forest and Climate Change,
 Indira Paryavaran Bhawan, Jorbagh Road,
 Aliganj, New Delhi – 110 003
 Email: shruti.raai@nic.in

विषय/ Sub: Monitoring report in respect of 'Integrated steel Plant (1.5 MTPA ad WHRB-CPP (100MW), Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW), Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA) & Amendment in Environmental Clearance due to change in the Captive Power Plant configuration' -reg

संदर्भ/ Ref: F.No: Ministry's letter No. IA-Z-12011/22/2022-IA-I dated 29-08-2022

महोदय/Sir,

With reference to the above referred letter I am directed to inform that Ministry has sought certified compliance report with respect to the environmental clearance issued to M/s Visa Steel Ltd. The above project has been monitored by Dr. T. H. Mahato, Scientist-D on 20-21 Sept., 2022. Based on the observations made during monitoring and documents submitted, the monitoring Report is enclosed for kind information and further needful action.

The following conditions needs special attention:

EC letter dated J-11011/33/2007-IA II (I) dated: 12.06.2007

1. Emission monitoring of gaseous emissions from Ferro-chrome stack, Power plant, Blast furnace, WHRB 1 and WHRB 2 stack has been furnished along with the submitted six monthly compliances of the period Apr22 to Sep22. Stack monitoring data for coke oven has not been furnished with the submitted six monthly compliances. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. CO monitoring data from blast furnace has not been furnished. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.i)
2. Continuous stack emission monitoring facility provided for WHRB-DRI-I, WHRB-DRI-II, CPP, Ferro-chrome plant stack, SMS and Coke Oven plant. Online monitoring facility to Blast furnace has not been provided. Continuous stack monitoring facilities for all the major stacks as indicated in the CTO yet to be provided. Air pollution control system such as ESP, Bag filter has been provided to different unit. As per the Monitoring report furnished for the period Apr22

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- to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.ii)
3. During visit Blast furnace was not in operation. It was stated that the blast furnace was not in operation from the month of Aug 22. Bag filter provided to SMS, ESP provided to WHRB of DRI Unit, Bag filter provided to sub merged arc furnace. However, raw materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter has not been observed in raw material storage area. Water sprinkling arrangement has been provided at the coal stock yard. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. Roads are mostly black topped however, silt deposition was found on some of the transport road which will contribute in fugitive emission and in silt load for runoff water. Lime plant, Dolo plant was not observed during visit. (Specific condition No.iii)
 4. Fugitive emission monitoring data has been furnished. Data reported for six place was within norms. Third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iv)
 5. As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point. (Specific condition No.v)
 6. During visit SMS and blast furnace was not in operation. It was stated that SMS are not in operation from 2018-19. PP reported that presently iron skull, scrap, iron ore fines, coke fines, BF slag are sold to other users and char being used at CFBC boilers. It was also stated that Blast furnace was in operation during May and June 22, but due to economically non viability it was shut down. Thickener sludge has been reported to be used for land filling and road construction. Ash from ESP has been reported to supplied to brick manufacturing unit. Metal recovery plant has been established for chromium recovery from slag. However, Slag from ferro chrome has been dumped inside and outside the premises. Landfill as per the condition has not been constructed. It was informed that used oil are being sold to authorize recycler. (Specific condition No.vi)
 7. A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was

- also reported that the stored water is utilized for dust suppression system through tanker. (Specific condition No.vii)
8. During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. Green belt in 181 ha as per the condition yet to be developed. (Specific condition No.viii)
 9. CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.ix)
 10. **CTO has been accorded to M/s Visa steel limited vide letter no 5250 -IND-I-CON-5008 dated 26.03.2022 for CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB), Ferro Chrome Plant 5x 16.5MVA (125000TPA), Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH. CTO has been accorded to M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21 for DRI Kiln (I and II) with steam Generation Facility , 2x500TPD, Blast Furnace , 1x250m3, 175000TPA, Wet Screened iron ore for MBF, 1200TPD. CTO has been accorded to M /s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019 LAM Coke 400000 Metric Tonne/ Annum with a validity up to 31.03.2023. Although EC has been accorded in the name of M/s Visa steel Limited, CTO has been accorded in different names. (General condition No.i)**
 11. A per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron are being produced. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter. (General condition No.ii)
 12. Four continuous ambient air quality monitoring station has been established. However, details of consultation with pollution control board have not been furnished. Data on ambient air quality and stack emission has been submitted along with six monthly compliances. However, third party analysis data by accredited laboratory has not been furnished. (General condition No.iii)
 13. ETP of capacity 50m3/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present (as indicated in the preamble) during monitoring has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w r t discharge of collected contaminated runoff water. During visit online monitoring data displayed by the analyser as COD 0.1940 mg/l, TSS 9.330 mg/l, and PH 29.800 Proper collection and treatment of runoff water needs to be provided. (General condition No.iv)
 14. Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliances. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.v)
 15. Status of environmental protection measure as indicated in the Environmental clearance letter has already been depicted in the environmental clearance conditions. Protection measure indicated in

EIA/EMP such as recirculation of cooling water, recycle and re use of blow down and DM plant water, internal drain provided for collection of runoff water, providing air pollution control equipment such as ESP, Bag Filter, dry fog type dust suppression system etc has been implemented. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water, to channelize the fume through the stack in FeCr unit during tapping, dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.vi)

16. Six monthly compliances for the period Apr. 22 to Sep. 22 has been furnished to the Regional Office vide letter dated 24.11.22. However, statistical interpretation of data has not been furnished. (General condition No.viii)
17. Advertisement regarding accord of environmental clearance has been published in The SAMAJ, SAMBAD and new Indian express in English only. Date of publication reported to be 17.06.07. Norms of vernacular language have not been followed. (General condition No.ix)
18. Date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.x)

EC letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008

1. Fugitive emission monitoring data has been furnished. Fugitive emission monitoring data has not been furnished along with the six-monthly compliance for the period April, 22 to Sept., 22. Third party monitoring data has also not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iii)
2. Dust suppression system has been provided in raw material handling area. Water sprinkler has been provided in coal stock yard, different junction tower, conveyor and transfer points. However water sprinkler in all the stockyard has not been provided. (Specific condition No.iv)
3. During visit checked vehicle was found to be with valid PUC. Transport vehicles were found to be covered with Tarpaulin. PP informed that 03 Tanker used for water sprinkling on internal roads. However, proper unloading arrangement for raw material has not been provided at the storage yard. (Specific condition No.v)
4. PP reported that present water requirement is about 250m³/hr., Closed circuit circulating/ cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities, Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However the condition to achieve zero discharge yet to achieve. (Specific condition No.vi)
5. During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. As per the EC accorded total area of the plant is 486 Ha. Green belt in 33% area as per the condition yet to be developed. (Specific condition No.xi)
6. CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring

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- system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.xii)
7. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iii)
 8. Four CAAQMS has been established for PM10, PM2.5, SO2, NOx and CO, However details of consultation with SPCB has not been furnished regarding installation of ambient air quality station. Ambient air quality monitoring data and stack emission monitoring data has been submitted with the six-monthly compliance. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iv)
 9. Water sprinkler provided at coal stock yard, roads were found to be black topped. However, raw material were found to be kept in covered shed as well as in open which may be a source of fugitive emission. (General condition No.v)
 10. ETP of reported capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. However, during visit water discharge was found from discharge point 1. Zero discharge has not been maintained. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water during rain will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. (General condition No.vi)
 11. Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliance. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)
 12. A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.ix)
 13. Environmental protection measures and safeguards recommended in the EIA / EMP report such as dust suppression system, ESP to CPP for control of particulate matter, plantation, rain water harvesting etc has been provided. However, safe guard such as covered coal storage, dust extraction system at raw material storage area yet to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.x)

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14. Six monthly compliances for the period April, 22 to Sept., 22 has been furnished vide letter dated 24.11.2022. However, statistical interpretation of data has not been furnished. (General condition No.xii)
15. Details regarding advertisement in news paper has not been furnished. (General condition No.xiii)
16. Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.xiv)

EC letter No.J-11011/491/2009-IA.II(I) dated 28-10-2009 Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA) At/ PO. Kalinganagar Industrial Area, P.S. Kalinganagar, District Jajpur, Orissa by M/s Visa Bao Limited

1. Continuous monitoring facility for two stack has been provided for PM and SO₂. Fume extraction system with ID fan and stack has been provided. However, during visit sideways emission was observed during tapping, fume extraction system was found to be inadequate during tapping. As per the monitoring data furnished along with Six monthly compliance for the period Apr22 to Sep22, PM emission varies from 10.67 mg/Nm³ to 23.92 mg/Nm³, SO₂ emission varies from 153.95 mg/Nm³ to 474.36 mg/Nm³. Monitoring data of total Chromium (Cr) and Carbon monoxide (CO) has not been furnished. Monitoring data of Ni, Cr and Pb has not been furnished. (Specific Condition No.i)
2. Chrome ore was found to be kept in covered shed, however dust suppression system at the storage area has not been provided. Dust extraction system along with bag filter has been shown at the material handling and conveying area. Fugitive dust monitoring data has been furnished. Third party monitoring data has not been furnished. During visit dust emanation due to vehicular movement has not been observed. During visit water sprinkling arrangement at the slag crushing section (HARSCO) was not in operation. (Specific Condition No.ii)
3. Data on ambient air quality, stack emission and fugitive emission has not been observed on the Company's website. Display board has been provided outside the premises to display data on SPM, SO₂ and NO_x for the information of general public. (Specific Condition No.iii)
4. Fugitive emission monitoring data has been furnished however third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open. (Specific Condition No.iv)
5. Chrome ore was found to be kept in covered shed. Truck were found to be covered with tarpaulin. However, Proper arrangements during unloading for raw material has not been observed. (Specific Condition No.v)
6. During visit it was informed that Cooling water has been re-circulated. However, proper collection of runoff water from the slag dump yet to be made. During visit water discharge observed from outlet point 1. (Specific Condition No.viii)
7. Ground water and discharge water quality monitoring data has not been furnished along with six monthly compliance. Effluent analysis report of Boiler Blow Down and Cooling Tower Blow Down has been furnished. (Specific Condition No.ix)
8. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Monitoring data of Chromium from the metal recovery plant has not been furnished. SAF slag tailing found to be dumped in the claimed proposed road construction pathways. Secured land fill has not been observed. (Specific Condition No.x)
9. TCLP analysis data has not been furnished. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Secured landfill as per CPCB guidelines has not been provided. Hazardous Waste Authorization has been accorded by SPCB vide letter no IND-IV-HW-584/13318 dated 09.02.2019 with a validity up to 31.03.2024. (Specific Condition No.xi)

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10. Solid waste generated from the Ferro Chrome unit has been found to be dumped within the premises and proposed road. Chromate slag analysis data has been furnished. However, details of utilization, disposal of the solid waste has not been furnished. (Specific Condition No.xiii)
11. During visits plantation has been observed within the premises. PP reported the condition as complied in the submitted six monthly compliances. However details of plantation needs to be furnished to the regional office. (Specific Condition No.xiv)
12. The Environmental clearance dated 28.10.2009 has been transferred from M/s Visa Bao Limited to M/s Visa Steel Limited vide letter no J-11011/491/2009-IA-II(I) dated 26.02,2021. The combined ferro chrome production capacity is 125000 TPA. PP reported the production of Ferro Chrome as follows:

Period	Production (MT)
2020-21	97587
2021-22	127181
2022-23 till Aug22	50382

Production during 2021-22 exceeds the Limits. (General condition No.ii)

13. Four continuous ambient air quality monitoring station has been provided, However, details of consultation with pollution control board has not been furnished. Ambient air quality data has been furnished to Regional Office along with the six-monthly compliance. (General condition No.iii)
14. Fugitive emission monitoring data has been furnished near briquette plant. Data reported was within norms. Fume and dust extraction system with bag filter provided to the furnace. However, during tapping part of the fumes has not been channelize through the stack. Raw material kept in top covered shed. Water sprinkling around the raw material storage area has not been provided. Roads are mainly paved however; silt deposition were found near the raw material storage area. During visit water sprinkling arrangement at the HARSCO metal recovery plant was not in functional state. (General condition No.iv)
15. Drain has been provided inside the premises to collect run off water. A surface run off treatment system has been shown during visit for treatment of collected water. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. (General condition No.v)
16. A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.vi)
17. Noise level monitoring data furnished along with the submitted six monthly compliances for the period of Apr22 to Sep22. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)
18. Copy of EIA/EMP has not been submitted to regional Office. PP is requested to submit a copy of the EIA/EMP with implementation status of Environmental protection measure mentioned in EIA/EMP. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively. However, the unit of rupees has not been mentioned. (General condition No.ix)
19. Copy of letter for submission of clearance letter to the concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO has not been furnished. Copy of clearance letter has not been found uploaded on company's website. (General condition No.xi)

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20. Uploading of six-monthly compliance has not been observed at the website along with monitored data. Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office. A display board has been provided at the main gate to display monitored data. Monitoring data of Carbon monoxide (CO), Chromium (Cr), Nickel (Ni), Lead (Pb), has not been furnished. (General condition No.xii)
21. As per the documents furnished it was observed that Environmental statement for the period ending 31st march 21 has been submitted to SPCB. However, it has not been uploaded on the website. PP should also submit a copy of the environmental statement as per the condition, regularly to the Regional Office. (General condition No.xiv)
22. Details has not been furnished on the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work. (General condition No.xvi)

EC accorded vide F. No. J-11011/1000/2007-IAII(I) Dated 5th March, 2011

1. Ambient air quality monitoring data has been furnished for PM10, PM2.5 SO2, NOx and CO. Ambient air quality monitoring data as per the GSR No.826(E) dated 16th Nov., 2009 has not been furnished. (Condition No.ii)
2. As per the documents furnished environmental statement for the period ending 31st march 2021 has been submitted to pollution control board. Environmental statement has not been uploaded on the website. Copy of two environmental statements has been furnished to the Integrated Regional office. (Condition No.iv)

भवदीय,



संलग्नक: उपरोक्तानुसार

(डॉ. टी. एच. महतो/Dr. T. H. Mahato)

वैज्ञानिक-डी एवं कार्यालय प्रमुख/ Scientist 'D' & Head of Office

प्रतिलिपि/Copy to:

1. The PPS to Director General of Forest & Special Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi – 110 003 (Email: dgfindia@nic.in) for information.
2. Inspector General of Forests (FC), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi – 110 003, Email: ramesh.pandey@nic.in for information.
3. The Managing Director, M/s Visa Steel Limited, Kalinga Industrial Complex, At/PO. Jakhapura-755026, Dist. Jajpur, Orissa, (E-mail: vsl@visasteel.com). (You are requested to take necessary corrective action to comply with the above non-compliances and send action taken report on the implementation within a month with necessary documents).

Government of India
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Regional Office – Bhubaneswar

MONITORING REPORT

PART - I

DATA SHEET

File No: 101-255/EPE

- | | | | |
|---|---|---|--|
| 1 | Project Type
River valley / Mining / Industry / Thermal /
Nuclear / Other Specify | : | Industry |
| 2 | Name of the project | : | <ol style="list-style-type: none"> 1. Integrated steel Plant (1.5 MTPA and WHRB-CPP (100MW) 2. Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW) 3. Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA) 4. Amendment in Environmental Clearance due to change in the Captive Power Plant configuration 5. Transfer of Environmental clearance from M/s Visa Bao Limited to M/s visa Steel limited. |
| 3 | Clearance letter(s) / OM No. and dated | : | <ol style="list-style-type: none"> 1. J-11011/33/2007-IA.II (I) dated 12.06.2007 2. J-11011/1000/2007-IA.II (I) dated 03.07.2008 3. J-11011/491/2009-IA.II(I) dated 28-10-2009 4. J-11011/1000/2007-IA.II(I) dated 05-03-2011 5. J-11011/491/2009-IA.II(I) dated 26-02-2021 |
| | CTE | | <ol style="list-style-type: none"> 1. letter no 15326/IND-II-NOC-2002 dated 22.04.04 2. letter no 29888/IND-II-NOC-4232 dated 6-12 06 |
| | CTO | | <ol style="list-style-type: none"> 1. no 5250 -IND-I-CON-5008 dated 26.03.2021 2. letter no 5256-IND-I-CON-6703 dated 26.03.21 3. no 3229-IND-I-CON-6576 dated 29.03.2019 |
| 4 | <u>Locations</u> | : | , |
| | a. Taluk(s)
District | : | Kalinga nagar Industrial Complex, Duburi
Jajpur |
| | b. State (s) | : | Odisha |
| | c. Latitudes / Longitudes | : | |
| 5 | <u>Address of correspondence</u> | | |
| | a. Address of concerned project Chief Engineer
(with Pin Code & telephone / telex / fax
numbers | | Mr Manoj Kumar, Managing Director, M/s Visa
Steel Limited, Kalinga Industrial Complex,
At/PO. Jakhapura-755026, Dist. Jajpur, Orissa,
E-mail: vsl@visasteel.com |
| | b. Address of Executive Project Engineer/
Manager (with Pin Code/fax numbers) | : | Same as above |

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- 6 **Salient features:**
a. Salient features of the project

EC dated	Feature
12.06.07	Integrated steel Plant (1.5 MTPA and WHRB-CPP (100MW)
07.03.08	Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW)
28-10-09	Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA)
05-03-11	Change in the Captive Power Plant configuration
26-02-21	Transfer from M/s Visa Bao Limited to M/s Visa steel Limited

- b. of the environmental management plans

Covered in the EIA/EMPs submitted to the Ministry of Environment, Forests and Climate Change (MoEF&CC) for approval at the time of grant of Environmental Clearance (EC)

7 **Breakup of the project area:**

- a. Project area

Date of EC	Area
12.06.2007	486 ha
07.03.2008	486 ha
28-10-2009	50 acre
05-03-2011	NA
26-02-2021	486+20.23=506.23ha

- 8 Break up of project affected population with enumeration of those losing houses / dwelling units only, agricultural land only, both dwelling units and agricultural land and landless labourers / artisans

39 (As reported by PP)

- a. SC, ST/Adivasis
b. Others

: 39 (As reported by PP)
: Nil

9 **Financial Details:**

- a. Project cost as originally planned and subsequent revised estimates and the years of price reference

EC dated	Original (Crores)
12.06.07	1626.00
07.03.08	2386.81
28-10-09	262.00
05-03-11	Not available
26-02-21	Not available

- b. Allocations made for environmental management plans, with item wise and year wise breakup

EC dated	Capital	Recurring
12.06.07	Rs 100 crore	Rs10.20Crore
07.03.08	Rs 100 crore	Rs10.00Crore
28-10-09	Rs 13.10 Crore	
05-03-11	Not Available	
26-02-21	Not Available	

- c. Benefit cost ratio / internal rate of return and the years of assessment

: Details has not been furnished

- d. Whether (c) includes the cost of environmental management as shown in (b) above

: Details has not been furnished

- e. Total expenditure on the Project so far

: Details has not been furnished

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- f Actual expenditure incurred on the environmental management plans so far : Capital Rs 1709190155.00
Recurring Rs 195053284.00 for 2021-22
(As reported by PP)
- 10 **Forest land requirement:** :
- a The status of approval for a diversion of forest land for non-forestry use : NA (As reported by PP)
- b The status of compensatory afforestation, if any : --
- c The status of clear felling : ---
- d Comments on the viability and sustainability of compensatory afforestation programme in the light of actual field experience so far : ---
- 11 The status of clear felling in non-forest area (such as submergence area of reservoir, approach road), if any, with quantitative information : Details has not been furnished
- 12 **Status of construction:** :
- a Date of commencement : Date has not been furnished
Date of completion (actual and / or planned) : Details as per the Environmental clearance has not been furnished.
- 13 Reasons for the delay if the project is yet to start. : Non allotment of captive mines for project
(As reported by PP)
- 14 **Date of site visit:**
- a The dates on which the project was monitored by the Regional Office on previous occasions, if any : 12.10.2007, 01.07.2009 & 23.11.2010, 30-11-2018
- b Date of site visit for this monitoring report : 20-21 Sept., 2022

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Photo-1: View of dry fog dust suppression system



Photo-2: Dry fog type dust suppression system



Photo-3: Raw material kept in covered shed



Photo-4: Raw material kept in covered shed



Photo-5: View of coal stock yard



Photo-6: View of green belt and raw material kept in open



Photo-7: view of covered conveyor



Photo-8: View of water sprinkler along the road.

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Photo-9: Raw material kept in open



Photo-10: View of silt deposited



Photo-11: View of rain water harvesting pond



Photo-12: View of sideways emission from Fe Cr unit



Photo-13: Fly ash storage silo



Photo-14: View of Fly ash brick plant



Photo-15: View of CAAQMS



Photo-16: Online effluent monitoring system

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PART-II&III
DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO THE
CONDITIONS OF THE ENVIRONMENTAL CLEARANCE AND ENVIRONMENTAL
MANAGEMENT

- Subject:**
1. Integrated steel Plant (1.5 MTPA ad WHRB-CPP (100MW),
 2. Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW)
 3. Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA)
 4. Change in the Captive Power Plant configuration
 5. Transfer from M/s Visa Bao Limited to M/s Visa steel Limited Monitoring regarding.
- Reference:** Environment clearance accorded by the Ministry of Environment, Forest & Climate Change vide letter No. J-11011/33/2007-IA II (I) dated: 12.06.2007, letter no. J-11011/1000/2007-IA II (I) dated: 03.07.2008 and letter no. J-11011/491/2007-IA II (I) dated: 28.10.2009, J- letter no 11011/1000/2007-IA.II(I) dated 05-03-2011, letter no J-11011/491/2009-IA.II(I) dated 26-02-2021

PRESENT STATUS OF THE PROJECT:

Ministry of Environment Forests and Climate Change has accorded Environmental Clearance (EC) to M/s Visa Steel Ltd for integrated steel Plant (1.5 MTPA ad WHRB-CPP (100MW) at Kalinga Nagar, Odisha vide letter No.J-11011/33/2007-IA II (I) dated: 12.06.2007 for the following:

Name of products, by products and Total (TPA)
intermediate products

A. Main Products:

1. Mild steel billets	5,00,000
2. Stainless steel billets	5,00,000
3. Alloy steel billets	5,00,000

B. Intermediate products

1. Sponge iron	9,00,000
2. Hot metal/pig iron	6,00,000
3. Ferrochrome	1,50,000

Subsequently environment clearance has been accorded for Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW) vide letter No.J-11011/1000/2007-IA II (I) dated: 03.07.2008. Further environment clearance has been accorded for Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA) in the name of m/s Visa Bao Ltd vide letter No J-11011/491/2007-IA II (I) dated: 28.10.2009. subsequently environmental clearance dated 03.07.2008 has been amended due to Change in captive power plant (configuration of boiler) from 3x77 MW to 1x150+1x81 MW vide letter J-11011/1000/2007-IA.II(I) dated 05-03-2011. Environmental Clearance vide letter no J-11011/491/2007-IA II (I) dated: 28.10.2009 has been transfer from M/s Visa Bao Limited to M/s Visa steel Limited vide letter dated 26th February 2021.

Consent to Establish in the name of M/s Visa Industries Limited has been accorded by State pollution control board vide letter no 15326/IND-II-NOC-2002 dated 22.04.04 for the following

Sl No	Plant Facility	Capacity	Products
1	Mini Blast Furnace	1x250M3	Pig Iron ,175,000 tonnes /year
2	Power plant	6MW (BF gas based CPP)	Power, 5MW
3	Coke Oven Plant	150000TPA	Coke LAM 150,000 TPA

Subsequently vide letter no 29888/IND-II-NOC-4232 dated 6-12-2006, Consent to established accorded to M/s Visa steel Limited for the facility as depicted below

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Sl No	Shop/Unit	Phase I (0.5 MTPY)	Phase-II(1.0MTPY)	Total Capacity
1.	Coke Oven	400000t/yr LAM Coke	400000t/yr LAM Coke	80000t/yr LAM Coke
2.	Mini Blast Furnace	1x250m3	2x250m3	2x250m3
3.	Pig casting machine	1x500TPD		1x500TPD
4.	DRI Kiln	300000 Ton/yr (2x500TPD)	600000 Ton/yr (4x500TPD)	900000 Ton/yr
5.	Electric Arc furnace	1x80T(65MVA)	2x80T(65MVA each)	3x80T(65MVA each)
6.	Ladle furnace	1x80T (15 MVA)	2x80T (15 MVA each)	3x80T (15 MVA each)
7.	Billet caster	1x ¾ strand	2x ¾ strand	3x ¾ strand
8.	SAF	50000t/yr (2x16.5 MVA)	100000t/yr (4x16.5 MVA)	150000t/yr (6x16.5 MVA)
9.	WHRB Power plant	2x25MW	3x25MW	5x25MW

PP informed that following facility established

Sl No	Facility established
1	SMS (0.5 MTPA),
2	Rolling mill (0.5 MTPA)
3	Blast furnace (1,75,000 TPA),
4	Ferrochrome (1,50,000 TPA),
5	DRI (3,00,000 TPA),
6	Captive Power Plant (3 X 25 MW) (50MW WHRB and 25MW CFBC)
7	Coke oven (4,00,000 TPA).

Consent to operate has been accorded by state pollution control board for the following

Sl No	FACILITY	Validity	Accorded to
1	CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB),	01.04.2021 to 31.03.2023	M/s Visa steel limited vide letter no 5250 - IND-I-CON-5008 dated 26.03.2021
2	Ferro Chrome Plant 5x16.5MVA (125000TPA)		
3	Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH,		
4	Recovered Ferro chrome (Harsco metal recovery plant 40 TPH		
5	DRI Kiln (I and II) with steam Generation Facility , 2x500TPD	1.04.2021 to 31.03.2023	M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21
6	Blast Furnace , 1x250m3, 175000TPA		
7	Wet Screened iron ore for MBF, 1200TPD		
8	LAM Coke 400000 Metric Tonne/ Annum	01.04.2019 to 31.03.2023	M/s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019

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During visit rolling mill, SMS and blast furnace was not in operation.

The above project was monitored by Dr. T. H. Mahato, Scientist-D, Integrated Regional Office, Bhubaneswar on 20.09.2022 along with

1. Sri A K Patry, General Manager
2. Sri Samrat Singh, Manager.

Following complainants were also submitted their grievances regarding water discharge.

1. Kailash Chandra Behera
2. Madan Mohan Samal
3. Surjit Kumar Behera
4. Shyam Sundar Behera, Mob No 9437652967
5. Milan Kumar Behera
6. Niranjana Kumar Behera
7. Prakash Kumar Nayak, Mob No 8249568592

Following individuals have stated that they have no grievances against Visa. viz.,

1. Arun Kumar Pradhan, Mob No 9438140278
2. Sanjib Kumar Samal, Mob No 9777703899
3. Sanjib Kumar Nayak, Mob No 865841638

The report is submitted on the basis of the field visit and as per the information provided by the PP. The status of compliance on the stipulated conditions contained in the EC cited above is given below:

Sl No	CONDITIONS	STATUS OF COMPLIANCE
As per the EC letter dated J-11011/33/2007-IA II (I) dated: 12.06.2007		
A. SPECIFIC CONDITION		
i.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19 th May, 1993 and standards prescribed from time to time. The Orissa State Pollution Control Board (OSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limits.	PARTIALLY COMPLIED Emission monitoring of gaseous emissions from Ferro-chrome stack, Power plant, Blast furnace, WHRB 1 and WHRB 2 stack has been furnished along with the submitted six monthly compliances of the period Apr22 to Sep22. Stack monitoring data for coke oven has not been furnished with the submitted six monthly compliances. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm ³ to 70.43 mg/Nm ³ , SO ₂ varies from 26.16 mg/Nm ³ to 327.3 mg/Nm ³ , NO _x varies from 15.06 mg/Nm ³ to 48.59 mg/Nm ³ . CO monitoring data from blast furnace has not been furnished. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm ³ to 45.98 mg/Nm ³ and Sox 54.18 mg/Nm ³ to 167.43 mg/Nm ³ . However, monitoring data of all the stack as per the consent order has not been furnished.
ii.	Continuous stack monitoring facilities for all the major stacks and adequate air	PARTIALLY COMPLIED Continuous stack emission monitoring facility

Sl No	CONDITIONS	STATUS OF COMPLIANCE
	<p>pollution control systems shall be provided to keep emission levels below 50 mg/Nm³ and reports submitted to the OSPCB and CPCB.</p>	<p>provided for WHRB-DRI-I, WHRB-DRI-II, CPP, Ferro-chrome plant stack, SMS and Coke Oven plant. Online monitoring facility to Blast furnace has not been provided. Continuous stack monitoring facilities for all the major stacks as indicated in the CTO yet to be provided. Air pollution control system such as ESP, Bag filter has been provided to different unit. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished.</p>
iii.	<p>In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Gas cleaning system in MBF, Fume and dust extraction system to BF stock house, DR kiln, DRI EAF, Ore and Coal crushing and Screening section, Coke oven etc. and bag filter in SMS, pulse jet type bag filter system in Raw material handling area will be provided to control fugitive emissions. ESP to WHRB to control emission within 100mg/Nm³ and bag filters to DRI kiln, EAF, BF, Submerged Arc Furnace (SAF), Coke oven plant, Lime plant, Dolo plant will also be provided to control air emission within 50 mg/Nm³. Further Specific measures like water sprinkling around the coal stock piles and asphaltting or concreting of the roads shall be done to control fugitive emission.</p>	<p>PARTIALLY COMPLIED</p> <p>During visit Blast furnace was not in operation. It was stated that the blast furnace was not in operation from the month of Aug 22.</p> <p>Bag filter provided to SMS, ESP provided to WHRB of DRI Unit, Bag filter provided to sub merged arc furnace. However, raw materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter has not been observed in raw material storage area. Water sprinkling arrangement has been provided at the coal stock yard. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³</p> <p>Roads are mostly black topped however, silt deposition was found on some of the transport road which will contribute in fugitive emission and in silt load for runoff water.</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
		Lime plant, Dolo plant was not observed during visit.
iv.	Secondary fugitive emission shall be controlled within the prescribed limits, regularly monitored and records maintained. Guidelines/Code of practice issued by the CPCB in this regard shall be followed.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Fugitive emission monitoring data has been furnished. Data reported for six place was within norms. Third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open.</p>
v.	Total water requirement from River Brahmani/Kharswan shall not exceed 39,600 m ³ /day and prior permission for the total water requirement shall be obtained from the Department of Water Resources, Government of Orissa before commissioning the project. Effluent Treatment Plant (ETP) shall be installed for the treatment of process water. Cooling tower and boiler blow down water will be used for coke quenching. All the waste water generated shall be treated, recycled and reused either in the process or for dust suppression or green belt development. No wastewater shall be discharged outside the factory premises and 'Zero' discharge shall be adopted. Domestic effluent shall be treated in septic tank followed by soak pit.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point.</p>
vi.	At the iron skull, scrap from CCM and char shall be used in EAF. Semi-burnt coke dust and coke breeze shall be reused in the power plant. Iron ore fines shall be sold to cement plants. BF dust, Thickener mud, EAF/LRFD dust, fines from ESPs, EAF slag shall be used for land filling, road construction etc. Slag from Ferro chrome unit shall be disposed of in a suitably	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>During visit SMS and blast furnace was not in operation. It was stated that SMS are not in operation from 2018-19. PP reported that presently iron skull, scrap, iron ore fines, coke fines, BF slag are sold to other users and char being used at CFBC boilers. It was also stated that Blast furnace was in operation during May</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
	designed landfill as per CPCB guidelines to prevent leaching to the sub-soil and underground aquifer. Used oil shall be sold to Recyclers and Re-processors only.	and June 22, but due to economically non viability it was shut down. Thickener sludge has been reported to be used for land filling and road construction. Ash from ESP has been reported to supplied to brick manufacturing unit. Metal recovery plant has been established for chromium recovery from slag. However, Slag from ferro chrome has been dumped inside and outside the premises. Landfill as per the condition has not been constructed. It was informed that used oil are being sold to authorize recycler.
vii.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the groundwater table.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>A rain water harvesting pond of reported capacity 500000 m3 has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker.</p>
viii.	Out of total 448ha, green belt shall be developed in 181ha, within and around the plant premises as per the CPCB guidelines in consultation with DFO.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. Green belt in 181 ha as per the condition yet to be developed.</p>
ix.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the information furnished along with the six monthly compliance for the period Aril, 2022 to Sept., 2022, 764 number of employees covered in periodical medical examination.</p>
x.	Recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
		recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines.
	GENERAL CONDITIONS	
i.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>CTO has been accorded to M/s Visa steel limited vide letter no 5250 -IND-I-CON-5008 dated 26.03.2022 for CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB), Ferro Chrome Plant 5x 16.5MVA (125000TPA), Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH.</p> <p>CTO has been accorded to M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21 for DRI Kiln (I and II) with steam Generation Facility , 2x500TPD, Blast Furnace , 1x250m3, 175000TPA, Wet Screened iron ore for MBF, 1200TPD.</p> <p>CTO has been accorded to M /s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019 LAM Coke 400000 Metric Tonne/ Annum with a validity up to 31.03.2023. Although EC has been accorded in the name of M/s Visa steel Limited, CTO has been accorded in different names.</p>
ii.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.	<p style="text-align: center;">NOT COMPLIED</p> <p>A per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron are being produced. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter.</p>

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iii.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and OPCB, CPCB once in six months.	<p align="center">PARTIALLY COMPLIED</p> <p>Four continuous ambient air quality monitoring station has been established. However, details of consultation with pollution control board have not been furnished. Data on ambient air quality and stack emission has been submitted along with six monthly compliances. However, third party analysis data by accredited laboratory has not been furnished.</p>
iv.	Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422(E) dated 19 th May, 1993 and 31 st December, 1993 or as amended form time to time. The treated waste water shall be utilized for plantation purpose.	<p align="center">PARTIALLY COMPLIED</p> <p>ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present (as indicated in the preamble) during monitoring has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w r t discharge of collected contaminated run off water. During visit online monitoring data displayed by the analyser as COD 0.1940 mg/l, TSS 9.330 mg/l, and PH 29.800 Proper collection and treatment of runoff water needs to be provided.</p>
v.	The overall noise levels in and around the plant area shall be kept well within the standards (85dBA) by providing noise	<p align="center">PARTIALLY COMPLIED</p> <p>Noise level monitoring data for the period of</p>

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	control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75dBA (daytime) and 70dBA (night time).	April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliances. Data reported was within norms. However, third party monitoring data has not been furnished.
vi.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Status of environmental protection measure as indicated in the Environmental clearance letter has already been depicted in the environmental clearance conditions. Protection measure indicated in EIA/EMP such as recirculation of cooling water, recycle and re use of blow down and DM plant water, internal drain provided for collection of runoff water, providing air pollution control equipment such as ESP, Bag Filter, dry fog type dust suppression system etc has been implemented. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water, to channelize the fume through the stack in FeCr unit during tapping, dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented.</p> <p>PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished.</p>
vii.	As mentioned in the EIA/EMP, Rs.100.00 Crores and Rs.10.20 Crores earmarked towards the capital cost and recurring cost	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the document furnished capital</p>



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	towards the environmental pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose	expenditure incurred on Environment Management so far reported as Rs.1709190155.00 and recurring expenditure reported to be Rs.33560404.00 + Rs.161492880.00 for the period 2021-22.
viii.	The Regional Office of this Ministry at Bhubaneswar / CPCB / OPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.	PARTIALLY COMPLIED Six monthly compliances for the period Apr. 22 to Sep. 22 has been furnished to the Regional Office vide letter dated 24.11.22. However, statistical interpretation of data has not been furnished.
ix.	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OPCB and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar.	PARTIALLY COMPLIED Advertisement regarding accord of environmental clearance has been published in The SAMAJ, SAMBAD and new Indian express in English only. Date of publication reported to be 17.06.07. Norms of vernacular language have not been followed.
x.	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	NOT COMPLIED Date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished.
As per the EC letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008		
A. SPECIFIC CONDITIONS:		
i.	On-line stack monitoring facilities for all the stacks and sufficient air pollution control equipments viz. Electrostatic precipitators (ESPs) shall be provided to Captive Power Plant to control particulate matter from AFBC boilers within 100 mg/Nm ³ and reports submitted to the Ministry's Regional Office at Bhubaneswar OPCB & CPCB.	PLEASE REFER BELOW As per the document provided, the expansion of captive power plant has not been implemented. However, the existing CPP is equipped with ESP. Particulate matter emission monitoring data for the period Apr. 22 to Sep. 22 PM varies from 10.47mg/Nm ³ to 70.43 mg/Nm ³ . Monitoring data furnished to Integrated Regional Office along with six



SI No	CONDITIONS	STATUS OF COMPLIANCE
		monthly compliances.
ii.	Bag filters shall be provided to the reheating furnace and electric arc furnace to control the particulate emissions below 50 mg/Nm ³ . Stack of adequate height shall be provided to the reheating furnace in rolling mill section. The hood for fume extraction and spark arrestor, bag filters etc. shall be provided to control particulate matter from the stack attached to the induction furnace in Steel melting Shop (SMS).	<p align="center">PLEASE REFER BELOW</p> <p>During visit reheating furnace was not in operation. Bag filter to the reheating furnace has not been shown. Bag filter provided to the electric arc furnace in SMS. SMS was not in operation during visit. The Chimney with a reported height of 50 m above the ground level provided to the SMS. The stack attached with the reheating furnace in rolling mill section reported to be 72 m height.</p>
iii.	Gaseous emissions including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/ Code of Practice issued by the CPCB shall be followed.	<p align="center">PARTIALLY COMPLIED</p> <p>Fugitive emission monitoring data has been furnished. Fugitive emission monitoring data has not been furnished along with the six-monthly compliance for the period April, 22 to Sept., 22. Third party monitoring data has also not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open.</p>
iv.	Dust suppression and extraction system shall be provided to raw material handling areas crusher house, junction towers, feed point, conveyors and transfer points. Water sprinkling shall be done in stockyard.	<p align="center">PARTIALLY COMPLIED.</p> <p>Dust suppression system has been provided in raw material handling area. Water sprinkler has been provided in coal stock yard, different junction tower, conveyor and transfer points. However water sprinkler in all the stockyard has not been provided.</p>
v.	Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	<p align="center">PARTIALLY COMPLIED.</p> <p>During visit checked vehicle was found to be with valid PUC. Transport vehicles were found to be covered with Tarpaulin. PP informed that 03 Tanker used for water sprinkling on internal roads. However, proper unloading arrangement for raw material has not been provided at the storage yard.</p>
vi.	Total water requirement from River Kharsua shall not exceed 1,498m ³ /hr. Closed circuit circulating/cooling water system shall be used. The wastewater from the demineralization (DM) plant shall be neutralized in neutralization pit. All the treated wastewater shall be recycled and reused either in the process or for dust suppression, green belt development and various other activities at the site. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged	<p align="center">PARTIALLY COMPLIED.</p> <p>PP reported that present water requirement is about 250m³/hr., Closed circuit circulating/cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities, Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present</p>

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	outside the premises. Domestic effluent shall be treated in septic tank followed by soak pit and used for green belt development.	during monitoring claimed of black water discharge, however during visit black water discharge not observed. However the condition to achieve zero discharge yet to achieve.
vii.	Prior permission for the drawl of 1,498 m ³ /hr from River Kharsua shall be obtained from the concern department. No effluent shall be discharged outside the plant premises and 'Zero' discharge should be adopted.	<p style="text-align: center;">COMPLIED.</p> <p>As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from concern department has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained.</p>
viii.	Metallic scrap, scales and mill cuttings shall be recycled and reused in the process. Slag and refractory waste shall be properly disposed off in environment friendly manner. All the char from DRI plant and coke fines shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. Mill scale and dust from Rolling mill shall be used in sinter plant. Scrap shall be used in SMS; Broken refectories shall be disposed off in environment friendly manner. Used oil shall be sold to authorized recyclers/ re-processors only.	<p style="text-align: center;">PLEASE REFER BELOW</p> <p>During visit rolling mill and SMS was not in operation. It was also informed that the expansion of AFBC boiler has not been executed, however, the char generated in DRI plant utilized in the AFBC boiler.</p>
ix.	All the SMS Slag shall also be properly utilized or disposed off in environment friendly manner. Slag shall be used for road making only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall also be disposed off in secured landfill as per CPCB guidelines All the other solid waste including broken refractory mass shall be disposed off in environmental friendly manner.	<p style="text-align: center;">PLEASE REFER BELOW</p> <p>During visit SMS was not in operation. It was informed that SMS was in operation till 2017-18 and after that not in operation</p>

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x.	Proper utilization of fly ash shall be ensured as per Fly ash Notification, 1999 subsequently amended in 2003. Fly ash and bottom ash shall be disposed off to ash pond through high concentration slurry disposal system (HCSD) and utilized as per Fly ash Notification.	<p align="center">PLEASE REFER BELOW</p> During visit ash pond has not been observed. Fly ash silo has been provided for collection of fly ash. PP informed that 100 % utilization of fly ash is being made for the period from April, 22 to Sept., 22 in brick making.
xi.	As proposed, green belt shall be developed in 33% area in and around the plant as per the CPCB guidelines in consultation with DFO.	<p align="center">PARTIALLY COMPLIED</p> During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. As per the EC accorded total area of the plant is 486 Ha. Green belt in 33% area as per the condition yet to be developed.
xii.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented.	<p align="center">PARTIALLY COMPLIED</p> CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines.
B. GENERAL CONDITIONS:		
i.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government.	<p align="center">PLEASE REFER BELOW</p> As per the documents furnished presently consent to operate has not been exist for rolling mill and expansion of CPP.
ii.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests	<p align="center">AGREED UPON</p> PP agreed to abide by the condition
iii.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19 th May, 1993 and standards prescribed from time to time. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and it size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities	<p align="center">PARTIALLY COMPLIED</p> During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished.

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	shall be provided so that process can be automatically stopped in case emission level exceeds the limit.	
iv.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emissions shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and OPCB, CPCB once in six month.	<p align="center">PARTIALLY COMPLIED</p> <p>Four CAAQMS has been established for PM10, PM2.5, SO₂, NO_x and CO, However details of consultation with SPCB has not been furnished regarding installation of ambient air quality station. Ambient air quality monitoring data and stack emission monitoring data has been submitted with the six-monthly compliance.</p>
v.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Further, specific measures like water sprinkling around the coal stockpiles and asphaltting or concreting of the roads shall be done to control fugitive emissions.	<p align="center">PARTIALLY COMPLIED</p> <p>Water sprinkler provided at coal stock yard, roads were found to be black topped. However, raw material were found to be kept in covered shed as well as in open which may be a source of fugitive emission.</p>
vi.	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated; 19 th may 1993 and 31 st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	<p align="center">PARTIALLY COMPLIED</p> <p>ETP of reported capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. However, during visit water discharge was found from discharge point 1. Zero discharge has not been maintained. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water during rain will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard.</p>
vii.	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods,	<p align="center">PARTIALLY COMPLIED</p> <p>Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along</p>

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	silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	with the submitted six monthly compliance. Data reported was within norms. However, third party monitoring data has not been furnished.
viii.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the record furnished along with the six monthly compliance for the period April, 22 to Sept., 22 total 764 employees has been covered in periodical medical examination.</p>
ix.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water tables.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker.</p>
x.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes. Drinking water supply and health care etc. Suggestions made during the public hearing shall be implemented	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Environmental protection measures and safeguards recommended in the EIA / EMP report such as dust suppression system, ESP to CPP for control of particulate matter, plantation, rain water harvesting etc has been provided. However, safe guard such as covered coal storage, dust extraction system at raw material storage area yet to be implemented.</p> <p>PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility,</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
		Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished.
xi.	As mentioned in the EIA/EMP, Rs. 100.00 Crores and Rs. 100.00 Crores earmarked towards the capital cost and recurring cost towards the environmental pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.	<p style="text-align: center;">BEING COMPLIED</p> As per the document furnished capital expenditure incurred on Environment Management so far reported as Rs.1709190155.00 and recurring expenditure reported to be Rs.33560404.00 + Rs.161492880.00 for the period 2021-22.
xii.	The Regional Office of this Ministry at Bhubaneswar/ CPCB/OSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statically interpretation shall be submitted to them regularly.	<p style="text-align: center;">PARTIALLY COMPLIED</p> Six monthly compliances for the period April, 22 to Sept., 22 has been furnished vide letter dated 24.11.2022. However, statistical interpretation of data has not been furnished.
xiii.	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OPCB and may also be seen at Website of the ministry of Environment and Forests at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance later, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locally concerned and a copy of the same shall be forwarded to the Regional Office at Bhubaneswar.	<p style="text-align: center;">NOT COMPLIED</p> Details regarding advertisement in news paper has not been furnished.
xiv.	Project authorities shall inform the Regional office as well as the ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	<p style="text-align: center;">NOT COMPLIED</p> Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished.

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Ministry's EC letter No.J-11011/491/2009-IA.II(I) dated 28-10-2009 Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA) At/ PO. Kalinganagar Industrial Area, P.S. Kalinganagar, District Jajpur, Orissa by M/s Visa Bao Limited		
A. SPECIFIC CONDITIONS		
i.	Continuous monitoring facilities for all the stacks and sufficient air pollution control equipment viz. fume extraction system with bag house/filters, ID fan and stack of adequate height to submerged arc furnace shall be provided to control emissions below 100mg/Nm ³ . Monitoring of total Chromium (Cr) and Carbon monoxide (CO) shall also be ensured. Standards for Nickel (Ni), Chromium (Cr) and Lead (Pb) shall be within permissible limit. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.	PARTIALLY COMPLIED Continuous monitoring facility for two stack has been provided for PM and SO ₂ . Fume extraction system with ID fan and stack has been provided. However, during visit sideways emission was observed during tapping, fume extraction system was found to be inadequate during tapping. As per the monitoring data furnished along with Six monthly compliance for the period Apr22 to Sep22, PM emission varies from 10.67 mg/Nm ³ to 23.92 mg/Nm ³ , SO ₂ emission varies from 153.95 mg/Nm ³ to 474.36 mg/Nm ³ . Monitoring data of total Chromium (Cr) and Carbon monoxide (CO) has not been furnished. Monitoring data of Ni, Cr and Pb has not been furnished.
ii.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive dust emissions from the stock pile of raw materials and fines dump in the open area shall be controlled by dust suppression system by routine water sprinkling. Dust extraction system with bag filters shall be provided to control the fugitive dust from raw material handling, screening and conveying section along with product handling section, transfer and feeding points to control fugitive dust emission to meet the OPCB norms. Internal roads shall be made black topped and asphalted. Water spraying shall also be done to prevent the dust emanation due to vehicular movement.	PARTIALLY COMPLIED Chrome ore was found to be kept in covered shed, however dust suppression system at the storage area has not been provided. Dust extraction system along with bag filter has been shown at the material handling and conveying area. Fugitive dust monitoring data has been furnished. Third party monitoring data has not been furnished. During visit dust emanation due to vehicular movement has not been observed. During visit water sprinkling arrangement at the slag crushing section (HARSCO) was not in operation.
iii.	Data on ambient air quality, stack emission and fugitive emission shall be uploaded on the Company's website and also regularly submitted on-line to the Ministry's Regional Office at Bhubaneswar, OPCB	PARTIALLY COMPLIED Data on ambient air quality, stack emission and fugitive emission has not been observed on the Company's website. Display board has been provided outside the premises to display

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	and SPCB as well as hard copy once in six months. Data on SPM, SO ₂ and NO _x shall also be displayed prominently outside the premises at the appropriate place for the information of general public.	data on SPM, SO ₂ and NO _x for the information of general public.
iv.	Secondary fugitive emission from all sources shall be controlled with in the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of practice issued by the CPCB shall be followed.	<p align="center">PARTIALLY COMPLIED</p> Fugitive emission monitoring data has been furnished however third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open.
v.	Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	<p align="center">PARTIALLY COMPLIED</p> Chrome ore was found to be kept in covered shed. Truck were found to be covered with tarpaulin. However, Proper arrangements during unloading for raw material has not been observed.
vi.	Total water requirement from River Kharsuan and IDCO shall not exceed 375m ³ /day. However, make-up water requirement for the proposed Ferro alloy plant shall be met from water allotted to M/s Visa Steel Limited (VSL). Closed circuit cooling system shall be adopted i.e. cooling water shall be recycled/reused in the process to reduce water consumption. The blow down and other discharges including DM effluents shall be collected in a common pond, treated and recycled back to the process and/or used for ash handling, dust suppression and greenbelt development. Domestic waste water shall be treated in septic tank followed by soak pits system and used for green belt development.	<p align="center">BEING COMPLIED</p> Present water consumption reported to be 300 m ³ /day and presently water requirement has been met from water allotted to M/s Visa Steel Ltd. Cooling water has been recycled. It was informed that waste water from demineralization plant has been neutralized in neutralisation pit and reused, domestic effluent has been treated in STP and treated water is used for greenbelt development.
vii.	Prior permission for the drawl of 375m ³ /day water from river Kharsuan/Bramhani/IDCO from the concerned department shall be obtained. Actual source of water shall be finalized and informed to the Ministry's Regional Office at Bhubaneswar. OPCB and CPCB along with the permission letter.	<p align="center">PLEASE REFER BELOW</p> Presently the EC dated 28-10-2009 has been merged with the EC of M/s Visa Steel Ltd. Vide letter dated 26-02-2021. PP informed that water requirement of the Ferro Alloy plant are met from water allotted to M/s Visa Steel Ltd.'
viii.	'Zero' effluent discharge shall be strictly followed and no waste water shall be	<p align="center">PARTIALLY COMPLIED</p> During visit it was informed that Cooling



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	discharged outside the premises.	water has been re-circulated. However, proper collection of runoff water from the slag dump yet to be made. During visit water discharge observed from outlet point I.
ix.	Regular monitoring of influent and effluent surface, sub- surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P)Act whichever are more stringent.	<p style="text-align: center;">PARTIALLY COMPLIED</p> Ground water and discharge water quality monitoring data has not been furnished along with six monthly compliance. Effluent analysis report of Boiler Blow Down and Cooling Tower Blow Down has been furnished.
x.	Metal recovery plant shall be installed to recover maximum metal through hydraulic jigging process. Discharge from metal recovery plant shall be monitored for the Chromium content and maintained within the permissible limit before recycling and reuse. SAF slag tailing shall be dumped in own premises in secured landfill constructed as per CPCB guidelines after recovery of the metal. Used oils/lubricants shall be sold to authorized recyclers/re-processors.	<p style="text-align: center;">PARTIALLY COMPLIED</p> Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Monitoring data of Chromium from the metal recovery plant has not been furnished. SAF slag tailing found to be dumped in the claimed proposed road construction pathways. Secured land fill has not been observed.
xi.	Chromate slag shall be used for road making only after passing through Toxic Chemical leachability Potential (TCLP) test otherwise ferrochrome shall be recovered from the slag and output waste shall be disposed in secured landfill as per SPCB guidelines. All the other solid waste shall be properly disposed off in environment-friendly manner. No hazardous material shall be spilled out and good housekeeping practices shall be adopted. Hazardous waste shall be handled as per the hazardous waste (Management & Handling) Rules, 1989 and subsequent amendment.	<p style="text-align: center;">PARTIALLY COMPLIED</p> TCLP analysis data has not been furnished. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Secured landfill as per CPCB guidelines has not been provided. Hazardous Waste Authorization has been accorded by SPCB vide letter no IND-IV-HW-584/13318 dated 09.02.2019 with a validity up to 31.03.2024.
xii	Flue dust from the bag house shall not be dumped anywhere but reused in the process. Chrome ore fines shall be reused in briquetting plant. Dolomite shall also be reused.	<p style="text-align: center;">BEING COMPLIED</p> During visit it was informed that Chrome ore fines are being used in briquetting plant.
xiii.	Proper handling, storage, utilization and disposal of all the solid waste shall be	<p style="text-align: center;">PARTIALLY COMPLIED</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
	ensured and regular toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB	Solid waste generated from the Ferro Chrome unit has been found to be dumped within the premises and proposed road. Chromate slag analysis data has been furnished. However, details of utilization, disposal of the solid waste has not been furnished.
xiv.	As proposed, greenbelt shall be developed in at least 17 acres (33%) out of 50 acres land within and around the plant premises as per the CPCB guidelines in consultation with DFO.	PARTIALLY COMPLIED During visits plantation has been observed within the premises. PP reported the condition as complied in the submitted six monthly compliances. However details of plantation needs to be furnished to the regional office.
xv.	All the recommendation made in the charter on Corporate Responsibility for Environment Protection (CREP) for the Ferrochrome units shall be strictly implemented.	BEING COMPLIED CREP recommendation such as online stack emission monitoring facility to the SAF, continuous ambient air quality monitoring has been provided.
xvi.	All the commitments made to the public during the public hearing/Public consultation meeting shall be satisfactory implemented.	PLEASE REFER BELOW As per the EC accorded public hearing was exempted.
xvii.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking ,mobile toilets, mobile STP, safe drinking water, medical healthcare, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	PLEASE REFER BELOW During visit the industry was in operation. The condition can't be verified at present.
B. GENERAL CONDITIONS:		
i.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OSPCB) and the State Government.	BEING COMPLIED Presently the EC dated 28-10-2009 has been merged with the EC of M/s Visa Steel Ltd. Vide letter dated 26-02-2021. Consent to operate has been accorded by the state pollution control board to M/s Visa steel limited vide letter no vide letter no 5250 -IND-I-CON-5008 dated 26.03.2021 for 01.04.2021 to 31.03.2023.
ii.	No further expansion or modifications in the plant should be carried out without prior	NOT COMPLIED The Environmental clearance dated 28.10.2009

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Sl No	CONDITIONS	STATUS OF COMPLIANCE								
	approval of the Ministry of Environment and Forests.	<p>has been transferred from M/s Visa Bao Limited to M/s Visa Steel Limited vide letter no J-11011/491/2009-IA-II(I) dated 26.02,2021. The combined ferro chrome production capacity is 125000 TPA. PP reported the production of Ferro Chrome as follows</p> <table border="1" data-bbox="837 571 1364 705"> <thead> <tr> <th>Period</th> <th>Production (MT)</th> </tr> </thead> <tbody> <tr> <td>2020-21</td> <td>97587</td> </tr> <tr> <td>2021-22</td> <td>127181</td> </tr> <tr> <td>2022-23 till Aug22</td> <td>50382</td> </tr> </tbody> </table> <p>Production during 2021-22 exceeds the Limits.</p>	Period	Production (MT)	2020-21	97587	2021-22	127181	2022-23 till Aug22	50382
Period	Production (MT)									
2020-21	97587									
2021-22	127181									
2022-23 till Aug22	50382									
iii.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentrations of SPM, SO ₂ & NO _x are anticipated in consultation with the OSPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar, OSPCB and CPCB once in six months.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Four continuous ambient air quality monitoring station has been provided, However, details of consultation with pollution control board has not been furnished. Ambient air quality data has been furnished to Regional Office along with the six-monthly compliance.</p>								
iv.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fume and dust extraction system with bag filters shall be provided at the transfer and discharge points to control fugitive emissions. Further, specific measures like water sprinkling around the raw material storage areas and asphaltting or concreting of the roads shall be done to control fugitive emissions.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Fugitive emission monitoring data has been furnished near briquette plant. Data reported was within norms. Fume and dust extraction system with bag filter provided to the furnace. However, during tapping part of the fumes has not been channelize through the stack. Raw material kept in top covered shed. Water sprinkling around the raw material storage area has not been provided. Roads are mainly paved however; silt deposition were found near the raw material storage area. During visit water sprinkling arrangement at the HARSCO metal recovery plant was not in functional state.</p>								
v.	Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19 th May, 1993 and 31 st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Drain has been provided inside the premises to collect run off water. A surface run off treatment system has been shown during visit for treatment of collected water. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1.</p>								

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
vi.	The company shall develop rain water harvesting structures to harvest the rainwater for utilization in the lean season besides recharging the groundwater table.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker.</p>
vii.	The overall noise levels in and around the plant are shall be kept well within the standards (85dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz.75 dBA (daytime) and 70 dBA (nighttime).	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Noise level monitoring data furnished along with the submitted six monthly compliances for the period of Apr22 to Sep22. Data reported was within norms. However, third party monitoring data has not been furnished.</p>
viii.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the information furnished along with the six-monthly compliance for the period Aril, 2022 to Sept., 2022 764 number of employees covered in periodical medical examination.</p>
ix.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Copy of EIA/EMP has not been submitted to regional Office. PP is requested to submit a copy of the EIA/EMP with implementation status of Environmental protection measure mentioned in EIA/EMP.</p> <p>PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively. However, the unit of rupees has not been mentioned.</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
x.	As proposed Rs.13.10 Crores shall be earmarked towards capital cost and recurring cost/annum for the environment pollution control measures and utilized judiciously to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the document furnished capital expenditure incurred on Environment Management so far reported as Rs.1709190155.00 and recurring expenditure reported to be (Rs.33560404.00 + Rs.161492880.00) Rs 195053284.00 for the period 2021-22.</p>
xi.	A copy of clearance letter shall be send by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	<p style="text-align: center;">NOT COMPLIED</p> <p>Copy of letter for submission of clearance letter to the concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO has not been furnished. Copy of clearance letter has not been found uploaded on company's website.</p>
xii.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bhubaneswar, the respective zonal office of CPCB and the OPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters Carbon monoxide (CO), Chromium (Cr), Nickel (Ni) Lead (Pb), indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Uploading of six-monthly compliance has not been observed at the website along with monitored data. Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office. A display board has been provided at the main gate to display monitored data. Monitoring data of Carbon monoxide (CO), Chromium (Cr), Nickel (Ni), Lead (Pb), has not been furnished.</p>
xiii.	The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, The respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar /CPCB/OPCB shall monitor the stipulated conditions.	<p style="text-align: center;">BEING COMPLIED</p> <p>Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
xiv.	The environmental statement of each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bhubaneswar by e-mail.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>As per the documents furnished it was observed that Environmental statement for the period ending 31st march 21 has been submitted to SPCB. However, it has not been uploaded on the website. PP should also submit a copy of the environmental statement as per the condition, regularly to the Regional Office.</p>
xv.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at website of the Ministry of Environment and Forest at http://www.envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar.	<p style="text-align: center;">COMPLIED</p> <p>As per the document furnished, advertisement regarding accord of Environmental Clearance has been published in THE SAMAYA and PRAGATIVADI on dated 18.11.2009. However, the clause of seven days has not been followed.</p>
xvi.	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	<p style="text-align: center;">NOT COMPLIED</p> <p>Details has not been furnished on the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.</p>
As per the EC accorded vide F. No. J-11011/1000/2007-IAII(I) Dated 5th March, 2011		
i.	Data on ambient air stack and fugitive emission shall be regularly submitted online to Ministry's Regional Office at Bhubaneswar, SPCB and Central Pollution control Board as well as hard copy once in six months and display data on PM ₁₀ , SO ₂ and NO _x outside the premises at the appropriate place for the general public.	<p style="text-align: center;">BEING COMPLIED</p> <p>Data on ambient air quality, stack emission has been furnished to the Integrated Regional Office along with six monthly compliances. Fugitive emission monitoring data furnished vide email dated 03.10.2022. Display board has been provided to display data outside the</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
		premises in public domain.
ii.	The National Ambient Air Quality Standard issued by the Ministry vide GSR No.826(E) dated 16 th Nov., 2009 shall be followed.	PARTIALLY COMPLIED Ambient air quality monitoring data has been furnished for PM10, PM2.5 SO2, NOx and CO. Ambient air quality monitoring data as per the GSR No.826(E) dated 16 th Nov., 2009 has not been furnished.
iii.	The project proponent shall also submit six monthly report on the status of the compliance of the stipulated environmental clearance conditions including reports of monitored data (both in hard copies as well as by email) to the respective regional office of MoEF, the respective regional office of CPCB and the SPCB. The regional office of the Ministry at Bhubaneswar shall monitor the stipulated conditions.	BEING COMPLIED Six monthly compliances for the period Apr22 to SEP 22 has been submitted to the Integrated Regional Office.
iv.	The environmental statement for each financial year ending 31 st March in form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environmental (Protection) Rule, 1986 as amended subsequently and shall also be put on the website of the company along with the status of compliance of environmental condition and should also be sent to the respective regional office of MoEF by email.	PARTIALLY COMPLIED As per the documents furnished environmental statement for the period ending 31 st march 2021 has been submitted to pollution control board. Environmental statement has not been uploaded on the website. Copy of two environmental statements has been furnished to the Integrated Regional office.

11. Observations:

The PAs have complied or are in process of complying the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following points:

EC letter dated J-11011/33/2007-IA II (I) dated: 12.06.2007

1. Emission monitoring of gaseous emissions from Ferro-chrome stack, Power plant, Blast furnace, WHRB 1 and WHRB 2 stack has been furnished along with the submitted six monthly compliances of the period Apr22 to Sep22. Stack monitoring data for coke oven has not been furnished with the submitted six monthly compliances. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. CO monitoring data from blast furnace has not been furnished. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the

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stack as per the consent order has not been furnished. (Specific condition No.i)

2. Continuous stack emission monitoring facility provided for WHRB-DRI-I, WHRB-DRI-II, CPP, Ferro-chrome plant stack, SMS and Coke Oven plant. Online monitoring facility to Blast furnace has not been provided. Continuous stack monitoring facilities for all the major stacks as indicated in the CTO yet to be provided. Air pollution control system such as ESP, Bag filter has been provided to different unit. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.ii)
3. During visit Blast furnace was not in operation. It was stated that the blast furnace was not in operation from the month of Aug 22. Bag filter provided to SMS, ESP provided to WHRB of DRI Unit, Bag filter provided to sub merged arc furnace. However, raw materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter has not been observed in raw material storage area. Water sprinkling arrangement has been provided at the coal stock yard. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. Roads are mostly black topped however, silt deposition was found on some of the transport road which will contribute in fugitive emission and in silt load for runoff water. Lime plant, Dolo plant was not observed during visit. (Specific condition No.iii)
4. Fugitive emission monitoring data has been furnished. Data reported for six place was within norms. Third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iv)
5. As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point. (Specific condition No.v)
6. During visit SMS and blast furnace was not in operation. It was stated that SMS are



not in operation from 2018-19. PP reported that presently iron skull, scrap, iron ore fines, coke fines, BF slag are sold to other users and char being used at CFBC boilers. It was also stated that Blast furnace was in operation during May and June 22, but due to economically non viability it was shut down. Thickener sludge has been reported to be used for land filling and road construction. Ash from ESP has been reported to be supplied to brick manufacturing unit. Metal recovery plant has been established for chromium recovery from slag. However, Slag from ferro chrome has been dumped inside and outside the premises. Landfill as per the condition has not been constructed. It was informed that used oil are being sold to authorize recycler. (Specific condition No.vi)

7. A rain water harvesting pond of reported capacity 500000 m3 has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (Specific condition No.vii)
8. During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. Green belt in 181 ha as per the condition yet to be developed. (Specific condition No.viii)
9. CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.ix)
10. **CTO has been accorded to M/s Visa steel limited vide letter no 5250 -IND-I-CON-5008 dated 26.03.2022 for CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB), Ferro Chrome Plant 5x 16.5MVA (125000TPA), Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH. CTO has been accorded to M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21 for DRI Kiln (I and II) with steam Generation Facility , 2x500TPD, Blast Furnace , 1x250m3, 175000TPA, Wet Screened iron ore for MBF, 1200TPD. CTO has been accorded to M /s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019 LAM Coke 400000 Metric Tonne/ Annum with a validity up to 31.03.2023. Although EC has been accorded in the name of M/s Visa steel Limited, CTO has been accorded in different names. (General condition No.i)**
11. A per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron are being produced. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter. (General condition No.ii)
12. Four continuous ambient air quality monitoring station has been established.

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- However, details of consultation with pollution control board have not been furnished. Data on ambient air quality and stack emission has been submitted along with six monthly compliances. However, third party analysis data by accredited laboratory has not been furnished. (General condition No.iii)
13. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface runoff treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present (as indicated in the preamble) during monitoring has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w r t discharge of collected contaminated runoff water. During visit online monitoring data displayed by the analyser as COD 0.1940 mg/l, TSS 9.330 mg/l, and PH 29.800 Proper collection and treatment of runoff water needs to be provided. (General condition No.iv)
 14. Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliances. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.v)
 15. Status of environmental protection measure as indicated in the Environmental clearance letter has already been depicted in the environmental clearance conditions. Protection measure indicated in EIA/EMP such as recirculation of cooling water, recycle and re use of blow down and DM plant water, internal drain provided for collection of runoff water, providing air pollution control equipment such as ESP, Bag Filter, dry fog type dust suppression system etc has been implemented. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water, to channelize the fume through the stack in FeCr unit during tapping, dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.vi)
 16. Six monthly compliances for the period Apr. 22 to Sep. 22 has been furnished to the Regional Office vide letter dated 24.11.22. However, statistical interpretation of data



has not been furnished. (General condition No.viii)

17. Advertisement regarding accord of environmental clearance has been published in The SAMAJ, SAMBAD and new Indian express in English only. Date of publication reported to be 17.06.07. Norms of vernacular language have not been followed. (General condition No.ix)
18. Date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.x)

EC letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008

1. Fugitive emission monitoring data has been furnished. Fugitive emission monitoring data has not been furnished along with the six-monthly compliance for the period April, 22 to Sept., 22. Third party monitoring data has also not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iii)
2. Dust suppression system has been provided in raw material handling area. Water sprinkler has been provided in coal stock yard, different junction tower, conveyor and transfer points. However water sprinkler in all the stockyard has not been provided. (Specific condition No.iv)
3. During visit checked vehicle was found to be with valid PUC. Transport vehicles were found to be covered with Tarpaulin. PP informed that 03 Tanker used for water sprinkling on internal roads. However, proper unloading arrangement for raw material has not been provided at the storage yard. (Specific condition No.v)
4. PP reported that present water requirement is about 250m³/hr., Closed circuit circulating/ cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities, Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However the condition to achieve zero discharge yet to achieve. (Specific condition No.vi)
5. During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. As per the EC accorded total area of the plant is 486 Ha. Green belt in 33% area as per the condition yet to be developed. (Specific condition No.xi)
6. CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.xii)
7. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iii)

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8. Four CAAQMS has been established for PM10, PM2.5, SO2, NOx and CO, However details of consultation with SPCB has not been furnished regarding installation of ambient air quality station. Ambient air quality monitoring data and stack emission monitoring data has been submitted with the six-monthly compliance. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iv)
9. Water sprinkler provided at coal stock yard, roads were found to be black topped. However, raw material were found to be kept in covered shed as well as in open which may be a source of fugitive emission. (General condition No.v)
10. ETP of reported capacity 50m3/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m3/day. However, during visit water discharge was found from discharge point 1. Zero discharge has not been maintained. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water during rain will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. (General condition No.vi)
11. Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliance. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)
12. A rain water harvesting pond of reported capacity 500000 m3 has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.ix)
13. Environmental protection measures and safeguards recommended in the EIA / EMP report such as dust suppression system, ESP to CPP for control of particulate matter, plantation, rain water harvesting etc has been provided. However, safe guard such as covered coal storage, dust extraction system at raw material storage area yet to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of



shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.x)

14. Six monthly compliances for the period April, 22 to Sept., 22 has been furnished vide letter dated 24.11.2022. However, statistical interpretation of data has not been furnished. (General condition No.xii)
15. Details regarding advertisement in news paper has not been furnished. (General condition No.xiii)
16. Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.xiv)

EC letter No.J-11011/491/2009-IA.II(I) dated 28-10-2009 Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA) At/ PO. Kalinganagar Industrial Area, P.S. Kalinganagar, District Jajpur, Orissa by M/s Visa Bao Limited

1. Continuous monitoring facility for two stack has been provided for PM and SO₂. Fume extraction system with ID fan and stack has been provided. However, during visit sideways emission was observed during tapping, fume extraction system was found to be inadequate during tapping. As per the monitoring data furnished along with Six monthly compliance for the period Apr22 to Sep22, PM emission varies from 10.67 mg/Nm³ to 23.92 mg/Nm³, SO₂ emission varies from 153.95 mg/Nm³ to 474.36 mg/Nm³. Monitoring data of total Chromium (Cr) and Carbon monoxide (CO) has not been furnished. Monitoring data of Ni, Cr and Pb has not been furnished. (Specific Condition No.i)
2. Chrome ore was found to be kept in covered shed, however dust suppression system at the storage area has not been provided. Dust extraction system along with bag filter has been shown at the material handling and conveying area. Fugitive dust monitoring data has been furnished. Third party monitoring data has not been furnished. During visit dust emanation due to vehicular movement has not been observed. During visit water sprinkling arrangement at the slag crushing section (HARSCO) was not in operation. (Specific Condition No.ii)
3. Data on ambient air quality, stack emission and fugitive emission has not been observed on the Company's website. Display board has been provided outside the premises to display data on SPM, SO₂ and NO_x for the information of general public. (Specific Condition No.iii)
4. Fugitive emission monitoring data has been furnished however third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open. (Specific Condition No.iv)
5. Chrome ore was found to be kept in covered shed. Truck were found to be covered with tarpaulin. However, Proper arrangements during unloading for raw material has not been observed. (Specific Condition No.v)
6. During visit it was informed that Cooling water has been re-circulated. However, proper collection of runoff water from the slag dump yet to be made. During visit water discharge observed from outlet point 1. (Specific Condition No.viii)

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7. Ground water and discharge water quality monitoring data has not been furnished along with six monthly compliance. Effluent analysis report of Boiler Blow Down and Cooling Tower Blow Down has been furnished. (Specific Condition No.ix)
8. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Monitoring data of Chromium from the metal recovery plant has not been furnished. SAF slag tailing found to be dumped in the claimed proposed road construction pathways. Secured land fill has not been observed. (Specific Condition No.x)
9. TCLP analysis data has not been furnished. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Secured landfill as per CPCB guidelines has not been provided. Hazardous Waste Authorization has been accorded by SPCB vide letter no IND-IV-HW-584/13318 dated 09.02.2019 with a validity up to 31.03.2024. (Specific Condition No.xi)
10. Solid waste generated from the Ferro Chrome unit has been found to be dumped within the premises and proposed road. Chromate slag analysis data has been furnished. However, details of utilization, disposal of the solid waste has not been furnished. (Specific Condition No.xiii)
11. During visits plantation has been observed within the premises. PP reported the condition as complied in the submitted six monthly compliances. However details of plantation needs to be furnished to the regional office. (Specific Condition No.xiv)
12. The Environmental clearance dated 28.10.2009 has been transferred from M/s Visa Bao Limited to M/s Visa Steel Limited vide letter no J-11011/491/2009-IA-II(I) dated 26.02,2021. The combined ferro chrome production capacity is 125000 TPA. PP reported the production of Ferro Chrome as follows:

Period	Production (MT)
2020-21	97587
2021-22	127181
2022-23 till Aug22	50382

Production during 2021-22 exceeds the Limits. (General condition No.ii)

13. Four continuous ambient air quality monitoring station has been provided, However, details of consultation with pollution control board has not been furnished. Ambient air quality data has been furnished to Regional Office along with the six-monthly compliance. (General condition No.iii)
14. Fugitive emission monitoring data has been furnished near briquette plant. Data reported was within norms. Fume and dust extraction system with bag filter provided to the furnace. However, during tapping part of the fumes has not been channelize through the stack. Raw material kept in top covered shed. Water sprinkling around the raw material storage area has not been provided. Roads are mainly paved however; silt deposition were found near the raw material storage area. During visit water sprinkling arrangement at the HARSCO metal recovery plant was not in functional state. (General condition No.iv)
15. Drain has been provided inside the premises to collect runoff water. A surface run off treatment system has been shown during visit for treatment of collected water. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found

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from discharge point 1. (General condition No.v)

16. A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.vi)
17. Noise level monitoring data furnished along with the submitted six monthly compliances for the period of Apr22 to Sep22. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)
18. Copy of EIA/EMP has not been submitted to regional Office. PP is requested to submit a copy of the EIA/EMP with implementation status of Environmental protection measure mentioned in EIA/EMP. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively. However, the unit of rupees has not been mentioned. (General condition No.ix)
19. Copy of letter for submission of clearance letter to the concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO has not been furnished. Copy of clearance letter has not been found uploaded on company's website. (General condition No.xi)
20. Uploading of six-monthly compliance has not been observed at the website along with monitored data. Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office. A display board has been provided at the main gate to display monitored data. Monitoring data of Carbon monoxide (CO), Chromium (Cr), Nickel (Ni), Lead (Pb), has not been furnished. (General condition No.xii)
21. As per the documents furnished it was observed that Environmental statement for the period ending 31st march 21 has been submitted to SPCB. However, it has not been uploaded on the website. PP should also submit a copy of the environmental statement as per the condition, regularly to the Regional Office. (General condition No.xiv)
22. Details has not been furnished on the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work. (General condition No.xvi)

EC accorded vide F. No. J-11011/1000/2007-IAII(I) Dated 5th March, 2011

1. Ambient air quality monitoring data has been furnished for PM10, PM2.5 SO₂, NO_x and CO. Ambient air quality monitoring data as per the GSR No.826(E) dated 16th Nov., 2009 has not been furnished. (Condition No.ii)
2. As per the documents furnished environmental statement for the period ending 31st march 2021 has been submitted to pollution control board. Environmental statement

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has not been uploaded on the website. Copy of two environmental statements has been furnished to the Integrated Regional office. (Condition No.iv)



(डॉ.टी. एच. महतो/Dr. T. H. Mahato)
वैज्ञानिक-डी/ Scientist 'D'

F. No. J-11011/491/2009- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi – 110 003

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668
 Dated 28th October, 2009

✓ To,

Shri Rajan Mishra, President
 M/s Visa Bao Ltd.
 VISA House, 11, Ekamra Kanan, Nayapalli
 Bhubaneswar – 751 015
 Orissa.

E-mail : visabbsr@visasteel.com / globalexpert@rediffmail.com ;
 Fax No. : 0674-2554662 / 06726-242442 ;

Subject : Ferro Chrome Plant (1,00,000 MTPA), 4x16.5 MVA) at P.O. Kalinga Nagar Industrial Area, P. S. Kalinga Nagar, District Jajpur, Orissa by M/s Visa Bao Ltd. – Environment clearance reg.

Ref. : Your letter no. nil dated 11th August, 2009.

Sir,

This has reference to your letter no. nil dated 11th August, 2009 alongwith application in Form I, draft Terms of Reference, Pre-feasibility and EIA/EMP and subsequent communications vide letter dated 9th & 10th September, 2009 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that proposal is for the Ferro Chrome Plant (1,00,000 MTPA), 4x16.5 MVA) at P.O. Kalinga Nagar Industrial Area, P. S. Kalinga Nagar, District Jajpur, Orissa by M/s Visa Bao Ltd. Total project area is 50 acres, which will be provided by M/s Visa Steel Ltd. in their campus at Kalinganagar Industrial Complex. A copy of the Gazette Notification indicating location of the project in notified Kalinga Nagar Industrial complex is submitted. Environment clearance has been accorded to M/s Visa Steel for the Steel Plant (1.5 MTPA) vide Ministry's letter no. J-11011/33/2007-IA(II) dated 12th June, 2007. No forest land is involved. Total cost of the project is Rs. 262.00 Crores.

3.0 Four submerged arc furnaces will be installed to manufacture Ferro Chrome Alloy (1,00,000 TFA). Production of high carbon ferro-chrome will involve chemical reduction of the oxide ore with some carbonaceous material as reducing agent and using quartzite and lime and/or dolomite as fluxes. Chrome ore lumps & fines, coke, dolomite, quartzite will be used as raw materials.

4.0 Fume extraction system, bag house/filters, I D fan and stack of adequate height to submerged arc furnace shall be provided to control gaseous emissions. Dust suppression and ✓



extraction system will be provided to control fugitive emissions from different sources. Total water requirement from River Kharsua and IDCO will be 740 m³/day. Cooling water will be recycled/reused in the process. Treated wastewater will be used for ash handling, dust suppression and green belt development. No effluent will be discharged and 'zero' discharge will be adopted. Bag house dust will be recycled in the process. Maximum metal will be recovered from the ferro chrome slag through jigging and slag will be disposed in a secured landfill in factory premises after TCLP Test. Chrome ore fines will be reused in briquetting plant. Dolomite will be reused.

5.0 Public hearing is exempted as per Section (iii), Stage (3), Para (i)(b) of EIA Notification, 2006.

6.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i) Continuous monitoring facilities for all the stacks and sufficient air pollution control equipments viz. fume extraction system with bag house/filters, I D fan and stack of adequate height to submerged arc furnace shall be provided to control emissions below 100 mg/Nm³. Monitoring of total Chromium (Cr) and Carbon monoxide (CO) shall also be ensured. Standards for Nickel (Ni), Chromium (Cr) and Lead (Pb) shall be within permissible limit. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- ✓ ii) In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive dust emissions from the stock pile of raw materials and fines dump in the open area shall be controlled by dust suppression system by routine water sprinkling. Dust extraction system with bag filters shall be provided to control the fugitive dust from raw material handling, screening and conveying section alongwith product handling section, transfer and feeding points to control fugitive dust emissions to meet the OPCB norms. Internal roads shall be made black topped and asphalted. Water spraying shall also be done to prevent the dust emanation due to vehicular movement.
- iii) Data on ambient air quality, stack emissions and fugitive emissions shall be uploaded on the Company's website and also regularly submitted on-line to the Ministry's Regional Office at Bhubaneswar, OPCB and CPCB as well as hard copy once in six months. Data on SPM, SO₂ and NO_x shall also be displayed prominently outside the premises at the appropriate place for the information of general public.
- ✓ iv) Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.

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- v) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- vi) Total water requirement from River Kharsua and IDCO shall not exceed 740 m³/day. However, make-up water requirement for the proposed ferro alloy plant shall be met from water allotted to M/s Visa Steel Limited (VSL). Closed circuit cooling system shall be adopted i.e. cooling water shall be recycled/reused in the process to reduce water consumption. The blow down and other discharges including DM effluent shall be collected in a common pond, treated and recycled back to the process and /or used for ash handling, dust suppression and green belt development. Domestic wastewater shall be treated in septic tanks followed by soak pit system and used for green belt development.
- vii) Prior permission for the draw of 740 m³/day water from River Kharsua / Brahmani / IDCO from the concerned department shall be obtained. Actual source of water shall be finalized and informed to the Ministry's Regional Office at Bhubaneswar, OPCB and CPCB alongwith the permission letter.
- viii) 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises.
- ix) Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent.
- x) Metal recovery plant shall be installed to recover maximum metal through hydraulic juzzing process. Discharge from metal recovery plant shall be monitored for the Chromium content and maintained within the permissible limit before recycling and reuse. SAF slag tailing shall be dumped in own premises in secured land fill constructed as per CPCB guidelines after recovery of the metal. Used oils/lubricants shall be sold to authorized recyclers / reprocessors.
- xi) Chromate slag shall be used for road making only after passing through Toxic Chemical Leachability Potential (TCLP) test. Otherwise, Ferro chrome shall be recovered from the slag and output waste shall be disposed in secured landfill as per CPCB guidelines. All the other solid waste shall be properly disposed off in environment-friendly manner. No hazardous materials shall be spilled out and good house keeping practices shall be adopted. Hazardous waste shall be handled as per the Hazardous Waste (Management & Handling) Rules, 1989 and subsequent amendments.
- xii) Flue dust from the bag house shall not be dumped anywhere but reused in the process. Chrome ore fines shall be reused in briquetting plant. Dolomite shall also be reused.
- xiii) Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, OPCB and CPCB.

- xiv) As proposed, green belt shall be developed in at least 17 acres (33%) out of 50 acres land within and around the plant premises as per the CPCB guidelines in consultation with DFO.
- xv) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Ferro chrome units shall be strictly implemented.
- xv) All the commitments made to the public during the Public hearing/Public consultation meeting shall be satisfactorily implemented.
- xvi) The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- ✓ i. The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government.
- ✓ ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- ✓ iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emissions should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar, OPCB and CPCB once in six months.
- ✓ iv. In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fume and dust extraction system with bag filters shall be provided at the transfer and discharge points to control fugitive emissions. Further, specific measures like water sprinkling around the raw material storage areas and asphaltting or concreting of the roads shall be done to control fugitive emissions.
- ✓ v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- ✓ vi. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- ✓ vii. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 cBA (daytime) and 70 dBA (nighttime). ✓

- ✓ viii. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- ✓ ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- 7/10 ✓ x. As proposed, Rs. 13.10 Crores shall be earmarked towards capital cost and recurring cost/annum for the environment pollution control measures and utilized judiciously to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- ✓ xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bhubaneswar, the respective Zonal Office of CPCB and the OPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters (Carbon monoxide (CO), Chromium (Cr), Nickel (Ni) and Lead (Pb), indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar / CPCB / OPCB shall monitor the stipulated conditions.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bhubaneswar by e-mail.
- ✓ xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular.

language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bhubaneswar.

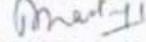
10 ✓ xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

7.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

8.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

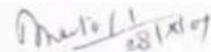
9.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

10.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules


(Dr. P. B. Rastogi)
Director

Copy to:

1. The Secretary, Department of Environment, Govt. of Orissa, Bhubaneswar, Orissa.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. Chairman, Orissa Pollution Control Board, Parivesh Bhavan, A/118, Neelkanthnagar, Unit-8, Bhubaneswar - 751 012, Orissa.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar - 751 023, Orissa.
5. Adviser IA-II (I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.


(Dr. P. B. Rastogi)
Director

F. No. J-11011/1000/2007- IA II (I)
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi – 110 003
 E-mail: ahuja.rai@nic.in
 Tele/fax: 011 – 2436 3973
 Dated: 5th March, 2011

To,

M/s VISA Steel Limited
 11, Ekamrakanan, Nayapalli,
 Bhubaneswar - 751 015

Ph: 0674- 2552479

Fax: 0674- 2554662

E-mail: visabbsr@visasteel.com / globalexperts@rediffmail.com

Sub: Expansion of Integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex, Village Dangadi, District Jajpur in Orissa by **M/s VISA Steel Limited - regarding Amendment in Environmental Clearance due to change in the captive power plant configuration.**

Sir,

This is in continuation of this Ministry's letter of even no. dated 3.07.2008 and subsequent communications dated 22.06.2011 and 1.10.2011 requesting the Ministry for amendment of environmental clearance accorded on 3.07.2008 due to change in the captive power plant configuration.

2. The proposal was placed before the Expert Appraisal Committee-1 (Industry) in its 28th meeting held during 26th - 27th September, 2011. The Committee noted that there is only change in the configuration from 3x77 MW AFBC to 1x150 + 1x81 MW CFBC. However, overall power generation capacity would remain same as 256 MW. The Committee agreed to the request for amendment of environmental clearance accorded vide letter no. J-11011/1000/2007-IA.II (I) dated 3.07.2008 for change in configuration from 3x77 MW AFBC boilers to 1x150 + 1x81 MW CFBC boilers. The total power generation through WHRB and CFBC would remain same (25 MW through WHRB and 231 MW through CFBC).

3. The Ministry accepts the recommendation of EAC -1 (Industry) for change in configuration of boilers from 3x77 MW AFBC to 1x150 + 1x81 MW CFBC subject to stipulation of following additional safeguards:

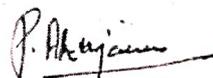
- i. Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bhubaneswar, SPCB and Central Pollution Control Board as well as hard copy once in six months and display data on PM₁₀, SO₂ and NO_x outside the premises at the appropriate place for the general public.

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- ii. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826 (E) dated 16th November, 2009 shall be followed.
 - iii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar/CPCB/SPCB shall monitor the stipulated conditions.
 - iv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.
4. The Company shall comply all the conditions stipulated in the environmental clearance order dated 3.07.2008. In future, in case of change in the scope of the project, the company shall obtain fresh environmental clearance.

This issues with approval of the Competent Authority.

Yours faithfully,


(Dr. P.L. Ahujarai)
Scientist 'F'

Copy to:-

1. The Secretary, State Department of Environment, Govt. of Orissa, Bhubaneswar, Orissa.
2. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi, 110 032.
3. Chairman, Orissa Pollution Control Board, Parivesh Bhawan, A/118, Neelkanthhanagar, Unit-8, Bhubaneswar - 751 012, Orissa.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharapur, Bhubaneswar - 751 023, Orissa.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, New Delhi.
6. Guard File / Record File.

(Dr. P.L. Ahujarai)
Scientist -F

F. No. J-11011/491/2009-1A-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003
E-mail: r.sundar@nic.in
Tel: 011-24695304
Dated: 26th February, 2021

To

✓ **Shri. Manoj Kumar,**
Director,
M/s Visa Steel Limited,
KNIC, Jakhapura, Jajpur Road,
District Jajpur, Odisha - 755026
E-mail: tushar.misra@visasteel.com ; Mobile: 9337548726

Subject: Transfer of Environment Clearance titled "Ferro Chrome Plant (75,000 TPA), 3x16.5 MVA at P.O. Kalinga Nagar Industrial Area, P.S. Kalinga Nagar, District Jajpur, Odisha by M/s. Visa Bao Ltd." **from M/s. Visa Bao Limited to M/s. Visa Steel Limited** – regarding.

Ref. : (i) Ministry's EC letter No. J-11011/491/2009-IA-II(I) dated 28/10/2009
(ii) Online proposal no. IA/OR/IND/185043/2020 dated 30/01/2021

Sir,

1. Reference is invited to your online proposal no. IA/OR/IND/185043/2020 dated 30/01/2021 seeking transfer of Environment Clearance cited above from M/s. Visa Bao Limited to M/s. Visa Steel Limited.
2. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has examined the request submitted by you. It is noted that as per the order dated 12th October, 2017 passed by the National Company Law Tribunal, Kolkata Bench, Kolkata vide C.P (CAA) No: 389/KB/2017, connected with CA No: 106/2017 in the matter of Company Act, 2013; Section: 230/232, M/s. VISA Bao Limited (VBL) stands amalgamated with M/s. VISA Steel Limited (VSL).
3. It is also noted that following documents have been submitted for the transfer of Environmental Clearance:
 - i. Form No.7 for transfer of Environmental Clearance.
 - ii. Certified true copy of the resolution passed by the Board of Directors of Visa Steel Limited at its meeting held on 30/06/2020 enabling Mr. Manoj Kumar, Chief Operating Officer to correspond and execute documents with MoEF&CC.
 - iii. The project proponent has reported that NOC from M/s. Visa Bao Limited for transfer of EC dated 28/10/2009 is not possible as M/s. Visa Bao Limited has merged with M/s. Visa Steel Limited as per the NCLT Order of 12th October, 2017 and no more exists as individual entity. However, NOC in a Non-judicial stamp vide No. AD 457453 dated 21/11/2021 from M/s. Visa Steel Limited is submitted stating that they have no objection to accept the conditions mentioned in Environmental Clearance issued to Visa Bao Limited (since amalgamated with Visa Steel Limited).

- iv. Undertaking by way of Affidavit in a non-judicial stamp vide No. L-502463 dated 19/11/2020 of M/s. Visa Steel Limited stating that they will abide by and comply with all the conditions/environmental safeguards stipulated in the Environment Clearance dated 28/10/2009.
 - v. Certified Copy of the Order dated 12th October, 2017 passed by the National Company Law Tribunal, Kolkata Bench, Kolkata vide C.P (CAA) No: 389/KB/2017, connected with CA No: 106/2017 in the matter of Company Act, 2013; Section: 230/232 wherein M/s. VISA Bao Limited (VBL) stands amalgamated with M/s. VISA Steel Limited (VSL).
 - vi. Scheme of Amalgamation Under Section 391 to 394 and Other Applicable provisions of the Companies Act, 1956 of Visa Bao Limited with Visa Steel Limited and their respective shareholders.
 - vii. Certificate of incorporation issued by the Registrar of Companies, Odisha vide No. 15-04601 dated 10/09/1996 in the name of M/s. Visa Industries Limited.
 - viii. Fresh Certificate of Incorporation Consequent on Change of name from M/s. Visa Industries Limited to M/s. Visa Steel Limited issued by Registrar of Companies, Odisha dated 04/02/2005 under Company Registration No. 15-04601 and CIN No. U13209OR996PLC004601.
 - ix. Memorandum and Articles of Association of M/s. Visa Steel Limited.
 - x. M/s. Visa Bao Limited CIN No. U27101OR2008PLC009790.
4. As per the para 11 of EIA notification 2006, a prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor to and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.
 5. Considering the above, and since all the project facilities envisaged in the Environment Clearance dated 28/10/2009 have not been implemented within EC validity period which expired on 27/10/2014. In view of this, the Environment Clearance is transferred from **M/s. Visa Bao Limited to M/s. Visa Steel Limited, limited to the facilities already implemented within the EC validity i.e. 3x16.5 MVA Sub-Merged Arc Furnace for 75,000 TPA Ferro-Chrome Plant whereas request for transfer of the unimplemented 4th unit of 16.5 MVA Sub-Merged Arc Furnace is hereby rejected.** For the 4th unit of 16.5 MVA Sub-Merged Arc Furnace, project proponent may apply for fresh Environment Clearance.
 6. M/s. Visa Steel Limited shall comply with the all specific and general conditions stipulated in the Environment Clearance letter of even no. dated 28/10/2009.
 7. In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.
 8. This issues with the approval of the Competent Authority.

Yours faithfully,


(Sundar Ramanathan)
Scientist 'E'

Copy to:-

- i. Secretary, Department of Environment, Government of Odisha, Secretariat Bhubaneswar.
- ii. Regional officer, Ministry of Environment, Forest and Climate Change, Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar-751 023.
- iii. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
- iv. Chairman, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII, Bhubaneswar – 751012, Odisha.
- v. Member Secretary, Central Ground Water Authority, West Block –II, Wing -3, Sector I, R.K.Puram, New Delhi – 110086.
- vi. District Collector, Jajpur District, State of Odisha.
- vii. Guard File / Record file / Monitoring file.
- viii. MOEF&CC Website.


(Sundar Ramanathan)
Scientist 'E'



F. No. IA-Z-12011/22/2022-IA-I (M)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in

Dated: 17th July, 2023

To,

M/s Visa Steel Limited,
Kalinga Industrial Complex,
At/P.O. Jakhapura-755026,
Dist. Jajpur, Orissa (Email: vsl@visasteel.com)

Sub: Integrated Steel plant (1.5 MTPA and WHRB-CPP(100MW) by M/s Visa Steel Limited- reg.

- Ref: i. Complaint received from villagers of Jakhapura G.P. against M/s Visa Coke and M/s Visa Steel vide letter dated 08.08.2022.
ii. Ministry's EC letter No. J-11011/33/2007-IA-II (I) dated 12.06.2007.
iii. Ministry's EC letter No. J-11011/1000/2007-IA.II (I) dated 03.07.2008.
iv. Ministry's EC letter No. J-11011/491/2009-IA.II (I) dated 28.10.2009.
v. Ministry's EC letter No. J-11011/1000/2007-IA.II(I) dated 05.03.2011.
vi. Ministry's EC letter No. J-11011/491/2009-IA.II(I) dated 26.02.2021.
vii. Complaint received by the Ministry vide letter dated 08.08.2022
viii. Ministry's Letter IA-Z-12011/22/2022-IA-I dated 29.08.2022 seeking latest compliance report of the project from IRO Bhubaneswar.
ix. Monitoring report submitted by IRO, Bhubaneswar vide letter No. 101-255/EPE/274 dated 27.03.2023
x. Letter no. 101-255/EPE/274 dated March 27, 2023 issued by Regional Office of Ministry seeking Action Taken Report from PP

This is in reference to the letter no. 101-255/EPE/274 dated 27.03.2023 (copy enclosed) issued to M/s Visa Steel Limited by IRO Bhubaneswar seeking action taken report (ATR) with reference to the observed non-compliances as per monitoring carried out for the above mentioned project of M/s Visa Steel Ltd on 20.09.2022 and 21.09.2022 based on complaint received in the matter alleging continuous discharge of untreated water in violation of environmental clearance granted to the project.

2. The list of Environmental Clearances (EC) granted to M/s. Visa Steel Limited subject to implementation of the various conditions and environmental safeguards contained therein, is as follows:

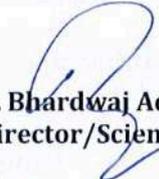
- i. EC vide letter No. J-11011/33/2007-IA.II(I) dated 12.06.2007 for the project 'Integrated Steel Plant (1.5 MTPA and WHRB-CPP (100MW)'
- ii. EC vide letter No. J-11011/1000/2007-IA.II(I) dated 03.07.2008 for the project 'Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW)'
- iii. EC vide letter No. J-11011/491/2009-IA.II(I) dated 28.10.2009 for the project 'Ferrochrome plant (1,00,000 MTPA, 4x16.5 MVA)'
- iv. EC vide letter No. J-11011/1000/2007-IA.II(I) dated 05.03.2011 for the project 'Amendment in Environmental Clearance due to change in the Captive Power Plant configuration'

- v. EC vide letter No. J-11011/491/2009-IA.II(I) dated 26.02.2021 for 'Transfer of Environmental clearance from M/s Visa Bao Limited to M/s Visa Steel Limited'

3. In this regard, the Project Proponent (PP) is directed to submit; (i) clarification, (ii) **Action Taken Report (ATR)** and (iii) Action plan with respect to the above cited non-complied conditions within next 15 days from the date of issuance of this letter. It may be noted that, if no satisfactory reply is received within the prescribed time frame, the Ministry will be constrained to take necessary action as deemed fit and appropriate in the circumstances of the case, which may include Show-Cause Notice under Section 5 of Environment Protection Act, 1986.

This issues with the approval of the Competent Authority.

Encl: As above


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Deputy Director General of Forests (C), Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar-751023.
3. The Member Secretary, Orissa State Pollution Control Board, Paribesh Bhavan, A/118, Nilkantha Nagar, Unit-VIII, Bhubaneswar-751012, Odisha.
4. The Member Secretary, Industry-1, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'

Ref.No.VSL/MOEF&CC/2023-24/013
Dt.25th July 2023

To
Dr.Bhardwaj Adiraju
Joint Director/ Scientist "D",
Ministry of Environment, Forest and Climate Change
(I.A.Division), Indira Paryavaran Bhavan,
Jor Bagh Road, Aliganj, New Delhi-110003.

Sub: Integrated Steel Plant (1.5 MTPA and WHRB-CPP (100MW) by M/s.VISA Steel Limited.

Dear Sir,

This is with reference to your letter no.F.No.IA-Z/12011/22/2022-IA-I(M), dated 17.07.2023 and letter no.101-255/EPE/274 dated 27th March 2023 seeking to send an action taken report on the compliances of the observations made.

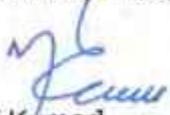
In this regard, we would like to apprise you that we have already submitted our action taken report vide email dated 26.04.2023.

For your reference, we have once again enclosed herewith the submitted action taken report with annexures along with a covering letter for your record and reference. The details are given below:-

- 1) Covering letter with supporting annexures (A to E).
- 2) Point-wise compliance (action taken report) along with its supporting annexures(A1 to A6).
- 3) Since the document size exceeds the limit of 20 MB, further details (supporting annexure of action taken report(A7 to A24) are attached in the next consecutive mail.

Thanking you,

Yours faithfully,
For VISA Steel Ltd.,


[Manoj Kumar]
Director

- Cc: 1.The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Deputy Director General of Forests (C), Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023.
3. The Member Secretary, Orissa State Pollution Control Board, Paribesh Bhavan, A/118, Nilkantha Nagar, Unit-VIII, Bhubaneswar-751012, Odisha.
4. The Member Secretary, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGI Complex, Lodhi Road, New Delhi-110003.

VISA Steel Limited

(CIN:L51109OR1996PLC004601)

Ref.No.VSL/MOEF&CC/2023-24/003

Dt.26th April 2023

To
 Dr.T.H.Mahato
 Scientist "D" & Head office,
 Ministry of Environment, Forest and Climate Change
 A/3, Chandrasekharpur,
 Bhubaneswar – 751023.

Sub: Submission of Action-taken Report

Dear Sir,

This is with reference to your letter no.101-255/EPE/274 dated 27th March 2023, seeking to send an action taken report on the compliances of the observations made by you within a month.

The point-wise compliance mentioned in the action taken report is enclosed herewith for your record & reference.

At the very outset, it is pertinent to mention that the complainant's whose name is mentioned in the inspection report were fraudulent and mere impersonations by an unknown individual, which was also proven during your visit, as the original farmer whose land was shown by them was of Mr.Arun Kumar Pradhan who was also present during your inspection and who has clarified the allegation raised by the complainant are incorrect and baseless. This was also verified in your inspection report that there was no discharge of black water.

The complainants' like Mr.Madan Mohan Samal who was engaged in VISA Steel Limited as a Contractor to provide service for a specific job from 2016 to 2019 was terminated due to his involvement in the fraudulent activities, the issued work order is enclosed herewith as **Annexure-A**. Further, Mr.Madan Mohan Samal and other representative are connived with Mr. Ashwini Kumar Dhal, President, Kalinganagar Paribesh Surakshya Samiti (KNPSS).

Kalinganagar Paribesh Surakhya Samiti (KNPSS) is not an independent body and operates on the vested interests of Mr. Ashwini Kumar Dhal to further his ulterior extortionist motives and thus the Complaint has been made solely to malign the Company and cause substantial damage to the reputation of VISA Steel Limited. It is pertinent to mention that Mr. Ashwini Kumar Dhal controls KNPSS and him and his associates are consistently lodging baseless complaints against the Company to dislodge working of VISA Steel Limited for his own personal interests.

Contd.2

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We had already apprised you of the true facts and circumstances of the matter during your visits, however, the same are also delineated herein below for your kind convenience and ready reference:-

- 1) VISA Steel Limited has installed a 4400 Cubic Meter per day capacity for treating surface runoff water and apart from that a 1000 Cubic Meter per day ETP and RO is installed at Captive Power Plant and 1000 Cubic Meter RO is installed at WTP plant for utilization of stored water from the rain water reservoir.

The Kalinganagar, Jajpur Industrial Area holds the distinction of being one out of the 17 National Manufacturing Investments Zones (NMIZ) in India and over last two decades, many industries like Tata, JSL, JSW, TSML, VISA, Maithan, BRPL, Nu Vista and KJ Ispat etc have established their units in Kalinganagar. However, the supporting infrastructure required in Kalinganagar like separate channelization of sewerage and surface runoff water to a collection sump at lowest elevation, setting up sewerage treatment plant (STP) and Surface Runoff Treatment Plant etc., which are supposed to be development under the KNIMZ scheme as was suggested by WAPCOS in their report to IDCO & JCDL.

The topography of the Kalinganagar consists of hill top area having forest and large catchment area with the elevation varying from 180 meters above sea level to 30 meters. The set-up industries like Tata Steel is at 57 Meters, Jindal Stainless Steel is at 49 meters, TSML Ferro-tech is at 55 meters, VISA Steel Limited is at 35 meters and other nearby villages like Jakhapura, Kudumusahi etc. are at the lowest elevation starting from 55 meters to 30 meters.

This steel hub witnesses heavy rainfall to the tune of 700 mm to 1400 mm during the rainy season and other seasons due to cyclonic / lower pressure effect. As the topography is not plain and terrain of the land gradually gets sloped in all directions, the rainwater gushes from the hill top area to the industries situated at the high elevation to the industries at low elevation and further to inland areas as a natural phenomenon.

Due to the above disadvantage of topography and non-implementation of supporting infrastructure by the Govt. authorities, VISA Steel which is situated at the lowest elevation faces the huge surface runoff and at-times during heavy rain the excess surface runoff water gets discharged.

The above issues have been apprised by VISA Steel Limited since 2014 to various Government Authorities like Collector, Jajpur, ADM(Kalinganagar), CEO, Jajpur Cluster Development Limited (JCDL), Kalinganagar Development Authority (KNDA) and Member Secretary, State Pollution Control Board, Bhubaneswar. The related correspondence is attached herewith as **Annexure-B**.

Contd.3

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- 2) Recently, Kalinganagar Industries Association has also apprised the above issues faced by the Kalinganagar Industries to Chief Secretary and Chief Development Commissioner, Govt. of Odisha. The letter is attached herewith as **Annexure-C**.

The residual water from the upper catchment from the rainfall which has occurred over 5-6 days ago, also flows at the rate of approx. 70 - 130 Cubic Meter per hour, and the same was also shown to you during your visit.

- 3) Taking the advantage of the above issues the President, KNPSS on its own or through its associated members / person lodges frivolous complaints before the multiple authorities and judicial forum.
- 4) In pursuance of one such complaint regarding the alleged discharge of water, air pollution, declining crop yield and skin irritation due to discharge of its effluent from VISA Steel Limited, the Member Secretary, SPCB, has issued letter no. 4573, dated 19.05.2020 to the Collector and District Magistrate of Jajpur. The same has been enclosed and marked as **Annexure-D**.

The letter refers to an Inspection Report dated 07.03.2020 verified by R.O., SPCB, Kalinganagar, wherein it is recorded that the Company has installed and has a fully functional STP for its canteen building, Surface Runoff Treatment Facility for the treatment of surface runoff generated from plant area and Reverse Osmosis Treatment System for recycling waste water generated from Power Plant. The Plant has taken all the steps for air pollution control measures and any discharge of rain water through seepage in culvert no.1 was well within prescribed standard of the board.

- 5) Further SPCB board has expressed its inability to verify the alleged damage to agriculture and health problem alleged in the vicinity of M/s.VISA Steel Limited and requested the Collector, Jajpur, to instruct the District Agriculture Department and Health Department to enquire on the above said damage. It is further pertinent to mention that the Additional District Magistrate, Jajpur has submitted the enquiry report made by the Chief District Agriculture Officer, Jajpur and Chief District Medical and Public Health Officer, Jajpur vide letter no.16014, dated 17.11.2020 to the Member Secretary, SPCB. The same has been enclosed and marked as **Annexure-E**. The report of Chief District Agriculture Officer clearly states that agricultural activities can be taken successfully in the area mentioned by Mr. Ashwini Kumar Dhal in his complaints. The report of Chief District Medical and Public Health Officer, Jajpur further states that skin irritation may be due to an allergic skin condition or any other reason, and not due to contact with the discharge of effluent of M/s. VISA Steel Limited, Kalinganagar.

Contd.4

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- 6) However, despite such overwhelming evidence against the allegation made by the complainant has been pursuing his baseless application before SPCB, MoEF and Hon'ble National Green Tribunal. The above information clearly evinces that the complainants are not public spirited individuals raising genuine environmental concerns, rather they are merely using the cover of KNPSS/ Complaints to harass industries in the area including the undersigned.

The undersigned is a completely environmentally compliant industry and has even been recognized as such by the SPCB.

Thanking you,

Yours faithfully,
For VISA Steel Ltd.,



[Manoj Kumar]
Director

POINT WISE COMPLIANCE SUBMITTED BY VISA STEEL LIMITED

EC letter No.: F No. J-11011/33/2007-IA II (I) dated 12.06.2007

S.No.	Points from MoEF	Compliance
1	<p>Emission monitoring of gaseous emissions from Ferro-chrome stack, Power plant, Blast furnace, WHRB 1 and WHRB 2 stack has been furnished along with the submitted six monthly compliances of the period Apr22 to Sep22. Stack monitoring data for coke oven has not been furnished with the submitted six monthly compliances. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. CO monitoring data from blast furnace has not been furnished. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.i)</p>	<p>• Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24,dtd-03.04.2023 and is enclosed herewith as Annexure - 01</p> <p>The report covers the stack monitoring for all stacks of Ferro Chrome, Powerplant – WHRB-1 & WHRB-2, CFBC and Coke Oven.</p> <p>• We have installed dedicated monitoring equipment for Carbon Monoxide at 7 different locations of Blast Furnace which are as follows.</p> <ol style="list-style-type: none"> 1) Cast House Area. 2) Stove Heating Area. 3) Stove GSSV Area 4) Furnace Top 5) Venturi Area 6) Saturator Area 7) Dust Catcher Area. <p>The pictures are enclosed herewith as Annexure – 02.</p> <p>With reference to online analyzer we want to apprise that we have safe and clean system for utilization of Blast Furnace Flue Gas. 100 % flue Gas from Blast Furnace is clean through installed Dust catcher, Saturator, Venturi 1 & 2 and after Cyclonic Separator it is used for reheating of Stove and for power generation through Waste Heat Recovery Boiler which has force draft combustion system. The said WHRB is equipped with online Oxygen and CO analyzer hooked in DCS and is monitored 24X7 from control room. Apart from the above we have also installed flare stack system to burn any residual flue gas if any available.</p> <p>Further if required/advised by MoEF/SPCB we are committed to install online stack monitoring for blast furnace flue gas.</p>

Submitted by : Mr. Asit Kumar Patry
 Head, Environment, Health and Safety
 Submitted on 26.04.2023



POINT WISE COMPLIANCE SUBMITTED BY VISA STEEL LIMITED

		The monitoring data of all the stack as per the consent order have been provided except the plants which are stopped due to non-viability of the operational conditions like SMS and Blast Furnace.
2	<p>Continuous stack emission monitoring facility provided for WHRB-DRI-I, WHRB-DRI-II, CPP, Ferro-chrome plant stack, SMS and Coke Oven plant. Online monitoring facility to Blast furnace has not been provided. Continuous stack monitoring facilities for all the major stacks as indicated in the CTO yet to be provided. Air pollution control system such as ESP, Bag filter has been provided to different unit As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/N m3 to 70.43 mg/N m3, SO2 varies from 26.16 mg/N m3 to 327.3 mg/N m3, NOx varies from 15.06 mg/N m3 to 48.59 mg/N m3. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/N m3 to 45.98 mgN m3 and Sox 54.18 mg/N m3 to 167.43 mg/N m3. However monitoring data of all the stack as per the consent order has not been furnished (Specific condition No.ii)</p>	<ul style="list-style-type: none"> • Continuous stack emission monitoring facilities provided to WHRB –DRI- I & II, CFBC, Ferro Chrome Complex -1 &2 and Coke Oven stacks. As per the CTO all the major stacks have been provided with online monitoring system and data's are transmitted to SPCB & CPCB server on continuous basis. • Since SMS & Blast Furnace are not in operation the continuous monitoring data's for these two facilities are not available. • The details pertaining to Blast Furnace is explained above in point no 1.
3	<p>During visit Blast furnace was not in operation. It was stated that the blast furnace was not in operation from the month of Aug 22. Bag filter provided to SMS, ESP provided to WHRB of DRI Unit. Bag filter provided to sub merged arc furnace. However, raw materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter has not been observed in raw material storage area. Water sprinkling arrangement has been provided at the coal stock yard. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 0.47mg/Nm3 to 70.43 mg/Nm3, SO2 varies from 26.16 mg/Nm3 to 327.3 mg/Nm3, NOx varies from 15.06 mg/Nm3 to 48.59 mg/Nm3. As per the document furnished emission from coke oven reported to be varies from 8.43</p>	<ul style="list-style-type: none"> • Pulse jet type bag filters have been provided at different locations of units. The picture of the same is enclosed herewith as Annexure – 03. • Silt deposition on the roads has been cleared by scraping the roads and to prevent it further the frequency of regular cleaning will be increased. • All the units are surrounded by surface run off drain and we have provided 7 no's of settling pits connected to this drains and further all the drain has been channelized to Surface run off Treatment System.

Submitted by : Mr. Asit Kumar Patry
 Head, Environment, Health and Safety
 Submitted on 26.04.2023



POINT WISE COMPLIANCE SUBMITTED BY VISA STEEL LIMITED

	mg/Nm ³ to 45.98 mg/Nm ³ and Sox 54.18 mg/Nm ³ to 167.43 mg/Nm ³ . Roads are mostly black topped however silt deposition was found on some of the transport road which will contribute in fugitive emission and in silt load for runoff water. Lime plant, Dolo plant was not observed during visit. (Specific condition No.iii)	<ul style="list-style-type: none"> • Though there was approval for Lime plant and DOLO plant but due to financial constraints both the projects were dropped.
4	Fugitive emission monitoring data has been furnished Data reported for six place was within norms. Third party monitoring data has not been furnished Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iv)	<ul style="list-style-type: none"> • Third Party fugitive emission monitoring data is carried out regularly as per the Consent Conditions the same is enclosed herewith as Annexure – 04.
5	As per the documents furnished total water consumed during the period 2021-22 is 1988663 m ³ PP has furnished an agreement dated 7 th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m ³ /hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads Sewage treatment plant has been established for treatment of domestic waste water PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m ³ /day During visit water discharge was found from discharge point 1. Zero discharge has not been maintained The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point (Specific condition No.v)	<ul style="list-style-type: none"> • We already have principle approval from Department of Water Resources for drawal of water from river Khasrsuan through our own intake well. But due to financial constraint the work of intake well is in standstill condition. The copy of approval is enclosed herewith as Annexure – 05. • Further to meet our water requirement we have done a mutual agreement with IDCO a State Government Authority for drawl of 6000 KL of water from river Brahmani. • We like to apprise once again that VISA Steel elevation in Kalinganagar is at the lowest level due to which during the rain surface runoff/rain water from upper catchment area flows and get gushes into our plant. The issue was also witnessed by SPCB officials in their inspection report conducted in Sep 2018. We have also represented this matter to various government and statutory authorities like KNDA/JCDL/Collector. The findings of the said inspection report and representations is enclosed herewith as Annexure – 06. <p>It may please recall by you that during your inspection, the plant area has witnessed rain fall and the huge water flowing from</p>

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		<p>upper catchment area was shown to you when rain was stopped.</p> <p>The plant has always maintained zero effluent discharge throughout the year as 100 % process water is recycled and use back in the units. The plant has a full-fledged operational Surface Run Off Treatment System of 4400m³ / day capacity to treat the surface run off/rain water, of 1000m³ / day Reverse Osmosis Plant for utilization of water from Rain Water Reservoir, ETP with 1000 m³/day Reverse Osmosis Plant at CPP</p>
6	<p>During visit SMS and blast furnace was not in operation. It was stated that SMS are not in operation from 2018-19. PP reported that presently iron skull, scrap, iron ore fines, coke fines, BF slag are sold to other users and char being used at CFBC boilers. It was also stated that Blast furnace was in operation during May and June 22, but due to economically non viability it was shut down. Thickener sludge has been reported to be used for land filling and road construction. Ash from ESP has been reported to be supplied to brick manufacturing unit. Metal recovery plant has been established for chromium recovery from slag. However Slag from ferro chrome has been dumped inside and outside the premises Landfill as per the condition has not been constructed. It was informed that used oil are being sold to authorize recycler (Specific condition No.vi)</p>	<ul style="list-style-type: none"> • We have developed a solid waste dumping area at a designated location with proper compacting of soil on top, Green vegetation has been developed over the area for controlling any fugitive emission. Water Sprinkling is done on regular interval. The picture of the area is enclosed herewith as Annexure – 07. • We have installed 20 TPD capacity of metal recovery plant to recover the entrapped ferrochrome from the slag. The reject after testing of leachate test is stored at designated dump area and is utilized for road making and land development. The test report is enclosed herewith as Annexure – 08.
7	<p>A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker (Specific</p>	<ul style="list-style-type: none"> • In case of rain the surface runoff water generated from the plant is channelized to SRTS through different storm water drains and after treatment it is discharge to outside by maintaining the parameter as per the CTO condition. • Apart from dust suppression through tankers and sprinklers, we have installed 1000 m³/day of reverse osmosis plant for utilization of stored water in the process. The rain water harvesting pond has

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	condition No.vii)	already been tested for different parameter like PH, TSS, BOD, COD, O&G, Chromium, Phenol and Cyanide. The test report is enclosed herewith as Annexure – 09.
8	During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. Green belt in 181 ha as per the condition yet to be developed. (Specific condition No.viii)	<ul style="list-style-type: none"> •The total land allotted to company is approx. 522 acre i.e 211 hectare and as per the requirement of 33% of green belt development, we have developed approx. 173.5 acre i.e 70.2 hectare.
9	CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed. However, online monitoring system to all the stack, 100% utilization of slag etc yet to be implemented PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.ix)	<ul style="list-style-type: none"> •All the major stacks have been provided with online monitoring system and data's are transmitted to SPCB & CPCB server on a continuous basis. Further please refer point no 01 reply •The point wise compliance status as per the CREP guidelines is enclosed as per the guidelines in Annexure – 10.
10	CTO has been accorded to <i>Mis</i> Visa steel limited vide letter no 5250 -IND-I-CON-5008 dated 26.03.2022 for CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB), Ferro Chrome Plant 5x 16.5MVA (125000TPA), Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH. CTO has been accorded to M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21 for DRI Kiln (I and II) with steam Generation Facility, 2x500TPD, Blast Furnace, 1x250m3, 175000TPA, Wet Screened iron ore for MBF, 1200TPD. CTO has been accorded to M /s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019 LAM Coke 400000 Metric Tonne/ Annum with a validity up to 31.03.2023. Although EC has been	The company has valid Environment Clearance and Consent to Operate.

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	accorded in the name of M/s Visa steel Limited, CTO has been accorded in different names. (General condition No.i).	
11	A per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron are being produced. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter. (General condition No.ii)	The company has valid Environment Clearance and Consent to Operate.
12	Four continuous ambient air quality monitoring station has been established. However, details of consultation with pollution control board have not been furnished. Data on ambient air quality and stack emission has been submitted along with six monthly compliances. However, third party analysis data by accredited laboratory has not been furnished. (General condition No.iii)	<ul style="list-style-type: none"> • Four nos of Ambient Air Quality Monitoring Stations established after consultation with Regional Officer OSPCB and the AAQMS and Stack CEMS nomenclature are approved by SPCB for recognition of continuous data in their server. The submitted letter by us to SPCB is enclosed herewith as Annexure – 11. • The third party analysis data by accredited laboratory is submitted herewith for your reference and record in Annexure – 12.
13	ETP of capacity 50m ³ /hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface run	<ul style="list-style-type: none"> • As per the direction of SPCB, company has engaged reputed consultant M/s Visiontek for study of Surface Run Off Management in 2016-17 and basing the report a Surface Run Off Treatment System of capacity 4400m³ /day was installed along with 7 settling pits at different locations connected to the surrounding surface runoff/storm water drains of the units. • Apart from these ETP & RO of capacity 1000m³ /day at CPP for 100 % utilization

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	<p>off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present (as indicated in the preamble) during monitoring has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w r t discharge of collected contaminated run off water. During visit online monitoring data displayed by the analyser as COD 0.1940 mg/l, TSS 9.330 mg/l, and PH 29.800. Proper collection and treatment of runoff water needs to be provided. (General condition No iv)</p>	<p>of blowdown water from cooling tower and DM plant</p> <ul style="list-style-type: none"> • 1000m³ /day of reverse Osmosis Plant at WTP for utilization of stored rain water from Rain Water Reservoir. • The plant has always maintained zero effluent discharge throughout the year as 100 % process water is recycled and use back in the units. <p>The pictures of the above water management system is enclosed herewith as Annexure – 13.</p> <p>The matter of upper catchment and discharge of rain water during your inspection is clarified in point no 5 reply is explained in point no 5.</p> <p>Further the 2 sumps with gate is constructed by VISA Coke Limited at Culvert 2 and 3 against the direction issued by SPCB to prevent the flow of seepage water if any during the non-rainy day.</p>
14	<p>Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliances. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No v)</p>	<p>Third party monitoring data of various locations inside the plant is enclosed herewith as Annexure – 14.</p>
15	<p>Status of environmental protection measure as indicated in the Environmental clearance letter has already been depicted in the environmental clearance conditions</p>	<ul style="list-style-type: none"> • The reply pertaining to surface runoff point is submitted in point no 5 and 13. • We have provided adequate capacity of Dust Extraction, Fume Extraction System, Gas Cleaning Plant and Electrostatic

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	<p>Protection measure indicated in EIA/EEMP such as recirculation of cooling water, recycle and re use of blow down and DM plant water, internal drain provided for collection of runoff water, providing air pollution control equipment such as ESP, Bag Filter, dry fog type dust suppression system etc has been implemented. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water, to channelize the fume through the stack in FeCr unit during tapping dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no. 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.vi)</p>	<p>Precipitator,</p> <ul style="list-style-type: none"> • In Ferro Chrome and Blast Furnace individual; suction hoods have been provided near tapping area of each furnace for suction of smoke during tapping. The hood is connected to respective bag filters installed in gas cleaning plant. • Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any. The picture of the same is enclosed herewith as Annexure - 15 & 18. • The expenditure incurred under CSR Schemes is units of Rupees which was inadvertently missed in the submitted document
16	<p>Six monthly compliances for the period Apr. 22 to Sep. 22 has been furnished to the Regional Office vide letter dated 24.11.22 However, statistical</p>	<ul style="list-style-type: none"> • Statistically interpretation of data for six monthly compliances-period April-2022 to September-2022 is enclosed in Annexure - 16.

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	interpretation of data has not been furnished. (General condition No.viii)	
17	Advertisement regarding accord of environmental clearance has been published in The SAMAJ, SAMBAD and new Indian express in English only. Date of publication reported to be 17.06.07. Norms of vernacular language have not been followed. (General condition No.ix)	Samaj and Sambad are reputed local newspaper in which the accord of EC was published.
18	Date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.x)	The date of financial closure of the said project is 2006 & 2007 and land development work was started in 2004-2005 basing the CTE issued by SPCB dated 22.04.2004

EC letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008		
1	Fugitive emission monitoring data has been furnished. Fugitive emission monitoring data has not been furnished along with the six-monthly compliance for the period April, 22 to Sept., 22. Third party monitoring data has also not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iii)	<ul style="list-style-type: none"> • Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24, dtd-03.04.2023 • Third party fugitive emission data for the period October-2022 to March-2023 is enclosed herewith as Annexure - 04.
2	Dust suppression system has been provided in raw material handling area. Water sprinkler has been provided in coal stock yard, different junction tower, conveyor and transfer points. However water sprinkler in all the stockyard has not been provided. (Specific condition No.iv)	<ul style="list-style-type: none"> • We have provided additional sprinklers arrangement in DRI units as advised. The picture of the same is enclosed herewith as Annexure - 17.
3	During visit checked vehicle was found to be with valid PUC. Transport vehicles were found to be covered with Tarpaulin. PP informed that 03 Tanker used for water sprinkling on internal roads. However, proper unloading arrangement for raw material has not been provided at the storage yard. (Specific condition No.v)	<ul style="list-style-type: none"> • Maximum raw material are received from mines in Tippers and Hywas which has hydraulic arrangement for unloading while raw material received in trucks are unloaded mechanically by using Payloaders. • Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any

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		fugitive emission if any. The picture of the same is enclosed herewith as Annexure – 15 & 18.
4	PP reported that present water requirement is about 250m ³ /hr., Closed circuit circulating/ cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities. Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However the condition to achieve zero discharge yet to achieve. (Specific condition No.vi).	Please refer our replies submitted against point no 5 and 13 of EC dated J-1011/33/2007-IA II(I) dated : 12.06.2007
5	During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. As per the EC accorded total area of the plant is 486 Ha. Green belt in 33% area as per the condition yet to be developed. (Specific condition No.x).	The total land allotted to company is approx. 522 acre i.e 211 hectare and as per the requirement of 33% of green belt development, we have developed approx. 173.5 acre i.e 70.2 hectare.
6	CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed. However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.xii).	<ul style="list-style-type: none"> • All major stacks as per the consent conditions are provided. Further with reference to stack of blast furnace please refer our replies mentioned against point no 1 of EC dated J-1011/33/2007-IA II(I) dated 12.06.2007 • Granulated Slag generated from the blast furnace is disposed to cement manufactures while slag generated from ferrochrome is processed in the installed 20 TPD capacity to recover the entrapped ferrochrome from the slag. The reject after testing of leachate test is stored at designated dump area and is utilized for road making and land development.

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		<ul style="list-style-type: none"> • The point wise compliance status of CREP is enclosed as per the guidelines.
7	<p>During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PMIO varies from 10.47 to 20.97, SO₂ varies from 90.14 to 217.13 and NO_x varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iii)</p>	<ul style="list-style-type: none"> • Hg monitoring has already been carried out through third party on a regular interval and the report is attached herewith as Annexure – 19.
8	<p>Four CAAQMS has been established for PMIO, PM_{2.5}, SO₂, NO_x and CO. However details of consultation with SPCB has not been furnished regarding installation of ambient air quality station. Ambient air quality monitoring data and stack emission monitoring data has been submitted with the six-monthly compliance. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PMIO varies from 10.47 to 20.97, SO₂ varies from 90.14 to 217.13 and NO_x varies from 40.54 to 48.59, Hg monitoring data has not been furnished (General condition No.iv).</p>	<ul style="list-style-type: none"> • Four nos of Ambient Air Quality Monitoring Stations established after consultation with Regional Officer OSPCB and the AAQMS and Stack CEMS nomenclature are approved by SPCB for recognition of continuous data in their server. <p>The required third party analysis report is submitted against point no 7.</p>
9	<p>Water sprinkler provided at coal stock yard, roads were found to be black topped. However, raw material were found to be kept in covered shed as well as in open which may be a source of fugitive emission. (General condition No.v)</p>	<p>Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any.</p>
10	<p>ETP of reported capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown</p>	<p>Please refer our replies submitted against point no 5 and 13 of EC dated J-1011/33/2007-IA II(i) dated : 12.06.2007</p>

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	during visit PP reported the capacity of SRT as 4400m ³ /day. However, during visit water discharge was found from discharge point 1. Zero discharge has not been maintained. During visit gariand drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water during rain will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. (General condition No.vi)	
11	Noise level monitoring data for the period of April, 22 to Sept. 22 has been furnished along with the submitted six monthly compliance Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)	Third party monitoring data of various locations inside the plant is enclosed herewith as Annexure - 14 .
12	A rain water harvesting pond of reported capacity 500000 m ³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is	<ul style="list-style-type: none"> • In case of rain the surface runoff water generated from the plant is channelized to SRTS through different storm water drains and after treatment it is discharge to outside by maintaining the parameter as per the CTO condition. • Apart from dust suppression through tankers and sprinklers, we have installed 1000 m³/day of reverse osmosis plant for utilization of stored water in the process. • The rain water harvesting pond has already been tested for different parameter like PH, TSS, BOD, COD, O&G, Chromium, Phenol & Cyanide. The test report is enclosed herewith as

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	utilized for dust suppression system through tanker. (General condition No.ix)	Annexure - 09
13	Environmental protection measures and safeguards recommended in the EIA / EMP report such as dust suppression system, ESP to CPP for control of particulate matter, plantation, rain water harvesting etc has been provided. However, safe guard such as covered coal storage, dust extraction system at raw material storage area yet to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.x).	<ul style="list-style-type: none"> • Sheds are provided for coal storage at CHP of CPP, DRI and Coke Oven to safeguard the material. The picture of the same is attached herewith as Annexure – 20. • Dust extraction systems are provided at different raw material storage and handling area to prevent the fugitive dust emission. • Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any. • The expenditure incurred under CSR Schemes is units of Rupees which was inadvertently missed in the submitted document
14	Six monthly compliances for the period April 22 to Sept. 22 has been furnished vide letter dated 24.11.2022. However, statistical interpretation of data has not been furnished. (General condition No.xii)	Statistically interpretation of data for six monthly compliances-period April-2022 to September-2022 is enclosed herewith as Annexure – 16.
15	Details regarding advertisement in news paper has not been furnished. (General condition No.xiii)	Samaj and Sambad are reputed local newspaper in which the accord of EC was published.

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	shown at the material handling and conveying area Fugitive dust monitoring data has been furnished. Third party monitoring data has not been furnished. During visit dust emanation due to vehicular movement has not been observed. During visit water sprinkling arrangement at the slag crushing section (HARSCO) was not in operation. (Specific Condition No.ii)	provided at the slag crushing section HARSCO through sprinklers and dry fog systems. • Third party monitoring is attached herewith as Annexure – 04.
3	Data on ambient air quality, stack emission and fugitive emission has not been observed on the Company's website. Display board has been provided outside the premises to display data on SPM, SO ₂ and NO _x for the information of general public. (Specific Condition No.iii).	• Emission monitoring data of ambient air quality and stack emission and fugitive emission are regularly submitted to SPCB and MoEF & CC, Regional Office. • Emission monitoring data has been uploaded on company website.
4	Fugitive emission monitoring data has been furnished however third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open. (Specific Condition No.iv).	• Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24, dtd-03.04.2023 • Third party fugitive emission data for the period October-2022 to March-2023 is enclosed herewith as Annexure – 04.
5	Chrome ore was found to be kept in covered shed. Trucks were found to be covered with tarpaulin. However, proper arrangements during unloading for raw material has not been observed. (Specific Condition No.v)	• Maximum raw material is received from mines in Tippers and Hywas which has hydraulic arrangement for unloading while raw material received in trucks are unloaded mechanically by using Payloaders. • Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any.
6	During visit it was informed that Cooling water has been re-circulated. However, proper collection of runoff water from the slag dump yet to be made. During visit water discharge observed from outlet point 1. (Specific Condition No.viii)	• Please refer our replies submitted against point no 5 and 13 of EC dated J-1011/33/2007-IA II(I) dated : 12.06.2007
7	Ground water and discharge water quality	• Presently there is no bore well system in

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	monitoring data has not been furnished along with six monthly compliance Effluent analysis report of Boiler Blow Down and Cooling Tower Blow Down has been furnished. (Specific Condition No.ix)	the company for drawl of ground water. • Further to meet our water requirement we have done a mutual agreement with IDCO a State Government Authority for drawl of 6000 KL of water from river Brahmani.
8	Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Monitoring data of Chromium from the metal recovery plant has not been furnished. SAF slag tailing found to be dumped in the claimed proposed road construction pathways. Secured land fill has not been observed. (Specific Condition No.x)	<ul style="list-style-type: none"> • We have developed a solid waste dumping area at a designated location with proper compacting of soil on top, Green vegetation has been developed over the area for controlling any fugitive emission. Water Sprinkling is done on regular interval. • We have installed 20 TPD capacity of metal recovery plant to recover the entrapped ferrochrome from the slag. The reject after testing of leachate test is stored at designated dump area and is utilized for road making and land development. The test report is enclosed herewith as Annexure – 08.
9	TCLP analysis data has not been furnished. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Secured landfill as per CPCB guidelines has not been provided. Hazardous Waste Authorization has been accorded by SPCB vide letter no IND-IV- HW-584/13318 dated 09.02.2019 with a validity up to 31.03.2024 (Specific Condition No.xi)	Please refer our replies submitted against point no 8
10	Solid waste generated from the Ferro Chrome unit has been found to be dumped within the premises and proposed road. Chromate slag analysis data has been furnished. However, details of utilization, disposal of the solid waste has not been furnished (Specific Condition No.xii)	• Details of solid waste generated and its utilization matrix is enclosed herewith in Annexure – 21 .
11	During visits plantation has been observed within the premises. PP reported the condition as complied in	The total land allotted to company is approx. 522 acre i.e 211 hectare and as per the requirement of 33% of green belt

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Head, Environment, Health and Safety
Submitted on 26.04.2023



POINT WISE COMPLIANCE SUBMITTED BY VISA STEEL LIMITED

	the submitted six monthly compliances However details of plantation needs to be furnished to the regional office (Specific Condition No.xiv)	development, we have developed approx. 173.5 acre i.e 70.2 hectare.								
12	<p>The Environmental clearance dated 28.10.2009 has been transferred from M/s Visa Bao Limited to M/s Visa Steel Limited vide letter no J-11011/491/2009-IA-II(i) dated 26.02.2021. The combined ferro chrome production capacity is 125000 TPA. PP reported the production of Ferro Chrome as follows:</p> <table border="1"> <thead> <tr> <th>Period</th> <th>Production (MT)</th> </tr> </thead> <tbody> <tr> <td>2020-21</td> <td>97587</td> </tr> <tr> <td>2021-22</td> <td>127181</td> </tr> <tr> <td>2022-23 till Aug22</td> <td>50382</td> </tr> </tbody> </table> <p>Production during 2021-22 exceeds the Limits. (General condition No.ii)</p>	Period	Production (MT)	2020-21	97587	2021-22	127181	2022-23 till Aug22	50382	<ul style="list-style-type: none"> The company has got the No Increase In Pollution Load(NIPL) certificate from State Pollution Control Board (SPCB) vide letter no 3682 dated 10.03.2021 for trial run for 6 months for enhancement of Ferro Chrome production from 125000 MT to 150,000 MT. The copy of the same is enclosed herewith as Annexure – 22. The consent to operate for the above said was issued by SPCB vide letter no 9204 dated 08.07.2021. The copy of the same is enclosed herewith as Annexure – 23.
Period	Production (MT)									
2020-21	97587									
2021-22	127181									
2022-23 till Aug22	50382									
13	Four continuous ambient air quality monitoring station has been provided, However, details of consultation with pollution control board has not been furnished Ambient air quality data has been furnished to Regional Office along with the six-monthly compliance. (General condition No.iii)	Four nos of Ambient Air Quality Monitoring Stations established after consultation with Regional Officer OSPCB and the AAQMS and Stack CEMS nomenclature are approved by SPCB for recognition of continuous data in their server.								
14	Fugitive emission monitoring data has been furnished near briquette plant. Data reported was within norms. Fume and dust extraction system with bag filter provided to the furnace However during tapping part of the fumes has not been channelize through the stack. Raw material kept in top covered shed Water sprinkling around the raw material storage area has not been provided. Roads are mainly paved however silt deposition were found near the raw material storage area. During visit water sprinkling arrangement at the HARSCO metal recovery plant	<ul style="list-style-type: none"> Silt deposition on the roads has been cleared by scraping the roads and to prevent it further the frequency of regular cleaning will be increased. Leakages in the tapping fume extraction system has been rectified and now it is working efficiently Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any. Water sprinkling arrangement have been provided at the slag crushing section 								

Submitted by : Mr. Asit Kumar Patry
Head, Environment, Health and Safety
Submitted on 26.04.2023



POINT WISE COMPLIANCE SUBMITTED BY VISA STEEL LIMITED

	was not in functional state (General condition No.iv).	HARSCO through sprinklers and dry fog systems.
15	Drain has been provided inside the premises to collect run off water. A surface run off treatment system has been shown during visit for treatment of collected water. PP reported the capacity of SRT as 4400m ³ /day. During visit water discharge was found from discharge point 1. (General condition No.v)	Please refer our replies submitted against point no 5 and 13 of EC dated J-1011/33/2007-IA II(I) dated : 12.06.2007
16	A rain water harvesting pond of reported capacity 500000 m ³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.vi)	<ul style="list-style-type: none"> • In case of rain the surface runoff water generated from the plant is channelized to SRTS through different storm water drains and after treatment it is discharge to outside by maintaining the parameter as per the CTO condition. • Apart from dust suppression through tankers and sprinklers, we have installed 1000 m³/day of reverse osmosis plant for utilization of stored water in the process. <p>The rain water harvesting pond has already been tested for different parameter like PH, TSS, BOD, COD, O&G, Chromium, Phenol & Cyanide. The test report is enclosed herewith as Annexure - 09.</p>
17	Noise level monitoring data furnished along with the submitted six monthly compliances for the period of Apr22 to Sep22. Data reported was within norms. However third party monitoring data has not been furnished (General condition No.vii)	Third party monitoring data of various locations inside the plant is enclosed herewith as Annexure - 14.
18	Copy of EIA/EMP has not been submitted to regional Office. PP is requested to submit a copy of the EIA/EMP with implementation status of Environmental protection measure mentioned in EIA/EMP. PP also furnished a copy of the reply submitted on Started Assembly question no.1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and	<ul style="list-style-type: none"> • The implementations status of environmental protection measure is attached herewith as Annexure - 24. • The expenditure incurred under CSR Schemes is units of Rupees which was inadvertently missed in the submitted document.

Submitted by : Mr. Asit Kumar Patry
 Head, Environment, Health and Safety
 Submitted on 26.04.2023



POINT WISE COMPLIANCE SUBMITTED BY VISA STEEL LIMITED

	885036 during 2021-22, 2020-21 and 2019-20 respectively. However, the unit of rupees has not been mentioned (General condition No.ix)	
19	Copy of letter for submission of clearance letter to the concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO has not been furnished. Copy of clearance letter has not been found uploaded on company's website. (General condition No.xi)	Since VISA BAO got amalgamated with VISA Steel Limited and the documents pertaining to this point is untraceable by us. Please give advice so that this point can be complied.
20	Uploading of six-monthly compliance has not been observed at the website along with monitored data. Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office. A display board has been provided at the main gate to display monitored data. Monitoring data of Carbon monoxide (CO), Chromium (Cr), Nickel (Ni), Lead (Pb), has not been furnished. (General condition No.xii)	<ul style="list-style-type: none"> • Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24,dtd-03.04.2023. • For uploading the compliance and annual statement details on company website a reprogramming is under development. The same will be complied by 31st May 2023. • Monitoring report of total chromium for the said reports Chromium (Cr), Carbon monoxide (CO), Ni, Cr and Pb are enclosed herewith as Annexure – 12.
21	As per the documents furnished it was observed that Environmental statement for the period ending 31 march 21 has been submitted to SPCB. However, it has not been uploaded on the website. PP should also submit a copy of the environmental statement as per the condition regularly to the Regional Office (General condition No.xiv)	<ul style="list-style-type: none"> • Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24,dtd-03.04.2023. • For uploading the compliance and annual statement details on company website a reprogramming is under development. The same will be complied by 31st May 2023.
22	Details has not been furnished on the date of financial closure and	The date of financial closure of the said project is 2010 & 2011 and land development work was started in 2010

Submitted by : Mr. Asit Kumar Patry
Head, Environment, Health and Safety
Submitted on 26.04.2023



POINT WISE COMPLIANCE SUBMITTED BY VISA STEEL LIMITED

	final approval of the project by the concerned authorities and the date of commencing the land development work. (General condition No.xvi).	
EC accorded vide F. No.1-1101/10002007-IAII(I) Dated 5 th March, 2011		
1	Ambient air quality monitoring data has been furnished for PM10, PM2.5 SO2, NOx and CO. Ambient air quality monitoring data as per the GSR No 826(E) dated 16 th Nov., 2009 has not been furnished. (Condition No.ii)	The report is enclosed herewith as Annexure – 12.
2	As per the documents furnished environmental statement for the period ending 31 st March 2021 has been submitted to pollution control board. Environmental statement has not been uploaded on the website. Copy of two environmental statements has been furnished to the Integrated Regional office. (Condition No.iv)	<ul style="list-style-type: none"> • Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24, dtd-03.04.2023. • For uploading the compliance and annual statement details on company website a reprogramming is under development. The same will be complied by 31st May 2023.




Submitted by: Mr. Asit Kumar Patry
Head, Environment, Health and Safety
Submitted on 26.04.2023

Annexure - A

Plnt	Vendor/supplying plant	Purch.Doc.	Doc. Date	Val. Start	VPer.End	Short Text	Quantity	Net Value
1200 26431	MADAN MOHAN SAMAL	4817180046	25.04.2019	01.04.2019	31.03.2020	Security & safety of 220KV Tr line	1	660,000.00
1200 26431	MADAN MOHAN SAMAL	4817180581	21.12.2017	01.01.2018	31.03.2019	Security and safety for 220KV Tr Line	1	542,712.00
1200 26431	MADAN MOHAN SAMAL	4817180581	21.12.2017	01.01.2018	31.03.2019	Security & safety of 220KV Tr line	1	135,678.00
7000 26431	MADAN MOHAN SAMAL	4817180222	29.05.2017	01.05.2017	31.03.2018	Deployment of Manpower for QA SMS	1	398,653.00
5000 26431	MADAN MOHAN SAMAL	4817180222	29.05.2017	01.05.2017	31.03.2018	Deployment of Manpower for QA RM	1	462,833.65
1200 26431	MADAN MOHAN SAMAL	4816170449	21.12.2016	01.01.2017	31.12.2017	Security & Security of Tr line	1	542,712.00
1200 26431	MADAN MOHAN SAMAL	4816170081	29.04.2016	01.01.2016	31.12.2016	Supervisor / Security guards for 220 KV	1	542,712.00
TOTAL								3,285,300.65

VISA STEEL LIMITED

Ref.: VSL/ENV/14-15/18A
October 27, 2014

VISA STEEL
PLANT OFFICE
KALINGANAGAR INDUSTRIAL COMPLEX
AT/POST : JAKHAPURA - 755 026
DIST JAJPUR, ODISHA
TEL : (+91-6726) 242 441
FAX : (+91-6726) 242 442
E-mail : vsl@visasteel.com
Website : www.visasteel.com

To
**The collector & District Magistrate
Jajpur.**

Ref: Your Letter No - 1127/(KN)/Dtd. 10.10.2014
Sub:- Discharge of Waste Water to Ganda Nala.

Dear Sir,

With reference the above subject, We would like to inform you that water discharged outside on 8.10.2014 is observed occasionally due to overflow of water in the perennial drain. This water comes from the hills which is situated behind M/S Jindal Stainless Limited (North-West corner of M/S VISA STEEL LIMITED) and passes through our plant during rainy season. The volume of water is huge and forces the perennial drain water to over flow and come along with mud & sludge to our Plant.

This has already been explained to Regional Officer, State Pollution Control Board, KNIC, Pankapal. However, we have already planned to prevent the flow to outside from 10th of November, 2014 by some internal arrangements like diverting the drain and keeping the water stored inside our plant premises in a reservoir of capacity 5 Lac m³ for our own utilization.

We assure you that, the entire water will be stored by us for our own utilization as per the above mentioned time to maintain zero discharge norms. Further, we would like to mention here that all the process water are utilized by different units after recycled. As such there is no discharge of process water from the plant except the perennial drain water which passes through our plant.

Therefore, we request your good self to be kind enough to allow us till that time for improvement in the present situation to prevent complete discharge of water outside.

This is submitted for your kind information & perusal.

Thanking you,

Yours faithfully,
For VISA STEEL LTD.


(MANOJ KUMAR)
Executive Director

CC TO: The Regional officer,
KNIC, Pankapal,
Jajpur - 755026.
Odisha.

Ref: Visa/Env./15-16/067
22nd June 2015.

VISA STEEL

PLANT OFFICE
KALINGANAGAR INDUSTRIAL COMPLEX
AT/POST: KALINGANAGAR - 755 026
DIST. JAJPUR, ODISHA
TEL: (+91-6726) 242 441
FAX: (+91-6726) 242 442
E-mail: vsl@visasteel.com
Website: www.visasteel.com
CIN NO: L51109OH1996PLC004601

To
The Regional officer,
State Pollution Control Board, Odisha,
Common Facility Centre, JCD, Kalinga Nagar,
Distt.- Jajpur-755026. Odisha, India

Sub.: **Rain water over flow.**

Dear Sir,

We are to inform you that due to heavy torrential rain on 21 & 22.06.15 in this locality our plant flooded with water due to the upper catchment flow from all the hills and the water started flowing towards the natural drains towards to the east side of our plant, as the gradient is also towards east side.

We have constructed a kacha reservoir of capacity of 5,00,000 M³ to contain the water inside our plant for our own use in activities like plantation, construction works, dust suppression etc by channelizing all waste water and rain water into it and maintaining zero discharge norms all throughout. Though, we are utilizing some quantity of this water in our plant but to have complete recycling and use, this water can be used in power plant where maximum water is getting consumed. We have planned to install Zero Liquid Discharge system for complete utilization of water in the process.

In this regards, we would like to inform your good self that due to heavy torrential rain we will not stop the water inside our plant and the water went to the natural drains by overflowing and the water went to the natural streams.

Therefore, we earnestly request your goodself to be kind enough to consider such natural occurrence as it is a nature's phenomena and which is beyond of our control for preventing such occurrences during rainy season. However, we are taking every possible steps to prevent the water flowing outside.

This is for your kind information & perusal.

Thanking you,

Yours faithfully,
For VISA STEEL LIMITED

A.K. Patry

(A.K.Patry)
DGM (Safety & Env.)

CC: ADM, Kalinga Nagar, Jajpur.
District Magistrate Cum Collector, Jajpur.



VISA STEEL LIMITED

VISA STEEL

PLANT OFFICE
 KALINGANAGAR INDUSTRIAL COMPLEX
 AT/POST : JAKHAPURA - 755 026
 DIST. JAJPUR, ODISHA
 TEL : (+91-6726) 242 441
 FAX : (+91-6726) 242 442
 E-mail : vsl@visasteel.com
 Website : www.visasteel.com
 CIN NO : L51109OR1996PLC044801

Ref.No.VSL/15-16/EMD/018
 Dt.28th July 2015

To
 Addl. District Magistrate
 Office of the Addl. District Magistrate
 Kalinga Nagar, Jajpur Road, Odisha

Sub: Rain water over flow and flood situation in VISA Steel Limited.

Dear Sir,

With reference to the above, we would like to inform your good self that, heavy rain throughout yesterday night (27.07.2015) and which continues till today brought flood like situation in our plant due to upper catchment flow and water from KJ Ispat, JSL etc.

The water which is coming from upper catchment and industries like JSL, KJ Ispat etc. are passing through our industry and there is no scope for preventing that huge water at any point gushing to our plant.

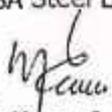
Actually, the water which is coming to our plant from different sources as mentioned above, flooded our plant and continuously flowing to the natural drains by overflowing from various points. This has been informed to Regional Officer, State Pollution Control Board, Kalinga Nagar and the situation was witnessed by the entire team of State Pollution Control Board, Kalinga Nagar today i.e.28.07.2015.

In this regard, we pray you to kindly consider the situation of such natural occurrence which is beyond control and compassionate on the matter.

This is for your kind information & perusal.

Thanking you,

Yours faithfully,
 For VISA Steel Limited


 [Manoj Kumar]
 Executive Director



CC: 1. The Regional officer, State Pollution Control Board, Kalinga Nagar, Odisha,
 2. District Collector, Jajpur, Odisha

VISA STEEL

PLANT OFFICE
KALINGANAGAR INDUSTRIAL COMPLEX
AT/POST : JAKHAPURA - 755 026
DIST JAJPUR, ODISHA
TEL : (+91-6726) 242 441
FAX : (+91-6726) 242 442
Website : www.visasteel.com
CIN : L51109OR1998PLC004601

Ref.No: VISA/Env./17-18/079
Dated: 08th June 2017

To,

The Chairman,
Kalinga Nagar Development Authority,
At- Umapada, P.O :- FC Plant,
Jajpur Road-755019
Jajpur, Odisha

Sub: Information regarding route diversion of rain water through earthen channel.

Dear Sir,

With reference to above subject, I would like inform you that, our ISP is located at Village Jakhapura between longitude-85°40'-86°44' East Latitude- 20° 33'-21° 10' North surrounded by various peer industries like JSL, Maithan and Villages (Kudumi Sahi & Jakhapura). The Village Kudumi Sahi and Peer Industries are located relatively higher elevation than Visa steel.

Reference level of VISA Steel and Its surrounding industries/areas (elevation mapping enclosed) are as below:-

Sl. No.	Industries in KNIC	Situated at	Reference level	Remarks
1	Village Kudumi sahi	South -Western side of VSL	53m Max. 47m Min.	Slope down from south to north
2	Upper catchment areas of VISA STEEL	West side of VSL and South-east corner of JSL	52m Max. 50m Min.	Sloped down from west to east.
3	M/s Jindal STEEL LIMITED	North side of VSL	63m Max. 53m Min.	Sloped down from west to east and north-south direction.
4	M/s VISA STEEL LIMITED	South side of JSL	49m Max. 31m Min.	Sloped down from west to east and south-east direction.
5	Cultivated land of Village Jakhapura	South east corner of VSL	30m Max. 29m Min.	Sloped down from west to east

From above it is clear that, the topography of plant area is not plain & the terrain of the land gradually sloped down from west to east and south-east direction. The storm water from surrounding industry like JSL and upper catchment areas during monsoon is passing through perennial drains which are lying inside VISA STEEL premises by natural phenomena.

Recd
12.06.17
Res. office of collector
Jajpur
DESPATCHER
District Office of Collector
JAJPUR, Pin-755001

12/6/17

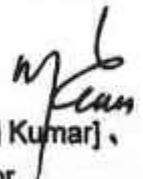
It is expected that during upcoming monsoon season heavy torrential rainfall will occur and rainy water from upper catchment, surrounded hills, industries and other areas will start flowing out to the natural drains towards the VISA Steel, as the gradient is towards plant side. There is no option to prevent the flow of such volume of surface runoff water in the monsoon season. This surface run off will mix with industrial storm water and could be getting polluted as well as contaminated.

To prevent the merging of industrial storm water and upper catchment rain water, VISA Steel is proposing to construct a separate earthen channel in upstream of perennial drains of adequate capacity to divert the torrential rainfall surface run off towards the South-East side of the plant.

The above is for your kind information and further channelizing this natural water outside the boundary of VSL.

Thanking you,

Yours faithfully,
For VISA Steel Ltd.,


[Manoj Kumar],
Director



Encl : Mapping of elevation for the above said reference level.

- CC : 1. The Member Secretary, SPCB, Odisha, Parivesh Bhawan, A/118, Nilakantha Nagar, Unit VIII Bhubaneswar, Odisha
2. The Regional Officer, SPCB, Odisha, Common Facility Centre, JCD, Kalinga Nagar, Jajpur, Odisha.
3. The Collector, Jajpur, Odisha

VISA
VISA STEEL LIMITED

VISA STEEL

PLANT OFFICE
KALINGANGAR INDUSTRIAL COMPLEX
AT/PO - JAKHAPURA - 755 026
DIST. JAJPUR, ODISHA
Tel : (+91-6726) 242442
Fax : (+91-6726) 242443
Website: www.visasteel.com
CIN : L51109OR1996PLC004601

Ref: VSL/EMD/17-18/133
13th July, 2017

To,
The Regional Officer,
Regional Office SPCB,
Kalinga Nagar Pankapal Chowk,
Common Facility Center, JCD,
Jajpur-755026, Odisha

Sub.: Information regarding Water discharge due to heavy rain

Dear Sir,

We would like to inform to your goodself that, there was heavy torrential rain on yesterday 12/07/2017, started around 12 noon and continued upto 2:00PM, even after that the rain continued for the whole day and upto night with a continuous standard flow for which all the rain water from the upper catchment entered to our plant & discharged by entering to our kuchcha pit from various sources.

In this process, all rain water entered to our plant flow towards to the lowest part of the plant near main gate & the water started taking its way for natural flow towards the outside of the factory premises.

In view of the above, we would like to inform you that, it was not possible for us to control the heavy volume of rain water, which entered in to our plant from the upper catchment for which we have suffered this situation.

This is for your kind information & record.

Thanking you,

Yours faithfully,
For VISA STEEL LIMITED.



(Paramesh Bhattacharyya)
President cum Factory Manager

CC to: The Collector, Jajpur Town - Jajpur, Odisha



*Received by
SR
13-7-17*

VISA

VISA STEEL LIMITED

Ref.No: Visa/Env./18-19/010
Dated: 26th June 2018

To,
The Chairman,
Kalinga Nagar Development Authority,
At- Umapada, P.O :- FC Plant,
Jajpur Road-755019
Jajpur, Odisha

VISA STEEL
PLANT OFFICE
KALINGANGAR INDUSTRIAL COMPLEX
AT/PO - JAKHAPURA - 755 026
DIST JAJPUR, ODISHA
Tel : (+91-6726) 242442
Fax : (+91-6726) 242443
Website : www.visasteel.com
CIN : L51109OR1996PLC004601

Sub: Route diversion of rain water through earthen channel.
Ref : Our letter No. VISA/Env./17-18/079, 8th June 2018

Dear Sir,

With reference to above mentioned subject and our office letter vide No. VISA/Env./17-18/079, 8th June 2017, I would like to inform you that rainy season has already arrived and rain water started gushing to our plant from nearby industries as well as from the upper catchment areas since the nearby areas are located relatively at a higher elevation than Visa Steel. This has been informed to your esteemed office earlier also.

Further, for your information, the matrix containing the details of reference level of peer industries and nearby areas with respect to Visa Steel is herewith depicted as below.

Sl. No	Industries in KNIC	Situated at	Reference level	Remarks
1	Village Kudumi sahi	South -Western side of VSL	53m Max. 47m Min.	Slope down from south to north
2	Upper catchment areas of VISA STEEL	West side of VSL and South-east corner of JSL	52m Max. 50m Min.	Sloped down from west to east.
3	M/s Jindal STEEL LIMITED	North side of VSL	63m Max. 53m Min.	Sloped down from west to east and north-south direction.
4	M/s VISA STEEL LIMITED	South side of JSL	49m Max. 31m Min.	Sloped down from west to east and south-east direction.
5	Cultivated land of Village Jakhapura	South east corner of VSL	30m Max. 29m Min.	Sloped down from west to east

P.R. section
As far as Visa steel is considered, it is located at Village Jakhapura between longitude-85°40'-86°44' East Latitude- 20° 33'-21° 10' North surrounded by various peer industries like JSL, Maithan and Villages (Kudumi Sahi & Jakhapura). The Village Kudumi Sahi and Peer Industries are located relatively at a higher elevation than Visa steel.



(2)

From the above it is evident that, the topography of plant area is not plain & the terrain of the land gradually sloped down from west to east and south-east direction. The storm water from surrounding industry like JSL and upper catchment areas during monsoon is passing through perennial drains which are lying inside VISA STEEL premises by natural phenomena.

It is expected that like every year this year also heavy torrential rainfall will occur during monsoon and rainy water from upper catchment, surrounded hills, industries and other areas will start flowing out to the natural drains towards the VISA Steel, as the gradient is towards plant side. There is no option to prevent the flow of such volume of surface runoff water in the monsoon season. This surface run off will mix with industrial storm water and could be getting polluted as well as contaminated.

To prevent the merging of industrial storm water and upper catchment rain water, VISA Steel is proposing to construct a separate earthen channel in upstream of perennial drains of adequate capacity to divert the torrential rainfall surface run off towards the South-East side of the plant.

Therefore, we request you to channelize this natural water through earthen channel for diversion of the flowing route under infrastructure development, since there is no specific drainage system developed by the KNDA though the area Kalinganagar has been declared as an Industrial area. .

This is for your kind information & perusal.

Thanking you,

Yours faithfully,
For VISA Steel Ltd.,



[Manoj Kumar]
Director

Encl. : Photographs of reference level.

- CC : 1. The Member Secretary, SPCB, Odisha, Parivesh Bhawan, A/118, Nilakantha Nagar, Unit VIII Bhubaneswar, Odisha.
 ✓ 2. The Collector, Jajpur, Odisha
 3. The Regional Officer, SPCB, Odisha, Common facility center, JCD, Kalinga Nagar, Jajpur, Odisha.



VISA Steel Limited

(CIN : L51109OR1996PLC004601)

Ref: VSL/EMD/2018-19/106
27th August, 2018

plc

Tel : +91 6726 242442
Fax : +91 6726 242443
E-mail : knp@visasteel.com

To,
The Member Secretary
State Pollution Control Board, Odisha
Parivesh Bhawan, A/118, Nilakantha Nagar, Unit VIII,
Bhubaneswar – 751 012, **ODISHA**

Sub : Permission for rain water discharge during monsoon.

Dear Sir,

With reference to above mentioned subject and our earlier letter no- Visa/Env/18-19/010, dtd. 26/06/2018 regarding rain water entering into our plant during rainy season from the upper catchment areas, where we have mentioned that the nearby upper catchment areas are located relatively at higher elevation than Visa Steel limited which is the reason for all rain water entering into Visa Steel. A copy of the earlier letter to the Chairman KMDA is enclosed for your kind information. Inspite of our letter no response received from Kalinga Nagar Development Authority, the excess water entering is instantaneously getting released to outside during rain through our discharge end

Heavy rain water is gushing to our plant from the upper catchment and we are unable to retain/handle such a huge quantity of water which puts pressure on our Kacha reservoir(Capacity 500000 M³)by passing through various drains inside our plant and ultimately overflows to outside.

The detail topographical map along with gradient difference of upper catchment in relation to Visa Steel Limited is clearly defined in the letter given to KMDA for your reference.

In this regard, we would like to request your good self for allowing us to discharge water to outside during rain for 3-4 months through online effluent quality monitoring system installed and the same may kindly be amended in the consent to operate.

This is submitted for your kind information and favorable direction for amendment of CTO.

Thanking you,

Yours faithfully,

For VISA STEEL LTD.

mk
(Manoj Kumar)
Director



Received
28/8/18



CC to: The Regional Officer, Regional Office SPCB, Kalinga Nagar,
Pankapal Chowk, Common Facility Center, JCD, Jajpur-755026, **Odisha**

Ref.No.VSL/SPCB/18-19/039
Dt.20th February 2019

To
The Member Secretary,
State Pollution Control Board,
Paribesh Bhawan, A/118,
Nilakantha Nagar, Unit-VIII,
Bhubaneswar - 751 012

Dear Sir,

Sub: Proceeding of the personal hearing in respect of KJ Ispat Ltd., Jindal Stainless Ltd., & VISA Steel Limited of Kalinganagar Industrial Complex, Jajpur, held on 3rd December 2018, in the conference hall of SPCB, Bhubaneswar.

- Ref :
- 1) Copy of the proceeding issued vide memo No.14735, dt.12th December 2018 by the Chief Environment Engineer of your good office
 - 2) Show Cause Notice issued by SPCB vide letter no 9324 dt. 4th August 2018
 - 3) Our reply to the show cause notice vide letter VSL/SPCB/2018-19 dt. 16th August 2018
 - 4) Letter from SPCB vide letter no 13140 dt. 2nd November 2018
 - 5) Our reply to the SPCB letter vide letter VSL/SPCB/2018-19, dt. 15th November 2018
 - 6) SPCB Inspection report of October 2018

This has reference to the above mentioned proceedings regarding various pollution control measures to be taken up by VISA Steel Limited, Jindal Stainless Limited and KJ Ispat Limited. We most respectfully submit that our submissions made during the said joint personal hearing have been misunderstood and misinterpreted. We, therefore, would hereby like to reiterate our expression and clarify the facts once again for your kind information and correction of the recordings.

You are aware that our industry is situated in lower topographical location in comparison to our adjacent neighboring industries i.e. Jindal Stainless Limited (JSL) and KJ ISPAT Limited (KJI). The surface runoff water collected within the premises of JSL and KJI flows into and passes through our Unit due to this topographical geography. This fact has also been observed during the joint inspection conducted by Inspection team of SPCB on 19th & 20th September 2018 and duly recorded in their inspection report. This surface runoff water, being contaminated by JSL and KJI as recorded by SPCB inspection team, flows into and through our premises. We have been repeatedly complaining about this as a major problem for which our management, time and again, is getting unnecessarily exposed to the criticism and have been seeking a permanent solution from SPCB.

Received
20/2/19



Contd.2

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The very purpose of the proposed construction of the concrete drain is to collect and drain the surface runoff water coming from JSL and KJI without entering our Unit. The most logical and justified solution as submitted by us during the above mentioned proceedings and the above referred correspondence was as follows:

- a. JSL and KJI to construct the concrete drain within their respective premises along the entire length of their respective boundaries, so that the contaminated surface runoff water generated within JSL and KJI Plant does not enter our premises.
- b. Any concrete drain required to drain the surface water generated within our premises to be constructed by us.

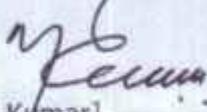
You will appreciate that this solution has also been opined by the inspection team and duly recorded in the "other observation" at page 13 of their inspection report.

We request you to kindly correct the proceedings inline of the above and take up with JSL and KJI for construction of their respective drains.

We request you to kindly do the needful and look forward to your kind co-operation and support at all times.

Thanking you,

Yours faithfully,
For VISA Steel Limited,


[Manoj Kumar]
Director (Kalinganagar)



VISA VISA STEEL

Tel: +91 6726 242442
vsl@visasteel.com

Ref.No:VSL/KNDA./2021-22/087
Dated: 05th January 2022

To,
The Chairman
Kalinga Nagar Development Authority,
At- Umapada, P.O :- FC Plant,
Jajpur Road-755019, Jajpur, Odisha

Sub: Route diversion of rain water through earthen channel.

Ref : 1 Our letter no.VSL/KNDA/19-20/013, dt.21.09.2019
2..Our letter no.Visa/Env/18-19/010, dt.26.06.2018
3.Our letter no.Visa/Env/17-18/079, dt.08.06.2017

Dear Sir,

With reference to above mentioned subject, we would like to once again represent our critical issue which occurs every year during the rainy season due to which rain water started gushing to our plant from nearby industries as well as from the upper catchment areas since the nearby areas are located relatively at a higher elevation than VISA Steel. This has been informed to your esteemed office earlier also.

Further, for your information, the matrix containing the details of reference level of peer industries and nearby areas with respect to Visa Steel is herewith depicted as below :

Sl. No	Industries in KNIC	Situated at	Reference level	Remarks
1	Village Kudumi sahi	South -Western side of VSL	53m Max. 47m Min.	Slope down from south to north
2	Upper catchment areas of VISA STEEL	West side of VSL and South-east corner of JSL	52m Max. 50m Min.	Sloped down from west to east.
3	M/s Jindal STEEL LIMITED	North side of VSL	63m Max. 53m Min.	Sloped down from west to east and north-south direction.
4	M/s VISA STEEL LIMITED	South side of JSL	49m Max. 31m Min.	Sloped down from west to east and south-east direction.
5	Cultivated land of Village Jakhapura	South east corner of VSL	30m Max. 29m Min.	Sloped down from west to east

Contd.2

Received

5/1/22
JTP, KNDA

ml
Kumar Regaind

07/1/2022
Surpa



VISA Steel Limited
(CIN:L51109OR1996PLC004601)

::2::

As far as Visa Steel is considered, it is located at Village Jakhapura between longitude 85°40'-86°44' East Latitude 20° 33'-21° 10" North surrounded by various peer industries like JSL, KJ Ispat, Rohit Ferro, Maithan and villages (Kudumi Sahi & Jakhapura). The village Kudumi Sahi and peer Industries area located relatively at a higher elevation than Visa Steel.

From the above, it is evident that, the topography of plant area is not plain and the terrain of the land gradually sloped down from west to east and south-east direction. The storm water is passing through the low lying area of the VISA Steel Ltd premises by natural phenomena.

Since we are maintaining zero discharge during lean season, the industry has also installed Surface Runoff Treatment System (SRTS) facilities for treatment of surface run-off generated from our different plant facilities before discharge during rainy season.

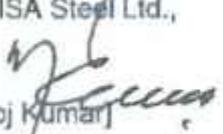
To prevent this heavy flow from upper catchment rain water, VISA Steel is proposing to construct a separate earthen channel in upstream of perennial drains of adequate capacity to divert the torrential rainfall surface run off towards the South-East side of the plant.

Therefore, we request you to channelize this surface runoff water through earthen channel for diversion of the flowing route under infrastructure development, since there is no specific drainage system developed by the KNDA though the area Kalinganagar has been declared as an Industrial area.

This is for your kind information & perusal.

Thanking you,

Yours faithfully,
For VISA Steel Ltd.,


[Manoj Kumar]
Director

Encl : Photographs of reference level

- CC : 1. The Member Secretary, SPCB, Odisha, Unit VIII Bhubaneswar, Odisha
2. The Collector, Jajpur and Vice Chairman, KNDA
3. ADM, Kalinganagar
4. The Regional Officer, SPCB, Kalinganagar.
5. The Chief Executive Officer, Jajpur Cluster Development, Kalinganagar, Jajpur



Received
5/1/2022



**KALINGANAGAR INDUSTRIES ASSOCIATION**

ADITYA COMPLEX, CHAULIAGANJ, CUTTACK-753003, ORISSA

PHONE:0671-2443292,FAX;0671-2443208,E-mail:

kniapresident@gmail.com5th November 2022

To
Shri Suresh Chandra Mahapatra, IAS
Chief Secretary & Chief Development Commissioner
Government of Odisha
Odisha Secretariat, Sachivalaya Marg
Unit-2, Bhubaneswar-751001

Sub: Requesting your kind attention to expedite various infrastructural facilities to be developed in Kalinganagar under the instrument Kalinganagar National Manufacturing Investment Zone (KNMIZ).

Dear Sir,

At the outset, on behalf of the Kalinga Nagar Industries Association I would like to take this opportunity to wish good luck and all the best to the upcoming flagship investor summit of the Government of Odisha i.e. Make in Odisha conclave 2022 which is scheduled to be held towards end of this month. The said event has been achieving resounding success due to the ease of doing business initiatives, transparency and a stable Government led by Hon'ble Chief Minister Shri Naveen Patnaik Ji.

You are aware that a proposal of the State Government of Odisha, the Ministry of Commerce & Industry and Department of Industrial Policy & Promotion (DIPP), GOI granted approval and since then Kalinga Nagar, Jajpur holds the distinction of being one out of the 17 National Manufacturing Investment Zones (NMIZ) in India. Consequent to the said nod from the GOI, IDCO, the nodal agency of the State prepared a detailed project report in this regard covering rail, road, water and air infrastructure development including Sewerage & Effluent treatment and Solid Waste Management in Kalinga Nagar NMIZ (KNMIZ). However, the execution of the proposed activities under the scheme KNMIZ is yet to be commenced.

Over last two decades, many industries like TATA, JSL, JSW, TSML, VISA, MAITHAN, BRPL, Nu VISTA and KJ ISPAT etc have established their units in Kalinga Nagar.

However, the supporting infrastructure required in Kalinga Nagar is not at all corresponding to the growth taken place in the said steel hub with respect to steel plants expansion, specially water & road management. Moreover, the existing operations of these units are started to get affected due to lack of adequate centralized facilities especially for Storm water management, Sewerage treatment and Surface runoff treatment facilities.

The Steel Hub has been witnessing heavy rainfall to the tune of 770 mm to 1200mm during the rainy seasons and in other seasons due to cyclonic / low pressure affect. The topography of Kalinga Nagar consists of hill top area having forest and large catchment area which is situated at 100 to 180 meter above sea level while various industries like TATA Steel is at 57 meter, Jindal Stainless Limited is at 49 meter, TSML Ferrotech (erstwhile Rohit) is at 55 meter, KJ Ispat is at 47 meter, VISA Steel is at 35 meter, and other nearby villages like Kudmisahi, Jakhapura & Kacheri Gaon are at lowest elevation starting from 55 to 30 meter. As the topography is not plain and the terrain of the land gradually gets sloped in all the directions, the rain water gushing from the hilltop area to the Industries situated at high elevation to the industries at low elevation and further to inland areas as a natural phenomenon.

The given circumstances have become blessing in disguise for few activists. Though discharge of surface runoff storm water is allowed as per the SPCB norms and correctly so, taking advantage of the situation by representing the storm water discharge as Effluent Water, these activists forming various samitis namely Kalinga Nagar Paribesha Surakhya Samiti, Gandanala Bachao Samiti and Jagannath Nirman Shramika Sangha etc have been filing numerous false and frivolous complaints against the Industries before the State Pollution Authorities, MoEF, and NGT.



These activists / Samitis with their ulterior motive of extortion are forcing the Industries to succumb to their pressure of extortion or to face the consequences. In this fashion Industries namely BRPL and VISA have already been suffering and others are apprehensive of their turn.

The said activists / Samitis are not only targeting the Industries but also targeting the connected rail infrastructures to choke the supply of raw materials and thereby creating pressure on the Industries to achieve their vested interest of extortion. In this scenario while Jakhapura Railway siding was closed by an order of Hon'ble NGT, the other public railway siding at Manpur is struggling to get a long term CTO due to frequent allegation of pollution by these activists / Samitis.

The Industries in Kalinga Nagar have installed world class technology like Effluent Treatment Plants (ETP), Reverse Osmosis (RO) plants, Neutralization Pits, Surface run off treatment systems (SRTS) etc to comply to the Zero processed water Discharge conditions issued by State Pollution Control Board (SPCB). However, the management of excessive volume of storm water gushing from the upper catchment area and flowing through the industries to the inland areas have become a big obstacle for the Industrial growth in Kalinga Nagar.

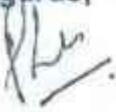
Whilst the industries in Kalinga Nagar are aggressively working towards increasing their production volume to achieve their rated capacities and expansion post the improvement in the pandemic situation, the so called pollution mafias have been creating much hurdles and are detrimental to the economic growth of the State. It is high time that expeditious steps to be taken for execution of the infrastructural development activities like separate channelization of sewerage and surface runoff water to a collection sump at lowest elevation, setting up sewerage treatment plant (STP) and Surface runoff treatment plant etc which are supposed to be developed under the KNMIZ scheme as was suggested by WAPCOS in their report to IDCO & JC DL.



In the given circumstances, we request your most urgent intervention in the matter and request you to kindly advise the concerned authorities to take expeditious steps in the interest of continuous operation of the Industries and generation of revenue to the state exchequer.

Thanking you,

Warm regards,



President,
Kalinga Nagar Industries
Association, Kalinga Nagar

(CA P.L. Kandoi, FCA, LLB)
President
Kalinga Nagar Industries Association

Copy for kind information to:-

- 1) Hon'ble Chief Minister, Odisha
- 2) Shri V.K. Pandian, IAS, Private Secretary to CM, Secretary to CM Transformation and Initiatives (5T)
- 3) Shri Hemant Sharma, IAS, Principal Secretary, Industry Department



EPBX : 2561909/2562847

Email : paribesh1@ospcboard.orgWebsite : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar 751012

No. 4523 / IND-I-CON- 5008Dt 19.05.2020

By Speed Post / E-Mail

To

The Collector and District Magistrate
Jajpur

Sub : Complaint petition received from Sri Aswini Kumar Dhal, President, Kalinganagar Paribesa Surakshya Samithee, At:Jakhapura,Jajpur against M/s. Visa Steel Ltd., At- Jakhapura, Kalinganagar Industrial Estate , Dist - Jajpur-Reg.

Sir,

In inviting reference to the subject cited above, it is to mention that frequent public complaints are received from Sri Aswini Kumar Dhal, President, Kalinganagar Paribesa Surakshya Samithee against M/s. Visa Steel Ltd., At- Jakhapura, Kalinganagar Industrial Estate, Dist -Jajpur regarding discharge of wastewater and air pollution caused by the aforesaid industry. Inspections has been made from this office and our Regional office, Kalinganagar and the industry has also been directed to take certain measures like installation of STP for it's canteen, to provide treatment facility for surface runoff and Reverse Osmosis treatment system for recycling of wastewater generated from the power plant and take steps for air pollution control measures.

From the latest inspection report of dtd.7.3.2020 of Regional Officer, SPC Board, Kalinganagar it is verified that the industry has installed STP for it's canteen, installed surface runoff treatment facility for treatment of surface runoff generated from plant area and also installed Reverse Osmosis treatment system for recycling of wastewater generated from power plant. It is also, revealed that the plant is mostly recycling it's treated effluent and some seepage water from rain water harvesting pond was discharged to outside drain near culvert-I, which is within prescribed standard of the Board. The particulate matter emission from the stacks of operating plants like FAP and CPP were found within the prescribed standard of the Board.

P.T.O

The complainant Sri Aswini Kumar Dhal, President, Kalinganagar Paribesa Surakshya Samittee has filed case in Hon'ble NGT, Kolkata Bench against M/s. Visa Steel Ltd. regarding environmental issues. The said matter is subjudice before the Hon'ble Supreme Court of India.

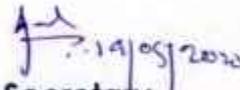
The Complainant Sri Aswin Kumar Dhal, President, Kalinganagar Paribesa Surkshya Samittee, Jajpur again has submitted a petition dtd.8.12.2019(copy enclosed) to this office against M/s. Visa Steel Ltd., regarding declining of crop yield and skin irritation due to discharge of its effluent. Another petition dtd.11.02.2020 (copy enclosed) has been received from Sri Susanta Das of village Marthapur, PO: Sribantapur, Dist:Jajpur against M/s Visa Steel Ltd., complaining the same issues.

It may be mentioned that the Board does not have expertise to verify the damage of agriculture and health Problems, as alleged around M/s Visa Steel Ltd., due to discharge of effluent from this plant.

In view of above, it is requested to instruct the District Agriculture Dept. and Health Dept. to enquire into the matter regarding damage of agriculture and health issues as alleged in the vicinity of M/s Visa Steel Ltd., at Jakhapura under your jurisdiction and forward the report to this office to resolve the above issues.

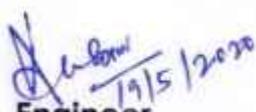
Yours faithfully,

Encl: As above


Member Secretary

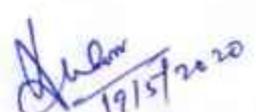
Memo No. 4524 /dtd. 19.05.2020

Copy forwarded to the Regional Officer, SPC Board, Kalinganagar for information and necessary action.


Chief Env. Engineer

Memo No. 4525 /dtd. 19.05.2020

Copy forwarded to Sri Aswini Kumar Dhal, President, Kalinganagar Paribesa Surkshya Samittee, At/PO: Jakhapura, Dist:Jajpur -755026/ Sri Susanta Das S/O Sri Ganeswar Das,At:Marthapur,PO:Sribantapur,Dist:Jajpur-755015 for information .


Chief Env. Engineer



By 15934/12
11-12 141229 231

Email : knpssamitee@gmail.com

Regd. No. : 3325/45-1256

KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref No: 180/KNPSS/2019

Date 8/12/2019



To,
Chief Secretary cum Chairman,
Odisha State Pollution Control Board
Nilakanthanagar, Bhubaneswar, 751016

Additional Chief Secretary,
Forest and Environment Department,
Government of Odisha,
Secretariat Building Bhubaneswar, Odisha, 751001

Director, Environment Department, Govt of Odisha, 751001

Secretary, MOEFCC, Jorbagh, New Delhi, 110003

B
K. Narasimha
11/12/2019

Subject: Operation of Coke Oven Plant in Violation of Office Memorandum dated 9th August 2018 regarding Standardization of EC conditions & discharge of waste water with Hexavalent chromium.

Dear Sir,

The undersigned President of Kalinganagar Paribesh Surakshya Samiti, wish to bring to your kind attention to the following few line for necessary action at your end.

M/s VISA Steel Ltd. has set up an Integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex. total 486 ha. land has been acquired from Industrial Infrastructure Development Corporation (IDCO), Govt. of Orissa at Kalinganagar Industrial Complex and environment clearance has been granted by the Ministry vide letter no. J-11011/33/2007-IA.II (I) dated 12th June, 2007. The EC letter clearly specifies that the plant will operate in Zero Discharge condition.*

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That the unit is non-compliant and polluting the air as well as water since its inception and in this regard the undersigned has brought to the knowledge of your esteemed organization time and again. Further the allegations are also found to be true during the inspection carried out by the Pollution Control Board and to that effect show cause notices have been issued for closure of the unit on 23rd September 2019.

11/12/19

In the same notice dated 23/09/2019 few non-compliance among other have been pointed such as:

Handwritten notes and stamps at the bottom of the page, including a date stamp '2019-12-11' and other illegible markings.

**KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE**

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref No 180/KNPS/2019

Date 8/12/2019

- I. Drainage work blast furnace area
- II. The internal road from DRI plant was found to be damaged,
- III. No physical progress in mechanical wheel washing system
- IV. No action regarding stone pitching of storm water drains across the plant
- V. **Hexavalent Chromium in the discharge water of FAP 2 is 0.499 mg/l which is almost five times than the permissible limit of 0.1mg/l. Similarly the Hexavalent Chromium discharge at culvert 1 is 0.12mg/l which is also higher than the prescribed limit.**

Further the Effluent Treatment Plant of the Ferrochrome Plant 2 is still under construction while the unit is allowed to operate grossly contradicts the mandate of pollution control board.

To the knowledge of the undersigned complainant, there has been no progress in respect of the aforementioned four points and even after that the consent to operate of the unit was renewed.

Further when the MoEF vide circular dated 9th August 2018 for standardization of Environment Clearance conditions has already mandated for Coke Dry Quenching technology for better energy efficiency and to reduce pollution load, the unit in the present case is being allowed to run in the old and obsolete technology.

Further the requirement of Installation of camera near battery of coke oven and preservation of data for at least one month has not been carried out as per 9/08/2018 circular.

That the unit was again inspected on 5/11/2019 and 19/11/2019 and the observation was that the unit continues to discharge water and the same is the seepage water from the earthen dyke of rain water harvesting structure. In such a situation the unit is in defiance of Zero Liquid Discharge condition prescribed in EC letter

It is needless to mention here that despite of concrete evidence and observations in the inspection report about the non-compliances of conditions of consent to operate, the unit has been allowed to operate and pollute with full impunity and protection from the SPC Board.

It is not out of place to mention here that the unit is discharging the process water to outside as on date in violation of the Supreme Court Order dated 22nd February 2017 in Paryavan Surakshya Samiti Case where the unit discharging process/untreated water to be closed down if no corrective/remedial

KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur. Pin - 755026, Odisha

Ref. No. 180/KNPSS/2019

Date 8/12/2019



To,
Chief Secretary cum Chairman,
Odisha State pollution Control Board,
Nilakanthanagar, Bhubaneswar, 751016

Member Secretary
Odisha State pollution Control Board
Nilakanthanagar, Bhubaneswar, 751016

Additional Chief Secretary,
Forest and Environment Department,
Government of Odisha,
Secretariat Building Bhubaneswar, Odisha. 751001

Director, Environment Department, Govt of Odisha, 751001

Secretary, MOEFCC, Jorbagh, New Delhi, 110003

Subject: Operation of Coke Oven Plant in Violation of Office Memorandum dated 9th August 2018 regarding Standardization of EC conditions & discharge of waste water with Hexavalent chromium.

Dear Sir,

The undersigned President of Kalinganagar Paribesh Surakshya Samiti, wish to bring to your kind attention to the following few line for necessary action at your end.

M/s VISA Steel Ltd. has set up an Integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex. total 486 ha. land has been acquired from Industrial Infrastructure Development Corporation (IDCO), Govt. of Orissa at Kalinganagar Industrial Complex and environment clearance has been granted by the Ministry vide letter no. J-11011/33/2007-IA.II (I) dated 12th June, 2007. The EC letter clearly specifies that the plant will operate in Zero Discharge condition.

That the unit is non-compliant and polluting the air as well as water since its inception and in this regard the undersigned has brought to the knowledge of your esteemed organization time and again. Further the allegations are also found to be true during the inspection carried out by the Pollution Control Board and to that effect show cause notices have been issued for closure of the unit on 23rd September 2019.

In the same notice dated 23/09/2019 few non-compliance among other have been pointed such as:

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KALINGANAGAR PARIBESA SURAKSHYA SAMITTEE

At/P.O/P.S - Jakhapura, Via - Danagadi, Dist - Jajpur, Pin - 755026, Odisha

Ref. No. 180/KNPSS/2019

Date 8/12/2019

measures are taken within three month from the order and in that case this unit is operating for more two and half years in violation of the Apex court order.

That in this regard the farmers have also complained time and again regarding the contaminated water and skin irritation when they work in their field. Further the agriculture fields are also damaged with black polluted water from the VISA industry and for that the yield of the paddy crops are declining.

It is further submitted that pursuant to the inspection carried out by Senior Officers from Board on 11th Sept 2019 and after finding serious lapses in the pollution control measures, the Board has issued show cause on 23rd September 2019 asking why the Consent be not refused and unit be closed down.

That the continued discharge of effluent from the premises of the Appellant's steel plant is also confirmed by the Monitoring Report of the Ministry of Environment, Forest & Climate Change ('MoEF & CC') dated 30.11.2018 which confirms that Zero Liquid Discharge is being maintained only during non-monsoon season, and that discharge from the premises of the plant was still in continuance.

In this context the undersigned appeal this Authority to initiate a robust and independent inquiry into the episode renewal of consent to operate when much non compliance still exist. It appears the consent has been renewed for some extraneous consideration and in contradiction to the environmental norms and practices.

Hence being a regulatory authority having obligation to protect the nature and safeguard the life and property of local inhabitants, the unit should no more be allowed to threaten the agricultural land and water bodies and for that sake, the undersigned demands inquiry against the officers concerned, revocation of the consent to operate of the unit until full proof measures are put in place to ensure zero discharge and emission within the permissible limit.

Aswini Kumar Dhal

Aswini Kumar Dhal

President, Kalinganagar Paribesh Surakshya Samiti

At/po- Jakhapura, Via- Danagadi, Dist-Jajpur, Odisha,755026

29/4 20/2/2020

369

Date: 11/02/2020

To,

The Chairman

Odisha State pollution Control Board

Nilakanthanagar, Bhubaneswar, 751016

2. The Member Secretary

Odisha State pollution Control Board

Nilakanthanagar, Bhubaneswar, 751016

3. Regional Officer, Kalinganagar

Subject: Demand to revoke the Consent to Operate Order of VISA steel which is expiring on 31st March 2020 and issue closure order to the plant

Dear Sir,

The undersigned villager would like to bring to your kind attention to the following few line for necessary action at your end.

1. M/s VISA Steel Ltd. has set up an integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex. Total 486 ha. land has been acquired from

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BANUSHA

18/2/2020



Industrial Infrastructure Development Corporation (IDCO), Govt. of Orissa at Kalinganagar Industrial Complex and environment clearance has been granted by the Ministry vide letter no. J-11011/33/2007-IA.II (I) dated 12th June, 2007. The EC letter clearly specifies that the plant will operate in Zero Discharge condition

2. That the unit is non-compliant and polluting the air as well as water since its inception and in this regard the undersigned has brought to the knowledge of your esteemed organization time and again. Further the allegations are also found to be true during the inspection carried out by the Pollution Control Board and to that effect show cause notices have been issued for closure of the unit
3. It is needless to mention here that despite of concrete evidence and observations in the inspection report about the non-compliances of conditions of consent to operate, the unit has been allowed to operate and pollute with full impunity and protection from the SPC Board.
4. It is not out of place to mention here that the unit is discharging the process water to outside in violation of the Supreme Court Order dated 22nd February 2017 in Paryavan Surakshya Samiti Case where the unit discharging process/untreated water to be closed down if no corrective/remedial measures are taken within three month from the order and in that case this unit is operating for more two and half years in violation of the Apex court order.

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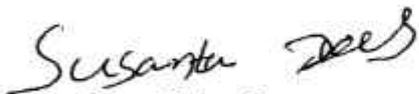
5. That in this regard the farmers have also complained time and again regarding the contaminated water and skin irritation when they work in their field. Further the agriculture fields are also damaged with black polluted water from the VISA industry and for that the yield of the paddy crops are declining
6. It is need less to mention that the unit continues to be a defaulter even in the recent inspection report of 24th July 2019 And despite of continuing noncompliance even after firm commitment in affidavit, the pollution control board did not bother to forfeit the Bank guarantees and issue closure notice
7. It is further submitted that pursuant to the inspection carried out by Senior Officers from Board on 11th Sept 2019 and after finding serious lapses in the pollution control measures, the Board has issued show cause on 23rd September 2019 asking why the Consent be not refused and unit be closed down.
8. That soon after the show cause notice dated 23rd Sept 2019 detailing the list of non-compliances, the unit was again inspected on 30th Sept 2019 and surprisingly given a clean chit saying the conditions imposed and the non-compliances observed on 23rd Sept 2019 have been managed to be compliant within seven days.

9. It is pertinent to mention here that the unit was granted environment clearance on the condition of Zero discharge, hence allowing the discharge and claiming it to be within permissible limit is not acceptable and the Board is misusing its power against the norms set by MoEFCC.
10. That allowing the unit to discharge without any treatment plant near the discharge point in order to make it a full proof case of discharge within limit is a hood wink and eye wash to escape from the rigors of law.
11. That soon after the inspection the unit was granted renewal of consent vide order dated 1/10/2019 and allowed to operate by making two additional conditions which will be complied by February 2020 confirms that the system to control pollution is not in full place and the unit has been allowed to operate on the basis of a inspection report designed as to meet the norms and to facilitate the unit to operate.
12. It is further submitted that the MoEFCC has also found several noncompliances in its monitoring report in pursuant to the site visit on 30/11/2018. . Some of the points as follows (i)Not established rainwater harvest, (ii)not set up the metal recovery plant, (iii) re examine design and size of surface treatment facility (iv)Not conducting third party analysis of ambient air quality, various gases including Cr and Nickel. Apart from this MoEFCC has also sought for several reports which are vital to the compliances.

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13. In the same show cause notice dated 23/09/2019 few non-compliances among other have been pointed such as
- i) Drainage work blast furnace area
 - ii) The internal road from DRI plant was found to be damaged,
 - iii) No physical progress in mechanical wheel washing system
 - iv) No action regarding stone pitching of storm water drains across the plant
 - v) **Hexa-valent chromium in the discharge water of FAP 2 is 0.499 mg/ltr which is almost five times than the permissible limit of 0.1mg/l. Similarly the Hexavalent Cr discharge at culvert 1 is 0.12mg/l which is also higher than the prescribed limit.**
14. Further the Effluent Treatment Plant of the Ferrochrome Plant 2 is not at all there while the unit is allowed to operate grossly contradicts the mandate of pollution control board. So as to verify the status of ETP at Ferrochrome 2 an independent agency like CPCB and MOEF may be directed to confirm and accordingly appropriate action may be taken against the erring officer for false report.
15. That the unit was again inspected on 5/11/2019 and 19/11/2019 and the observation was that the unit continues to discharge water and the same is the seepage water from the earthen dyke of rain water harvesting structure. In such a situation the unit is in defiance of Zero Liquid Discharge condition prescribed in EC letter.

16. Further the requirement of Installation of camera near battery of coke oven and preservation of data for at least one month has not been carried out as per 9/08/2018 circular
17. It is submitted that there is no Dedusting System, no Functional ETP, Fume extraction system is not operating in Mini Blast Furnace, no functional sewage Treatment Plant in canteen building, sprinkling system in coke oven plant has failed, sprinkler above the quenching tower of coke oven has failed and non functional.
18. In this context the undersigned appeal this Authority to revoke the consent to operate and not to renew the consent to operate as because the unit continues to discharge the untreated water every single day. Hence being a regulatory authority having obligation to protect the nature and safeguard the life and property of local inhabitants, the unit should not be allowed any more to threaten the agricultural land and water bodies and for that shake the unit warrants to be closed down until full proof measures are put in place to ensure zero discharge and emission within the permissible limit.



Susanta Das S/o Ganeswar Das,

At/- Marthapur, Po-Sribantapur Via- Sankhachila,

PS- Jajpur Road Dist-Jajpur, Odisha -755015

COLLECTORATE, JAJPUR

Ph. 05728-222001 (O), 222330 (R), Fax-222087
 E-mail: dm-jajpur@nic.in, web site: www.jajpur.nic.in
 (Judicial Section)

No. 13-04/2019 16015 /Date. 17. 11. 2020

To

The Member Secretary,
 SPCB, Odisha, Paribesh Bhawan
 Bhubaneswar.

Sub: Submission of action taken report on the grievance petition of Sri
 Aswini Kumar Dhal, President, Kalinganagar Paribesh Suraksha
 Samitee against M/s Viss Steel Ltd., At- Jakhapura, Kalinganagar
 Industrial Estate, Dist- Jajpur Reg.
 Ref: Your Letter No-4573/dtd 19.05.2020

Sir,

With reference to the letter on the subject cited above, I am to enclose
 herewith the enquiry report made by the Chief District Agriculture Officer,
 Jajpur and the Chief District Medical & Public Health Officer, Jajpur
 regarding damage of agriculture and health issue to resolve the above issues.

This is for favour of information and necessary action at your end.

Yours faithfully

Encl: As above.

cal
 16/11/2020
 Additional District Magistrate
 Jajpur

Memo No. 16015... dt. 17.11.2020
 Copy along with copy of the enclosure forwarded to the R.O. SPCB,
 Kalinganagar for information and necessary action.

cal
 16/11/2020
 Additional District Magistrate
 Jajpur

OFFICE OF THE CHIEF DISTRICT AGRICULTURE OFFICER, JAIPUR

Letter No. 1629 Dt. 28.08.2020

To
The Additional District Magistrate, Jaipur.

Sub:- Findings of Grievance Petition received from Sri Aswani Kumar Dhal, President, Kalinganagar Paribesa Surakhya Samittee, At-Jakhapura against M/s Visa Steel Ltd., At-Jakhapur.

Ref:- Your letter No.7721 dt.28.05.2020.

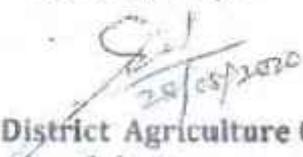
Sir,

With reference to the subject cited above, It is to inform that the complainant Sri Aswani Kumar Dhal, President, Kalinganagar Paribesa Surakhya Samittee has submitted a petition against M/s Visa Steel Ltd. regarding declining of crop yield and skin irritation due to discharge of effluent from the plant.

The above matter has been referred to Agril. District Officer, Jaipur Road to inquiry and report. After spot verification it could not ascertained the result of the effluent water in the crop. Therefore unanimously it was decided to send the soil sample and water sample to Collage of Agriculture, OUAT, BBSR for analysis. As per analysis report (report attached) it is revealed that crop can be taken successfully in the area.

This is for favour of your information and necessary action.

Yours faithfully,


**Chief District Agriculture Officer,
Jaipur**



DEPARTMENT OF SOIL SCIENCE & AGRICULTURAL CHEMISTRY
College of Agriculture

Orissa University of Agriculture & Technology, Bhubaneswar - 751 003
Mob-09437628881,6370292202; E-mail: ssachodouat@gmail.com

Letter No. 1318 /SSAC., DL 07/08/2020

From

Dr. R.K.Patra
Professor & Head

To

The Agriculture District Officer
Jajpur Road

Sub: Analysis report of 1 no. of soil and 1 no. of water sample.

Ref. No- Your Letter No-372 Dated-25/06/2020.

Sir,

Submitting herewith the analysis report of 1 no. of soil and 1 no. of water sample supplied by you.

Soil

Sl.No	Parameters	Sample No-1	Status
1	pH	8.15	Alkaline
2	EC (dSm ⁻¹)	0.045	Normal
3	OC (g/kg soil)	9.01	High
4	Avl. N (kg/ha)	235.0	Low
5	Avl. P (kg/ha)	26.4	High
6	Avl. K (kg/ha)	434.0	High

Water

Sl.No	Parameters	Sample No-01
1	pH	7.59
2	EC (dSm ⁻¹)	0.14
3	CO ₃ ²⁻ (meq/l)	2.0
4	HCO ₃ ⁻ (meq/l)	4.0
5	Ca ²⁺ (meq/l)	2.49
6	Mg ²⁺ (meq/l)	1.66
7	Na ⁺ (meq/l)	3.73
8	K ⁺ (meq/l)	0.26
9	SO ₄ ²⁻ (mg/l)	91.8
10	Cl ⁻ (meq/l)	10.0
11	NO ₃ ⁻ (mg/l)	11.0
12	RSC (meq/l)	1.85
13	SAR	2.59

Yours faithfully

Professor & Head

07/08/2020

OFFICE OF THE CHIEF DISTRICT MEDICAL & PUBLIC HEALTH OFFICER,
JAJPUR

Letter No. 9054 Date. 28.5.2020

To

The Additional District Magistrate, Jajpur.

Sub:- Compliance of the complaint petition received from Sri Aswani ku. Dhal. President, Kalinganagar Paribesa Surakhya Samittee, At- Jakhapura against M/S Visa Steel Ltd., Jakhapur, Dist-Jajpur.

Ref:- Collectorate letter No-7721 dated. 28.05.2020.

Sir,

In inviting a reference to the subject cited above, I am enclosing herewith the detail status report submitted by the Medical Officer, Jakhapura PHC(N) under CHC Danagadi of Jajpur District regarding number of persons attend the OPD of Jakhapura PHC(N) suffering from Skin irritation since last ten years. Further the M.O., PHC(N) Jakhapura submitted the skin irritation report of Jakhapura G.P. during the month of August'2020 as per the field survey done by ASHA & Anganwari workers. Copy of the report submitted by the M.O.PHC(N) Jakhapura is enclosed.

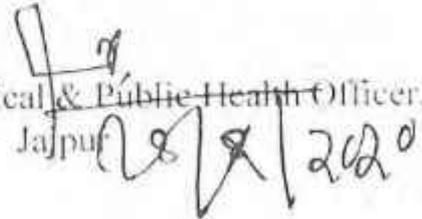
Further it is to inform you that skin irritation may be due to many allergic skin condition and other reasons, may not be due to contact with discharge of effluent of M/S VISA Steel Ltd, Kalinganagar.

This is for your kind information and necessary compliance.

Enclosure :- As stated above.

Yoursfaithfully

Chief District Medical & Public Health Officer,
Jajpur





Tel: +91 6726 242442
vsl@visteel.com

Ref: **VSL/MOEF&CC/2023-24/**
April 3, 2023

To,
The Scientist-B
Ministry of Environment Forests & Climate change.
Regional office (EZ),
A/3, Chandrasekharpur,
BHUBANESWAR – 751023, Odisha

Sub.: Half yearly Compliance Status of Environmental Clearance for the period from October-2022 to March-2023.

Ref.: (a) Environment Clearances No. : F. No. J-11011/33/2007-IA II (I), dtd. 12.06.2007
(b) Environment Clearances No. : F. No. J-11011/1000/2007-IA II (I), dtd. 03.07.2008
(C) Environment Clearances No. : F No. J-11011/491/2009-IA II (I) Dated 28th Oct, 2009

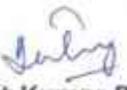
Dear Sir,

With reference to the above subject, please find enclosed herewith six monthly compliance status of Environmental Clearances (F. No. J-11011/33/2007-IA II (I), dated 12.06.2007, F. No. J-11011/1000/2007-IA II (I), dated 03.07.2008 & F No. J-11011/491/2009-IA II (I) Dated 28th Oct, 2009) for the period October-2022 to March-2023 along with monitoring report of Ambient Air Quality, Stack Emission, Effluent Quality and Noise monitoring for your kind information please.

Thanking you,

Yours faithfully,

For VISA Steel Limited


(Asit Kumar Patry)
Head-EHS



- Copies to: 1) The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit VIII, Bhubaneswar
2) The Member Secretary, Central Pollution Control Board, New Delhi

VISA Steel Limited
[CIN:L31109OR1996PLC004601]

Plant Office: Kalanganagar Industrial Complex, At/Post: Jakhapura- 755026, Dist. Jaipur, Odisha
Registered Office: VISA HOUSE, 11 Ekamra Kanan, Nayapalli, Bhubaneswar 751015

COMPLIANCE STATUS OF ENVIRONMENTAL CLEARANCE
MoEF Letter No.: F No. J-11011/33/2007-IA II (I) Dated 12th June,2007

Sl. No.	CONDITIONS	COMPLIANCE STATUS
SPECIFIC CONDITIONS:		
1.	The gaseous emission from various process units shall conform to the load/mass based standards notified by this Ministry on 19 th May, 1993 and standards prescribed from time to time. The Orissa State Pollution Control Board (OSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.	<p>Being Complied.</p> <ul style="list-style-type: none"> • Regularly monitoring of stack emission (PM & Gaseous) is being carried out for all stacks. • Monitoring reports are being submitted to State Pollution control Board, CPCB & Ministry of Environment & Forest on regular basis. The monitoring results are well within the prescribed norms. • Monitoring Results for the period from October-2022 to March-2023 is enclosed in the ANNEXURE-1 • Interlocking facilities provided at DRI, Ferrochrome, CPP for stopping the process automatically incase emission level exceeds the limit.
2.	Continuous Stack monitoring facilities for all the major stacks and adequate air pollution control systems shall be provided to keep emission levels below 50 mg/Nm ³ and reports submitted to the OSPCB & CPCB.	<p>Complied.</p> <ul style="list-style-type: none"> • 8 Nos. of Continuous stack monitoring facilities have been installed at chimneys of WHRB- 1 & 2, Power Plant and FeCr Plant and coke oven plant. • Air Pollution Control Systems are provided at MBF, DRI, CPP, FeCr & Coke Oven. • Emission level has been maintained well within the prescribed norms. • Installed 03 nos. of ESP at Captive Power Plant, 11 nos. of DES/bag filter, 02 nos. of GCP & 02 nos. of FES in different operating units as per the requirement of the process to control the air pollution.
3.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Gas cleaning system in MBF, Fume and dust extraction system to BF stock house, DRI kiln, DRI EAF, Ore and Coal crushing & Screening section, Coke oven etc. and bag filter in SMS, pulse jet type bag filter system in raw material handling area will be provided to control	<p>Being Complied.</p> <ul style="list-style-type: none"> • Gas cleaning plant consisting of dust catcher, thickener, scrapper & settling tank is being operated at MBF unit and additional 15 nos. of DFS at ground hopper, belt conveyor and 16 nos. of DSS have been installed at raw material yard, internal road and other areas to control the fugitive emission. In addition

Sl. No.	CONDITIONS	COMPLIANCE STATUS
	<p>fugitive emissions. ESP to WHRB to control emissions within 100 mg/Nm³ and bag filters to DRI kiln, EAF, BF, Submerged Arc Furnace (SAF), Coke oven plant, Lime plant, Dolo plant will also be provided to control air emissions within 50 mg/Nm³. further, specific measures like water sprinkling around the coal stockpiles and asphaltting or concreting of the roads shall be done to control fugitive emissions.</p>	<p>to that there are FES and DES installed to abate the secondary fugitive emission at Blast furnace.</p> <ul style="list-style-type: none"> • 20 Nos. of fixed type water sprinklers have been installed at raw material storage yard for suppression of dust generated during transportation of raw material • 7 Nos. of Rain gun type sprinklers installed near main gate to control fugitive dust emission. • Gas cleaning Plant consisting of heat exchangers, cyclones & bag houses have been installed in Ferro-chrome Plant. • DSS at internal roads and Water spraying nozzles installed at over the belt conveyors and ground hopper for suppression of fugitive dust generation in Ferro-chrome Plant. • Additional 16 nos. of Dry Fog System (DFS) and 11 Nos. of Dust Suppression System (DSS) provided at Power Plant area for water sprinkler through pipe for suppression of fugitive emission. • Fixed type water spraying nozzles at belt conveyor, 36 Nos. DFS at Ground Hopper of coal feeding point and 131 Nos. DSS at belt conveyor, raw material yard and internal road at DRI unit and iron ore crusher for suppression of fine dust particles generated during material transfer of DRI Plant. • Adequate Dry Fog System and DSS has been installed at Ground Hopper Briquette Plant, raw material yard and conveyor belt of Ferro-chrome units. • There are De-dusting systems (approx. 100 nos. of hoods and dampers) attached with different junction houses of Kiln Cooler Discharge, Intermediate Bins and Product Hopper circuit of Sponge Iron unit to suppression fugitive dust generation. • Pug Mill is attached with dust storage

Sl. No.	CONDITIONS	COMPLIANCE STATUS
		<p>silo for appropriate moisture addition during unloading of dust in the Hvyas.</p> <ul style="list-style-type: none"> • 05 Nos. of telescopic type unloading spout have been installed at Product Separation Building of Sponge Iron Plant, for unloading of Sponge Iron lumps, fines and Dolochar without creating fugitive dust generation at DRI Plant unit. • Adequate DES installed at different operating process of DRI. • Installed 03 nos. of ESP at Captive Power Plant, 11 nos. of DES/bag filter, 02 nos. of GCP & 02 nos. of FES in different operating units as per the requirement of the process to control the air pollution. • 03 Nos. of telescopic type unloading spout have been installed at Fly-ash Silo of Power Plant, for unloading the Fly-ash without creating any dust nuisance at Power Plant. • 03 Nos. of telescopic type unloading spout have been installed at GCP Silo of SMS for unloading of GCP dust without creating fugitive dust generation at SMS. • 02 Nos. of telescopic type unloading spout have been installed at GCP silo of Ferrochrome unit for unloading of GCP dust without creating fugitive dust generation at Ferro-chrome unit. • 02 Nos. of Dust extraction systems have been installed at hammer Crusher-1&2 of Coal delivery circuit of Coke Oven Plant • 360 degree rotational 08 no.of Rain gun type water sprinkler are installed at coal yard &Coke yard 08no.of Impact sprinkler installed at other area of coke oven. Another 29 no.of impact sprinkler are installed from hammer crusher Road to learning center.3nos of impact type sprinkler installed at ground hopper. • Complied with water tanker engaged for water sprinkling on internal roads of the plant premises for suppression of fugitive dust emission at Coke Oven unit. And also 29 no. of fixed type impact sprinkler are installed

Sl. No.	CONDITIONS	COMPLIANCE STATUS
		<p>along the internal road.</p> <ul style="list-style-type: none"> Regular water sprinkling is being carried out at dust generating areas.
4.	<p>Secondary fugitive emission shall be controlled within the prescribed limits, regularly monitored and records maintained. Guidelines/Code of practice issued by the CPCB in this regard shall be followed.</p>	<p>Being Complied.</p> <p>Adequate FES and DES installed to abate the secondary fugitive emission at different units i.e. Blast furnace, Ferrochrome, SMS and DRI. Also work zone air quality monitoring is being carried out on regular basis and required corrective actions are being taken care.</p>
5.	<p>Total requirement of water from River Bramhani/Kharsuan shall not exceed 39,600 m³/day and prior 'Permission' for the total water requirement shall be obtained from the Department of water resources, Govt. of Orissa before commissioning the project. Effluent Treatment Plant (ETP) shall be installed for the treatment of process water. Cooling tower and boiler blow down water will be used for coke quenching. All the waste water generated shall be treated, recycled and reused either in the process or for dust suppression or green belt development. No waste water shall be discharged outside the factory premises and 'Zero' discharge shall be adopted. Domestic effluent shall be treated in septic tanks by soak pits.</p>	<p>Complied.</p> <ul style="list-style-type: none"> We have already obtained permission from IDCO, Govt. of Odisha for drawl of 250m³/hr. of water from River Brahmani for phase -1 through agreement. The total Cooling tower & boiler blow down water and DMP generated water is collected in a common drain and sent to ETP followed by RO of capacity 1000 KLD and water being utilized in production process as per requirement. Thus, there is no waste water discharge from CPP unit. Cooling tower & boiler blow down water is being used for coke quenching & dust suppression at internal roads. Domestic waste water is being used for Horticultural activities. No waste water discharged to outside premises. "Zero" discharge is being maintained. Three number of Sewage Treatment Plant have been established for treatment of domestic waste water at GT Hostel, colony and canteen building. Treated water is being reused for plantation purpose. Runoff water is not being discharged outside the plant premises. however as per SPCB guide line we had constructed Surface runoff treatment System(SRTS) for treatment of surface runoff water of factory premises, coal & raw material stack yard and utilized in-house for Quenching, dust suppression and plantation activities.
6.	<p>All the Iron skull, scrap from CCM and char shall be used in EAF. Semi-burnt coke dust</p>	<p>Being Complied.</p> <ul style="list-style-type: none"> Presently iron skull, scrap, iron ore fines,

Sl. No.	CONDITIONS	COMPLIANCE STATUS
	and coke breeze shall be reused in the power plant. Iron ore fines shall be sold to sinter plant for reuse. BF slag (granulated) shall be sold to cement plants. BF dust, Thickener mud, EAF/LRF dust, fines from ESPs, EAF slag shall be used for land filling, road construction etc. Slag from Ferro chrome unit shall be disposed off in a suitably designed landfill as per CPCB guidelines to prevent leaching to the sub-soil and underground aquifer. Used oil shall be sold to recyclers and re-processors only.	<p>coke fines, BF slag are being sold to other users.</p> <ul style="list-style-type: none"> • 100% Char is being used at CFBC Boiler. • Bag filter dust, thickener sludge, are being used for land filling and road construction. Ash from ESP is being supplied to brick manufacturing units. • We have installed Metal Recovery Plant (Zigging plant) for chromium recovery from slag. After recovery, ferrochrome slag is being reused for internal road making & construction of building etc. • Whatever used oil generated from different units being sold to authorized recyclers as per hazardous waste (Management, handling and trans-boundary) Rule.
7.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.	<p>Complied.</p> <ul style="list-style-type: none"> • We have already installed a pressure recharge rain water harvesting system at our GT hostel. • At rain water reservoir another Reverse Osmosis process(Cap. 50 M³/hr), and this R.O. water being utilized in production process as per requirement.
8.	Out of total 448 ha, green belt shall be developed in 181 ha. Area within and around the plant premises as per the CPCB guidelines in consultation with DFO	<p>Complied.</p> <p>Total Area of plant premises : 525.0 (Ac.) Area covered by plantation : 173.5 (Ac.) No. of saplings Planted : 162256 (approx.)</p>
9.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	<p>Being Complied.</p> <ul style="list-style-type: none"> • We have established a well-equipped First Aid Centre with all necessary facilities and manned round the clock. • Periodical health checkup of employees and contractual workers are carried out regularly. • This year total 652 employees covered in periodical medical examination. All medical records are maintained.
10.	Recommendations made in the CREP guidelines issued for the steel plants shall be implemented.	<p>Complied.</p> <p>We are adhering to CREP guidelines.</p>
GENERAL CONDITIONS:		

Sl. No.	CONDITIONS	COMPLIANCE STATUS
1.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OSPCB) and the State Government.	Being Complied. We are regularly complying with all the conditions stipulated by SPCB/ CPCB.
2.	No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.	Noted. No expansion or modernization will be carried out without prior approval of Ministry of Environment & Forests.
3.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentrations of SPM, SO ₂ , NO _x are anticipated in consultation with the OSPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the OSPCB/CPCB once in six months.	Complied. <ul style="list-style-type: none"> • We have established four Ambient Air Quality Monitoring Stations after consultation with Regional Officer OSPCB. • Ambient air quality, stack emission monitoring is being carried out as per SPCB, Odisha prescribed norms. • Monitoring results are being submitted regularly to SPCB & MoEF. 24x7 data transfer to SPCB and CPCB. The monitoring report of six month is herewith attached in the ANNEXURE-1
4.	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May, 1993 and 31 st December, 1993 or as amended from time to time. The treated waste water shall be utilized for plantation purpose.	Being Complied. <ul style="list-style-type: none"> • All the industrial waste water is being recycled back by closed circuit system after adequate treatment. • Domestic waste water is being reused for plantation & dust suppression on roads.
5.	The overall noise levels in and around the plant are shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules,1989 viz. 75 dBA (daytime) and 70 dBA (nighttime)	Being Complied. <ul style="list-style-type: none"> • Adequate noise control measures have been installed and are also considered in the designing parameters. • Ambient noise levels are being measured at various locations and noise level are well within the prescribe norms. • Monitoring Results for the period from October-2022 to March-2023 is enclosed in the ANNEXURE-1
6.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socioeconomic development activities in the surrounding villages like community development programmes, educational programmes, drinking water	Being Complied. <ul style="list-style-type: none"> • Environment protection measurement proposed in the EIA & EMP report have been implemented. • Socio-economic development activities are ongoing in different Villages. Surrounding the plant areas focus of

Sl. No.	CONDITIONS	COMPLIANCE STATUS
	supply and health care etc.	development are community development programs, educational programs, drinking water supply and health care etc. Dedicated CSR team is working for their activities having expertise and skill.
7.	As mentioned in the EIA/EMP, Rs.100.00 Crores earmarked towards capital cost and recurring cost/annam for environment pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.	<p>Complied.</p> <ul style="list-style-type: none"> • We have complied with all those stipulated conditions proposed in our EIA/EMP report. • The fund earmarked for Environmental Protection shall not be diverted in any other purposes at any circumstances.
8.	The Regional Office of this Ministry at Bhubaneswar / CPCB / OSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.	<p>Noted.</p> <p>We are adhering to the schedule and accordingly reports are being submitted to Regional Offices of OSPCB, CPCB and MoEF regularly.</p>
9.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OSPCB / Committee and may also be seen at website of the Ministry of Environment and Forest at http://www.envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar.	<p>Complied.</p>
10.	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	<p>Complied.</p>

COMPLIANCE STATUS OF ENVIRONMENTAL CLEARANCE
MoEF Letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008

Sl. No.	CONDITIONS	COMPLIANCE STATUS
A. SPECIFIC CONDITIONS:		
1.	On-line stack monitoring facilities for all the stacks and sufficient air pollution control equipments viz. Electrostatic precipitators (ESPs) shall be provided to Captive Power Plant to control particulate matter from AFBC boilers within 100 mg/Nm ³ and reports submitted to the Ministry's Regional Office at Bhubaneswar OPCB & CPCB.	<p>The following compliances are being made for the Power Plant installed under earlier EC.</p> <ul style="list-style-type: none"> • We have installed of 03 Nos. of stack emission monitoring (gaseous & Dust emission) analyzers at 75 MW Power Plant at the chimneys of WHRB-I & II & CFBC Power Plant. • Adequate pollution control equipment/devices are like ESP, Bag filters have been installed at CPP to keep the particulate matter emission within the prescribed limits. • Monthly monitoring results are being submitted to SPCB, Odisha and six month compliance reports are being submitted to Regional Office of MoEF & CPCB regularly.
2.	Bag filters shall be provided to the reheating furnace and electric arc furnace to control the particulate emissions below 50 mg/Nm ³ . Stack of adequate height shall be provided to the reheating furnace in rolling mill section. The hood for fume extraction and spark arrestor, bag filters etc. shall be provided to control particulate matter from the stack attached to the induction furnace in Steel melting Shop (SMS).	<p>Complied.</p> <ul style="list-style-type: none"> • The Air pollution Control measures adopted at Steel Melting Shop are encapsulated water jacket in the duct line of the flue gas, hair pin cooler system, bag filter, ID fans and the chimney with a height of 50 M above the ground level. Hood/ canopy have been made to extract the dust from the work floor area. Finally all the duct lines are connected with main flue gas duct line of EAF & LRF before hair pin cooling system. • The stack attached with the reheating furnace in rolling mill section is of 72 m height.
3.	Gaseous emissions including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/ Code of Practice issued by the CPCB shall be followed.	<p>Complied.</p> <ul style="list-style-type: none"> • Gaseous emissions including secondary fugitive emissions from all the sources are being monitored regularly and the results are well within the latest permissible limits.
4.	Dust suppression and extraction system shall be provided to raw material handling areas crusher house, junction towers, feed point,	<p>Complied.</p> <ul style="list-style-type: none"> • Water sprinklers and dry fog systems are

Sl. No.	CONDITIONS	COMPLIANCE STATUS
	conveyors and transfer points. Water sprinkling shall be done in stockyard.	<p>installed at different junction towers, conveyors and transfer points.</p> <ul style="list-style-type: none"> 03 nos. 12 KL capacity truck mounted water tanker engaged for water sprinkling (6AM to 10PM) in stockyards and raw material storage yards on regular basis for suppression of dust.
5.	Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	<p>Being Complied.</p> <ul style="list-style-type: none"> 03 nos. water tankers sprinkling is being done from 6 AM to 10 PM on regular basis on internal roads of the plant premises to suppress the dust due to vehicular movement and raw material and product storage yards being taken care of.
6.	Total water requirement from River Kharsua shall not exceed 1,498 m ³ /hr. Closed circuit circulating/cooling water system shall be used. The wastewater from the demineralization (DM) plant shall be neutralized in neutralization pit. All the treated wastewater shall be recycled and reused either in the process or for dust suppression, green belt development and various other activities at the site. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic effluent shall be treated in septic tank followed by soak pit and used for green belt development.	<p>Complied.</p> <ul style="list-style-type: none"> We have already obtained permission from IDCO, Govt. of Odisha for drawl of 250m³/hr of water from River Bramhani for phase -1 through agreement. The total Cooling tower & boiler blow down water and DMP generated water is collected in a common drain and sent to ETP followed by RO of capacity 1000 KLD and water being utilized in production process as per requirement. Thus, there is no waste water discharge from CPP unit. Cooling tower & boiler blow down water is being used for coke quenching & dust suppression at internal roads. Domestic waste water is being used for Horticultural activities. No waste water discharged to outside premises. "Zero" discharge is being maintained. Three number of Sewage Treatment Plant have been established for treatment of domestic waste water at GT Hostel, colony and canteen building. Treated water is being reused for plantation purpose. Runoff water is not being discharged outside the plant premises. however as per SPCB guide line we had constructed Surface runoff

Sl. No.	CONDITIONS	COMPLIANCE STATUS
		treatment System(SRTS) for treatment of surface runoff water of factory premises, coal & raw material stack yard and utilized in-house for Quenching, dust suppression and plantation activities.
7.	Prior permission for the drawl of 1,498 m ³ /hr from River Kharsua shall be obtained from the concern department. No effluent shall be discharged outside the plant premises and 'Zero' discharge should be adopted.	<p>Complied.</p> <ul style="list-style-type: none"> • Necessary permission already obtained for drawl of water. • No effluent is being discharged to outside the plant premises maintaining Zero discharge.
8.	Metallic scrap, scales and mill cuttings shall be recycled and reused in the process. Slag and refractory waste shall be properly disposed off in environment friendly manner. All the char from DRI plant and coke fines shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. Mill scale and dust from Rolling mill shall be used in sinter plant. Scrap shall be used in SMS; Broken refectories shall be disposed off in environment friendly manner. Used oil shall be sold to authorized recyclers/ re-processors only.	<p>Being Complied.</p>
9.	All the SMS Slag shall also be properly utilized or disposed off in environment friendly manner. Slag shall be used for road making only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall also be disposed off in secured landfill as per CPCB guidelines All the other solid waste including broken refractory mass shall be disposed off in environmental friendly manner.	<p>Agreed.</p>
10.	Proper utilization of fly ash shall be ensured as per Fly ash Notification, 1999 subsequently amended in 2003. Fly ash and bottom ash shall be disposed off to ash pond through high concentration slurry disposal system (HCSD) and utilized as per Fly ash Notification.	<p>Being Complied.</p> <p>Fly-ash utilization as per the fly ash notification 2009 is strictly followed.</p> <p>100 % utilisation of fly ash is being made for the period from October-2022 to March-2023 .</p>
11.	As proposed, green belt shall be developed in 33% area in and around the plant as per	<ul style="list-style-type: none"> • Thick green belt has been already developed along the peripheral boundary,

Sl. No.	CONDITIONS	COMPLIANCE STATUS
	the CPCB guidelines in consultation with DFO.	<p>raw material storage yard and at all the probable dust generation area in side the plant premises.</p> <ul style="list-style-type: none"> Status of green belt has been regularly submitted to your good office
12.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented.	Being complied.
B. GENERAL CONDITIONS:		
1.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government.	Agreed
2.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.	Agreed
3.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19 th May, 1993 and standards prescribed from time to time. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and it size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.	<p>Being Complied.</p> <ul style="list-style-type: none"> We are regularly monitoring stack emission (SPM & Gas analysis) from all major stacks. Monitoring reports are being submitted to State Pollution control Board, CPCB & Ministry of Environment & Forest regularly. The monitoring results are well within the norms. Interlocking facilities provided at DRI, Ferrochrome, CPP for stopping the process automatically incase emission level exceeds the limit.
4.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emissions shall be regularly submitted to this Ministry including it Regional Office at Bhubaneswar and OPCB, CPCB once in six month.	<p>Complied.</p> <ul style="list-style-type: none"> We have established four permanent CAAQMS at all four directions in our plant in consultation with SPCB. Environmental Monitoring is being carried out and reports submitted to SPCB & Regional Office of MoEF at BBSR, CPCB and SPCB on regular basis. The monitoring report is enclosed in the ANNEXURE-1.
5.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Further, specific measures like water sprinkling around the coal stockpiles and asphaltting or concreting	Being complied.

Sl. No.	CONDITIONS	COMPLIANCE STATUS
	of the roads shall be done to control fugitive emissions.	
6.	Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated; 19 th may 1993 and 31 st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	<p>Being Complied.</p> <ul style="list-style-type: none"> • All the industrial waste water is being recycled back by closed circuit system after adequate treatment. <p>Domestic waste water is being reused for plantation & dust suppression on roads.</p>
7.	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	<p>Already complied.</p> <p>The overall noise levels in and around the plant area are being monitored on monthly basis and monitoring report is enclosed in the ANNEXURE-1.</p>
8.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	<p>Being Complied.</p> <ul style="list-style-type: none"> • We have established a well equipped first aid centre manned around the clock with all necessary facilities and equipments. • Periodical health checkup of employees and contractual workers are carried out regularly. • This year total 652 employees covered in periodical medical examination. All medical records are being maintained.
9.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water tables.	<p>Complied.</p> <ul style="list-style-type: none"> • We have already installed a pressure recharge rain water harvesting system at our GT hostel.
10.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes. Drinking water supply and health care etc. Suggestions made during the public hearing shall be implemented	<p>Complied.</p>
11.	As mentioned in the EIA/EMP, Rs. 100.00 Crores and Rs. 100.00 Crores earmarked towards the capital cost and recurring cost towards the environmental pollution control	<p>Complied.</p>

Sl. No.	CONDITIONS	COMPLIANCE STATUS
	measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.	
12.	The Regional Office of this Ministry at Bhubaneswar/ CPCB/OSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with stastical interpretation shall be submitted to them regularly.	Being complied.
13.	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OPCB and may also be seen at Website of the ministry of Environment and Forests at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance later, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locally concerned and a copy of the same shall be forwarded to the Regional Office at Bhubaneswar.	Complied.
14.	Project authorities shall inform the Regional office as well as the ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Complied.

COMPLIANCE STATUS OF ENVIRONMENTAL CLEARANCE
MoEF Letter No.: F No. J-11011/491/2009-IA II (I) Dated 28th Oct, 2009

Sl.No.	CONDITIONS	COMPLIANCE STATUS
SPECIFIC CONDITIONS:		
1.	<p>Continuous monitoring facilities for all the stacks and sufficient air pollution control equipments viz. fume extraction system with bag house/filters, I D fan and stack of adequate height to submerged arc furnace shall be provided to control emissions below 100 mg/Nm³. Monitoring of total Chromium (Cr) and Carbon monoxide (CO) shall also be ensured. Standards for Nickel (Ni), Chromium (Cr) and Lead (Pb) shall be within permissible limit. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.</p>	<p>Adequate pollution control equipment/devices are like GCP, Bag filters, system along with chimneys of required height are already installed at different location to keep the particulate matter emission within the prescribed limits.</p> <p>Monthly monitoring results are being submitted to SPCB, Odisha and six monthly compliance reports are being submitted to Regional Office of MoEF & CPCB regularly.</p>
2.	<p>In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive dust emissions from the stock pile of raw materials and fines dump in the open area shall be controlled by dust suppression system by routine water sprinkling. Dust extraction system with bag filters shall be provided to control the fugitive dust from raw material handling, screening and conveying section alongwith product handling section, transfer and feeding points to control fugitive dust emission to meet the OPCB norms. Internal roads shall be made black topped and asphalted. Water spraying shall also be done to prevent the dust emanation due to vehicular movement.</p>	<ul style="list-style-type: none"> • 20 nos. of fixed type water sprinklers have been installed at internal road and raw material storage yard for suppression of dust generated during transportation of raw material in Ferrochrome Plant. • Regular water sprinkling being carried out at dust generating area. • Gas cleaning plant consisting of heat exchangers, cyclones & bag houses have been installed in Ferrochrome plant. • 3 nos. of dry fog system has been installed at ground Hooper, screen building and

Sl.No.	CONDITIONS	COMPLIANCE STATUS
		day-bin of Ferrochrome for suppression of fine dust particles generated during material transfer.
3.	Data on ambient air quality, stack emission and fugitive emission shall be uploaded on the Company's website and also regularly submitted on-line to the Ministry's Regional Office at Bhubaneswar, OPCB and SPCB as well as hard copy once in six months. Data on SPM, SO ₂ and NO _x shall also be displayed prominently outside the premises at the appropriate place for the information of general public.	Monitoring data on ambient air quality and stack emission are submitted to the statutory authorities on regular basis.
4.	Secondary fugitive emission from all sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of practice issued by the CPCB shall be followed.	Secondary fugitive emissions controlled within the prescribed limits. Guidelines/Code of practice issued by the CPCB in this regard are being followed.
5.	Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	Water sprinkling for the internal roads within the plant premises for suppression of dust generated due to vehicular movement and raw material and product storage yards are being taken care of.
6.	Total water requirement from River Kharsuan and IDCO shall not exceed 375 m ³ /day. However, make-up water requirement for the proposed Ferro alloy plant shall be met from water allotted to M/s Visa Steel Limited (VSL). Closed circuit cooling system shall be adopted i.e. cooling water shall be recycled/reused in the process to reduce water consumption. The blow down and other discharges including DM effluents shall be collected in a common pond, treated and recycled back to the process and/or used for ash handling, dust suppression and green belt development. Domestic waste water shall be treated in septic tank followed by soak pits system and used for green belt development.	<ul style="list-style-type: none"> • We have already obtained permission from IDCO, Govt. of Odisha for drawl of 250m³/hr of water from River Brahmini for phase -1 through agreement. • The total Cooling tower & boiler blow down water and DMP generated water is collected in a common drain and sent to ETP followed by RO of capacity 1000 KLD and water being utilized in production process as per requirement. Thus, there is no waste water discharge from CPP unit. • Cooling tower & boiler blow down water is being used for coke quenching & dust suppression at internal

Sl.No.	CONDITIONS	COMPLIANCE STATUS
		<p>roads.</p> <ul style="list-style-type: none"> • Domestic waste water is being used for Horticultural activities. No waste water discharged to outside premises. "Zero" discharge is being maintained. • Three number of Sewage Treatment Plant have been established for treatment of domestic waste water at GT Hostel, colony and canteen building. Treated water is being reused for plantation purpose. • Runoff water is not being discharged outside the plant premises, however as per SPCB guide line we had constructed Surface runoff treatment System(SRTS) for treatment of surface runoff water of factory premises, coal & raw material stack yard and utilized in-house for Quenching, dust suppression and plantation activities..
7.	<p>Prior permission for the drawl of 375 m3/day water from river Kharsuan/ Bramhani/IDCO from the concerned department shall be obtained. Actual source of water shall be finalized and informed to the Ministry's Regional Office at Bhubaneswar. OPCB and CPCB alongwith the permission letter.</p>	<p>The water requirement for the Ferro alloy plant are met from water allotted to M/s VISA STEEL LTD (VSL).</p>
8.	<p>'Zero' effluent discharge shall be strictly followed and no waste water shall be discharged outside the premises.</p>	<p>No waste water discharge to outside of the plant premises. "Zero" discharge is being maintained.</p>
9.	<p>Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent.</p>	<p>Being complied</p>
10.	<p>Metal recovery plant shall be installed to recover maximum metal through hydraulic jigging process. Discharge from metal recovery plant shall be monitored for the Chromium content and maintained within the permissible</p>	<p>Metal recovery plant installed and it is being operated with a resourceful recovery of metals. Regular monitoring being carried out.</p>

Sl.No.	CONDITIONS	COMPLIANCE STATUS
	limit before recycling and reuse. SAF slag tailing shall be dumped in own premises in secured land fill constructed as per CPCB guidelines after recovery of the metal. Used oils/lubricants shall be sold to authorized recyclers / re processors.	
11.	Chromate slag shall be used for road making only after passing through Toxic Chemical leachability Potential (TCLP) test otherwise ferrochrome shall be recovered from the slag and output waste shall be disposed in secured landfill as per SPCB guide lines. All the other solid waste shall be properly disposed off in environment-friendly manner. No hazardous material shall be spilled out and good housekeeping practices shall be adopted. Hazardous waste shall be handled as per the hazardous waste (Management & Handling) Rules, 1989and subsequent amendment.	Being complied. TCLP test report is attached as Annexure-2
12.	Flue dust from the bag house shall not be dumped anywhere but reused in the process. Chrome ore fines shall be reused in briquetting plant. Dolomite shall also be reused.	The flue dust from the bag house is reused in the briquette making.
13.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.	Information regarding handling, storage, utilization and disposal submitted to the board from time to time of solid waste of solid waste are being submitted to the board on regular basis.
14.	As proposed, green belt shall be developed in at least 17 acres (33%) out of 50 acres land within and around the plant premises as per the CPCB guidelines in consultation with DFO.	Complied.
15.	All the recommendation made in the charter on Corporate Responsibility for Environment Protection (CREP) for the Ferro chrome units shall be strictly implemented.	The recommendation made in the charter on CREP for the FeCr units implemented.
16.	All the commitments made to the public during the public hearing /Public consultation meeting shall be satisfactory implemented.	NA
17.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking , mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the	Complied.

Sl.No.	CONDITIONS	COMPLIANCE STATUS
	completion of the project.	
GENERAL CONDITIONS:		
1.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OSPCB) and the State Government.	It is being implemented.
2.	No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.	We agree to the condition and assure you that no further expansion or modification shall be carried out without the prior approval of MoEF.
3.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentrations of SPM, SO ₂ , & NO _x are anticipated in consultation with the OSPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar, OSPCB and CPCB once in six months.	Complied. 4 Nos. of CAAQMS (Continuous Ambient Air Quality Monitoring Station) has been installed at 4 different locations of the plant premises and uploading the data continuously in RT-DAS server.
4.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fume and dust extraction system with bag filters shall be provided at the transfer and discharge points to control fugitive emissions. Further, specific measures like water sprinkling around the raw material storage areas and asphaltting or concreting of the roads shall be done to control fugitive emissions.	Gas cleaning plant consisting of dust catcher, thickener, scrapper & settling tank provided with the system to take care of the emissions. We have provided additional water sprinkling by providing water tankers and sprinklers to suppress the dust emissions.
5.	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated waste water shall be utilized for plantation purpose.	<ul style="list-style-type: none"> • All the industrial waste water is being re-cycled back by closed circuit system after adequate treatment. • Domestic waste water is being reused for plantation & dust suppression on roads.
6.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.	We have constructed a rain water harvesting structure near our GT Hostel for recharging the ground water table. Besides this, we have also a rain water harvesting pond with a capacity of 500000 m ³ . To utilize its water, Reverse osmosis plant of

Sl.No.	CONDITIONS	COMPLIANCE STATUS
		Capacity-1400 m ³ /day, has been installed. Further the stored water is used for dust suppression through water tanker.
7.	The overall noise levels in and around the plant are shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules,1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).	We are monitoring the noise level regularly and reports are being submitted.
8.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	Health check-up of all the employees done and records maintained.
9.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.	We have complied to the directions for taking environmental protection and socio economic development.
10.	As proposed Rs. 13.10 Crores shall be earmarked towards capital cost and recurring cost/annum for the environment pollution control measures and utilized judiciously to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.	We have earmarked the capital cost and recurring cost/annum for the environment pollution control measures and utilize judiciously to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government.
11.	A copy of clearance letter shall be send by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.	Complied
12.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office	As per the requirement, we are regularly submitting all the relevant information's to the Ministry as per the stipulated environment clearance conditions, including results of monitoring data on their

Sl.No.	CONDITIONS	COMPLIANCE STATUS
	of the MOEF at Bhubaneswar, the respective zonal office of CPCB and the OPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectorial parameters Carbon monoxide (CO), Chromium (Cr), Nickel (Ni) Lead (Pb), indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	website and shall update the same periodically.
13.	The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, The respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar / CPCB / OPCB shall monitor the stipulated conditions.	We are submitting six-monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, The respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar / CPCB / OPCB shall monitor the stipulated conditions.
14.	The environmental statement of each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bhubaneswar by e-mail.	We have submitted the environmental statement of each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986,
15.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at website of the Ministry of Environment and Forest at http:// www.envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar.	Complied.
16.	Project authorities shall inform the Regional	Complied.

Sl.No.	CONDITIONS	COMPLIANCE STATUS
	Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	

VISA STEEL LIMITED
KALINGANAGAR INDUSTRIAL COMPLEX, JAIPUR ROAD
MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

Ambient Air Quality Monitoring Results

PM₁₀:

Month	CAAQMS -1 (Behind GET Hostel)			CAAQMS -2 (Near WTP)			CAAQMS -3 (Near Learning Center)			CAAQMS -4 (Near DM Plant)		
	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg
Oct 2022	60.9	21.0	41.0	53.8	16.2	35.0	74.2	38.7	56.4	31.6	13.4	22.5
Nov 2022	73.67	11.04	24.67	63.81	14.18	39	75.39	36.65	56	73.2	19.57	34.65
Dec 2022	90.01	20.93	50.17	83.29	24.15	53.72	89.32	53.41	72.91	84.37	35.04	59.7
Jan 2023	94.2	39.19	68.57	86.33	22.36	54.34	94.89	46.69	70.79	74.34	36.07	55.20
Feb 2023	54.89	33.36	44.41	70.94	17.07	44.05	91.29	37.82	66.86	92.8	14.57	74.19
Mar 2023	66.58	21.78	44.18	80.25	16.47	48.36	87.49	18.14	48.88	57.54	24.19	40.86

PM_{2.5} :

Month	CAAQMS -1 (Behind GET Hostel)			CAAQMS -2 (Near WTP)			CAAQMS -3 (Near Learning Center)			CAAQMS -4 (Near DM Plant)		
	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg
Oct 2022	46.7	11.2	28.9	49.88	15.6	32.8	40.1	4.1	20.2	24.1	11.1	17.6
Nov 2022	51.71	13.5	32.6	46.89	18.62	32.75	40.73	24.84	31.3	39.6	14.14	29.87
Dec 2022	34.61	11.93	23.27	39.95	18.92	32.12	44.88	19.32	33.55	40.7	14.45	28.88
Jan 2023	44.83	7.17	23.83	44.67	24.51	34.12	53.38	21.69	37.33	67.91	23.83	43.88
Feb 2023	55.22	25.67	43.31	34.44	16.04	25.86	35.88	17.95	26.64	39.72	7.52	26.7
Mar 2023	52.22	15.22	33.72	39.65	16.42	28.03	33.55	16.38	24.96	43.32	18.37	30.84

VISA STEEL LIMITED
KALINGANAGAR INDUSTRIAL COMPLEX, JAIPUR ROAD
MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

SO₂ :

Month	CAAQMS -1 (Behind GET Hostel)			CAAQMS -2 (Near WTP)			CAAQMS -3 (Near Learning Center)			CAAQMS -4 (Near DM Plant)		
	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg
Oct 2022	46.0	28.1	37.1	20.6	14.5	18.7	21.6	14.1	18.0	26.7	13.2	19.8
Nov 2022	52.95	22.97	37.45	20.67	9.34	15.92	16.62	15.14	15.78	26.93	15.58	18.89
Dec 2022	40.85	24.68	32.57	25.59	18.58	21.78	20.91	15.61	17.33	27.87	13.35	17.77
Jan 2023	72.35	30.96	45.29	25.13	22.16	23.66	20.08	15.81	18.42	28.29	17.45	21.56
Feb 2023	44.36	23.55	33.95	25.45	19.45	23.29	20.59	16.7	18.96	23.8	17.18	20.01
Mar 2023	48.19	21.54	34.86	20.36	16.17	18.55	17.12	15.7	16.37	17.19	8.45	11.83

NO_x :

Month	CAAQMS -1 (Behind GET Hostel)			CAAQMS -2 (Near WTP)			CAAQMS -3 (Near Learning Center)			CAAQMS -4 (Near DM Plant)		
	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg
Oct 2022	14.21	6.91	10.56	12.7	9.4	11.0	9.8	5.9	7.2	13.8	11.9	13.0
Nov 2022	17.05	6.93	11.99	13.11	10.85	11.9	10.12	6.88	8.55	22.35	11.98	17.04
Dec 2022	17.11	6.91	12.01	14.88	9.97	12.42	10.75	7.91	9.21	21.62	20.03	20.56
Jan 2023	15.23	6.98	10.27	16.55	10.2	12.76	20.8	5.7	11.61	21.81	20.49	20.97
Feb 2023	15.25	15	15.11	18.71	16.44	16.69	26.33	14.53	17.88	28.54	21.07	21.55
Mar 2023	15.82	11.26	13.54	29.31	16.57	19.18	14.42	12.41	13.18	27.75	16.94	19.34

VISA STEEL LIMITED
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MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

CO :

Month	CAAQMS -1 (Behind GET Hostel)			CAAQMS -2 (Near WTP)			CAAQMS -3 (Near Learning Center)			CAAQMS -4 (Near DM Plant)		
	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg	Max	Min	Avg
Oct 2022	1.0	0.6	0.8	1.4	0.8	1.1	1.8	1.1	1.6	1.5	0.9	1.2
Nov 2022	1	0.78	0.9	1.32	0.78	1.07	2	1.16	1.55	1.64	0.75	1.08
Dec 2022	1.09	0.75	0.95	1.54	1.09	1.27	1.68	0.83	1.21	1.59	1.08	1.32
Jan 2023	1.28	0.81	1.07	1.81	1.12	1.42	1.34	0.95	1.16	1.72	0.88	1.33
Feb 2023	1.11	0.9	1.01	1.54	1.17	1.32	1.34	0.95	1.16	1.43	1.16	1.32
Mar 2023	1.12	0.8	0.96	1.5	1.15	1.29	1.68	1.02	1.31	1.5	0.96	1.14

VISA STEEL LIMITED
KALINGANAGAR INDUSTRIAL COMPLEX, JAIPUR ROAD
MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

Emissions from Point Source

Name of the Stack	Oct-2022			Nov-2022			Dec-2022		
	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)
Ferrochrome Stack (Complex-1)	82.31	230.75	NA	58.77	113.01	NA	NA	NA	NA
Ferrochrome Stack-1 (Complex-2)	32.71	361.32	NA	34.08	391.61	NA	NA	NA	NA
Ferrochrome Stack -2 (Complex-2)	28.05	337.38	NA	15.52	336.14	NA	NA	NA	NA
Power Plant(CFBC) Stack – 3	NA	NA	NA	NA	NA	NA	NA	NA	NA
Blast Furnace Stack	NA	NA	NA	NA	NA	NA	NA	NA	NA
Power Plant Stack (WHRB #1)	36.6	208.37	NA	41.8	302.12	NA	17.84	285.56	NA
Power Plant Stack (WHRB #2)	42.31	182.08	NA	42.64	223.59	NA	39.01	313.13	NA
Coke Oven Stack -1 CEMS#1	17.51	61.27	NA	26.22	61.5	NA	49.21	61.57	NA
Coke Oven Stack -2 CEMS#2	28.82	106.67	NA	33.24	122.09	NA	31.01	116.35	NA

N.A – Not available due to shutdown

VISA STEEL LIMITED
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MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

Name of the Stack	Jan-2023			Feb-2023			Mar-2023		
	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)
Ferrochrome Stack (Complex-1)	NA	NA	NA	54.72	124.42	NA	53.81	119.45	NA
Ferrochrome Stack-1 (Complex-2)	NA	NA	NA	NA	NA	NA	19.24	358.73	NA
Ferrochrome Stack -2 (Complex-2)	NA	NA	NA	NA	NA	NA	33.29	411.54	NA
Power Plant(CFBC) Stack – 3	NA	NA	NA	NA	NA	NA	21.01	254.38	79.38
Blast Furnace Stack	NA	NA	NA	NA	NA	NA	NA	NA	NA
Power Plant Stack (WHRB #1)	36.14	211.83	NA	20.47	320.1	NA	24.93	245.12	NA
Power Plant Stack (WHRB #2)	42.31	177.64	NA	43.86	216.11	NA	37.54	198.84	NA
Coke Oven Stack -1 CEMS#1	48.69	221.48	NA	41.19	304.93	NA	39.87	303.33	NA
Coke Oven Stack -2 CEMS#2	25.09	90.49	NA	38.34	148.48	NA	30.65	115.76	NA

N.A – Not available due to shutdown

VISA STEEL LIMITED
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MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

Results of Noise level Monitoring

Oct-2022:

Sl. No.	Location	Day Time (dB(A))			Night Time (dB(A))		
		6AM- 10PM			10PM –6AM		
		Max.	Min.	Avg.	Max.	Min.	Avg.
1	Security Gate -1	55.6	51.1	53.35	52.3	51.2	51.75
2	Security Gate - 2	49.3	47.2	48.25	52.6	49.8	51.2
3	Canteen Building	53.5	50.8	52.15	51.4	44.2	47.8
4	Arc- Furnace (Fe-Cr)	66.7	62.1	64.4	65.8	59.1	62.45
5	Briquetting Plant (Fe-Cr)	66.6	61.1	63.85	64.6	61.5	63.05
6	FeCr- II, Office Building	48.7	48.1	48.4	47.4	45.9	46.65
7	33Kv MRSS	51.8	49.5	50.65	48.1	46.3	47.2
8	TG Building (CPP)	68.8	66.8	67.8	68.7	65.1	66.9
9	Pump House (CPP)	66.9	61.8	64.35	66.6	60.4	63.5
10	Administrative Building (1 st Floor)	55.5	50.3	52.9	50.2	49.6	49.9
11	Administrative Building (2 nd Floor)	52.2	49.9	51.05	47.8	46.2	47
12	Quenching Tower (Coke Oven)	64.0	54.0	59.0	58.0	53.0	55.5
13	Pusher Car (Coke Oven)	65.0	58.0	61.5	60.0	56.0	58.00
14	Workshop (at Coke Oven)	68.0	60.0	64.00	56.0	52.0	54.0
15	Coke Oven office Building (1st Floor)	54.0	48.0	51.0	47.0	43.0	45.0

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MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

16	Coke Oven office Building (2 nd Floor)	54.0	46.0	50.0	45.0	40.3	44.65
17	Coke Yard	69.0	60.0	65.5	58.0	53.0	55.5
18	Coal Yard	67.0	60.0	63.5	55.0	49.0	52.00
19	Coke Screen Building	69.0	64.0	66.5	67.0	64.0	65.5

Nov-2022

Sl. No.	Location	Day Time (dB(A))			Night Time (dB(A))		
		6AM- 10PM			10PM -6AM		
		Max.	Min.	Avg.	Max.	Min.	Avg.
1	Security Gate -1	55.6	51.1	53.35	52.3	50.8	51.55
2	Security Gate - 2	49.3	47.2	48.25	50.8	49.8	50.3
3	Canteen Building	52.8	50.8	51.8	51.4	45.6	48.5
4	Arc- Furnace (Fe-Cr)	66.7	62.1	64.4	63.4	59.1	61.25
5	Briquetting Plant (Fe-Cr)	66.6	61.1	63.85	64.6	61.5	63.05
6	FeCr- II, Office Building	49.7	48.1	48.9	49.6	46.8	48.2
7	33Kv MRSS	51.8	48.9	50.35	48.1	46.3	47.2
8	TG Building (CPP)	68.8	66.8	67.8	67.6	65.1	66.35
9	Pump House (CPP)	66.9	63.4	65.15	66.6	60.4	63.5
10	Administrative Building (1 st Floor)	55.5	50.3	52.9	50.2	49.6	49.9
11	Administrative Building (2 nd Floor)	51.9	49.9	50.9	47.8	44.8	46.3
12	Quenching Tower	63.0	52.0	57.5	57.5	52.0	54.75

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	(Coke Oven)						
13	Pusher Car (Coke Oven)	64.0	56.0	60.0	61.0	56.0	58.5
14	Workshop (at Coke Oven)	67.0	61.0	64.00	56.0	52.5	54.25
15	Coke Oven office Building (1 st Floor)	54.0	49.0	51.5	46.0	43.0	44.5
16	Coke Oven office Building (2 nd Floor)	54.0	46.0	50.0	45.0	40.3	44.65
17	Coke Yard	69.0	61.0	65.0	58.0	54.0	56.0
18	Coal Yard	67.0	61.0	64.0	57.0	51.0	54.0
19	Coke Screen Building	69.0	64.0	66.5	67.0	62.0	64.5

Dec-2022

Sl. No.	Location	Day Time (dB(A))			Night Time (dB(A))		
		6AM- 10PM			10PM –6AM		
		Max.	Min.	Avg.	Max.	Min.	Avg.
1	Security Gate -1	54.6	51.1	52.85	52.3	50.8	51.55
2	Security Gate - 2	49.3	47.2	48.25	50.8	49.8	50.3
3	Canteen Building	53.8	50.8	52.3	51.4	45.6	48.5
4	Arc- Furnace (Fe-Cr)	66.7	62.1	64.4	61.4	59.1	60.25
5	Briquetting Plant (Fe-Cr)	66.6	61.1	63.85	64.6	61.5	63.05
6	FeCr- II, Office Building	49.7	48.1	48.9	49.6	46.8	48.2

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7	33Kv MRSS	52.8	48.9	50.85	48.1	46.3	47.2
8	TG Building (CPP)	68.8	66.8	67.8	67.6	65.1	66.35
9	Pump House (CPP)	66.9	63.4	65.15	66.6	60.4	63.5
10	Administrative Building (1 st Floor)	54.5	50.3	52.4	50.2	49.6	49.9
11	Administrative Building (2 nd Floor)	51.9	49.9	50.9	47.8	44.8	46.3
12	Quenching Tower (Coke Oven)	62.0	53.0	57.5	56.0	52.0	54.0
13	Pusher Car (Coke Oven)	62.0	59.2	60.6	60.0	58.0	59.0
14	Workshop (at Coke Oven)	65.2	60.4	62.8	55.4	52.0	53.7
15	Coke Oven office Building (1 st Floor)	53.2	50.0	51.6	46.0	42.2	44.1
16	Coke Oven office Building (2 nd Floor)	53.5	50.0	51.75	46.0	41.8	43.9
17	Coke Yard	66.2	60.4	63.3	55.0	51.0	58.5
18	Coal Yard	61.1	56.5	58.8	51.5	48.3	49.9
19	Coke Screen Building	70.0	64.2	67.1	67.0	64.1	65.55

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MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

Jan-2023

Sl. No.	Location	Day Time (dB(A))			Night Time (dB(A))		
		6AM- 10PM			10PM –6AM		
		Max.	Min.	Avg.	Max.	Min.	Avg.
1	Security Gate -1	54.7	51.1	52.9	52.3	50.8	51.55
2	Security Gate - 2	49.3	47.3	48.3	50.8	49.8	50.3
3	Canteen Building	53.8	50.8	52.3	51.4	45.6	48.5
4	Arc- Furnace (Fe-Cr)	NA	NA	NA	NA	NA	NA
5	Briquetting Plant (Fe-Cr)	NA	NA	NA	NA	NA	NA
6	FeCr- II, Office Building	NA	NA	NA	NA	NA	NA
7	33Kv MRSS	52.8	48.9	50.85	48.1	46.3	47.2
8	TG Building (CPP)	68.8	66.8	67.8	67.6	65.1	66.35
9	Pump House (CPP)	66.9	63.4	65.15	66.6	60.4	63.5
10	Administrative Building (1 st Floor)	54.5	50.3	52.4	50.2	49.6	49.9
11	Administrative Building (2 nd Floor)	51.9	49.9	50.9	47.8	44.8	46.3
12	Quenching Tower (Coke Oven)	63.0	53.0	58.0	57.0	52.5	54.75
13	Pusher Car (Coke Oven)	63.0	58.0	60.5	60.0	56.0	58.0
14	Workshop (at Coke Oven)	66.5	60.0	63.25	55.0	52.0	53.5

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15	Coke Oven office Building (1 st Floor)	53.2	50.0	51.6	46.0	42.0	44.0
16	Coke Oven office Building (2 nd Floor)	53.5	50.0	51.75	46.0	41.0	43.5
17	Coke Yard	67.0	60.5	63.75	55.0	50.0	52.5
18	Coal Yard	62.2	56.0	59.1	51.5	48.0	49.75
19	Coke Screen Building	70.0	63.0	66.5	67.0	64.0	65.5

Feb-2023

Sl. No.	Location	Day Time (dB(A))			Night Time (dB(A))		
		6AM- 10PM			10PM –6AM		
		Max.	Min.	Avg.	Max.	Min.	Avg.
1	Security Gate -1	53.7	51.1	52.4	52.3	50.8	51.55
2	Security Gate - 2	49.3	47.3	48.3	50.8	49.8	50.3
3	Canteen Building	53.8	50.8	52.3	52.4	45.6	49
4	Arc- Furnace (Fe-Cr)	66.7	61.1	63.9	65.5	59.3	62.4
5	Briquetting Plant (Fe-Cr)	66.7	61.1	63.9	64	61.5	62.75
6	FeCr- II, Office Building	NA	NA	NA	NA	NA	NA
7	33Kv MRSS	52.8	48.9	50.85	48.1	46.3	47.2
8	TG Building (CPP)	68.8	66.8	67.8	67.6	65.1	66.35
9	Pump House (CPP)	66.9	63.4	65.15	66.6	60.4	63.5
10	Administrative Building (1 st Floor)	54.5	50.3	52.4	50.2	49.6	49.9

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11	Administrative Building (2 nd Floor)	51.9	49.9	50.9	47.8	44.8	46.3
12	Quenching Tower (Coke Oven)	63.0	53.0	58.00	57.5	53.0	55.25
13	Pusher Car (Coke Oven)	64.0	56.0	60.0	61.0	56.0	58.5
14	Workshop (at Coke Oven)	67.0	61.0	64.00	56.0	52.5	54.25
15	Coke Oven office Building (1 st Floor)	54.0	49.0	51.5	46.0	43.0	44.5
16	Coke Oven office Building (2 nd Floor)	54.0	46.0	50.0	45.0	40.3	44.65
17	Coke Yard	69.0	61.0	65.0	58.0	53.0	55.5
18	Coal Yard	67.0	61.0	64.0	57.0	52.0	54.5
19	Coke Screen Building	69.0	64.0	66.5	67.0	62.0	64.5

Mar-2023

Sl. No.	Location	Day Time (dB(A))			Night Time (dB(A))		
		6AM- 10PM			10PM -6AM		
		Max.	Min.	Avg.	Max.	Min.	Avg.
1	Security Gate -1	54.6	51.1	52.85	53.3	51.2	52.25
2	Security Gate - 2	49.3	47.2	48.25	52.6	49.8	51.2
3	Canteen Building	54.5	50.8	52.65	51.4	44.2	47.8
4	Arc- Furnace (Fe-Cr)	66.7	62.1	64.4	65.8	59.1	62.45

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5	Briquetting Plant (Fe-Cr)	66.6	61.1	63.85	66.7	61.5	64.1
6	FeCr- II, Office Building	48.7	48.1	48.4	47.4	45.9	46.65
7	33Kv MRSS	52.8	48.5	50.65	48.1	46.3	47.2
8	TG Building (CPP)	68.8	66.8	67.8	68.7	65.1	66.9
9	Pump House (CPP)	66.9	61.8	64.35	66.6	60.4	63.5
10	Administrative Building (1 st Floor)	55.5	50.3	52.9	50.2	49.6	49.9
11	Administrative Building (2 nd Floor)	52.2	48.9	50.55	47.8	46.2	47
12	Quenching Tower (Coke Oven)	62.0	51.5	56.75	55.5	51.0	53.25
13	Pusher Car (Coke Oven)	63.0	55.5	59.25	60.0	54.5	57.25
14	Workshop (at Coke Oven)	66.0	58.0	62.00	56.0	51.0	53.5
15	Coke Oven office Building (1 st Floor)	54.0	49.0	51.5	45.0	42.5	43.75
16	Coke Oven office Building (2 nd Floor)	52.0	45.0	48.5	45.0	40.3	44.65
17	Coke Yard	69.0	60.0	64.5	58.0	53.5	55.75
18	Coal Yard	67.0	62.0	64.5	58.0	54.0	56.0
19	Coke Screen Building	69.0	64.0	66.5	67.0	61.0	64.0

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Effluent Analysis Report

Oct-2022

Sl. No.	Parameter	Unit	Prescribed Limits		
				Boiler blow down	Cooling Tower Blow Down
1	pH	-	5.5-9.0	NA	7.89
2	Suspended Solids	mg/l	100	NA	35.52
3	Total Dissolved Solids	mg/l	2100	NA	142.30
4	Oil & Grease	mg/l	10	NA	BDL
5	Bio Chemical Oxygen Demand	mg/l	30	NA	8.56
6	Chemical Oxygen Demand	mg/l	250	NA	28.98

Nov-2022

Sl. No.	Parameter	Unit	Prescribed Limits		
				Boiler blow down	Cooling Tower Blow Down
1	pH	-	5.5-9.0	NA	7.67
2	Suspended Solids	mg/l	100	NA	38.42
3	Total Dissolved Solids	mg/l	2100	NA	178.33
4	Oil & Grease	mg/l	10	NA	BDL

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5	Bio Chemical Oxygen Demand	mg/l	30	NA	10.26
6	Chemical Oxygen Demand	mg/l	250	NA	32.65

Dec-2022:

Sl. No.	Parameter	Unit	Prescribed Limits		
				Boiler blow down	Cooling Tower Blow Down
1	pH	-	5.5-9.0	NA	7.58
2	Suspended Solids	mg/l	100	NA	58.42
3	Total Dissolved Solids	mg/l	2100	NA	173.21
4	Oil & Grease	mg/l	10	NA	BDL
5	Bio Chemical Oxygen Demand	mg/l	30	NA	8.26
6	Chemical Oxygen Demand	mg/l	250	NA	25.65

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Jan-2023:

Sl. No.	Parameter	Unit	Prescribed Limits		
				Boiler blow down	Cooling Tower Blow Down
1	pH	-	5.5-9.0	NA	7.44
2	Suspended Solids	mg/l	100	NA	48.42
3	Total Dissolved Solids	mg/l	2100	NA	223.55
4	Oil & Grease	mg/l	10	NA	BDL
5	Bio Chemical Oxygen Demand	mg/l	30	NA	8.16
6	Chemical Oxygen Demand	mg/l	250	NA	27.65

Feb-2023:

Sl. No.	Parameter	Unit	Prescribed Limits		
				Boiler blow down	Cooling Tower Blow Down
1	pH	-	5.5-9.0	NA	7.46
2	Suspended Solids	mg/l	100	NA	58.42
3	Total Dissolved Solids	mg/l	2100	NA	213.55
4	Oil & Grease	mg/l	10	NA	BDL

VISA STEEL LIMITED
KALINGANAGAR INDUSTRIAL COMPLEX, JAJPUR ROAD
MONITORING REPORT FOR THE PERIOD FROM October, 2022 TO March, 2023

5	Bio Chemical Oxygen Demand	mg/l	30	NA	8.16
6	Chemical Oxygen Demand	mg/l	250	NA	24.65

Mar- 2023:

Sl. No.	Parameter	Unit	Prescribed Limits		
				Boiler blow down	Cooling Tower Blow Down
1	pH	-	5.5-9.0	7.55	7.99
2	Suspended Solids	mg/l	100	28.12	67.55
3	Total Dissolved Solids	mg/l	2100	164.30	223.55
4	Oil & Grease	mg/l	10	BDL	BDL
5	Bio Chemical Oxygen Demand	mg/l	30	8.15	8.17
6	Chemical Oxygen Demand	mg/l	250	24.60	24.66

NA: Not available due to CPP shutdown.

BDL: Below Detective Limit

SGS

Test Report

Print Date : 11/02/2009

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Report No : KE20-000241.001

JOE No : KE20-000241

Report Control No : KER0000153105

Analysis	Method	Result	Unit	Requirement/Limit SCHEDULE II	
				Min	Max
2,4,5-TP (Silvex)	Qualitative	Absent	mg/L	-	1.0
A41-2,4-Dichlorophenoxyacetic acid	USEPA 1311+5030C & 8080B	<0.0100	mg/L	-	10.0
A42-Atachlor	USEPA 1311+5030C & 8081A	<0.005	mg/L	-	2.0
A43-Alpha HCH	USEPA 1311+5030C & 8081A	<0.0005	mg/L	-	0.001
A44-Atrazine	USEPA 1311+5030C & 8141A	<0.001	mg/L	-	0.20
A45-Beta HCH	USEPA 1311+5030C & 8081A	<0.001	mg/L	-	0.004
A46-Butachlor	USEPA 1311+5030C & 8081A	<0.001	mg/L	-	12.5
A47-Chlordane	USEPA 1311+5030C & 8081A	<0.001	mg/L	-	0.02
A48-Chlorpyrifos	USEPA 1311+3510C & 8141A	<0.001	mg/L	-	0.5
A49-Delta HCH	USEPA 1311+3510C & 8081A	<0.001	mg/L	-	0.004
Lead	USEPA 1311+ 200.7 / 200.8	<0.05	mg/L	-	5.0
A50-Endosulfan (alpha + beta + sulphate)	USEPA 1311+3510C & 8081A	<0.001	mg/L	-	0.04
A51-Endrin	USEPA 1311+3510C & 8081A	<0.001	mg/L	-	0.02
A52-Ethion	USEPA 1311+3510C & 8141A	<0.001	mg/L	-	0.20
A53-Heptachlor & its Epoxide	USEPA 1311+3510C & 8081A	<0.001	mg/L	-	0.008
A54-Isoprothuron	USEPA 1311+3510C & 8081A	<0.0010	mg/L	-	0.9
A55-Lindane	USEPA 1311+3510C & 8081A	<0.001	mg/L	-	0.4
A56-Malathion	USEPA 1311+3510C & 8141A	<0.001	mg/L	-	10
A57-Methoxychlor	USEPA 1311+3510C & 8081A	<0.001	mg/L	-	10
A58-Methylparathion	USEPA 1311+3510C & 8141A	<0.001	mg/L	-	0.70
A59-Monocrotophos	USEPA 1311+3510C & 8141A	<0.0010	mg/L	-	0.10
A60-Phorate	USEPA 1311+3510C & 8141A	<0.0010	mg/L	-	0.2
A61-Toxaphene	Qualitative	Absent	mg/L	-	0.50
A62-Antimony	USEPA 1310 & 200.7	<0.05	mg/L	-	15.0
A63-Beryllium	USEPA 1310 & 200.7	<0.05	mg/L	-	0.75
A65-Cobalt	USEPA 1310 & 200.7	<0.05	mg/L	-	80.0
A66-Copper	USEPA 1310 & 200.7	<0.05	mg/L	-	25.0

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Test Report

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Print Date : 11/02/2020

Report No : KE20-000241.001

JOE No : KE20-000241

Report Control No : KEF0000153105

Analysis	Method	Result	Unit	Requirement/Limit SCHEDULE II	
				Min	Max
A67-Molybdenum	USEPA 1310 & 200.7	<0.00	mg/L	-	250.0
A68-Nickel	USEPA 1310 & 200.7	<0.05	mg/L	-	20.0
A69-Thallium	USEPA 1310 & 200.7	<0.05	mg/L	-	7.0
A70-Vanadium	USEPA 1310 & 200.7	<0.05	mg/L	-	24.0
A71-Zinc	USEPA 1310 & 200.7	<0.05	mg/L	-	250.0
A72-Fluoride	USEPA1310 & APHA 2380 EDN 4500F C	15.56	mg/L	-	180.0
A73-Aldrin	USEPA 1310+3510C & 8081A	<0.0010	mg/L	-	0.14
A74-DDT,DDE,DDD	USEPA 1310+3510C & 8081A	<0.0010	mg/L	-	0.10
A75-Dieldrin	USEPA 1310+3510C & 8081A	<0.0010	mg/L	-	0.80
A76-Kepona	Qualitative	Absent	mg/L	-	2.1
A77-Mirex	Qualitative	Absent	mg/L	-	2.1
A78-Polychlorinated biphenyls	USEPA 1310+ 3510C & 8082	<0.5	mg/L	-	5.0
A79-Dioxin (2,3,7,8-TCDD)	HROCHRMS ECDIAPAC012	<8.7	ng/kgdm	-	1000
<i>Dioxin is subcontracted to SGS Belgium</i>					
Hexavalent chromium as Cr6+	APHA 3500 B	BDL(DL:0.02)	mg/L	-	0.0

Remark :

Per pro SGS India Private Ltd



S_MANNA
Authorized Signatory

****End of Report****

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Test Report

Print Date : 11/02/2020

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Report No : KE20-000241.001

JOE No : KE20-000241

Analysis	Method	Result	Unit	Requirement/Limit SCHEDULE II	
				Min	Max
A13-Sulphide as H ₂ S	USEPA1311 & APHA 4500G F	2.12	mg/L	-	5.0
A14-1,1-Dichloroethylene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.70
A15-1,2-Dichloroethane	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.5
A16-1,4-Dichlorobenzene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	7.5
A17-2,4,5-Trichlorophenol	USEPA1311+ 3510C + 8041A &8270D	<0.05	mg/L	-	400
A18-2,4,6-Trichlorophenol	USEPA1311+ 3510C + 8041A &8270D	<0.05	mg/L	-	2.0
A19-2,4-Dinitrotoluene	USEPA1311+ 3510C + 8041A &8270D	<0.01	mg/L	-	0.13
A20-Benzene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.5
A21-Benzo(a)Pyrene	USEPA 1311+5030C & 8260B	<0.0001	mg/L	-	0.001
A22-Bromodichloromethane	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.01
A23-Bromoform	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	10.0
A24-Carbone tetrachloride	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.50
A25-Chlorobenzene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	100
A26-Chloroform	USEPA 1311+5030C & 8260B	0.01	mg/L	-	6.0
A27-Cresol (ortho + meta + para)	USEPA 1311+5030C & 8260B	<0.05	mg/L	-	200
A28-Dibromochloromethane	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	10
A29-Hexachlorobenzene	USEPA 1311+5030C & 8260B	<0.0100	mg/L	-	13
A30-Hexachlorobutadiene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.5
A31-Hexachloroethane	Qualitative	Absent	mg/L	-	3.0
A32-Methylethylketone	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	200.0
A33-Naphthalene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	5.0
A34-Nitrobenzene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	2.0
A35-Pentachlorophenol	USEPA 1311+5030C & 8260B	<0.05	mg/L	-	100
A36-Pyridine	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	5.0
A37-Tetrachloroethylene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.7
A38-Trichloroethylene	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.5
A39-Vinylchloride	USEPA 1311+5030C & 8260B	<0.01	mg/L	-	0.2

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Test Report

Report No : KE20-00241.001

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Print Date : 11/02/2020

JOE No : KE20-000241

Sample Described by Customer as : CHROME SLAG Report Control No : KER000153105

Client Name : VISA STEEL LIMITED
 Client Address : KALINGANAGAR INDUSTRIAL COMPLEX
 : P.O. Jakhapura
 City : Dns-Jajpur
 Postal Code : 755026
 State : Odisha
 Country : INDIA
 Sample Type : CHROME SLAG
 Received : 21/01/2020
 Sample Qty. : 3kg approx.
 Recd. :
 Sampling Date : 18/01/20
 Sampling Site : VISA STEEL LTD., KALINGANAGAR INDUSTRIAL COMPLEX, JAKHARPURA,
 ODISHA-755026
 Sample Location : VISA STEEL LTD., FERROCHROME SLAG FROM BATH COMPLEX 1 & 2
 COMPOSITE SAMPLE
 Test Start/End Date : 21/01/2020 - 11/02/2020

Analysis	Method	Result	Unit	Requirement/Limit SCHEDULE II	
				Min	Max
A1-Arsenic	USEPA 1311 & 200.7	<0.05	mg/L	-	5.0
A2-Barium	USEPA 1311 & 200.7	<0.05	mg/L	-	100
A3-Cadmium	USEPA 1311 & 200.7	<0.05	mg/L	-	1.0
A4-Chromium (Cr(VI) Compounds)	USEPA 1311 & 200.7	<0.05	mg/L	-	5.0
A5-Lead	USEPA 1311 & 200.7	<0.05	mg/L	-	5.0
A6-Manganese	USEPA 1311 & 200.7	<0.05	mg/L	-	10
A7-Mercury	USEPA 1311 & 200.7	<0.05	mg/L	-	0.20
A8-Selenium	USEPA 1311 & 200.7	<0.05	mg/L	-	1.0
A9-Silver	USEPA 1311 & 200.7	<0.05	mg/L	-	5.0
A10-Ammonia as NH3	USEPA 1311 & APHA 4500 C	1.45	mg/L	-	50
A11-Cyanide	USEPA 1311 & APHA 4500 F	<0.05	mg/L	-	20
A12-Nitrate(nitrate-nitrogen)	USEPA 1311 & IS 3025 (Part 34) 1988	0.35	mg/L	-	1000

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(Committed For Better Environment)

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Accredited by: NABET-A Grade, MOET & C/C/CPCB & SPCB-A Grade

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• Waste Resource Management
• Environmental & Social Audit

• Air Quality & Indoor Air Quality
• Quality Control & Project Management
• Renewable Energy

• Agricultural Development
• Information Technology
• Public Health Engineering

• Urban Planning & Design
• Hazardous Waste Characterization
• Waste Management Services

Environment Services
Environmental Test
Water Test
Soil Test
Air Test
Waste Test
Microbiology Test

Ref: VCSPL/22/R-7351

Date: 05.02.2022

TEST REPORT

1. Name of Industry : VISA Steel Ltd, Kalinganagar, Jajpur
2. Sampling location : Ferrochrome slag from bath complex 1 & 2 composite Sample
3. Sample Type : Chrome Slag
4. Sample collected by : VCSPL Representative in presence VISA-steel ltd
5. Sampling Date : 27.01.2022
6. Receiving Date : 28.01.2022

Sl. No	Parameter	Testing Method	Unit	Requirement/Limit SCHEDULE 1F		Analysis Results
				Max	Min	
1	Acetic	USEPA 1311 & 2007	mg/L	5.0	-	<0.05
2	Boric	USEPA 1311 & 2007	mg/L	100	-	<0.05
3	Cadmium	USEPA 1311 & 2007	mg/L	1.0	-	<0.05
4	Chromium (Cr(VI)) Compounds	USEPA 1311 & 2007	mg/L	3.0	-	<0.05
5	Lead	USEPA 1311 & 2007	mg/L	3.0	-	<0.05
6	Manganese	USEPA 1311 & 2007	mg/L	10	-	<0.05
7	Mercury	USEPA 1311 & 2007	mg/L	0.20	-	<0.05
8	Selenium	USEPA 1311 & 2007	mg/L	1.0	-	<0.05
9	Silver	USEPA 1311 & 2007	mg/L	3.0	-	<0.05
10	Ammonia as NH ₃	USEPA 1311 & APHA 4500-C	mg/L	30*	-	1.39
11	Cyanide	USEPA 1311 & APHA 4500-F	mg/L	20*	-	<0.05
12	Nitrate-nitrogen	USEPA 1311 & IS 1025 (Part 34)	mg/L	1000	-	0.35
13	Sulfide as H ₂ S	USEPA 1311 & APHA 4500-F	mg/L	5.0	-	7.08
14	1,1-Dichloroethene	USEPA 1311-5030C & 8260D	mg/L	0.70	-	<0.01
15	1,2-Dichloroethane	USEPA 1311-5030C & 8260B	mg/L	0.5	-	<0.01
16	1,4-Dichlorobenzene	USEPA 1311-5030C & 8260B	mg/L	7.5	-	<0.01
17	2,4,5-Trichlorophenol	USEPA 1311-3510C + 8041A & 8270D	mg/L	400	-	<0.05
18	2,4,6-Trichlorophenol	USEPA 1311-3510C + 8041A & 8270C	mg/L	2.0	-	<0.05
19	2,4-Dichlorophenol	USEPA 1311-3520C + 8041A & 8270D	mg/L	0.13	-	<0.01
20	Residue	USEPA 1311-5030C & 8260B	mg/L	0.5	-	<0.01
21	Benzene/Pyrene	USEPA 1311-5030C & 8260B	mg/L	0.001	-	<0.0001
22	Bromochloromethane	USEPA 1311-5030C & 8260B	mg/L	6.0	-	<0.01
23	Bromoform	USEPA 1311-5030C & 8260D	mg/L	10.0	-	<0.01
24	Carbon tetrachloride	USEPA 1311-5030C & 8260D	mg/L	0.50	-	<0.01
25	Chlorobenzene	USEPA 1311-5030C & 8260D	mg/L	100	-	<0.01
26	Chloroform	USEPA 1311-5030C & 8260D	mg/L	6.0	-	0.01
27	Cuprous (ortho + meta + para)	USEPA 1311-1030C & 8260B	mg/L	200	-	<0.01

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• Environmental & Social Study

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• Information Technology
• Public Health Engineering

• Mine Planning & Design
• Mineral Sub-Salt Exploration
• Waste Management Services

• Laboratory Services
• Environmental Impact Assessment
• Air Quality Monitoring
• Noise & Vibration
• Geotechnical
• Geology & Mining

28	Trichloroethylene	USEPA 1311-3030C & 8260B	mg/L	10	--	<0.01
29	Trichloroethene	USEPA 1311-3030C & 8260B	mg/L	10	--	<0.01
30	Hexachlorobenzene	USEPA 1311-3030C & 8260B	mg/L	0.5	--	<0.01
31	Hexachlorocyclohexane	Qualitative	mg/L	3.0	--	Absent
32	Methylcyclohexane	USEPA 1311-3030C & 8260B	mg/L	200.0	--	<0.01
33	Naphthalene	USEPA 1311-3030C & 8260B	mg/L	5.0	--	<0.01
34	Nitrobenzene	USEPA 1311-3030C & 8260B	mg/L	3.0	--	<0.01
35	Pentachlorobenzene	USEPA 1311-3030C & 8260B	mg/L	100	--	<0.05
36	Pyridine	USEPA 1311-3030C & 8260B	mg/L	5.0	--	<0.01
37	Tetrachloroethylene	USEPA 1311-3030C & 8260B	mg/L	0.7	--	<0.01
38	Trichloroethylene	USEPA 1311-3030C & 8260B	mg/L	0.5	--	<0.01
39	Vinylchloride	USEPA 1311-3030C & 8260B	mg/L	0.2	--	<0.01
40	2,4,5-TP (Silvex)	Qualitative	mg/L	1.0	--	Absent
41	2,4-Dichlorophenoxyacetic acid	USEPA 1311-3030C & 8260B	mg/L	10.0	--	<0.0100
42	Alachlor	USEPA 1311-3030C & 8081A	mg/L	2.0	--	<0.005
43	Alpha DCH	USEPA 1311-3030C & 8081A	mg/L	0.001	--	<0.0001
44	Atrazine	USEPA 1311-3030C & 8141A	mg/L	0.20	--	<0.001
45	Beta DCH	USEPA 1311-3030C & 8081A	mg/L	0.004	--	<0.001
46	Butachlor	USEPA 1311-3030C & 8081A	mg/L	12.5	--	<0.001
47	Chlorazone	USEPA 1311-3030C & 8081A	mg/L	0.03	--	<0.001
48	Chlorpyrifos	USEPA 1311-3510C & 8141A	mg/L	9.0	--	<0.001
49	Delta DCH	USEPA 1311-3510C & 8081A	mg/L	0.004	--	<0.001
50	Lead	USEPA 1311+200.7/200.7	mg/L	5.0	--	<0.05
51	Endosulfan (alpha + beta + Sulfolane)	USEPA 1311-3510C & 8081A	mg/L	0.04	--	<0.001
52	Endrin	USEPA 1311+3510C & 8081A	mg/L	0.02	--	<0.001
53	Fifos	USEPA 1311+3510C & 8141A	mg/L	0.30	--	<0.001
54	Heptachlor & its Epoxide	USEPA 1311+3510C & 8081A	mg/L	0.008	--	<0.001
55	Isoprene	USEPA 1311+3510C & 8081A	mg/L	0.9	--	<0.0010
56	Lindane	USEPA 1311+3510C & 8081A	mg/L	0.4	--	<0.001
57	Malathion	USEPA 1311+3510C & 8141A	mg/L	19	--	<0.001
58	Methoxychlor	USEPA 1311+3510C & 8081A	mg/L	10	--	<0.001
59	Methoxypropion	USEPA 1311+3510C & 8141A	mg/L	0.50	--	<0.001
60	Monocrotophos	USEPA 1311+3510C & 8141A	mg/L	0.10	--	<0.0010
61	Piclorat	USEPA 1311+3510C & 8141A	mg/L	0.2	--	<0.0010
62	Teocapole	Qualitative	mg/L	0.50	--	Absent
63	Antimony	USEPA 1310 & 200.7	mg/L	15.0	--	<0.05
64	Beryllium	USEPA 1310 & 200.7	mg/L	0.75	--	<0.05



Visiontek Consultancy Services Pvt. Ltd.

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 Is certified by : NABET-A Grade, MOEF & CPCB R & SPC B-A Grade

• Infrastructure Engineering
 • Waste Resource Management
 • Environmental & Social Audit

• Surface & sub-surface Investigation
 • Quality Control & Project Management
 • Renewable Energy

• Agricultural Development
 • Information Technology
 • Public Health Engineering

• Mine Planning & Design
 • Mineral Sub-surf Exploration
 • Waste Management Services



65	Cobalt	USEPA 1310 & 2007	mg/L	80.0	—	<0.05
66	Copper	USEPA 1310 & 2007	mg/L	23.0	—	<0.05
67	Sub-sulfur	USEPA 1310 & 2007	mg/L	350.0	—	<0.05
68	Nickel	USEPA 1310 & 2007	mg/L	20.0	—	<0.05
69	Thallium	USEPA 1310 & 2007	mg/L	7.0	—	<0.05
70	Vanadium	USEPA 1310 & 2007	mg/L	24.0	—	<0.05
71	Zinc	USEPA 1310 & 2007	mg/L	250.0	—	<0.05
72	Fluoride	USEPA 1310 & APHA 2380 EDN 4500 C	mg/L	180.0	—	1.788
73	Arsenic	USEPA 1310-3510C & 8081A	mg/L	0.14	—	<0.0010
74	DDE, DDE, DDD	USEPA 1310-3510C & 8081A	mg/L	0.70	—	<0.0010
75	Dieldrin	USEPA 1310-3510C & 8081A	mg/L	0.83	—	<0.0010
76	Kepon	Qualitative	mg/L	2.1	—	Absent
77	Mirex	Qualitative	mg/L	2.1	—	Absent
78	Polychlorinated biphenyls	USEPA 1310-3510C & 8082	mg/L	5.0	—	<0.5
79	Diuron (2,2',7,7'-TCDF)	HRGC/HRMS ECO/AN/AC/12	Ng/kg dwt	1000	—	<0.7
80	Hexavalent chromium as Cr6+	APHA 3500	mg/L	5.0	—	BOL(DL 0.02)

Reviewed By:



Approved By:

Page - 3

CO monitors at BF



Pulse Jet type Bag filters



FeCr #2



Blast furnace

**DRI****FeCr #1**



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- Agricultural Development
- Information Technology
- Public Health Engineering

- Mine Planning & Design
- Mineral/Sub-salt Exploration
- Waste Management Services

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab

Ref/ Envlab/23-24/TR-00499

Date: 10.03.2023

FUGITIVE EMISSION MONITORING REPORT

- Name of the Industry : M/s Visa Steel Limited, Jajpur, Odisha
- Monitoring Instruments : RDS (APM 460 BL)
- Environment Condition during Sampling : Atmospheric Temp - 23 - 27°C
Barometric Pressure : 758 mm of Hg
- Sample Collected By : VCSPL Representative

SL. No	Date of Sampling	Sampling Locations	Test Method	PM ₁₀ (µg/m ³)
1	04.03.2023	CFBC Boiler	IS 5182: Part 23	1255
2	03.03.2023	Ash Handling Plant CPP	IS 5182: Part 23	1348
3	04.03.2023	Ferrochrome Complex-1, Furnace Building	IS 5182: Part 23	1166
4	03.03.2023	Ferrochrome Complex-2, Furnace Building	IS 5182: Part 23	1246
5	04.03.2023	Wet Scrubber of Kilns- 1	IS 5182: Part 23	1334
6	04.03.2023	Near Pug Mill Area (DRI)	IS 5182: Part 23	1185
7	04.03.2023	Near Briquette Plant (FeCr)	IS 5182: Part 23	1194
8	03.03.2023	CHP Area (CPP)	IS 5182: Part 23	1434
9	03.03.2023	Near hammer crusher	IS 5182: Part 23	1864
10	03.03.2023	Near coke cutter building	IS 5182: Part 23	1914
11	03.03.2023	Near wharf	IS 5182: Part 23	1788
CPCB Standard				4000

Verified By: 


Approved By: 


OFFICE OF THE EXECUTIVE ENGINEER
JARAKA IRRIGATION DIVISION
JARAKA

No. 551/DT 5.01.11

To: INE
The Chief Engineer & Basin Manager,
Lower Mahanadi Basin, Bhubaneswar.

Sub: Drawal of water by M/S VISA Steel Ltd. from river
Kharsuan for their plant at Kalinganagar.

Ref: 1) Lr. No.6302 dt.18.09.10 of Chief Engineer, O.W.P.O.
2) Lr.No.12930/WE dt.29.9.10 of Asst.to C.E. & B.M.L.M.B.,BBSR.

Sir,

In inviting a reference to the above cited subject I am to report as follows:

M/S VISA Steel Ltd. is permitted by D.O.W.R. vide Lr.No.13354 dt.07.05.2007 for drawal of water of 6.34 Cusec water (Phase-I) from river Kharsuan for industrial purpose and accordingly an agreement was executed with the undersigned for the period 22.06.2010 to 31.03.2012.

Due to delay in construction of intake well & laying of pipe line the company could not able to draw water from river Kharsuan. At present, the firm is drawing water from IDCO pipe line. The construction of their own intake well & pipe line laying works are in progress and likely to be completed shortly.

As regards the application of M/S VISA Steel Ltd. to consider for revalidation of present Phase-I allocation of 6.34 Cusec of water, the 2nd phase requirement of 17.31 Cusec including phase-I allocation has been forwarded by DOWR vide Lr.No.2042(WR) dt. 16.8.2010.

It is to further report that the Water Allocation Committee (WAC) in its 56th meeting has recommended allocation of 17.31 Cusecs of water in favour of VISA Steel is well within the available quantity of 1386 Cusecs as per water balance study of Brahmani Basin.

I am to further send the village map showing the proposed location of pipe line from intake well to plant site as supplied by the firm. The plant is situated in non-irrigated area hence encroachment of command area by the plant does not arise.

P.T.O.

received

→ 12/11/11

- 2 -

As regards to water management plan, the intake well is situated near the left bank of river Kharsuan in village Brahamangoan. The site is selected after carrying out reconnaissance survey by VISA Steel Ltd with the help of their expert group of Water Resources, Geology, Environment & Water supply, considering the availability of required quantity of water of 2550 M/ Hr.

The details of intake well, design and other documents has been submitted to the Superintending Engineer, Eastern Circle, Cuttack vide this office Letter No.4229 dt.12.07.06.

The firm will make their own arrangement of storage to meet the demand during the lean period and no flow in river. Necessary permission from Revenue Authority may be obtained in case of involvement of Govt. land. Any protection measures if required to be taken up by the firm at his own cost. The plant authority has to give an undertaking that they will shutdown/reduce the production as per the direction of the Deptt. if water scarcity is noticed. The firm should take into consideration the local condition on priority & as a mandatory. The location map of the industry & details of pipe line layout drawings is enclosed herewith for kind perusal.

Encl: 1) Village Map showing plant area & location of pipe line.
2) Water Management Plan

Yours faithfully,


Executive Engineer,
Jaraka Irr. Division

Memo No. _____ /Dt. _____

Copy submitted to the Chief Engineer, O.W.P.O., Bhubaneswar for favour of kind information & necessary action.

Executive Engineer,
Jaraka Irr. Division.

Memo No. _____ /Dt. _____

Copy submitted to the Superintending Engineer, Eastern Circle, Cuttack for favour of kind information & necessary action.

Executive Engineer,
Jaraka Irr. Division.

Memo No. _____ /Dt. _____

Copy to the General Manager, M/S VISA Steel Ltd Kalinganagar Industrial Complex, Kalinganagar, Jajpur for information & necessary action.

Executive Engineer,
Jaraka Irr. Division.

VISA

VISA Steel LimitedRef: VSL/EMD/2018-19/106
27th August, 2018

(CIN : L51109DR1996PLC004601)

Tel : +91 6726 24244
Fax : +91 6726 24244
E-mail : knp@visasteel.com

p/c

To,
The Member Secretary
State Pollution Control Board, Odisha
Parvesh Bhawan, A/118, Nilakantha Nagar, Unit VIII,
Bhubaneswar – 751 012, **ODISHA**

Sub : Permission for rain water discharge during monsoon.

Dear Sir,

With reference to above mentioned subject and our earlier letter no- Visa/Env/18-19/010, dtd. 26/06/2018 regarding rain water entering into our plant during rainy season from the upper catchment areas, where we have mentioned that the nearby upper catchment areas are located relatively at higher elevation than Visa Steel limited which is the reason for all rain water entering into Visa Steel. A copy of the earlier letter to the Chairman KNDA is enclosed for your kind information. In spite of our letter no response received from Kalinga Nagar Development Authority, the excess water entering is instantaneously getting released to outside during rain through our discharge end

Heavy rain water is gushing to our plant from the upper catchment and we are unable to retain/handle such a huge quantity of water which puts pressure on our Kacha reservoir (Capacity 500000 M³) by passing through various drains inside our plant and ultimately overflows to outside.

The detail topographical map along with gradient difference of upper catchment in relation to Visa Steel Limited is clearly defined in the letter given to KNDA for your reference.

In this regard, we would like to request your good self for allowing us to discharge water to outside during rain for 3-4 months through online effluent quality monitoring system installed and the same may kindly be amended in the consent to operate.

This is submitted for your kind information and favorable direction for amendment of CTO.

Thanking you,

Yours faithfully,

For VISA STEEL LTD.

Manoj Kumar
(Manoj Kumar)
Director



Manoj Kumar
28/8/18

CC to: The Regional Officer, Regional Office SPCB, Kalinga Nagar,
Pankapal Chowk, Common Facility Center, JCD, Jaipur-755026, **Odisha**

17/09/19

VISA STEEL

Tel: +91 6726 242442
vsl@visasteel.com

Ref.No VSL/KNEA/19-20/013-
Dated: 21st Sep 2019

To,
The Chairman
Kalinga Nagar Development Authority,
At- Umapada, P.O :- FC Plant,
Jajpur Road-755019, Jajpur, Odisha

Sub: Route diversion of rain water through earthen channel.

Ref : 1.Our letter no. Visa/Env/18-19/010, dt.26.06.2018
2. Our letter no. Visa/Env/17-18/079, dt.08.06.2017

Dear Sir,

With reference to above mentioned subject, we would like to once again represent our critical issue which occurs every year during the rainy season due to which rain water started gushing to our plant from nearby industries as well as from the upper catchment areas since the nearby areas are located relatively at a higher elevation than VISA Steel. This has been informed to your esteemed office earlier also.

Further, for your information, the matrix containing the details of reference level of peer industries and nearby areas with respect to Visa Steel is herewith depicted as below

Sl. No	Industries in KNIC	Situated at	Reference level	Remarks
1	Village Kudumi sahi	South -Western side of VSL	53m Max. 47m Min.	Slope down from south to north.
2	Upper catchment areas of VISA STEEL	West side of VSL and South-east corner of JSL	52m Max. 50m Min	Sloped down from west to east
3	M/s Jindal STEEL LIMITED	North side of VSL	63m Max. 53m Min	Sloped down from west to east and north-south direction
4	M/s VISA STEEL LIMITED	South side of JSL	49m Max. 31m Min.	Sloped down from west to east and south-east direction
5	Cultivated land of Village Jakhapura	South east corner of VSL	30m Max. 29m Min	Sloped down from west to east

As far as Visa Steel is considered, it is located at Village Jakhapura between longitude 85°40'-86°44' East Latitude 20° 33'-21° 10" North surrounded by various peer industries like JSL, KJ Ispat, Rohit Ferro, Maithan and villages (Kudumi Sahi & Jakhapura). The village Kudumi Sahi and peer industries area located relatively at a higher elevation than Visa Steel.

mb
21/9/19

VISA Steel Limited
(CIN:L51109OK1996PLC004601)

21/9/19

Plant Office: Kalinganagar Industrial Complex, At/Post: Jakhapura- 755026, Dist. Jajpur, Odisha
Registered Office: VISA House, 11 Ekamra Kanan, Nayapalli, Bhubaneswar- 751012

From the above, it is evident that, the topography of plant area is not plain and the terrain of the land gradually sloped down from west to east and south-east direction. The storm water from upper catchment areas and contaminated surface runoff water from surrounding industry like JSL during monsoon is passing through perennial drains which are lying inside VISA Steel Ltd premises by natural phenomena.

The issue was also observed by SPCB officials during their inspection of our plant in October 2018 and the report certifies that VSL plant is located at lowest elevation in Kalinganagar Industrial Complex and during rain, surface runoff of entire catchment from hill side, Jindal Stainless limited (JSL) side, KJ Ispat Limited (KJ Ispat) side and vacant areas of Kalinganagar Industrial Complex flows towards VSL premises through natural gradient.

Since we are maintaining zero discharge during lean season, the industry has also installed Surface Runoff Treatment System (SRTS) facilities for treatment of surface run-off generated from our different plant facilities before discharge during rainy season. But the heavy torrential rainfall which occur during monsoon and rainy water due to the above said reason there is no option to prevent/treat such flow of high volume of surface runoff water in the monsoon season.

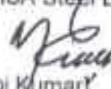
To prevent this heavy flow from upper catchment rain water, VISA Steel is proposing to construct a separate earthen channel in upstream of perennial drains of adequate capacity to divert the torrential rainfall surface run off towards the South-East side of the plant.

Therefore, we request you to channelize this surface runoff water through earthen channel for diversion of the flowing route under infrastructure development, since there is no specific drainage system developed by the KNDA though the area Kalinganagar has been declared as an industrial area.

This is for your kind information & perusal.

Thanking you.

Yours faithfully,
For VISA Steel Ltd.,


[Manoj Kumar]
Director

Encl : Photographs of reference level

- CC : 1. The Member Secretary, SPCB, Odisha, Unit VIII Bhubaneswar, Odisha
2. The Collector, Jajpur and Vice Chairman, KNDA
3. ADM, Kalinganagar
4. The Regional Officer, SPCB, Odisha, Common facility centre, JCD, Kalinga Nagar Jajpur, Odisha

DM/ADM

Sub

VISA STEEL

Tel: +91 8726 242442
www.visasteel.comRef No VSL/KNDA /2021-22/587
Dated: 05th January 2022To,
The Chairman
Kalinga Nagar Development Authority,
At: Umachala P O - FC Phase,
Jajaji Road-755019, Jaipur, OdishaSub: Route diversion of rain water through earthen channel.
Ref: 1 Our letter no VSL/KNDA/13-23/013 dt.21.09.2019
2. Our letter no Visa/Env/15-19/010 dt.26.06.2015
3 Our letter no Visa/Env/17-18/019 dt.05.06.2017

Dear Sir,

With reference to above mentioned subject, we would like to once again represent our critical issue which occurs every year during the rainy season due to which rain water started gushing to our plant from nearby industries as well as from the upper catchment areas since the nearby areas are located relatively at a higher elevation than VISA Steel. This has been informed to your esteemed office earlier also.

Further, for your information, the matrix containing the details of reference level of peer industries and nearby areas with respect to VISA Steel is herewith depicted as below:

Sl No	Industries in KNDC	Situated at	Reference level	Remarks
1	Village Kudumrahi	South -Western side of VSL	53m Max 47m Min.	Slope down from south to north
2	Upper catchment area of VISA STEEL	West side of VSL and South-east corner of JSL	52m Max 50m Min.	Sloped down from west to east.
3	M/s Jindal STEEL LIMITED	North side of VSL	63m Max 53m Min.	Sloped down from west to east and north-south direction.
4	M/s VISA STEEL LIMITED	South side of JSL	45m Max 33m Min.	Sloped down from west to east and south-east direction.
5	Cultivated land of Village Jakhapura	South east corner of VSL	30m Max 20m Min.	Sloped down from west to east.

Contd 2

Received

VISA Steel Limited

Head Office: Kalinga Nagar Industrial Complex, At: FC Phase, Umachala - 755009, Dist: Jaipur, Odisha
Regional Office: Plot No. 1, Durgam Chauri, Bhubaneswar - 751013

2:

As far as VISA Steel is concerned, it is located at Village Jakhapura between longitude 85°40'-58'44" East Latitude 20° 33'-21" 10" North surrounded by various peer industries like JSL, KJ Ispat, Rohit Fern, Mathan and villages (Kudum Sati & Jakhapura). The village Kudum Sati and peer industries are located relatively at a higher elevation than VISA Steel.

From the above, it is evident that, the topography of plant area is not plain and the terrain of the area gradually sloped down from west to east and south-east direction. The storm water is passing through the low lying area of the VISA Steel Ltd premises by natural phenomena.

Since we are maintaining zero discharge during lean season, the industry has also installed Surface Runoff Treatment System (SRTS) facilities for treatment of surface run-off generated from our different plant facilities before discharge during rainy season.

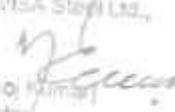
To prevent this heavy flow from upper catchment rain water, VISA Steel is proposing to construct a separate earthen channel in upstream of perennial drains of adequate capacity to divert the torrential rainfall surface run off towards the South-East side of the plant.

Therefore, we request you to channelize the surface runoff water through earthen channel for diversion of the flowing route under infrastructure development, since there is no specific drainage system developed by the KNDA though the area Kalinganagar has been declared as an industrial area.

This is for your kind information & perusal.

Thanking you,

Yours faithfully,
For VISA Steel Ltd.,


Manoj Kumar
Director

Encl: Photographs of reference level

- CC: 1. The Member Secretary, SPCB, Odisha, Unit VIII Bhubaneswar, Odisha
2. The Collector, Jajpur and Vice Chairman, KNDA
3. ADM, Kalinganagar
4. The Regional Officer, SPCB, Kalinganagar
5. The Chief Executive Officer, Jajpur Cluster Development, Kalinganagar, Jajpur



Received for
21/1/22

**Inspection report of M/s VISA Steel Ltd for inspection conducted
during 19th -20th September 2018**



STATE POLLUTION CONTROL BOARD, ODISHA
BHUBANESWAR
October 2018

175

**INSPECTION REPORT ON M/S. VISA STEEL LTD., AT: KALINGANAGAR
INDUSTRIAL COMPLEX, PO- JAKHAPURA, DIST- JAJPUR**

M/s Visa Steel Ltd. is a DRI based integrated steel plant with following plant facilities:

Plant facilities	Capacity
DRI Kiln (I & II)	2×500 TPD
Captive Power Plant (CPP)	75 MW (50 MW WHRB+25 MW CFBC)
Ferro Chrome Plant (FAP)	2×16.5 MVA +3 x16.5 MVA (1,25,000 TPA)
Blast Furnace	1×250m ³ (1,75,000 TPA Pig Iron)
Steel Melting Shop (SMS)	0.5 MTPA
i. Electric Arc Furnace (EAF)	1×80T
ii. Ladle Refinery Furnace (LRF)	1×80T
iii. Billet Caster	1×3/4 Strand
Rolling Mill	0.5 MTPA

Consent to operate granted to the industry is valid up to 31.03.2019.

Background of Inspection:

A show cause notice was issued to the unit on 04.08.2018 based on non-compliances observed during inspection conducted by Regional Office, SPC Board, Kalinganagar on 06.07.2018, 16.07.2018, 17.07.2018 and 18.07.2018 in connection with public complaints and NHRC Case No- 5255/18/24/2017/ OC filed by Sri Malay Ku Sahoo. The industry in its reply against the show cause notice, submitted that it has rectified some of the lapses and it has undertaken to complete other lapses in a time bound manner. A joint inspection from Head office and Regional Office of SPC Board was carried out to verify the present status of discharge from the plant as well as runoff management of the industry.

Inspecting Team:

- i. Er. S.Dash, SEE (L-II), HO Bhubaneswar
- ii. Er. S.K. Panda, EE, HO Bhubaneswar

Besides the following officials from Regional Offices also accompanied us during the inspection.

- iii. Sri H.B Panigrahi, RO, Kalinganagar
- iv. Sri A.K.Mallick, Ex RO, Kalinganagar, presently RO Angul
- v. Sri B.B.Mohanty, ASO, Regional Office, Kalinganagar accompanied with the team for sample collection

Date of inspection: 19th and 20th September, 2018.

The Drainage System of VISA Steel

From the map of Kalinganagar Industrial Complex (KNIC) (Figure-5) it is observed that M/S Visa Steel Ltd. is situated at the South-East corner. It shares boundary with M/s JSL and KJ Ispat at North-West direction. There exists vacant land in West direction. River Brahmani flows at a distance of about 4 km from VISA in South direction. Gandanala is located at 3km distance in East direction. Jakhpura village is at about 1km in South-West direction. KumundiSahi is located at about 200 mts from Solid Waste dumpsite in South-West direction.

Form the Google elevation map of the area (Annexure-2) it is observed that VISA Steel is situated at lowest gradient in Kalinganagar Industrial Complex. The plant is located at the lowest elevation topography at 102 ft and other adjoining plants like, JSL, KJ Ispat are located at higher elevation. The upper catchment beyond VISA boundary near FAP-2 are also located at higher elevations.

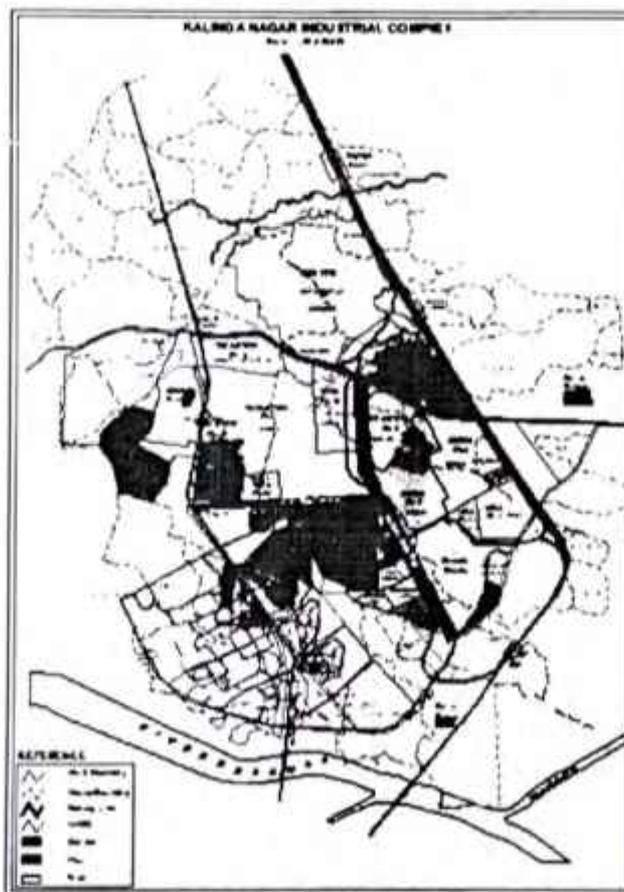


Fig-5 Map of Kalinga Nagar Industrial Complex (KNIC)

VISA area is having shallow ground water level. Being the lowest elevation plant in Kalinganagar Industrial Complex, during rain, surface runoff of entire catchment from hill side, JSL side, KJS Ispat side and vacant areas of Kalinganagar industrial complex (North West direction) flows towards Visa Steel premises through natural gradient. Some of the flow

of seepage water from adjacent plant boundaries are shown in Figure-6 to Figure-10. During the visit it was noticed that underground seepage also occurs inside the plant premises of DM Plant and Rolling Mill and this water also redirected to the SRTS. There is also an earthen reservoir of capacity 5lac cum used for collection of surface runoff during heavy rain through gate arrangement. The photograph of this reservoir is shown as Figure-11. During rain, when earthen reservoir achieves maximum storage capacity, further entering of additional water overflows and takes its natural course to discharge to outside through Culvert no. 1 and flows adjacent to the cultivated land of Jakhapura village.

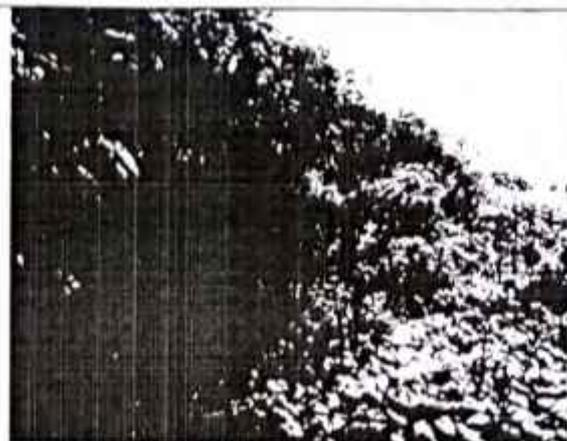


Fig-6. Seepage water near JSL and VISA boundary

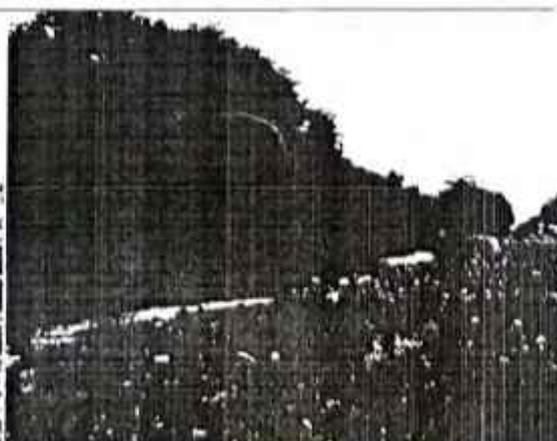


Fig-7: Seepage water near JSL, KJ Ispat and VISA boundary



Fig-8: Accumulation of water in between Visa and KJ Ispat boundary



Fig-9: Accumulation of water in between Jindal Stainless and Visa steel premises



Fig-10: Water from outer catchment area to visa steel drain

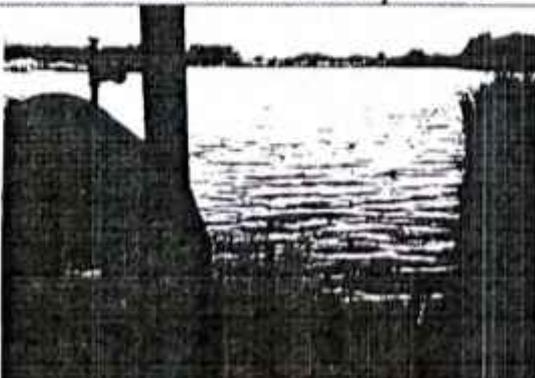


Figure-11. Earthen reservoir of Visa Steel



Solid Waste Dumping Yard



Green belt (Solid dumping Yard)





**Garland drain
with settling pit**





Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

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Accredited by: NABET-A Grade, MOEF & CCCPCB & SPCB-A Grade

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• Waste Management Services

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Water Lab
&
Microbiology Lab

A-2

Ref: Eavlab/22-23/TR-3730

Date: 26.11.2022

TEST REPORT

1. Name of Industry : VISA STEEL Ltd, Kalinganagar, Jajpur
2. Sampling Location : Ferrochrome Slag From Bath Complex 1 & 2 Composite Sample
3. Sample Type : Chrome Slag
4. Sample Collected by : VCSPL Representative in presence VISA steel ltd
5. Sampling Date : 15.11.2022
6. Receiving Date : 16.11.2022
7. Analysis Date : 16.11.2022 to 22.11.2022

Sl No	Parameter	Testing Method	Unit	Requirement/Limit SCHEDULE II		Analysis Results
				Max	Min	
1	Arsenic	USEPA 1311 & 2007	mg/L	5.0	--	<0.05
2	Barium	USEPA 1311 & 2007	mg/L	100	--	<0.05
3	Cadmium	USEPA 1311 & 2007	mg/L	1.0	--	<0.05
4	Chromium/Cr(VI) Compound	USEPA 1311 & 2007	mg/L	5.0	--	<0.05
5	Lead	USEPA 1311 & 2007	mg/L	5.0	--	<0.05
6	Manganese	USEPA 1311 & 2007	mg/L	10	--	<0.05
7	Mercury	USEPA 1311 & 2007	mg/L	0.20	--	<0.05
8	Selenium	USEPA 1311 & 2007	mg/L	1.0	--	<0.05
9	Silver	USEPA 1311 & 2007	mg/L	5.0	--	<0.05
10	Ammonia as NH ₃	USEPA 1311 & APHA 4500C	mg/L	50	--	1.39
11	Cyanide	USEPA 1311 & APHA 4500 F	mg/L	20	--	<0.05
12	Nitrate (nitrate-nitrogen)	USEPA 1311 & IS 3025 (Part 34)	mg/L	1000	--	0.35
13	Sulphate as SO ₄	USEPA 1311 & APHA 4500 F	mg/L	5.0	--	2.88
14	1,1-Dichloroethylene	USEPA 1311 +5030C & 8260B	mg/L	0.70	--	<0.01
15	1,2-Dichloroethane	USEPA 1311 +5030C & 8260B	mg/L	0.5	--	<0.01
16	1,4-Dichloro benzene	USEPA 1311 +5030C & 8260B	mg/L	7.5	--	<0.01
17	2,4,5-Trichlorophenol	USEPA 1311 +2510C+8041A&8270D	mg/L	400	--	<0.05
18	2,4,6-Trichlorophenol	USEPA 1311 +3510C+8041A&8270D	mg/L	2.0	--	<0.05
19	2,4-Dinitrobenzene	USEPA 1311 +2510C+8041A&8270D	mg/L	0.13	--	<0.01
20	Benzene	USEPA 1311 +5030C & 8260B	mg/L	0.5	--	<0.01
21	Benzaldehyde	USEPA 1311 +5030C & 8260B	mg/L	0.001	--	<0.0001
22	Bromodichloromethane	USEPA 1311 +5030C & 8260B	mg/L	6.0	--	<0.01
23	Bromoform	USEPA 1311 +5030C & 8260B	mg/L	10.0	--	<0.01
24	Carbon tetrachloride	USEPA 1311 +5030C & 8260B	mg/L	0.50	--	<0.01
25	Chlorobenzene	USEPA 1311 +5030C & 8260B	mg/L	100	--	<0.01
26	Chloroform	USEPA 1311 +5030C & 8260B	mg/L	6.0	--	0.01
27	Cyclohexane (ortho/meta/para)	USEPA 1311 +5030C & 8260B	mg/L	200	--	<0.05
28	Dibromochloromethane	USEPA 1311 +5030C & 8260B	mg/L	10	--	<0.01
29	Hexachlorobenzene	USEPA 1311 +5030C & 8260B	mg/L	13	--	<0.0100
30	Hexachlorocyclopentadiene	USEPA 1311 +5030C & 8260B	mg/L	6.5	--	<0.01
31	Hexachloroethane	Qualitative	mg/L	3.0	--	Absent
32	Methylchloroform	USEPA 1311 +5030C & 8260B	mg/L	200.0	--	<0.01
33	Naphthalene	USEPA 1311 +5030C & 8260B	mg/L	5.0	--	<0.01
34	Nitrobenzene	USEPA 1311 +5030C & 8260B	mg/L	2.0	--	<0.01
35	Pentachlorophenol	USEPA 1311 +5030C & 8260B	mg/L	100	--	<0.05
36	Pyridine	USEPA 1311 +5030C & 8260B	mg/L	5.0	--	<0.01



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- Water Resource Management
- Environmental & Social Study

- Surface & Sub-Surface Investigation
- Quality Control & Project Management
- Renewable Energy

- Agricultural Development
- Information Technology
- Public Health Engineering

- Site Planning & Design
- Mineral/Sub-Soil Exploration
- Waste Management Services

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab

37	Tetrachloroethylene	USEPA 1311 +5030C & 8200D	mg/L	0.5	—	<0.01
38	Trichloroethylene	USEPA 1311 +5030C & 8200D	mg/L	0.5	—	<0.01
39	Vinyl chloride	USEPA 1311 +5030C & 8200D	mg/L	0.2	—	<0.01
40	2,4,5-Tribromoxy	Qualitative	mg/L	1.0	—	Absent
41	2,4-Dichloro phenoxy acetic acid	USEPA 1311 +5030C & 8200D	mg/L	10.0	—	<0.0100
42	Arochlor	USEPA 1311 +5030C & 8091A	mg/L	2.0	—	<0.005
43	Alpha HCH	USEPA 1311 +5030C & 8091A	mg/L	0.001	—	<0.0005
44	Atrazine	USEPA 1311 +5030C & 8141A	mg/L	0.20	—	<0.001
45	Beta HCH	USEPA 1311 +5030C & 8091A	mg/L	0.004	—	<0.001
46	Butachlor	USEPA 1311 +5030C & 8091A	mg/L	12.5	—	<0.001
47	Chloridane	USEPA 1311 +5030C & 8091A	mg/L	0.03	—	<0.001
48	Chlorpyrifos	USEPA 1311 +5030C & 8141A	mg/L	2.0	—	<0.001
49	Delta HCH	USEPA 1311 +5030C & 8091A	mg/L	0.004	—	<0.001
50	Lead	USEPA 1311 +2007/2008	mg/L	5.0	—	<0.05
51	Endosulfan(alpha+beta+Sulphate)	USEPA 1311+3510C & 8091A	mg/L	0.04	—	<0.001
52	Endrin	USEPA 1311+3510C & 8091A	mg/L	0.02	—	<0.001
53	Ethion	USEPA 1311 +3510C & 8141A	mg/L	0.30	—	<0.001
54	Heptachlor & its Epoxide	USEPA 1311 +3510C & 8091A	mg/L	0.008	—	<0.001
55	Isoproturon	USEPA 1311 +3510C & 8091A	mg/L	0.9	—	<0.0010
56	Lindane	USEPA 1311 +3510C & 8091A	mg/L	0.4	—	<0.001
57	Malathion	USEPA 1311 +3510C & 8141A	mg/L	1.0	—	<0.001
58	Methoxychlor	USEPA 1311 +3510C & 8091A	mg/L	10	—	<0.001
59	Methylparathion	USEPA 1311 +3510C & 8141A	mg/L	0.70	—	<0.001
60	Monocrotophos	USEPA 1311 +3510C & 8141A	mg/L	0.10	—	<0.0010
61	Phorate	USEPA 1311 +3510C & 8141A	mg/L	0.2	—	<0.0010
62	Toxaphene	Qualitative	mg/L	0.50	—	Absent
63	Antimony	USEPA 1310 & 2007	mg/L	15.0	—	<0.05
64	Beryllium	USEPA 1310 & 2007	mg/L	0.75	—	<0.05
65	Cobalt	USEPA 1310 & 2007	mg/L	80.0	—	<0.05
66	Copper	USEPA 1310 & 2007	mg/L	25.0	—	<0.05
67	Molybdenum	USEPA 1310 & 2007	mg/L	350.0	—	<0.05
68	Nickel	USEPA 1310 & 2007	mg/L	20.0	—	<0.05
69	Thallium	USEPA 1310 & 2007	mg/L	7.0	—	<0.05
70	Vanadium	USEPA 1310 & 2007	mg/L	24.0	—	<0.05
71	Zinc	USEPA 1310 & 2007	mg/L	250.0	—	<0.05
72	Fluoride	USEPA 1310 & APHA 2317 EDN 4500F C	mg/L	180.0	—	17.88
73	Ahrin	USEPA 1310 +3510C & 8091A	mg/L	0.14	—	<0.0010
74	DDT,DDE,DDD	USEPA 1310 +3510C & 8091A	mg/L	0.10	—	<0.0010
75	Dieldrine	USEPA 1310 +3510C & 8091A	mg/L	0.80	—	<0.0010
76	Kepons	Qualitative	mg/L	2.1	—	Absent
77	Mirex	Qualitative	mg/L	2.1	—	Absent
78	Polychlorinated biphenyls	USEPA 1310+3510C & 8002	mg/L	5.0	—	<0.5
79	Dioxin(2,3,7,8-TCDD)	HRGC/HRMS- LC/GAV/ IAC/012	Ng/Kgdm	1000	—	<0.7
80	Hexavalent chromium as Cr6+	APHA 1900	mg/L	5.0	—	<0.02





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• Waste Management Services

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Environment Lab
Food Lab
Material Lab
Soil Lab
Water Lab
&
Microbiology Lab

Ref : Envlab/23-24/TR-00501

Date : 27.03.2023

TEST REPORT

Customer Name & Address : VISA STEEL LIMITED, Jakhapura, Jajpur, Odisha-755026

SAMPLE DETAILS

Sample Location & Code	RW: Rain Water Reservoir	Sampled by	VCSPL'S Representative
Sample Name	Water	Sampling Procedure	APIHA 1060
Sample Source	Ms VISA STEEL LIMITED	Sample Received on	24.03.2023
Sample Condition	Sealed Plastic & Sterilized Bottle		
Sampling Date	23.03.2023	Test Completed on	27.03.2023

Sl. No	Parameters	Unit	Standard (Inland Surface water) Part-A	Test methods	Water
1	pH value at 25°C	-	6.0-9.0	APIHA 4500H'B	7.13
2	Total Suspended Solids	mg/l, max	100	APIHA 2540 D	22
3	Oil & grease	mg/l, max	10.0	APIHA 5520-B	4.2
4	Biochemical Oxygen Demand (as BOD) ₅ Days at 27°C	mg/l, max	30	IS 3025(P- 44) :1993 RA 1999	6.1
5	Chemical Oxygen Demand (as COD)	mg/l, max	250	APIHA 5220-B	30.1
6	Phenolic Compound (as C ₆ H ₅ OH)	mg/l, max	1.0	APIHA 5530 B,D	0.14
7	Cyanide (as CN)	mg/l, max	0.2	APIHA 4500 CN C,D	<0.01
8	Hexavalent Chromium as (Cr ⁶⁺)	mg/l, max	0.1	APIHA 3500 Cr B	<0.01
9.	Total Chromium	mg/l, max	2.0	APIHA 3111 B	0.28
Any unusual feature observed during determination					Nil

Remarks:

TERMS AND CONDITION:-

1. The Test result is relevant only to the data tested.
2. This report shall not be reproduced in full or part without written approval of Visiontek consultancy services (P) Ltd.
3. The laboratory is not responsible for the authenticity of photocopied test report.
4. The test data will not be retained for more than 15 days from the date of issue of test report except to case as required by applicable regulations.
5. The laboratory's responsibility under this report is limited to; precise and fair analysis.



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Annexure- 10**CREP (Corporate Responsibility for Environmental Protection)****VISA STEEL LIMITED**

Visa group is always aiming toward environmental protection, workers health and safety. In this regard EHS department focusing on pollution control, waste management, resource management, recycle and reuse concept, developing green belts for developing an environment friendly atmosphere and conserving natural resources.

Water Pollution Control System adopted:

- ❖ ETP followed by RO has been installed at CPP to treat the generated process water and is 100% re-used in CPP, maintaining Zero discharge. Further the RO reject water is being used for fly ash quenching and hot cake quenching at Ferrochrome complex-I & II.
- ❖ Surface Run-off Treatment System (SRTS) of adequate capacity is installed at Plant for treating surface run-off water. Further the SRTS drain is connected with various settling pits before the SRTS to catch the suspended solids before entering into SRTS.
- ❖ Three nos. of Sewage Treatment Plant has been installed for GET Hostel, Colony and Main office. The treated water is being used for horticulture activities.
- ❖ Neutralization Pit has been installed for treatment of regenerated process water of DM plant at Captive Power Plant (CPP).
- ❖ On-line EQMS has been installed to monitor and ensure that the treated water is well within the prescribed norms of SPCB.
- ❖ Pressure recharge Rain water harvesting system has been installed for roof top water of GT hostel building based on Pressure recharge system.
- ❖ All the process water is being recycled in all units to maintain zero discharge.

Air Pollution Control System adopted:

- ❖ Five nos. of Gas Cleaning Plant (GCP) with heat exchanger and multi chambered bag house system at Ferro-Chrome Plant. In addition to that, five nos. of dust extraction system are installed at different location.
- ❖ Three numbers of Electrostatic Precipitators has been installed at CPP for controlling flue dust emissions connected to Boiler.
- ❖ Closed circuit pneumatic conveying systems followed by silo equipped with bag filter have been installed for ash collection and disposal at CPP.
- ❖ Fixed type dust suppression system installed in Coal storage yard to suppress fugitive dust generation.



- ❖ Waste water recycling sump & reused for plantation and road sprinkling inside Plant premises.
- ❖ Fifteen numbers of water sprinklers has been installed at internal roads for suppression of fugitive dust generation. Further, 04 Nos. of water spraying nozzles installed over the belt conveyors and ground hopper for suppression of fugitive dust generation from material transfer points at Ferrochrome Complex.
- ❖ Twenty seven numbers of fixed type water spraying nozzles installed at ground hopper of coal feeding point.
- ❖ Further, three numbers of 12 KL water tankers are engaged for dust suppression on the roads inside the plant premises.
- ❖ Maintaining good housekeeping practices inside the plant premises.

Solid Waste Management Practice:

- ❖ Fly ash from CPP is being used in own Fly-ash Bricks Plant for captive use and the rest amount of fly ash is being disposed off to local fly ash bricks manufacturer, meeting 100 % utilization of fly ash.
- ❖ Char from Sponge Iron Plant is completely re-used in own CFBC Boiler as a fuel.
- ❖ Slag from Ferrochrome Plant is being used in Metal recovery Plant for recovery of Ferrochrome. Further, the processed slag is being used for road making.
- ❖ GCP dust of Ferrochrome is being re-used in briquette making.
- ❖ Till now we have disposed off more than 50T of **plastic waste** to an authorized recycler to make our plant a plastic free zone.

Hazardous Waste Management:

Well defined management practices are in place to take care of the hazardous wastes generated in the Plant. The entire hazardous wastes are collected, stored and disposed off in an environment friendly manner as per the direction of SPCB. The details are as follows:

Type of Hazardous Waste	Hazardous Waste Management Practices		
	Collection	Handling	Transportation & Disposal
Used Oil	Used oil generated from different units is collected in drums.	Unit wise Collected Used oil is stored at used oil storage shed.	After storage of one truck load disposed to registered recycler for re-processing and reutilization.
Waste Containing Oil	Waste containing oil is collected from different operating units in	The collected waste containing oil is stored in closed containers /	The stored waste contain oil is burnt in submerged Arc furnace of Ferro-chrome



	drums.	drums	Plant on monthly basis.
Flue Gas Cleaning Residue (Fe-Cr Plant)	Flue gas cleaning residues from Fe-Cr plant is collected from gas cleaning system hopper.	The collected flue gas cleaning residue is stored at concreted floor under the hopper.	It is sent to briquetting plant by means of covered trolleys and Completely re-used in Briquette making.
Spent Resin	The spent resin from DM Plant is collected in barrels.	The collected spent resin is stored at concreted floor under shed.	After storage of one truck load disposed to registered recycler for reprocess and reutilization.
Oily sludge	Oily sludge generated from different units is collected in drums.	Unit wise Collected oily sludge is stored at used oil storage shed.	After storage of one truck load disposed to registered recycler for reprocess and reutilization.

Biomedical Waste Management Practice:

M/s Visa Steel Limited (VSL) ensures the safety and wellbeing of participants and employees in First Aid Centre performed in its facilities to provide information on the handling and disposal of this waste stream. These guidelines are intended to ensure the proper and safe management of biomedical waste.

The plant ensures that all staffs have received proper training to deal with biomedical waste and adopt practices while handling biomedical waste (i.e. wear protective equipment) and ensure familiarity with the handling, treatment and disposal procedures of the waste.

- ✧ Proper segregation of Bio-medical wastes at source, without mixing with chemical.
- ✧ The waste materials are properly collected, handled and stored in the ear-marked bins and disposed off in an environment friendly manner.
- ✧ All the records are properly maintained and yearly returns are submitted to SPCB regularly on or before 30th January of every year.



E-waste Management Practice:

E-waste management practices are in place at VSL. The E-wastes are segregated at source and kept in the ear-marked place for further disposal to SPCB authorized vendors. Yearly returns are being submitted to SPCB regularly on or before 30th June of every year.

Online System installed -

We have installed four nos. of CAAQMS (Continuous Ambient Air Quality Monitoring System) and six nos. of CSEMS (Continuous Stack Emission Monitoring Station) and one no. of EQMS (Effluent Quality Monitoring Station) in our plant premises through which data's are uploading in RTDAS server and all the parameters have found within prescribed standard.

We have 3 nos. of MRP (Metal Recovery Plant) located at Ferrochrome Complex – 1 and 2 wherein Ferrochrome Complex – I MRP has a production capacity of 10 TPD, similarly Ferrochrome Complex – II – 75 TPD.

Healthcare:

We are making continuous efforts to provide access to quality healthcare solutions and spread awareness for the development of the community. Under Healthcare we organize medical and health check-up camps for the employees and the contract workmen.

Plantation / Green Belt Development:

An extensive plantation and green landscape with more than 1,62,256 forest tree species planted in and around the Complex over 173.5 Ac of land till date to meet the specified CPCB guidelines. Apart from avenue plantation with forest species, shrubs have been planted as a second canopy all along the road sides. Trees and lawns in the plant premises and colony are served with treated waste water from the plant.

Further, a nursery (Poly-house) has been developed inside the Plant for developing various species of the saplings for plantation.



VISA COKE LIMITED

CREP (Corporate Responsibility for Environmental Protection)

Visa group is always aiming toward environmental protection, workers health and safety. In this regard EHS department focusing on pollution control, waste management, resource management, recycle and reuse concept, developing green belts for developing an environment friendly atmosphere and conserving natural resources.

Water Pollution Control System adopted:

- ❖ Surface Run-off Treatment System (SRTS) of adequate capacity is installed at Plant for treating surface run-off water. Further the SRTS water is used for quenching & gardening purpose.
- ❖ Constructed two nos of 150 Cum of RCC settling pit with proper recirculation system to collect the residual surface runoff water.
- ❖ All the surface runoff water and garland drain water is being recycled and reused to maintain zero discharge.

Air Pollution Control System adopted:

- ❖ 8 No.of High-pressure Rain gun sprinkler installed in Coal & Coke storage yard to suppress fugitive dust generation.
- ❖ Twenty numbers of Impact water sprinklers has been installed at internal roads for suppression of fugitive dust generation.
- ❖ 04 Nos. of water spraying nozzles installed at ground hopper coal feeding point and transfer point.
- ❖ Two numbers wet de-dusting system installed at hammer crusher building to control fugitive dust emission.
- ❖ Two numbers of dry fug systems installed at coke cutter circuit and screening house to suppress the fugitive dust emission in that area.
- ❖ Maintaining good housekeeping practices inside the plant premises.

Hazardous Waste Management:

Well defined management practices are in place to take care of the hazardous wastes generated in the Plant. The entire hazardous wastes are collected, stored and disposed off in an environment friendly manner as per the direction of SPCB. The details are as follows:



Type of Hazardous Waste	Hazardous Waste Management Practices		
	Collection	Handling	Transportation & Disposal
Used Oil	Used oil generated is collected in drums.	Used oil is stored at used oil storage shed.	Reused in lubrication of charging plate.
Waste Containing Oil	Waste containing oil is collected in drums.	The collected waste containing oil is stored in closed containers / drums	The stored waste contain oil is Fully burnt inside oven for energy recovery during rainy season only.

E-waste Management Practice:

E-waste management practices are in place at VCL. The E-wastes are segregated at source and kept in the ear-marked place for further disposal to SPCB authorized vendors. Yearly returns are being submitted to SPCB regularly on or before 30th June of every year.

Online System installed -

We have installed and two nos. of CSEMS (Continuous Stack Emission Monitoring Station) which data's are uploading in RTDAS server and all the parameters have found within prescribed standard.

Healthcare:

We are making continuous efforts to provide access to quality healthcare solutions and spread awareness for the development of the community. Under Healthcare we organize medical and health check-up camps for the employees and the contract workmen.

Plantation / Green Belt Development:

An extensive plantation and green landscape with more than 9500 forest tree species planted in and around the Complex over 7.5 Ac of land till date to meet the specified CPCB guidelines. Apart from avenue plantation with forest species, shrubs have been planted as a second canopy all along the road sides. Trees and lawns in the plant premises and colony are served with treated waste water from the plant



VISA STEEL LIMITED

Annexure-11

VISA STEEL

PLANT OFFICE
KALINGA NAGAR INDUSTRIAL COMPLEX
B-1 (POLT) JANKANAGAR, 751 024
751024, JHARKHAND
TEL: 0661 8750124/440
FAX: 0661 8750124/440
E-MAIL: info@vslsteel.com
WEBSITE: www.vslsteel.com
CIN NO: U11109OR1999PL1246001

Ref: VSL/EMD/SPCB/Consent/2015-16 / 079
Dated: 29th June 2015

To,
The Member Secretary
State Pollution Control Board, Odisha
A/118, Nilakanthnagar, Unit-VIII,
Bhubaneswar-751012
ODISHA

Sub: Status on Continuous Emission Monitoring System (CEMS) and Ambient Air Quality Monitoring System (AAQMS) by M/s Visa Steel Limited

Ref: (i) 7813/Ind-I-Con-(M)-249, dttd 16.05 2014
(ii) Consent order no 4975/IND-I-CON-5008, dated 28.03.2014

Dear Sir,

With reference to the above mentioned subject, we would like to inform your good self that, we have already installed online monitoring systems as per your guideline for 5 nos. CEMS and 3 nos. AAQMS in addition to one no. AAQMS already installed earlier.

Besides these, we would like to mention here that all these systems have been connected to Real Time Data Acquisition System (RT- DAS), installed and commissioned by authorized agency and successfully completed data transfer to SPCB server on 29th June 2015 (copy of the letter from authorized agency is attached regarding completion & commissioning of RT-DAS).

Further, we would like to request your good self to kindly release Performance Bank Guarantee of Rs. 49.75 lakhs, as the systems have been completely installed and meeting the pollution control norms as per the consent condition.

This is for your Kind information and record please.

Thanking You,

Yours faithfully,
For VISA Steel Limited

*Received
29/6/15*

(Paramesh Bhattacharayya)
President Operations

CC To: The Regional Officer, SPCB, Kalinga Nagar,
Pankajal Chowk, Common Facility Center, JCO





Date: 29th June 2015

To
 The Manager,
 Environment Department
 VISA Steel Limited
 KNIC, Jakhapura, Jagipur
 Odisha - 755026

SUB: Completion of RT-OAS Installation at VISA Steel.

Dear Sir,

This is to inform you that the installation of RT-DAS at your plant has successfully done and all the required number (3 numbers of AAQMS and 5 numbers of Stacks) of analyzers data has been transmitted to SPCB, Bhubaneswar. This is for your information. Thanks for your sincere co-operation

Kind regards,

Sabyasachi Satpathy
 Sunray Infosystems Pvt Ltd
 First Floor, 1294(P), Goun Complex
 CRP Square, Bhubaneswar 751012
 Odisha
 Phone: +91-674-2562506
 Mobile: +91-7894449911
 Email: s.sabyasachi@sunray.com



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- Public Health Engineering

- Mine Planning & Design
- Mineral Sub-Soil Exploration
- Waste Management Services



Ref:Envlab/23-24/TR-00502

Date : 10.03.2023

TEST REPORT

Customer Name & Address

: VISA STEEL LIMITED, Jakhapura, Jajpur,
Odisha-755026

A. Sample Particulars

1. Date of Sampling : 03.03.2023
2. Sampling Location : WHRB-1, Stack
3. Sampling Method : CPCB Stack Sampling Method

B. Stack Information

1. Stack Connected to : WHRB-1
2. Material Construction of Stack : RCC
3. Shape of Stack : Circular
4. Whether Stack is Provided With Permanent Platform & Ladder : Yes

Test Results

Sl. No	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standard(2019) for Steel Plant	WHRB-1
1.	Temperature of Emission in Stack	°C	IS 11255- 1985(Part 3)	-	165
2.	Velocity of Gas	m/sec	IS 11255- 1985(Part 3)	-	11.3
3.	Concentration of Particulate Matter (as PM ₁₀)	mg/Nm ³	IS 11255- 1985 (Part 1)	50.0	20.7
4.	Concentration of Sulphur Dioxide (as SO ₂)	mg/Nm ³	IS 11255- 1985 (Part 2)	-	117.4
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255- 2005 (Part 7)	-	170
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSPL/SOP/01 Issue No.01 dt 15.08.2018	-	3.1
7.	Lead as Pb	ppm	VCSPL/SOP/02 Issue No.01 dt 15.08.2018	-	<0.002
8.	Nickel as Ni	ppm	VCSPL/SOP/03 Issue No.01 dt 15.08.2018	-	<0.001



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 Food Lab
 Material Lab
 Soil Lab
 Mineral Lab
 &
 Microbiology Lab

Ref: Envlab/23-24/TR-00503

Date : 09.03.2023

TEST REPORT

Customer Name & Address

: VISA STEEL LIMITED, Jakhapura, Jaipur,
Odisha-755026

A. Sample Particulars

1. Date of Sampling : 03.03.2023
2. Sampling Location : WHRB-2, Stack
3. Sampling Method : CPCB Stack Sampling Method

B. Stack Information

1. Stack Connected to : WHRB-2
2. Material Construction of Stack : RCC
3. Shape of Stack : Circular
4. Whether Stack is Provided With Permanent Platform & Ladder : Yes -

Test Results

Sl. No.	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standard(2018) for Steel Plant	WHRB-2
1.	Temperature of Emission in Stack	°C	IS 11255: 1985(Part 3)	-	156
2.	Velocity of Gas	m/sec	IS 11255: 1985(Part 3)	-	9.16
3.	Concentration of Particulate Matter (as PM)	mg/Nm ³	IS 11255: 1985 (Part 1)	90.0	40.4
4.	Concentration of Sulphur Dioxide (as SO ₂)	mg/Nm ³	IS 11255: 1985 (Part 2)	-	192.4
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255: 2005 (Part 7)	-	168
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSPL/SOP/01 Issue No:01 dt: 19.08.2018	-	3.2
7.	Lead as Pb	ppm	VCSPL/SOP/02 Issue No:01 dt: 19.08.2018	-	<0.002
8.	Nickel as Ni	ppm	VCSPL/SOP/03 Issue No:01 dt: 19.08.2018	-	<0.001



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• Agricultural Development
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• Mine Planning & Design
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• Waste Management Services

Labouratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab

Ref:Envlab/23-24/TR-00505

Date : 08.03.2023

TEST REPORT

I. Customer Name & Address : VISA STEEL LIMITED, Jakhapura, Jajpur,
Odisha-755026

A. Sample Particulars

1. Date of Sampling : 03.03.2023
2. Sampling Location : Ferrochrome complex-1
3. Sampling Method : CPCB Stack Sampling Method

B. Stack Information

1. Stack Connected to : Stack connected to furnace 1 & 2
2. Material Construction of Stack : MS
3. Shape of Stack : Circular
4. Whether Stack is Provided With Permanent Platform & Ladder : Yes

C. Test Results

Sl. No.	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standard(2018) for Steel Plant	Furnace 1&2
1.	Temperature of Emission in Stack	$^{\circ}\text{C}$	IS 11255: 1985(Part 5)	—	114
2.	Velocity of Gas	m/sec	IS 11255: 1985(Part 3)	—	9.54
3.	Concentration of Particulate Matter (as PM)	mg/Nm ³	IS 11255: 1985 (Part 1)	50.0	28.34
4.	Concentration of Sulphur dioxide (as SO ₂)	mg/Nm ³	IS 11255: 1985 (Part 2)	—	148.6
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255: 2005 (Part 7)	—	30.4
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSP/ SOP/01 Issue No.01 dt 19.08.2018	—	2.4
7.	Lead as Pb	ppm	VCSP/ SOP/02 Issue No.01 dt 19.08.2018	—	<0.002
8.	Nickel as Ni	ppm	VCSP/ SOP/03 Issue No.01 dt 19.08.2018	—	<0.001



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● Agricultural Development
● Information Technology
● Public Health Engineering

● Mine Planning & Design
● Mineral/Sub-Soil Exploration
● Waste Management Services

Laboratory Services
Environment Lab
Food Lab
Material Lab
Soil Lab
Metal Lab
&
Microbiology Lab

Ref:Envlab/23-24/TR-00507

Date : 07.03.2023

TEST REPORT

I. Customer Name & Address : VISA STEEL LIMITED, Jakhapura, Jajpur,
Odisha-755026

A. Sample Particulars

1. Date of Sampling : 04.03.2023
2. Sampling Location : Ferruchrome complex-2
3. Sampling Method : CPCB Stack Sampling Method

B. Stack Information

1. Stack Connected to : Stack connected to furnace 5
2. Material Construction of Stack : MS
3. Shape of Stack : Circular
4. Whether Stack is Provided With Permanent Platform & Ladder : Yes

C. Test Results

Sl. No.	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standard(2018) for Steel Plant	Furnace 5
1.	Temperature of Emission in Stack	°C	IS 11255: 1985(Part 3)	-	120
2.	Velocity of Gas	m/sec	IS 11255: 1985(Part 3)	-	10.55
3.	Concentration of Particulate Matter (as PM)	mg/Nm ³	IS 11255: 1985 (Part 1)	50.0	24.3
4.	Concentration of Sulphur dioxide (as SO ₂)	mg/Nm ³	IS 11255: 1985 (Part 2)	-	128.4
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255: 2005 (Part 7)	-	36.8
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSP/ SOP/01 Issue No 01 dt 19.08.2018	-	2.1
7.	Lead as Pb	ppm	VCSP/ SOP/02 Issue No 01 dt 19.08.2018	-	<0.002
8.	Nickel as Ni	ppm	VCSP/ SOP/03 Issue No 01 dt 19.08.2018	-	<0.001





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• Mineral Sub-Soil Exploration
• Waste Management Services

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Environment Lab
Food Lab
Material Lab
Soil Lab
Water Lab
&
Microbiology Lab

Ref: Envlab/23-24/TR-00506

Date : 08.03.2023

TEST REPORT

I. Customer Name & Address : VISA STEEL LIMITED, Jakhapura, Jajpur,
Odisha-755026

A. Sample Particulars

1. Date of Sampling : 04.03.2023
2. Sampling Location : Ferrochrome complex-2
3. Sampling Method : CPCB Stack Sampling Method

B. Stack Information

1. Stack Connected to : Stack connected to furnace J & 4
2. Material Construction of Stack : MS
3. Shape of Stack : Circular
4. Whether Stack is Provided With Permanent Platform & Ladder : Yes

C. Test Results

Sl. No.	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standard(2018) for Steel Plant	Furnace- 3& 4
1.	Temperature of Emission in Stack	°C	IS 11255: 1985(Part 3)	—	134
2.	Velocity of Gas	m/sec	IS 11255: 1985(Part 3)	—	11.48
3.	Concentration of Particulate Matter (as PM)	mg/Nm ³	IS 11255: 1985 (Part 1)	50.0	26.8
4.	Concentration of Sulphur dioxide (as SO ₂)	mg/Nm ³	IS 11255: 1985 (Part 2)	—	152.4
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255: 2005 (Part 7)	—	25.4
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSP/5OP/01 Issue No.01 dt 19.08.2018	—	1.9
7.	Lead as Pb	ppm	VCSP/5OP/02 Issue No.01 dt 19.08.2018	—	<0.002
8.	Nickel as Ni	ppm	VCSP/5OP/03 Issue No.01 dt 19.08.2018	—	<0.001



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Metals Lab
Soil Lab
Mineral Lab
&
Microbiology Lab

Ref:Envlab/23-24/TR-00504

Date : 09.03.2023

TEST REPORT

1. Customer Name & Address : VISA STEEL LIMITED, Jakhapura, Jajpur, Odisha-755026

A. Sample Particulars

- Date of Sampling : 04.03.2023
- Sampling Location : CFBC, Stack
- Sampling Method : CPCB Stack Sampling Method

B. Stack Information

- Stack Connected to : CFBC
- Material Construction of Stack : RCC
- Shape of Stack : Circular
- Whether Stack is Provided With Permanent Platform & Ladder : Yes

C. Test Results

Sl. No.	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standard (2018) for Steel Plant	CFBC
1.	Temperature of Emission in Stack	$^{\circ}\text{C}$	IS 11255: 1985 (Part 3)	-	135
2.	Velocity of Gas	m/sec	IS 11255: 1985 (Part 3)	-	11.24
3.	Concentration of Particulate Matter (as PM)	mg/Nm ³	IS 11255: 1985 (Part 1)	50.0	30.78
4.	Concentration of Sulphur dioxide (as SO ₂)	mg/Nm ³	IS 11255: 1985 (Part 2)	-	156.2
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255: 2005 (Part 7)	-	32.6
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSPL/SOP/01 Issue No-01 dt 19.08.2018	-	3.4
7.	Mercury	mg/Nm ³	EPA Method-29	-	<0.1
7.	Lead as Pb	ppm	VCSPL/SOP/02 Issue No-01 dt 19.08.2018	-	<0.002
8.	Nickel as Ni	ppm	VCSPL/SOP/03 Issue No-01 dt 19.08.2018	-	<0.001





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 Soil Lab
 Mineral Lab
 &
 Microbiology Lab

Ref: Envlab/23-24/TR- 00508

Date : 10.03.2023

TEST REPORT

1. Customer Name & Address : VISA STEEL LIMITED, Jakhapura, Jajpur,
Odisha-755026

A. Sample Particulars

1. Date of Sampling : 04.03.2023
 2. Sampling Location : Coke Oven , Stack-4
 3. Sampling Method : CPCB Stack Sampling Method

B. Stack Information

1. Stack Connected to : Stack connected to Boiler 1& 2
 2. Material Construction of Stack : RCC
 3. Shape of Stack : Circular
 4. Whether Stack is Provided With Permanent Platform & Ladder : Yes

C. Test Results

Sl. No.	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standards(2018) for Steel Plant	Boiler 1&2
1.	Temperature of Emission in Stack	^o C	IS 11255: 1985(Part 3)	-	132
2.	Velocity of Gas	m/sec	IS 11255: 1985(Part 3)	-	10.40
3.	Concentration of Particulate Matter (as PM)	mg/Nm ³	IS 11255: 1985 (Part 1)	50.0	28.2
4.	Concentration of Sulphur dioxide (as SO ₂)	mg/Nm ³	IS 11255: 1985 (Part 2)	-	100.6
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255: 2005 (Part 7)	-	36.4
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSPL/SOP/01 Issue No:01 dt 19.08.2018	-	2.5
7.	Lead as Pb	ppm	VCSPL/SOP/02 Issue No:01 dt 19.08.2018	-	<0.002
8.	Nickel as Ni	ppm	VCSPL/SOP/03 Issue No:01 dt 19.08.2018	-	<0.001



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• Renewable Energy

• Agricultural Development
• Information Technology
• Public Health Engineering

• Mine Planning & Design
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• Waste Management Services

Ref: Envlab/23-24/TR- 00509

Date : 10.03.2023

TEST REPORT

1. Customer Name & Address : VISA STEEL LIMITED, Jakhapura, Jajpur,
Odisha-755026

A. Sample Particulars

1. Date of Sampling : 04.03.2023
2. Sampling Location : Coke Oven , Stack-2
3. Sampling Method : CPCB Stack Sampling Method

B. Stack Information

1. Stack Connected to : Stack connected to Boiler 3 & 4
2. Material Construction of Stack : RCC
3. Shape of Stack : Circular
4. Whether Stack is Provided With Permanent Platform & Ladder : Yes

C. Test Results

Sl. No.	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standard(2018) for Steel Plant	Boiler 3 & 4
1.	Temperature of Emission in Stack	$^{\circ}\text{C}$	IS 11255: 1985(Part 3)	-	136
2.	Velocity of Gas	m/sec	IS 11255: 1985(Part 3)	-	12.48
3.	Concentration of Particulate Matter (as PM)	mg/Nm ³	IS 11255: 1985 (Part 3)	50.0	22.6
4.	Concentration of Sulphur dioxide (as SO ₂)	mg/Nm ³	IS 11255: 1985 (Part 2)	-	112.6
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255: 2005 (Part 7)	-	32.7
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSPL/SOP/01 Issue No.01 dt 19.08.2019	-	3.0
7.	Lead as Pb	ppm	VCSPL/SOP/02 Issue No.01 dt 19.08.2019	-	<0.002
8.	Nickel as Ni	ppm	VCSPL/SOP/03 Issue No.01 dt 19.08.2019	-	<0.001

Prepared By

Checked By

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&
Microbiology Lab

A-12

Report No : Envlab/23-24/TR-00498

Date : 27.03.2023

TEST REPORT

Customer Name & Address : VISA STEEL LIMITED, Jakhapura, Jajpur, Odisha-755026

Sample Location & Code	S3: Near Main Gate S4: Near Learning Center	Sampled By	VCSPL'S Representative
Sample Description	Ambient Air	Sampling Procedure	IS 5182.
Sample Source	Visa Steel Ltd	Sample Received on	24.03.2023
Sample Condition	Gaseous Sample Solution Refrigerated		
Sampling Date	22.03.2023	Test Completed on	26.03.2023

Sl No	Date of Monitoring	Sampling Location	Analysis Report						
			PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	SO ₂ (µg/m ³)	NO _x (µg/m ³)	CO (mg/m ³)	Lead (µg/m ³)	Nickel (ng/m ³)
1	22.03.2023	Near Main Gate	62.2	35.6	35.5	14.8	0.86	<2.02	<2.5
2	22.03.2023	Near Learning Center	84.7	47.6	18.4	12.3	1.2	<0.02	<2.5
NAAQ Standard			100	60	80	80	4.0	1	20
Testing Method			IS 5182: Part 23	EPA CFR-40 (pt 50) Appendix-1	IS 5182 (Part-2) RA2006	IS 5182 (Part-6) RA2006	IS 5182 (P-10)	IS 5182(Part - 22): 2019	IS 5182(Part - 22): 2019





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Environment Lab
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Material Lab
Soil Lab
Mineral Lab
&
Microbiology Lab

Ref:Envlab/23-24/TR-00497

Date : 28.03.2023

TEST REPORT

Customer Name & Address : VISA STEEL LIMITED, Jaktapura, Jajpur, Odisha-755026

Sample Location & Code	S1: Near AQMS DM Plant S2: Near Ferrochrome Complex-2	Sampled By	VC SPL'S Representative
Sample Description	Ambient Air	Sampling Procedure	IS 5182
Sample Source	Visa Steel Ltd	Sample Received on	24.03.2023
Sample Condition	Gaseous Sample Solution Refrigerated		
Sampling Date	22.03.2023	Test Completed on	28.03.2023

Sl No	Date of Monitoring	Sampling Location	Analysis Report						
			PM ₁₀ ($\mu\text{g}/\text{m}^3$)	PM _{2.5} ($\mu\text{g}/\text{m}^3$)	SO ₂ ($\mu\text{g}/\text{m}^3$)	NO _x ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)	Lead ($\mu\text{g}/\text{m}^3$)	Nickel (ng/m^3)
1	22.03.2023	Near AQMS DM Plant	54.3	38.4	21.7	18.7	0.98	<2.02	<2.5
2	22.03.2023	Near Ferrochrome Complex-2	80.7	42.6	9.9	7.2	0.3	<0.02	<2.5
NAAQ Standard			100	60	80	80	4.0	1	20
Testing Method			IS 5182: Part 23	EPA CFR-40 (pt 50) Appendix-1	IS 5182 (Part-2) RA2006	IS 5182 (Part-6) RA2006	IS 5182 (P-10)	IS 5182 (Part -22):2019	IS 5182 (Part -22):2019

Prepared By




Water Management System



Surface Runoff Treatment System



Flash Mixture



Carbon Filters



ETP & RO





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Mineral Lab
&
Microbiology Lab

F-14

TEST REPORT

Ref: VCSPL/23-24/TR- 00500

Date: 25.03.2023

Name of the Industry	:	M/s Visa steel Limited, Jajpur, Odisha	Sample Received on	:	NA
Date of Monitoring	:	23.03.2023	Sampling Procedure	:	IS: 9989 2020
Sample Description	:	Source Noise Level	Sampling done by	:	VCSPL Representative
Identification by Customer	:	N-1 to N-16			

Location ID	Date of Monitoring	Loration	Noise Level in dB(A) leq Day	Noise Level in dB(A) leq Night
N-1	23.03.2023	Security Gate -1	71.8	66.2
N-2	23.03.2023	Security Gate - 2	70.1	65.2
N-3	23.03.2023	Canteen Building	73.8	68.1
N-4	23.03.2023	Arc- Furnace (Fe-Cr)	74.4	68.4
N-5	23.03.2023	Briquetting Plant (Fe-Cr)	69.6	64.2
N-6	23.03.2023	Kiln Platform (DRI Plant)	70.3	64.3
N-7	23.03.2023	33Kv MRSS	72.6	67.5
N-8	23.03.2023	Raw Material Yard (Mini Blast Furnace)	72.1	66.9
N-9	23.03.2023	Cast House (Mini Blast Furnace)	68.6	61.3
N-10	23.03.2023	Blower House (Mini Blast Furnace)	51.4	48.2
N-11	23.03.2023	TG Building (CPP)	72.4	67.2
N-12	23.03.2023	Pump House (CPP)	69.3	63.8
N-13	23.03.2023	Administrative Building (1 st Floor)	68.9	63.4
N-14	23.03.2023	Coke Yard	70.4	65.7
N-15	23.03.2023	Coke Oven Cutter Building	74.4	68.4
N-16	23.03.2023	Coke Oven (Quenching Tower)	72.9	67.8
Standard as per SPCB			85.0	75.0



Water sprinklers and Dry fog systems



WATER SPRINKLERS, RAIN GUN at different locations**DRI****CHP****MAIN
GATE**



**GROUND
HOPPER FeCr
#1**



CONVEYOR BELT FeCr #1

COKE OVEN ROAD

COKING COAL STORAGE YARD



CAAQMS-1					
Month	PM10 ($\mu\text{g}/\text{m}^3$)	PM2.5 ($\mu\text{g}/\text{m}^3$)	SO2 ($\mu\text{g}/\text{m}^3$)	NOX ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
Apr-22	48.17	22.13	31.84	15.61	0.78
May-22	20.72	26.19	35.06	16.01	0.73
Jun-22	39.21	29.17	41.03	16.08	0.79
Jul-22	27	16.1	43.4	14.1	0.7
Aug-22	14.2	32.7	31.8	10.5	0.8
Sep-22	25.9	30	38.3	29.9	0.8

CAAQMS-2					
Month	PM10 ($\mu\text{g}/\text{m}^3$)	PM2.5 ($\mu\text{g}/\text{m}^3$)	SO2 ($\mu\text{g}/\text{m}^3$)	NOX ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
Apr-22	25.53	11.01	16.96	11.58	1.35
May-22	23.36	9.39	20.48	12.18	1.21
Jun-22	19.98	10.48	19.92	13.75	1.07
Jul-22	41	9.4	16.2	11.7	0.9
Aug-22	49.1	14.1	17.6	12	1
Sep-22	41	23.2	20.3	11	1.2

CAAQMS-3					
Month	PM10 ($\mu\text{g}/\text{m}^3$)	PM2.5 ($\mu\text{g}/\text{m}^3$)	SO2 ($\mu\text{g}/\text{m}^3$)	NOX ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
Apr-22	28.89	10.12	17.84	22.57	0.99
May-22	33.94	10.17	21.43	23.81	0.86
Jun-22	26.02	9.33	17.99	16.9	0.77
Jul-22	18.7	6.4	23.2	12.2	0.5
Aug-22	27.2	8.7	23	12.2	0.5
Sep-22	46.3	17	18.8	15.8	1

CAAQMS-4					
Month	PM10 ($\mu\text{g}/\text{m}^3$)	PM2.5 ($\mu\text{g}/\text{m}^3$)	SO2 ($\mu\text{g}/\text{m}^3$)	NOX ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
Apr-22	51.74	17.74	21.83	13.96	0.44
May-22	31.92	16.42	22.46	13.83	0.75
Jun-22	25.22	14.27	18.33	13.91	1.06
Jul-22	16.6	5.7	16.3	14.6	1.3
Aug-22	63.5	5.5	16.4	12.6	1.4
Sep-22	22.5	12.6	22.5	11.7	1.4

Emissions from Paint Source

Name of the Tank	Sep-13			Nov-13			Jul-13			Jul-13			Sep-13			Sep-13		
	PM (mg/lm ³)	SO ₂ (mg/lm ³)	NO _x (mg/lm ³)	PM (mg/lm ³)	SO ₂ (mg/lm ³)	NO _x (mg/lm ³)	PM (mg/lm ³)	SO ₂ (mg/lm ³)	NO _x (mg/lm ³)	PM (mg/lm ³)	SO ₂ (mg/lm ³)	NO _x (mg/lm ³)	PM (mg/lm ³)	SO ₂ (mg/lm ³)	NO _x (mg/lm ³)	PM (mg/lm ³)	SO ₂ (mg/lm ³)	NO _x (mg/lm ³)
Remediation Tank (Complex 1)	02.31	06.67	NA	22.55	06.92	NA	70.43	06.22	NA	31.5	06.18	NA	NA	NA	NA	66.03	222.4	NA
Remediation Tank (Complex 2)	11.45	275.76	NA	13.54	729.38	NA	15.66	269.31	NA	11.61	155.85	NA	19.19	181.57	NA	20.91	212.91	NA
Remediation Tank-2 (Complex 2)	19.88	161.45	NA	23.82	101.98	NA	22.78	418.18	NA	21.14	329.84	NA	23.02	220.37	NA	18.05	293.79	NA
Power Plant (VOC) Tank-1	11.41	217.17	18.51	11.51	134	18.54	11.91	12.41	18.58	NA	NA	NA	NA	NA	NA	NA	NA	NA
Paint Storage Tank	NA	NA	NA	NA	NA	NA	18.82	161.91	18.62	17.82	179.18	17.62	NA	NA	NA	NA	NA	NA
Power Plant Tank (VOC & SO ₂)	16.41	36.68	18.82	11.81	20.81	22.81	22.81	22.12	11.18	221.68	17.68	11.18	221.68	17.68	11.18	228.02	28.21	NA
Power Plant Tank (VOC & SO ₂)	18.22	177.83	18.53	18	NA	NA	17.23	181.81	17.19	22.89	116.71	23.68	22.87	111.71	24.67	176.17	14.41	NA

CAAQMS VCL

AQMS-1					
Month	PM10 ($\mu\text{g}/\text{m}^3$)	PM2.5 ($\mu\text{g}/\text{m}^3$)	SO2 ($\mu\text{g}/\text{m}^3$)	NOX ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
Apr-22	48.17	22.13	31.84	15.61	0.78
May-22	20.72	26.19	35.06	16.01	0.73
Jun-22	39.21	29.17	41.03	16.08	0.79
Jul-22	27	16.1	43.4	14.1	0.7
Aug-22	14.2	32.7	31.8	10.5	0.8
Sep-22	25.9	30	38.3	29.9	0.8

AQMS-2					
Month	PM10 ($\mu\text{g}/\text{m}^3$)	PM2.5 ($\mu\text{g}/\text{m}^3$)	SO2 ($\mu\text{g}/\text{m}^3$)	NOX ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
Apr-22	25.53	11.01	16.96	11.58	1.35
May-22	23.36	9.39	20.48	12.18	1.21
Jun-22	19.98	10.48	19.92	13.75	1.07
Jul-22	41	9.4	16.2	11.7	0.9
Aug-22	49.1	14.1	17.6	12	1
Sep-22	41	23.2	20.3	11	1.2

AQMS-3					
Month	PM10 ($\mu\text{g}/\text{m}^3$)	PM2.5 ($\mu\text{g}/\text{m}^3$)	SO2 ($\mu\text{g}/\text{m}^3$)	NOX ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
Apr-22	28.89	10.12	17.84	22.57	0.99
May-22	33.94	10.17	21.43	23.81	0.86
Jun-22	26.02	9.33	17.99	16.9	0.77
Jul-22	18.7	6.4	23.2	12.2	0.5
Aug-22	27.2	8.7	23	12.2	0.5
Sep-22	46.3	17	18.8	15.8	1

AQMS-4					
Month	PM10 ($\mu\text{g}/\text{m}^3$)	PM2.5 ($\mu\text{g}/\text{m}^3$)	SO2 ($\mu\text{g}/\text{m}^3$)	NOX ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
Apr-22	51.74	17.74	21.83	13.96	0.44
May-22	31.92	16.42	22.46	13.83	0.75
Jun-22	25.22	14.27	18.33	13.91	1.06
Jul-22	16.6	5.7	16.3	14.6	1.3
Aug-22	63.5	5.5	16.4	12.6	1.4
Sep-22	22.5	12.6	22.5	11.7	1.4

Emissions from Point Source, VCL

Name of the Stack	Apr-22		May-22		Jun-22		Jul-22		Aug-22		Sep-22	
	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)
CEMS-1 (Flue Gas Tunnel after Boiler I & II)	49.97	193.29	40.46	73.23	7.41	74.03	22.73	60.22	33.14	55.05	12.59	132.47
CEMS-2 (Flue Gas Tunnel after Boiler III & IV)	16.17	98.14	26.16	50.58	3.74	42.15	32.02	106.93	49.66	171.2	28.42	109.76

Water sprinklers at DRI





A-19



Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Certified for: ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S), ISO/IEC 17025:2005

Accredited by: NABL/A Grade, MOEF & CPCB & SPCB/A Grade

• Environmental Engineering
• Waste Resource Management
• Environmental & Social Study

• Surface & Sub-Surface Investigation
• Quality Control & Project Management
• Research & Feasibility

• Agricultural Development
• Information Technology
• Public Health Engineering

• Mine Planning & Design
• Mineral Sub-surface Exploration
• Waste Management Services



Ref: Env/lab/23-24/TR-00504

Date: 09.03.2023

TEST REPORT

1. Customer Name & Address :

VINA STEEL LIMITED, Jakhapura, Jajpur,
Odisha-755026

A. Sample Particulars

1. Date of Sampling : 04.03.2023
2. Sampling Location : CFBC, Stack
3. Sampling Method : CPCB Stack Sampling Method

B. Stack Information

1. Stack Connected to : CFBC
2. Material Construction of Stack : RCC
3. Shape of Stack : Circular
4. Whether Stack is Provided With Permanent Platform & Ladder : Yes

C. Test Results

M. No.	Name of the Parameters	Unit	Testing Methods	Revised CPCB Standard (2014) for Steel Plant	CFBC
1.	Temperature of Emission in Stack	°C	IS 11255:1985 (Part 3)	-	135
2.	Velocity of Gas	m/sec	IS 11255:1985 (Part 2)	-	17.21
3.	Concentration of Particulate Matter (as PM ₁₀)	mg/Nm ³	IS 11255:1985 (Part 1)	50.0	30.78
4.	Concentration of Sulphur dioxide (as SO ₂)	mg/Nm ³	IS 11255:1985 (Part 2)	-	196.2
5.	Concentration of Oxides of Nitrogen (as NO _x)	mg/Nm ³	IS 11255:2005 (Part 7)	-	22.6
6.	Concentration of Carbon Monoxide (as CO)	ppm	VCSP/509/01 Issue No.01 dt 13.05.2018	-	3.4
7.	Mercury	mg/Nm ³	EPA Method-29	-	<0.1
8.	Lead as Pb	ppm	VCSP/509/02 Issue No.01 dt 19.08.2018	-	<0.002
9.	Nickel as Ni	ppm	VCSP/509/03 Issue No.01 dt 19.08.2018	-	<0.001





CHP Coal Shed



DRI Coal Shed



FeCr # 2 Chrome Shed

Details of Solid waste generated and its utilization

VISA Steel Limited

Solid Wastes	Characteristics	Total Quantity (MT)	Mode of Disposal
Fe-Cr slag	Nature : Solid; Colour : Black; pH (20% Slurry) : 8.24; Conductivity : 789 μ mhos/cm; Density (g/cm ³) : 2.9; Corrosivity : Not corrosive; Reactivity : Not reactive; Toxicity : Non toxic.	139899 MT	Slag from Ferrochrome Plant is being used in Metal recovery Plant for recovery of Ferrochrome. Further, the processed slag is being used for road making.
Fly Ash	SiO ₂ :%61.80, Fe ₂ O ₃ :%5.21, CaO:%1.79, MgO:%2.26, Al ₂ O ₃ :%26.70	169156 MT	Fly ash from CPP is being used in own Fly-ash Bricks Plant for captive use and the rest amount of fly ash is being disposed off to local fly ash bricks manufacturer, meeting 100 % utilisation of fly ash.
Blast Furnace - Granulated Slag	Nature : Granular particles ; Colour : Grey; pH (20% Slurry) : 8.24; Conductivity : 520 μ mhos/cm; Density (g/cm ³) : 1.3; Corrosivity : Not corrosive; Reactivity : Not reactive; Toxicity : Non toxic.	5269.71 MT	Granulated Slag from Blast Furnace is sold to Cement Plants.
DRI – Char	Nature : Solid fines; Ash : 72-75%; VM: 2-3 %; FC: 22-23 %; GCV : 2100-2200 Kcal/Kg.	41766 MT	Entire quantity is being used in CFBC Boiler as a Fuel.
DRI - ABC/DSC dust	Solid fines	3540 MT	Disposed off in designated dump yard inside the Plant.
DRI - Accretion	Solid Lumps	1772 MT	Disposed off in designated dump yard inside the Plant.

Blast Furnace – Thickener Sludge	Semi Solid	490.1 MT	Disposed off in designated dump yard inside the Plant.
DRI-Flue dust	Solid fines	22386 MT	Disposed off in designated dump yard inside the Plant.



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 E-mail: paribesh1@ospcboard.org
 Web site : www.ospcboard.org

**OFFICE OF THE
 STATE POLLUTION CONTROL BOARD, ODISHA**

Parivesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII,
 Bhubaneswar - 751 012

By speed post/
 Through online

No. 3682 /IND-II-CTE-NIPL-12

Date 10.03.2021

Online application No. : 3188178

**CERTIFICATE ON "NO INCREASE IN POLLUTION LOAD" IN ACCORDANCE WITH
 MOEF&CC, GOVT. OF INDIA NOTIFICATION NO. S.O. 3518(E), DATED 23.11.2016 AND
 AMENDED NOTIFICATION VIDE S.O. 236 (E), DATED 16.01.2020**

1. The MoEF&CC, Govt. of India had issued Notification vide SO-3518(E) dated 23.11.2016 for issue of "No Increase in Pollution Load" certificate for changes in plant configuration and product mix for the project.
2. The MoEF&CC, Govt. of India has issued amended notification vide S.O 236(E), dated 16.01.2020 which stipulates "Any change in raw material-mix or product-mix, change in quantities within products or number of products in same category for which prior environmental clearance has been granted shall be exempted from the requirement of prior environmental clearance provided there is no increase in pollution load and the resultant increase in production is not more than 50 percent of the production capacity permitted in the earlier environmental clearance and the project proponent shall follow the procedure for obtaining 'No Increase in Pollution Load' certificate from the concerned State Pollution Control Board or Union Territory Pollution Control Committee, as the case may be".
3. M/s Visa Steel Ltd. At – Kalinga Nagar Industrial Complex, Post – Jakhapura, Dist. - Jajpur has submitted an application through online in accordance with MoEF&CC, Govt. of India Notification No. S.O 236(E) dtd. 16.1.2020 for Issue of "No Increase in Pollution Load Certificate" for enhancement of Ferro-Chrome production from 1.25 LTPA to 1.50 LTPA.
4. Consent to Establish was granted by the Board vide OM No. 29888, dated 06.12.2006 for expansion upto 1.5 MTPA Integrated Steel Plant, where the capacity of SAF was as follows:

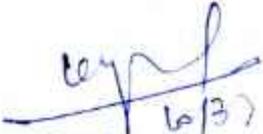
Sl. No.	Shop/ Unit	Phase-I (0.5 MTPA)	Phase-II (1.0 MTPA)	Total Capacity
1.	SAF	50,000 TPA (2x16.5 MVA)	1,00,000 TPA (4x16.5 MVA)	1,50,000 TPA (6x16.5 MVA)

5. Environmental Clearance was granted by MoEF&CC, Govt. of India vide F. No. J-11011/33/2007-IA.II(I), dated 12.06.2007 for Integrated Steel Plant (1.5 MTPA) and WHRB-CPP (100 MW) at Kalinga Nagar Industrial Complex, Jakhapura, Sukinda, Jajpur. The capacity of Ferro-Chrome production was 150000 TPA.

6. Consent to Operate has been granted from the Board vide no. 5659, dated 01.07.2020 and is valid upto 31.03.2021 for the following:

Sl. No.	Product	Quantity
1.	Captive Power Plant (CPP)	75 MW (50 MW WHRB + 25 MW CFBC)
2.	Ferro Chrome Plant (FAP Unit – 1 & 2)	5x16.5 MVA (125000 TPA)
3.	Recovered Ferro Chrome (Metal Recovery Plant – 2 of capacity 30 TPH)	27 TPD
4.	Recovered Ferro Chrome (Harsco Metal Recovery Plant 40 TPH)	20 TPD

7. The project proponent has received No Increase in Pollution Load (NIPL) certificate from the third-party auditor empaneled by the Board (i.e. IMMT, Bhubaneswar) for the proposal.
8. The proposal was discussed in the Technical Committee meeting for issue of "No Increase in Pollution Load Certificate" held on 11.01.2021.
9. The Committee recommended for Issue of "No Increase in Pollution Load Certificate" for enhancement of Ferro-Chrome production from 1.25 LTPA to 1.50 LTPA, At – Kalinga Nagar Industrial Complex, Post – Jakhapura, Dist.- Jajpur and recommended the following:
- The proponent shall inform to the MoEF&CC, Govt. of India about enhancement of Ferro-Chrome production from 1.25 LTPA to 1.50 LTPA and take additional pollution control measures, if any as advised by the MoEF&CC, Govt. of India.
 - Under no circumstances the proponent shall install additional plant and machineries for enhancement of Ferro-Chrome production from 1.25 LTPA to 1.50 LTPA.
 - The proponent shall be allowed for trial run for 06-months for enhancement of Ferro-Chrome production from 1.25 LTPA to 1.50 LTPA. During the trial run period, a joint inspection and/or monitoring shall be carried out twice by Regional Office and Head Office of State Pollution Control Board, Odisha to check the adequacy of the existing pollution control measures for enhancement of Ferro-Chrome production from 1.25 LTPA to 1.50 LTPA. The monitoring shall be carried out in the full rated capacity. All the parameters submitted in the report of "No Increase in Pollution Load" by the proponent to be verified during this monitoring. Based on the satisfactory performance of the existing pollution control measures for enhancement of Ferro-Chrome production from 1.25 LTPA to 1.50 LTPA, final Consent to Operate will be considered.


6/3/21
Member Secretary

To

**The Director,
M/s Visa Steel Ltd.,
At – Visa House, 11, Ekamra Kanan,
Nayapalli, Bhubaneswar,
Dist. – Khordha - 751015**

Memo No. 3683 /Date 10.03.2021 /

Copy forwarded to:

1. The Secretary, MoEF&CC, Govt. of India, New Delhi.
2. The District Collector & Magistrate, **Khordha**.
3. The Director, Factories & Boiler, Bhubaneswar.
4. The Regional Officer, S.P.C.Board, **Bhubaneswar**.
5. Consent to Operate Cell, SPC Board, Bhubaneswar.
6. The DFO, **Khordha**.
7. Hazardous Waste Management Cell, SPC Board, Bhubaneswar
8. Copy to Guard file


10/3/21
Chief Env. Engineer



CONSENT ORDER

SPEED POST**STATE POLLUTION CONTROL BOARD, ODISHA**

(DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909/ EPABX : 2561909/2562847

E-mail: paribesh1@ospcboard.org / Website: www.ospcboard.orgNo. 9204 / IND-I-CON-5008Dt. 08-07-2021**CONSENT ORDER**

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your online application ID No. 3650414, Dtd. 11-06-2021 & Consent to operate order vide letter No. 5250, dtd. 26.03.2021

This Consent to Operate order is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Industry: M/s. VISA STEEL LIMITED

Name of the Occupier & Designation: Sri Manoj Kumar, Director

Address: At- Kalinga Nagar Industrial Complex, Jakhapura, Jaipur

This consent order is valid for the period **6 months i.e., up to 07.01.2022**

After receipt of certificate on No Increase in Pollution Load vide letter No. 3682, dtd. 10.03.2021 & grant of Consent to Establish vide letter No. 7588, dtd. 04.06.2021 the production capacity of Ferro Chrome (FAP Unit-1 & 2) 5x16.5 MVA Furnace has increased from 1,25,000 TPA to 1,50,000 TPA.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted without prejudice to the court cases pending before the Hon'ble NGT and the Hon'ble Supreme Court of India against the industry and the general & special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
01.	Ferro Chrome (FAP Unit- 1 & 2)	5x16.5 MVA (1,50,000 TPA)

**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard				
				pH	SS (mg/l)	BOD (mg/l)	FC MPN/ 100ml	
1.	Domestic effluent from colony, hostel & canteen.	To be completely treated in STPs (3nos.)	Reused in gardening and dust suppression	6.5 to 9.0	100	30	100	
2	Wash water from jiggling and cooling water	To be completely recycled/ reused	No discharge	---				
3.	Treated surface runoff from Ferro Chrome Plant area	After treatment shall be reused and excess discharged to outside through Culvert -1	--	pH	SS (mg/l)	Cr ⁺⁶ (mg/l)	Phenolic compound (mg/l)	Cyanide (mg/l)
				5.5-9.0	100	0.1	1.0	0.2

C. Emission permitted through the following stack subject to the prescribed standard

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³
	Stack attached to			PM
1.	Stack attached to Ferro Chrome Plant-1 & 2 (2x16.5MVA)	41	3,15,000	100
2.	Stack attached to GCP outlet of Furnace- 3 & 4	45	2x2,20,000	50
3.	Stack attached to GCP outlet of Furnace- 5	45	2,20,000	50
4.	Stack attached to bag filter of Drier of Briquetting Plant (FAP-I & II)	31	63,000	100
5.	Bag Filter of ground hopper, BC-2 conveyor up to day bin building bunker feeding Plant (FAP-I & II)	32	25,000	100
6.	Bag Filter of Day bin building batching (FAP-I & II)	32	74,000	100
7.	Stack attached to bag filter of furnace building feeding(FAP-I & II)	30	22,000	100



CONSENT ORDER

3

8.	Stack attached to Drier (FAP-III, IV & V)	20	2x25,000	100
9.	Bag filter attached to raw material bin mixing building and all transfer points	20	20,000	100
10.	Bag Filter of RMHS and transfer points Briquette Plant (FAP-III, IV & V)	20	2x20,000	100
11.	Bag Filter of briquette building (FAP-III, IV & V)	20	20,000	100

D. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	Slag from Ferro Chrome plant	431 TPD	--	--	--	After recovery of metal from slag the rejected slag shall be stored in an earmarked area and shall be used for road making and low land filling inside the premises.
3.	Flue Dust from FAP	25 TPD	--	--	--	Shall be used in briquetting plant

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.



CONSENT ORDER

10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
 12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the
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CONSENT ORDER

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- satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
 43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board.
 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
 45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a



CONSENT ORDER

- dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
 6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.

F. SPECIAL CONDITIONS:
(AIR & WATER POLLUTION CONTROL)

1. **The unit shall achieve the enhance production of Ferro Chrome from 1,25,000 TPA to 1,50,000 TPA by increasing the active power input to the furnaces by increasing the load from 11.088 MW to 13.365 MW in each furnace by increasing the power factor to 0.9 and load factor to 0.9 by using high grade chrome ore 48-52% Cr₂O₃ in the burden mix. Under no circumstances the unit shall install any additional plant facilities to achieve the said enhanced production capacity.**
 2. **The industry shall comply the conditions stipulated in CTE order issued vide letter No. 7588, dtd. 04.06.2021 and certificate on No Increase in Pollution load issued vide letter No. 3682, dtd. 10.03.2021.**
 3. All the air pollution control devices like GCPs / Bag filters installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
 4. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. The collected dust / fumes shall be treated in the GCPs / Bag filters/ Scrubbers.
 5. Appropriate air pollution control devices shall be installed to collect and treat the secondary emissions from tapping area of the Ferro Alloy Furnaces.
 6. All the transfer points and belt conveyers of both metal recovery plants shall be covered with GI sheets to minimize fugitive emission.
 7. Dry fog / water sprinkling arrangement shall be provided at potential dust generating points like feed hopper, jaw crusher, jaw crusher, roll crusher, vibrating screen, discharge chutes and transfer points etc. of metal recovery plants to control fugitive emission.
 8. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 9. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and the online monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
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CONSENT ORDER

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10. The pneumatic dust handling system (PDHS) installed at the hoppers of all the ESPs and BFs shall be operated continuously and effectively so that no fugitive dust nuisance is created.
11. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable
12. **Surface runoff from Ferro Chrome Plant area shall be treated in surface runoff treatment system (SRTS) and shall be reused and excess shall be discharged to outside through Culvert -1 meeting the prescribed standard as stipulated in Table -B during rainy days /rainy season.**
13. **The additional water requirement 43m³/day (existing -640m³/day after increasing in production 683m³/day) shall be met from ETP of CPP.**
14. Wastewater generated from the jigging section of metal recovery plant shall be treated in settling tanks of adequate capacity and shall be reused in jigging with make-up water in a closed loop.
15. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

The occupier must comply with the conditions stipulated in section A, B, C, D E & F to keep this consent order valid.

To,

**The Director,
M/s. Visa Steel Ltd.,
At- Kalinga Nagar Industrial Complex,
Jakhapura , Dist - Jajpur -755 026**

Encl : As above

MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 9205

/Dt. 08-07-2021

Copy forwarded to:

- i) Regional Officer, State Pollution Control Board, Kalinganagar
- ii) District Collector , Jajpur
- iii) D.F.O, Jajpur
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register



CHIEF ENV. ENGINEER

STATE POLLUTION CONTROL BOARD, ODISHA



General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ^o C above the receiving water temperature	-----	-----	Shall not exceed 5 ^o C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	---	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	---	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20 ^o C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	---	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

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17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennoic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

**PART-B: NATIONAL AMBIENT AIR QUALITY STANDARDS**

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

By Speed Post



F. No. IA-Z-12011/22/2022-IA-I (M)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in

Dated: 28th August, 2023

To,

The Deputy Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Regional Office,
A/3, Chandrasekharpur,
Bhubaneswar-751023.

Sub: Integrated Steel plant (1.5 MTPA and WHRB-CPP(100MW) by M/s Visa Steel Limited- reg.

- Ref:**
- i. Complaint received from villagers of Jakhapura G.P. against M/s Visa Coke and M/s Visa Steel vide letter dated 08.08.2022.
 - ii. Ministry's EC letter No. J-11011/33/2007-IA-II (I) dated 12.06.2007.
 - iii. Ministry's EC letter No. J-11011/1000/2007-IA.II (I) dated 03.07.2008.
 - iv. Ministry's EC letter No. J-11011/491/2009-IA.II (I) dated 28.10.2009.
 - v. Ministry's EC letter No. J-11011/1000/2007-IA.II(I) dated 05.03.2011.
 - vi. Ministry's EC letter No. J-11011/491/2009-IA.II(I) dated 26.02.2021.
 - vii. Ministry's Letter IA-Z-12011/22/2022-IA-I dated 29.08.2022 seeking latest compliance report of the project from IRO Bhubaneswar.
 - ix. Monitoring report submitted by IRO, Bhubaneswar vide letter No. 101-255/EPE/274 dated 27.03.2023
 - x. Letter no. 101-255/EPE/274 dated March 27, 2023 issued by Regional Office of Ministry seeking Action Taken Report from PP
 - xi. Ministry's reminder letter dated 17.07.2023 seeking ATR from PP
 - xii. ATR submitted by PP vide letter dated 26.04.2023

This has reference to the letter submitted by M/s Visa Steel Ltd dated **July 25, 2023 (Copy enclosed)**, wherein the project proponent has submitted their clarification to the observed non-compliances as per monitoring carried out for the project on **20.09.2022 and 21.09.2022** by Integrated Regional Office of Ministry at Bhubaneswar submitting its report vide letter No. dated **27.03.2023**.

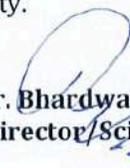
2. The list of Environmental Clearances (EC) granted to **M/s. Visa Steel Limited** subject to implementation of the various conditions and environmental safeguards contained therein, is as follows:

- i. EC vide letter No. J-11011/33/2007-IA.II(I) dated **12.06.2007** for the project 'Integrated Steel Plant (1.5 MTPA and WHRB-CPP (100MW)'

- ii. EC vide letter No. J-11011/1000/2007-IA.II(I) dated **03.07.2008** for the project 'Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW)'
 - iii. EC vide letter No. J-11011/491/2009-IA.II(I) dated **28.10.2009** for the project 'Ferrochrome plant (1,00,000 MTPA, 4x16.5 MVA)'
 - iv. EC vide letter No. J-11011/1000/2007-IA.II(I) dated **05.03.2011** for the project 'Amendment in Environmental Clearance due to change in the Captive Power Plant configuration'
 - v. EC vide letter No. J-11011/491/2009-IA.II(I) dated **26.02.2021** for 'Transfer of Environmental clearance from M/s Visa Bao Limited to M/s Visa Steel Limited'
3. In this regard, it is requested to kindly verify the facts of the response submitted by the PP and provide the comments at the earliest.

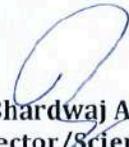
This issues with the approval of the Competent Authority.

Encl: As above


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'

Copy to:

1. M/s Visa Steel Limited, Kalinga Industrial Complex, At/P.O. Jakhapura-755026, Dist. Jajpur, Orissa (Email: vsl@visasteel.com)
2. The Member Secretary, Industry-1, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'



Telephone: 0674 - 2301213, 2301248, 2302452, 2302453. E-mail: roe.z.bsr-mef@nic.in

File No: 101-255/2022/EPE

Date: 15.01.2024

To

Dr. Bhardwaj Adiraju,
Joint Director/Scientist 'D' (Impact Assessment Division)
Ministry of Environment, Forest & Climate change.
Indira Paryavaran Bhavan, Jor Bagh Road,
Aliganj, New Delhi - 110003

Subject: Comment on Action taken report submitted by M/s Visa Steel Ltd, Jajpur, reg.

- Ref: (i) Ministry's EC letter No. J-11011/33/2007-IA II (I) dated: 12.06.2007
(ii) Ministry's EC letter No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008
(iii) Ministry's EC letter No J-11011/491/2009-IA.II(I) dated 28-10-2009 Ferro Chrome Plant
(1,00,000 MTPA), 4X16.5 MVA) M/s Visa Bao Ltd
(iv) Ministry letter no J-11011/1000/2007-IAII(I) Dated 5th March, 2011
(v) Show-cause Notice response dated 17.07.2023
(vi) Ministry letter no. IA-Z-12011/22/2022-IA-I (M) dated 28.08.2023

Sir,

I am directed to draw your kind attention to the subject and reference letter cited above, the site inspection was done by Dr. T.H. Mahato, Scientist 'D' on 10.01.2024 and to state that action taken report submitted by M/s Visa Steel Ltd, Jajpur on dated 25.07.2023 to the observed non-compliance of Ministry letter dated 17.07.2023 has been analyzed and comment of the Regional Office attached as **Annexure-A**.

Yours faithfully,

Encl : As above

(डॉ. टी. एच. महतो/Dr. T. H. Mahato)
वैज्ञानिक-डी / Scientist 'D'

Copy to:

1. The PPS to Director General of Forest & Special Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi - 110003 (Email: dgfindia@nic.in)
2. The Inspector General of Forests (FC), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110003, Email: ramesh.pandey@nic.in

3. Mrs. Shruti Rai Bhardwaj, Scientist-F, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi - 110003, Email: shruti.raai@nic.in
4. The Managing Director, M/s Visa Steel Limited, Kalinga Industrial Complex, At/PO. Jakhapura-755026, Dist. Jajpur, Orissa, (E-mail: vsl@visasteel.com)
5. Compliance and Monitoring Division (CMD), Ministry of Environment, Forest and Climate Change, Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110 003, (Email: moefcc-monitoring@gov.in)



वैज्ञानिक-डी / Scientist 'D'

Comment on Action Taken Report submitted by Project Proponent(M/s Visa Steel Ltd, Jajpur) of Show cause notice of Ministry of Environment, Forest and Climate Change, New Delhi vide letter dated 28.08.2023:

EC letter dated J-11011/33/2007-IA II (I) dated: 12.06.2007

S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
1.	<p>Emission monitoring of gaseous emissions from Ferro-chrome stack, Power plant, Blast furnace, WHRB 1 and WHRB 2 stack has been furnished along with the submitted six monthly compliances of the period Apr22 to Sep22. Stack monitoring data for coke oven has not been furnished with the submitted six monthly compliances. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. CO monitoring data from blast furnace has not been furnished. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.i)</p>	<p>Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023- 24 dtd- 03.04.2023 and is' enclosed herewith as Annexure – 01</p> <p>The report covers the stack monitoring for all stacks of Ferro Chrome, Power plant — WHRB-1 & WHRB-2, CFBC and Coke Oven.</p> <p>We have installed dedicated monitoring equipment for Carbon Monoxide at 7 different locations of Blast Furnace which are as follows.</p> <ol style="list-style-type: none"> 1) Cast House Area. 2) Stove Heating Area. 3) Stove GSSV Area 4) Furnace Top Venturi Area 5) Saturator Area 6) Dust Catcher Area. <p>The pictures are enclosed herewith as Annexure — 02.</p> <p>With reference to online analyzer we want to apprise that we have safe and clean system for utilization of Blast Furnace Flue Gas. 100 % flue Gas from Blast Furnace is clean through installed Dust catcher, Saturator, Venturi 1 & 2 and after Cyclonic Separator it is used for reheating of Stove and for power generation through Waste Heat Recovery Boiler which has force draft combustion system. The said WHRB is equipped with online Oxygen and CO analyzer hooked in DCS and is monitored 24X7 from control room. Apart from the above we have also installed flare</p>	<p>In the six monthly compliance for the period of April 23 to Sept 23 stack monitoring data of WHRB-1 &2, CFBC Stack, Ferrochrome complex-1, ferrochrome comples-2, coke oven stack 1 & 2 has been furnished. During visit it was informed that, SMS rolling mill and blast furnace was not in operation during April 23 to Sept 23. Monitoring data of all the stack as per the consent order has not been furnished. The condition remains partially complied.</p>

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S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
		<p>stack system to burn any residual flue gas if any available.</p> <p>Further if required/advised by MoEF/SPCB we are committed to install online stack monitoring for blast furnace flue gas.</p> <p>The monitoring data of all the stack as per the consent order have been provided except the plants which are stopped due to non-viability of the operational conditions like SMS and Blast Furnace.</p>	
2.	<p>Continuous stack emission monitoring facility provided for WHRB-DRI-I, WHRB-DRI-II, CPP, Ferro-chrome plant stack, SMS and Coke Oven plant. Online monitoring facility to Blast furnace has not been provided. Continuous stack monitoring facilities for all the major stacks as indicated in the CTO yet to be provided. Air pollution control system such as ESP, Bag filter has been provided to different unit. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.ii)</p>	<ul style="list-style-type: none"> Continuous stack emission monitoring facilities provided to WHRB -DRI- I & II, CFBC, Ferro Chrome Complex -1 & 2 and Coke Oven stacks. As per the CTO all the major stacks have been provided with online monitoring system and data's are transmitted to SPCB & CPCB server on continuous basis. Since SMS & Blast Furnace are not in operation the continuous monitoring data's for these two facilities are not available. <p>The details pertaining to Blast Furnace is explained above in point no 1.</p>	<p>Continuous stack emission monitoring facility provided to WHRB-DRI-1& II, CFBC, Ferro chrome complex-1 & 2 and coke oven stack. Occasional online data for particulate matter exceeds the norms of 50 mg/Nm³ n SAF-3. PP reported that SMS and rolling mill shut down since 11th December 2017, Blast furnace shut down since 03 August 2022. Continuous stack monitoring facility to all the major stack as per the consent order has not been furnished. The condition remaining Partially complied.</p>
3.	<p>During visit Blast furnace was not in operation. It was stated that the blast furnace was not in operation from the month of Aug 22. Bag filter provided to SMS, ESP provided to WHRB of DRI Unit,</p>	<ul style="list-style-type: none"> Pulse jet type bag filters have been provided at different locations of units. The picture of the same is enclosed herewith as Annexure-03. Silt deposition on the roads has 	<p>Raw Materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter in raw material unloading area yet to be</p>



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	<p>Bag filter provided to sub merged arc furnace. However, raw materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter has not been observed in raw material storage area. Water sprinkling arrangement has been provided at the coal stock yard. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. Roads are mostly black topped however, silt deposition was found on some of the transport road which will contribute in fugitive emission and in silt load for runoff water. Lime plant, Dolo plant was not observed during visit. (Specific condition No.iii)</p>	<p>been cleared by scraping the roads and to prevent it further the frequency of regular cleaning will be increased.</p> <ul style="list-style-type: none"> All the units are surrounded by surface run off drain and we have provided 7 no's of settling pits connected to this drains and further all the drain has been channelized to Surface run off Treatment System. Though there was approval for Lime plant and DOLO plant but due to financial constraints both the projects were dropped. 	<p>provided at the storage yard. Occasional online data exceeds the norm of 50mg/NM³ in SAF 3 & 4 stack. Road are mostly clean however, dust accumulation observed in Parts, water sprinkler provided to reduce/control fugitive emission. The condition may be treated as partially complied.</p>
4.	<p>Fugitive emission monitoring data has been furnished. Data reported for six places was within norms. Third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iv)</p>	<p>Third Party fugitive emission monitoring data is carried out regularly as per the Consent Conditions the same is enclosed herewith as Annexure - 04,</p>	<p>Raw material were found to be with covered shed, as well as in open with tarpaulin cover and open on 10.01.2024. Third party monitoring data for 11 locations of PM₁₀, has been furnished, However, SPM monitoring data has not been furnished.</p>
5.	<p>As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from</p>	<ul style="list-style-type: none"> We already have principle approval from Department of Water Resources for drawal of water from river Khasrsuan through our own intake well. But due to financial constraint the work of intake well is in standstill condition. The copy of approval 	<p>PP furnished a copy of document regarding agreement for withdrawal of water from river Khasrva with executive engineer, Jaraka, IRR division. PP submitted that they have an agreement with IDCO for</p>



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	<p>department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point. (Specific condition No.v)</p>	<p>is enclosed herewith as Annexure- 05.</p> <ul style="list-style-type: none"> • Further to meet our water requirement we have done a mutual agreement with IDCO a State Government Authority for drawl of 6000 KL of water from river Brahmani. • We like to apprise once again that VISA Steel elevation in Kalinganagar is at the lowest level due to which during the rain surface runoff/rain water from upper catchment area flows and get gushes into our plant. The issue was also witnessed by SPCB officials in their inspection report conducted in Sep 2018. We have also represented this matter to various government and statutory authorities like KNDA/JCDL/Collector. The findings of the said inspection report and representation is enclosed herewith as Annexure - 06. • It may please recall by you that during your inspection, the plant area has witnessed rain fall and the huge water flowing from proper catchment area was shown to you when rain was stopped. <p>The plant has always maintained zero effluent discharge throughout the year as 100 % process water is recycled and use back in the units. The plant has a full-fledged operational Surface Run Off Treatment System of 400m³/day capacity to treat the surface run off rain water, of 1000m³ / day Reverse Osmosis Plant for utilization of water from Rain Water Reservoir, ETP with 1000 m³/day Reverse Osmosis Plant at CPP.</p>	<p>drawal of 6000 KL of water from river Baitarani. During visit on 10.01.2024 discharge of water has not been observed. However, Stagnant water was present on the outlet point 1 till the culvert 1. Ministry may like to take a view on the submission of PP regarding run-off water and elevation of Visa Steel with respect to other industries in the area.</p>
6.	During visit SMS and blast	<ul style="list-style-type: none"> • We have developed a solid waste 	During visit slag was found



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	<p>furnace was not in operation. It was stated that SMS are not in operation from 2018-19. PP reported that presently iron skull, scrap, iron ore fines, coke fines, BF slag are sold to other users and char being used at CFBC boilers. It was also stated that Blast furnace was in operation during May and June 22, but due to economically non viability it was shut down. Thickener sludge has been reported to be used for land filling and road construction. Ash from ESP has been reported to be supplied to brick manufacturing unit. Metal recovery plant has been established for chromium recovery from slag. However, Slag from ferro chrome has been dumped inside and outside the premises. Landfill as per the condition has not been constructed. It was informed that used oil are being sold to authorize recycler. (Specific condition No.vi)</p>	<p>dumping area at a designated location with proper compacting of soil on top, Green vegetation has been developed over the area for controlling any fugitive emission. Water Sprinkling is done on regular interval. The picture of the area is enclosed herewith as Annexure-07.</p> <ul style="list-style-type: none"> We have installed 20 TPD capacity of metal recovery plant to recover the entrapped ferrochrome from the slag. The reject after testing of leachate test is stored at designated dump area and is utilized for road making and land development. The test report is enclosed herewith as Annexure-08. 	<p>to be dumped inside the premises. Landfill as per the condition has not been observed. PP furnished chrome slag testing report dated 16.11.2022 and along with six monthly compliance for the period of April 23 to Sept. 23 of dated 01.09.2023. However, TCLP analysis data has not been furnished. Land fill as per the condition yet to be constructed. The condition may be treated as Partially complied.</p>
7.	<p>A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (Specific condition No. vii)</p>	<ul style="list-style-type: none"> In case of rain the surface runoff water generated from the plant is channelized to SRTS through different storm water drains and after treatment it is discharge to outside by maintaining the parameter as per the CTO condition. Apart from dust suppression through tankers and sprinklers, we have installed 1000 m³/day of reverse osmosis plant for utilization of stored water in the process. The rain water harvesting pond has already been tested for different parameter like PH, TSS, BOD, COD, O&G, Chromium, Phenol and Cyanide. The test report is enclosed herewith as Annexure- 	<p>The rain water harvesting pond is separated from run off collection drain with a sluice gate. Permanent structure to separate runoff collection drain to surface runoff treatment area yet to be provided.</p>



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8.	During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. Green belt in 181 ha as per the condition yet to be developed. (Specific condition No.viii)	<p>09.</p> <ul style="list-style-type: none"> The total land allotted to company is approx. 522 acre i.e 211 hectare and as per the requirement of 33% of green belt development, we have developed approx. 173.5 acre i.e 70.2 hectare. 	As per the EC accorded total land of the project is 506.23 ha. PP reported area as 211 ha. Ministry may like to take a view in the matter.
9.	CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.ix).	<ul style="list-style-type: none"> All the major stacks have been provided with online monitoring system and data's are transmitted to SPCB & CPCB server on a continuous basis. Further please refer point no 01 reply. The point wise compliance status as per the CREP guidelines is enclosed as per the guidelines in Annexure — 10. 	PP reported different activity such as installation of RO, Surface runoff treatment plant, STP, online EQMS, pressure recharge rain water recharge use of ESP and GCP, fixed type dust sprinkler use of water tanker etc has been implemented. However, online monitoring system to all the stack as per the consent order yet to be provided. Metal recovered slag was found to be dumped inside and outside the premises on proposed road.
10.	CTO has been accorded to M/s Visa steel limited vide letter no 5250 -IND-I-CON-5008 dated 26.03.2022 for CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB), Ferro Chrome Plant 5x 16.5MVA (125000TPA), Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH. CTO has been accorded to M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21 for DRI Kiln (I and II) with steam Generation Facility , 2x500TPD, Blast Furnace, 1x250m3, 175000TPA, Wet Screened iron ore for MBF, 1200TPD. CTO has been accorded to M /s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019 LAM Coke 400000 Metric Tonne/Annum with a validity up	<ul style="list-style-type: none"> The company has valid Environment Clearance and Consent to Operate. 	EC has been accorded in the name of the M/s Visa Steel Ltd. However, consent order has been accorded in the name of Visa Steel Ltd, Visa coke Ltd and Visa Special Steel Ltd. Ministry may like to take a view in the issue.



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	to 31.03.2023. Although EC has been accorded in the name of M/s Visa steel Limited, CTO has been accorded in different names. (General condition No.i		
11.	A per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron are being produced. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter. (General condition No.ii)	The company has valid Environment Clearance and Consent to Operate.	As per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron, coke are being produced. Consent order accorded for DRI and blast furnace in the name of Visa Special Steel Ltd. CPP and Ferro chrome has been running in the name of Visa Steel Limited. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter.
12.	Four continuous ambient air quality monitoring station has been established. However, details of consultation with pollution control board have not been furnished. Data on ambient air quality and stack emission has been submitted along with six monthly compliances. However, third party analysis data by accredited laboratory has not been furnished. (General condition No.iii)	<ul style="list-style-type: none"> • Four nos of Ambient Air Quality Monitoring Stations established after consultation with Regional Officer OSPCB and the AAQMS and Stack CEMS nomenclatures are approved by SPCB for recognition of continuous data in their server. The submitted letter by us to SPCB is enclosed herewith as Annexure-11. • The third party analysis data by accredited laboratory is submitted herewith for your reference and record in Annexure-12. 	The details of consultation for Establishment of continuous Ambient air quality station has not been furnished. Third party analysis data M/s V.C.P.L. has been furnished in for two locations along with Six monthly compliance of April 23 to Sept. 23 for dated 01.09.2023. The condition remains Partially complied.
13.	ETP of capacity 50m ³ /hr has been provided for treatment of water	<ul style="list-style-type: none"> • per the direction of SPCB, company has engaged reputed 	It is require to examine/analysis the capacity

Tonahat

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	<p>from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present (as indicated in the preamble) during monitoring has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w r t discharge of collected contaminated run off water. During visit online monitoring data displayed by the analyzer as COD 0.1940 mg/l, TSS 9.330 mg/l, and PH 29.800 Proper collection and treatment of runoff water needs to be provided. (General condition No.iv)</p>	<p>consultant M/s Visiontek for study of Surface Run Off Management in 2016-17 and basing the report a Surface Run Off Treatment</p> <ul style="list-style-type: none"> • System of capacity 4400m³ /day was installed along with 7 settling pits at different locations connected to the surrounding surface runoff/storm water drains of the units. • Apart from these ETP & RO of capacity 1000m³ /day at CPP for 100 % utilization blow down water from cooling tower and DM plant. • 1000m³/day of reverse Osmosis Plant at WTP for utilization of stored rain water from Rain Water Reservoir. • The plant has always maintained zero effluent discharge throughout the year as 100 % process water is recycled and use back in the units. <p>The pictures of the above water management system is enclosed herewith as Annexure — 13.</p> <p>The matter of upper catchment and discharge of rain water during your inspection is clarified in point no 5 reply is explained in point no 5.</p> <p>Further the 2 sumps with gate is constructed by VISA Coke Limited at Culvert 2 and 3 against the direction issued by SPCB to prevent the flow of seepage water if any during the non-rainy day.</p>	<p>of surface runoff treatment plant and runoff generation in the premises by an institute of repute. Drain has been observed connecting the different unit to the surface runoff treatment plant. However, proper collection arrangement for runoff water (garland drain) from open raw material storage yard and waste dump yet to be made. During visit drain construction activity observed at the dumping yard, near the slag storage area and near the boundary line. During visit on 10.01.2024 discharge of water not observed. However stagnant water observed at the outlet point of the drain till the culvert. Proper collection and treatment of runoff from the storage yard yet to be implemented.</p>
14.	Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the	Third party monitoring data of various locations inside the plant is enclosed herewith as Annexure —	Noise level monitoring data dated 01.09.2023 monitored by M/s Visiontech



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	submitted six monthly compliances. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.v)	14.	Consultancy Pvt Ltd has been furnished along with the submitted Six monthly compliance of April 23 to Sept 23. The condition may be treated as being complied.
15.	Status of environmental protection measure as indicated in the Environmental clearance letter has already been depicted in the environmental clearance conditions. Protection measure indicated in EIA/EMP such as recirculation of cooling water, recycle and re use of blow down and DM plant water, internal drain provided for collection of runoff water, providing air pollution control equipment such as ESP, Bag Filter, dry fog type dust suppression system etc has been implemented. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water, to channelize the fume through the stack in FeCr unit during tapping, dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care	<ul style="list-style-type: none"> • The reply pertaining to surface runoff point is submitted in point no 5 and 13. • We have provided adequate capacity of Dust Extraction, Fume Extraction System, Gas Cleaning Plant and Electrostatic precipitator. • In Ferro Chrome and Blast Furnace individual; suction hoods have been provided near tapping area of each furnace for suction of smoke during tapping. The hood is connected to respective bag filters installed in gas cleaning plant. • Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any. The picture of the same is enclosed herewith as Annexure - 15 & 18. • The expenditure incurred under CSR Schemes is units of Rupees which was inadvertently missed in the submitted Document. 	During visit efficient extraction observed at submersed Arc furnace no. 3. The expenditure unit has been reported as Rupees. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water and dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented.

Toorhab

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	facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.vi)		
16.	Six monthly compliances for the period Apr. 22 to Sep. 22 has been furnished to the Regional Office vide letter dated 24.11.22. However, statistical interpretation of data has not been furnished. (General condition No.viii)	Statistically interpretation of data for six monthly compliances-period April-2022 to Sepetmber-2022 is enclosed in Annexure -16.	In the submitted six monthly compliance status from April 23 to Sept. 23 Maximum, Minimum and Average data furnished for ambient air quality monitoring and noise monitoring.
17.	Advertisement regarding accord of environmental clearance has been published in The SAMAJ, SAMBAD and new Indian express in English only. Date of publication reported to be 17.06.07. Norms of vernacular language have not been followed. (General condition No.ix)	Samaj and Sambad are reputed local newspapers in which the accord of EC was published.	Norms of vernacular language has not been followed. The Condition remains Partially complied.
18.	Date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.x)	The date of financial closure of the said project is 2006 & 2007 and land development work was started in 2004-2005 basing the CTE issued by SPCB dated 22.04.2004.	PP furnished the year not the date as stipulated in the condition.
EC letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008			
1.	Fugitive emission monitoring data has been furnished. Fugitive emission monitoring data has not been furnished along with the six-monthly compliance for the period April, 22 to Sept., 22. Third party monitoring data has also not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iii).	Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24, dtd-03.04.2023. Third party fugitive emission data for the period October-2022 to March-2023 is enclosed herewith as Annexure- 04.	Same as specific condition no iv of EC dated 12.06.2007.
2.	Dust suppression system has been provided in raw material handling area. Water sprinkler has been	We have provided additional sprinklers arrangement in DRI units as advised. The picture of the same is	Dust suppression or extraction arrangement at the raw material unloading area

Sonahab

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	provided in coal stock yard, different junction tower, conveyor and transfer points. However water sprinkler in all the stockyard has not been provided. (Specific condition No.iv)	enclosed herewith as Annexure — 17.	in the storage yard yet to be provided.
3.	During visit checked vehicle was found to be with valid PUC. Transport vehicles were found to be covered with Tarpaulin. PP informed that 03 Tanker used for water sprinkling on internal roads. However, proper unloading arrangement for raw material has not been provided at the storage yard. (Specific condition No.v)	<p>Maximum raw material are received from mines in Tippers and Hywas which has hydraulic arrangement for unloading while raw material received in trucks are unloaded mechanically by using Payloaders.</p> <p>Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any. The picture of the same is enclosed herewith as Annexure -15 & 18.</p>	Arrangement for unloading of material at the stock yard alongwith dust suppression system yet to be provided. Dry fog system provided at the ground hopper for mitigating dust emission during feeding to the furnace/kilns.
4.	PP reported that present water requirement is about 250m ³ /hr., Closed circuit circulating/ cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities, Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However the condition to achieve zero discharge yet to achieve. (Specific condition No.vi)	Please refer our replies submitted against point no 5 and 13 of EC dated J-1011/33/2007-IA II(1) dated : 12.06.2007.	Same as specific condition v of EC dated 12.06.2007.
5.	During visit plantation has been observed along the road, along the	The total land allotted to company is approx. 522 acre i.e 211 hectare and	Same as specific condition no viii of EC dated 12.06.2007



S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-1A-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
	boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. As per the EC accorded total area of the plant is 486 Ha. Green belt in 33% area as per the condition yet to be developed. (Specific condition No.xi)	as per the requirement of 33% of green belt development, we have developed approx. 173.5 acre i.e 70.2 hectare.	
6.	CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.xii)	All major stacks as per the consent conditions are provided. Further with reference to stack of blast furnace please refer our replies mentioned against point no 1 of EC dated J-1011/33/2007-1A II(1) dated 12.06.2007. Granulated Slag generated from the blast furnace is disposed to cement manufactures while slag generated from ferrochrome is processed in the installed 20 TPD capacity to recover the entrapped ferrochrome from the slag. The reject after testing of leachate test is stored at designated dump area and is utilized for road making and land development. The point wise compliance status of CREP is enclosed as per the guidelines.	Same as specific condition no. ix of EC dated 12.06.2007
7.	During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iii)	Hg monitoring has already been carried out through third party on a regular interval and the report is attached herewith as Annexure -19.	Hg monitoring data from CFBC stack has been furnished along with particulate matter, SO2 and NOx with the six monthly compliance for the period of April 23 to Sept. 23. The condition may be treated as being complied.
8.	Four CAAQMS has been established for PM10, PM2.5, SO2, NOx and CO, However details of consultation with SPCB has not been furnished regarding installation of ambient air quality station. Ambient air quality monitoring data and stack emission monitoring data has been submitted with the six-monthly	Four nos of Ambient Air Quality monitoring Stations established after consultation with Regional Officer OSPCB and the AAQMS and Stack CEMS nomenclature are approved by SPCB for recognition of continuous data in their server. The required third party analysis report is submitted against point no	Details of consultation with SPCB has not been furnished. Hg monitoring data from CFBC has been furnished. The condition may be treated as partially complied.



S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
	compliance. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iv)	7.	
9.	Water sprinkler provided at coal stock yard, roads were found to be black topped. However, raw material were found to be kept in covered shed as well as in open which may be a source of fugitive emission. (General condition No.v)	Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any.	Same as specific condition no. iv of EC dated 12.06.2007
10.	ETP of reported capacity 50m3/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m3/day. However, during visit water discharge was found from discharge point 1. Zero discharge has not been maintained. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water during rain will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also	Please refer our replies submitted against point no 5 and 13 of EC dated J-1011/33/2007-1A II(I) dated. 12.06.2007.	Same as specific condition no. v of EC dated 12.06.2007



S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
	required to construct proper collection arrangement for runoff water from the raw material and product storage yard. (General condition No.vi)		
11.	Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliance. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)	Third party monitoring data of various locations inside the plant is enclosed herewith as Annexure - 14.	Third party noise monitoring data has been furnished along with six monthly compliance of April 23 to Sept. 23. The condition may be treated as being complied
12.	A rain water harvesting pond of reported capacity 500000 m3 has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.ix)	<p>In case of rain the surface runoff water generated from the plant is channelized to SRTS through different storm water drains and after treatment it is discharge to outside by maintaining the parameter as per the CTO condition.</p> <p>Apart from dust suppression through tankers and sprinklers, we have installed 1000 m3/day of reverse osmosis plant for utilization of stored water in the process.</p> <p>The rain water harvesting pond has already been tested for different parameter like PH, TSS, BOD, COD, O&G, Chromium, Phenol & Cyanide. The test report is enclosed herewith as Annexure – 09.</p>	It is require for permanent separation of the rain water collecting drain and the rain water harvesting pond in place of a sluice gate.
13.	Environmental protection measures and safeguards recommended in the EIA / EMP report such as dust suppression system, ESP to CPP for control of particulate matter, plantation, rain water harvesting etc has been provided. However, safe guard such as covered coal storage, dust extraction system at raw material storage area yet to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no	<p>Sheds are provided for coal storage at CHP of CPP, DRI and Coke Oven to safeguard the material. The picture of the same is attached herewith as Annexure -20.</p> <p>Dust extraction systems are provided at different raw material storage and handling area to prevent the fugitive dust emission.</p> <p>Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in</p>	Same as General condition no. vi of EC dated 12.06.2007.



S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
	1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.x)	raw material storage area for controlling any fugitive emission if any. The expenditure incurred under CSR Scheme is units of Rupees which was inadvertently missed in the submitted document.	
14.	Six monthly compliances for the period April, 22 to Sept., 22 has been furnished vide letter dated 24.11.2022. However, statistical interpretation of data has not been furnished. (General condition No.xii)	Statistically interpretation of data for six monthly compliances-period April-2022 to September-2022 is enclosed herewith as Annexure — 16.	Same as General condition no. viii of EC dated 12.06.2007
15.	Details regarding advertisement in news paper has not been furnished. (General condition No.xiii)	Samaj and Sambad are reputed local newspapers in which the accord of EC was published.	Copy of Advertisement has not been furnished. The condition yet to be complied with.
16.	Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.xiv)	The date of financial closure of the said project is 2006 & 2007 and land development work was started in 2004-2005 basing the CTE issued by SPCB dated 22.04.2004	Date of financial closer and final approval of the project along with the commencement of land development work has not been furnished. PP reported year only.
EC letter No.J-11011/491/2009-IA.II(I) dated 28-10-2009 Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA) M/s Visa Bao Ltd			
1.	Continuous monitoring facility for two stack has been provided for PM and SO ₂ . Fume extraction system with ID fan and stack has been provided. However, during visit sideways emission was observed during tapping, fume extraction system was found to be inadequate during tapping. As per	Leakages in the tapping fume extraction system has been rectified and now it is working efficiently. Monitoring report of total chromium for the said reports Chromium (Cr), Carbon monoxide (CO), Ni, Cr and Pb are enclosed herewith as Annexure — 12.	During visit on 11.01.2024 SAF-3 was observed with efficient suction. However, online particulate emission found to be occasionally exceeding 50 mg/Nm ³ in the stack of SAF-3. Furnace 4&5 was not in operation during visit.



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	the monitoring data furnished along with Six monthly compliance for the period Apr22 to Sep22, PM emission varies from 10.67 mg/Nm ³ to 23.92 mg/Nm ³ , SO ₂ emission varies from 153.95 mg/Nm ³ to 474.36 mg/Nm ³ . Monitoring data of total Chromium (Cr) and Carbon monoxide (CO) has not been furnished. Monitoring data of Ni, Cr and Pb has not been furnished. (Specific Condition No.i		
2.	Chrome ore was found to be kept in covered shed, however dust suppression system at the storage area has not been provided. Dust extraction system along with bag filter has been shown at the material handling and conveying area. Fugitive dust monitoring data has been furnished. Third party monitoring data has not been furnished. During visit dust emanation due to vehicular movement has not been observed. During visit water sprinkling arrangement at the slag crushing section (HARSCO) was not in operation. (Specific Condition No.ii)	Water Tankers and Sprinklers are provided for peripheral road for dust suppression. Water sprinkling arrangement have been provided at the slag crushing section HARSCO through sprinklers and dry fog systems. Third party monitoring herewith as Annexure — 04.	Dust suppression system provided in part of the raw material storage yard not in all. Third party monitoring data of PM10 furnished along with six monthly compliance of the period of April 23 to Sept. 23. During visit slag crushing section (HARSCO) was not in operation. It was stated that due to some internal change in HRRSCO the facility was not in operation from last two month.
3.	Data on ambient air quality, stack emission and fugitive emission has not been observed on the Company's website. Display board has been provided outside the premises to display data on SPM, SO ₂ and NO _x for the information of general public. (Specific Condition No.iii)	Emission monitoring data of ambient air quality and stack emission and fugitive emission are regularly submitted to SPCB and MoEF & CC, Regional Office. Emission monitoring data has been uploaded on company website.	Monitoring data yet to be uploaded on the website of the company. The condition remaining partially complied.
4.	Fugitive emission monitoring data has been furnished however third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open. (Specific Condition No.iv)	Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24, dtd-03.04.2023 e Third party fugitive emission data for the period October-2022 to March-2023 is enclosed herewith as Annexure — 04.	Same as specific condition no. iv of EC dated 12.06.2007



S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
5.	Chrome ore was found to be kept in covered shed. Truck were found to be covered with tarpaulin. However, Proper arrangements during unloading for raw material has not been observed. (Specific Condition No.v)	Maximum raw material is received from mines in Tippers and Hywas which has hydraulic arrangement for unloading while raw material received in trucks are unloaded mechanically by using payloaders. Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any.	Arrangement for unloading of raw material with dust extraction or suppression yet to be done.
6.	During visit it was informed that Cooling water has been re-circulated. However, proper collection of runoff water from the slag dump yet to be made. During visit water discharge observed from outlet point 1. (Specific Condition No.viii)	Please refer our replies submitted against point no 5 and 13 of EC dated J-1011/33/2007-1A II(1) dated 12.06.2007.	During visit on 10.01.2024 drain construction activity has been observed for collection of runoff water from the waste dump area. Proper collection arrangement for runoff water from slag dump as well as waste material dump yard need to be completed at the earliest. During visit discharge of water has not been observed from outlet point. However, stagnant water was there on the nala up to the culvert.
7.	Ground water and discharge water quality monitoring data has not been furnished along with six monthly compliance. Effluent analysis report of Boiler Blow Down and Cooling Tower Blow Down has been furnished. (Specific Condition No.ix)	Presently there is no bore well system in the company for drawl of ground water. Further to meet our water requirement we have done a mutual agreement with IDCO a State Government Authority for drawi of 6000 KL of waiter from river Brahmani.	Ground water quality monitoring report has not been furnished. Ministry may like to take a view on the submission of PP.
8.	Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Monitoring data of Chromium from the metal recovery plant has not been furnished. SAF slag tailing found to be dumped in the claimed proposed road construction pathways. Secured land fill has not	We have developed a solid waste dumping area at a designated location with proper compacting of soil on top, Green vegetation has been developed over the area for controlling any fugitive emission. Water Sprinkling is done on regular interval.	Details regarding discharge of chromium from metal recovery unit as per the condition has not been furnished. PP furnished chrome slag analysis data. Secured landfill as per the condition yet to be provide. The condition may be treated



S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
	been observed. (Specific Condition No.x)	We have installed 20 TPD capacity of metal recovery plant to recover the entrapped ferrochrome from the slag. The reject after testing of leachate test is stored at designated dump area and is utilized for road making and land development. The test report is enclosed herewith as Annexure — 08.	as partially complied.
9.	TCLP analysis data has not been furnished. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Secured landfill as per CPCB guidelines has not been provided. Hazardous Waste Authorization has been accorded by SPCB vide letter no IND-IV-HW-584/13318 dated 09.02.2019 with a validity up to 31.03.2024. (Specific Condition No.xi)	Please refer our replies submitted against point no 8.	Secured land fill as per the condition has not been observed. TCLP analysis data has not been furnished. PP furnished test report for which sample type was Chrome slag.
10.	Solid waste generated from the Ferro Chrome unit has been found to be dumped within the premises and proposed road. Chromate slag analysis data has been furnished. However, details of utilization, disposal of the solid waste has not been furnished. (Specific Condition No.xiii)	Details of solid waste generated and its utilization matrix is enclosed herewith in Annexure — 21.	Utilization details of solid waste has been furnished. Chrome slag was found to be dumped, which needs to be utilized on priority basis.
11.	During visits plantation has been observed within the premises. PP reported the condition as complied in the submitted six monthly compliances. However details of plantation needs to be furnished to the regional office. (Specific Condition No.xiv)	The total land allotted to company is approx. 522 acre i.e 211 hectare and as per the requirement of 33% of green belt development, we have developed approx. 173.5 acre i.e 70.2 hectare.	Same as specific condition no. viii of EC dated 12.06.2007.
12.	The Environmental clearance dated 28.10.2009 has been transferred from M/s Visa Bao Limited to M/s Visa Steel Limited vide letter no J-11011/491/2009-IA-II(1) dated 26.02,2021. The combined ferro chrome production capacity is 125000 TPA. PP reported the production of Ferro Chrome as follows:	The company has got the No Increase In Pollution Load(NIPL) certificate from State Pollution Control Board (SPCB) vide letter no 3682 dated 10.03.2021 for trial run for 6 months for enhancement of Ferro Chrome production from 125000 MT to 150,000 MT. The copy of the same is enclosed herewith as Annexure — 22.	Ferro chrome production during 2022-23 reported to be 104606 Ton production during 2021-22 is 127181 ton. As per the EC accorded combined capacity is 125000 TPA. PP furnished consent order dated 08.07.2021 for 5x16.5 MVA (150000 TPA) Ferro chrome (FAP 1 & 2)



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	<table border="1" data-bbox="193 293 608 479"> <thead> <tr> <th>Period</th> <th>Production (MT)</th> </tr> </thead> <tbody> <tr> <td>2020-21</td> <td>97587</td> </tr> <tr> <td>2021-22</td> <td>127181</td> </tr> <tr> <td>2022-23 till Aug22</td> <td>50382</td> </tr> </tbody> </table> <p>Production during 2021-22 exceeds the Limits. (General condition No.ii)</p>	Period	Production (MT)	2020-21	97587	2021-22	127181	2022-23 till Aug22	50382	The consent to operate for the above said was issued by SPCB vide letter no 9204 dated 08.07.2021. The copy of the same is enclosed herewith as Annexure — 23.	for a period of six month. Ministry may like to take a view on the matter.
Period	Production (MT)										
2020-21	97587										
2021-22	127181										
2022-23 till Aug22	50382										
13.	Four continuous ambient air quality monitoring station has been provided, However, details of consultation with pollution control board has not been furnished. Ambient air quality data has been furnished to Regional Office along with the six-monthly compliance. (General condition No.iii)	Four nos of Ambient Air Quality Monitoring Stations established after consultation with Regional Officer OSPCB and the AAQMS and Stack CEMS nomenclature are approved by SPCB for recognition of continuous data in their server.	Details of consultation with pollution control Board has not been furnished.								
14.	Fugitive emission monitoring data has been furnished near briquette plant. Data reported was within norms. Fume and dust extraction system with bag filter provided to the furnace. However, during tapping part of the fumes has not been channelize through the stack. Raw material kept in top covered shed. Water sprinkling around the raw material storage area has not been provided. Roads are mainly paved however; silt deposition were found near the raw material storage area. During visit water sprinkling arrangement at the HARSCO metal recovery plant was not in functional state. (General condition No.iv)	<p>Silt deposition on the roads has been cleared by scraping the roads and to prevent it further the frequency of regular cleaning will be increased.</p> <p>Leakages in the tapping fume extraction system has been rectified and now it is working efficiently</p> <p>Sprinklers and Dry fog system has been installed in ground hoppers area while feeding of raw water. Rain gun and sprinklers has been installed in raw material storage area for controlling any fugitive emission if any.</p> <p>Water sprinkling arrangements have been provided at the slag crushing section HARSCO through sprinklers and dry fog systems.</p>	During visit on 10.01.2024, efficient extraction was observed in submerged Arc furnace no. 3. Furnace 4 and 5 was not in operation. During visit crushing section (HARSCO) was not in operation. It was stated that due to some internal change in HARSCO the facility was not in operation.								
15.	Drain has been provided inside the premises to collect runoff water. A surface run off treatment system has been shown during visit for treatment of collected water. PP reported the capacity of SRT as 4400m ³ /day. During visit water discharge was found from discharge point 1. (General condition No.v)	Please refer our replies submitted against point no 5 and 13 of EC dated J-1101 1/33/2007-IA II(I) dated : 12.06.2007	During visit on 10.01.2024 water discharge from discharge point has not been observed. However, stagnant water was present on the drain till the culvert-1.								



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16.	A rain water harvesting pond of reported capacity 500000 m ³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.vi)	<p>In case of rain the surface runoff water generated from the plant is channelized to SRTS through different storm water drains and after treatment it is discharge to outside by maintaining the parameter as per the CTO condition.</p> <p>Apart from dust suppression through tankers and sprinklers, we have installed 1000 m³/day of reverse osmosis plant for utilization of stored water in the process.</p> <p>The rain water harvesting pond has already been tested for different parameter like PH, TSS, BOD, COD, O&G, Chromium, Phenol & Cyanide. The test report is enclosed herewith as Annexure — 09.</p>	Separation of runoff collection drains to raw water harvesting pond by permanent structure yet to be implemented. There is a sluice gate between the collection drain and the rain water harvesting pond.
17.	Noise level monitoring data furnished along with the submitted six monthly compliances for the period of Apr22 to Sep22. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)	Third party monitoring data of various locations inside the plant herewith as Annexure-14.	Noise level monitoring data monitored by M/s Visiontech has been furnished along with the SMC of April 23 to Sept 23. The condition may be treated as being complied.
18.	Copy of EIA/EMP has not been submitted to regional Office. PP is requested to submit a copy of the EIA/EMP with implementation status of Environmental protection measure mentioned in EIA/EMP. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively. However, the unit of rupees has not been mentioned. (General condition No.ix)	<p>The implementations status of environmental protection measure is attached herewith as Annexure — 24.</p> <p>The expenditure incurred under CSR Schemes is units of Rupees which was inadvertently missed in the submitted document.</p>	Copy of EIA/EMP has not been furnished. PP furnished use of equipment in Fe-Cr complex 1 and 2, CPP, DRI, MBF, SRTS, RO system, STP etc. however point wise compliance status of the EIA/EMP yet to be furnished. The condition may be treated as partially complied.
19.	Copy of letter for submission of clearance letter to the concerned panchayat, Zila Parishad/ Municipal Corporation, Urban	Since VISA BAO got amalgamated with VISA Steel Limited and the documents pertaining to this point is untraceable by us. Please give advice	Copy of letter for submission of clearance letter to the concerned Panchayat, Zilla Parisad etc has not been



S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
	Local Body and the local NGO has not been furnished. Copy of clearance letter has not been found uploaded on company's website. (General condition No.xi)	so that this point can be complied.	furnished. Copy of clearance letter yet to be uploaded on the website. Ministry may like to take a view on the submission of PP.
20.	Uploading of six-monthly compliance has not been observed at the website along with monitored data. Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office. A display board has been provided at the main gate to display monitored data. Monitoring data of Carbon monoxide (CO), Chromium (Cr), Nickel (Ni), Lead (Pb), has not been furnished. (General condition No.xii)	Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24, dtd-03.04.2023. For uploading the compliance and annual statement details on company website a reprogramming is under development. The same will be complied by 31% May 2023. Monitoring report of total chromium for the said reports Chromium (Cr), Carbon monoxide (CO), Ni, Cr and Pb are enclosed herewith as Annexure — 12.	Six monthly compliance for the period of April 23 to Sept 23 has been submitted to Regional Office, However yet to be uploaded on the website. The condition remains partially complied.
21.	As per the documents furnished it was observed that Environmental statement for the period ending 31 st march 21 has been submitted to SPCB. However, it has not been uploaded on the website. PP should also submit a copy of the environmental statement as per the condition, regularly to the Regional Office. (General condition No.xiv)	Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24, dtd-03.04.2023. For uploading the compliance and annual statement details on company website a reprogramming is under development. The same will be complied by 31% May 2023.	Environmental Statement yet to be uploaded in the website. Environmental statement for the period of 31 st March 23 has been furnished to the Regional Office, during visit on 10.01.2024. The condition may be treated as partially complied.
22.	Details has not been furnished on the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work. (General condition No.xvi)	The date of financial closure of the said project is 2010 & 2011 and land development work was started in 2010	The date of financial closer and final approval of the project by the concerned authority and the date of commencing the land development work has not been furnished. PP reported year instead of date.
EC accorded vide F. No. J-11011/1000/2007-IAII(1) Dated 5th March, 2011			
1.	Ambient air quality monitoring data has been furnished for PM10, PM2.5 SO2, NOx and CO. Ambient air quality monitoring data as per the GSR No.826(E) dated 16 th Nov., 2009 has not been furnished. (Condition No.ii)	The report is enclosed herewith as Annexure — 12.	Manual ambient air quality monitoring data furnished for two location dated 01.09.2023 along with six monthly compliance for April 23 to Spet 23, PM10, PM2.5 SO2, NOx and CO, lead and

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S No.	Partially complied / Non-complied EC condition as per MoEFCC New Delhi letter no. IA-Z-12011/22/2022-IA-I(M), dated 17.07.2023.	Project proponent reply/ Action taken on observation	Comments of Regional Office, Bhubaneswar
			nickel. CAAQMS data furnished for 4 location for, PM10, PM2.5 SO2, NOx and CO. PM 10 data exceeds the norms in few occasions. PM2.5 and SO2 exceed the daily norms in one occasion. Ambient air quality as per NAAQS 2009 has not been furnished. The condition may be treated as partially complied.
2.	As per the documents furnished environmental statement for the period ending 31 st march 2021 has been submitted to pollution control board. Environmental statement has not been uploaded on the website. Copy of two environmental statements has been furnished to the Integrated Regional office. (Condition No.iv)	Six monthly compliance for the period of Oct 22 to March 23 is submitted to MoEF vide letter dated VSL/MoEF & CC/2023-24,dtd-03.04.2023. For uploading the compliance and annual statement details on company website a reprogramming is under development. The same will be complied by 31st May 2023.	Environmental Statement has not been uploaded in the website of the company. Copy of the Environmental Statement has been furnished during visit on 10.01.2024.The condition remains partially complied.

Tonahat

(डॉ.टी. एच. महतो/Dr. T. H. Mahato)

वैज्ञानिक-डी/ Scientist 'D'

Speed Post/Online

F. No. IA-Z-12011/22/2022-IA-I

Government of India

Ministry of Environment, Forest and Climate Change
(Compliance & Monitoring Division-IA Division)



सत्यमेव जयते

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003

Email: moefcc-monitoring@gov.in

Dated: 4th March, 2024

Sub: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "Integrated Steel Plant and Captive Power Plant at Kalinganagar Industrial Complex by M/s VISA Steel Ltd." -reg.

- Ref:** i. Ministry's EC letter No F. No . J-11011/33/2007-IA II(I) dated 12.06.2007, J-11011/1000/2007-IA II(I) dated 03.07.2008, J-11011/491/2009-IA.II (I) dated 28.10.2009, J-11011/1000/2007-IAII(I) dated 05.03.2011, J-11011/491/2009-IA.II (I) dated 26.02.2021
ii. RO, Bhubaneshwar Monitoring report No. 101-255/EPE/274 dated 27.03.2023
iii. ATR by PP vide letter dated 26.04.2023
iv. RO, Bhubaneshwar ATR review report no.101-255/2022/EPE dated 15.01.2024

WHEREAS, Environmental Clearance (EC) was granted to M/s VISA Steel Ltd., located at Kalinganagar Industrial Complex, Bhubaneshwar, Orissa vide letter No J J-11011/33/2007-IA II(I) dated 12.06.2007, J-11011/1000/2007-IA II(I) dated 03.07.2008, J-11011/491/2009-IA.II (I) dated 28.10.2009, J-11011/1000/2007-IAII(I) dated 05.03.2011, J-11011/491/2009-IA.II (I) dated 26.02.2021, subject to implementation of the various conditions and environmental safeguards contained therein, and

2. WHEREAS, the project was monitored by the Regional Office of MoEF&CC at Bhubaneshwar on 20-21.09.2022. The report was submitted to the Ministry vide letter No. 101-255/EPE/274 dated 27.03.2023. The report has been examined by the Ministry and various non-compliances were observed.

3. WHEREAS, a letter seeking ATR/clarification on the observed non-compliance was issued to M/s VISA Steel Ltd. by Ministry vide letter dated 17.07.2023 for which M/s VISA Steel Ltd. submitted a response vide letter dated 25.07.2023.

WHEREAS, RO, Bhubaneshwar provided their observations on the Action Taken Report (ATR) submitted by M/s VISA Steel Ltd. vide letter No. 101-255/2022/EPE dated 15.01.2024. The report has been examined by the Ministry and it is observed that there is still substantive non-compliance of environmental conditions the same are as enlisted below:

EC dated 12.06.2007:

- i. Monitoring data of all the stack as per the consent order has not been furnished. **(Specific condition i)**
- ii. Online data for particulate matter exceeds the norms of 50 mg/Nm³ n SAF-3. **(Specific Condition ii) & (Specific Condition ix)**
- iii. Pulse jet tyre bag filter in raw material unloading area yet to be provided at the storage yard. Online data exceeds the norm of 50mg/Nm³ in SAE 3 &4 stack. **(Specific condition iii)**
- iv. TCLP analysis data has not been furnished. Landfill as per the condition yet to be constructed **(Specific Condition vi)**
- v. EC and Consent to Operate on different names **(General Condition ii)**
- vi. The details of consultation for Establishment of continuous Ambient air quality station has not been furnished. **(General condition No. iii)**
- vii. Proper collection arrangement for runoff water (garland drain) from open raw material storage yard and waste dump yet to be made (General Condition iv) & (General Condition vi)

EC dated 03.07.2008:

- viii. SPM monitoring data has not been furnished **(Specific Condition iii.)**
- ix. Dust suppression or extraction arrangement at the raw material unloading area in the storage yard yet to be provided. **(Specific Condition iv &v)**
- x. Online monitoring system to all the stack as per the consent order yet to be provided. Metal recovered slag was found to be dumped inside and outside the premises on proposed road. **(Specific Condition xii)**
- xi. The details of consultation for Establishment of continuous Ambient air quality station has not been furnished **(General condition iv)**
- xii. Details regarding advertisement in newspaper has not been furnished. **(General condition xiii)**
- xiii. Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. **(General condition xiv)**

EC dated 28.10.2009:

- xiv. Online data for particulate matter exceeds the norms of 50 mg/Nm³ SAF-3. **(Specific Condition i)**
- xv. Monitoring data yet to be uploaded on the website of the company. **(Specific Condition iii)**
- xvi. Arrangement for unloading of raw material with extraction or suppression yet not done **(Specific Condition v)**
- xvii. Ground water quality monitoring report has not been furnished **(Specific Condition ix)**
- xviii. Details regarding discharge of chromium from metal recovery unit as per the condition has not been furnished. **(Specific Condition x)**
- xix. Secured land fill as per the condition has not been observed. TCLP analysis data has not been furnished. **(Specific Condition xi)**
- xx. Ferro Chrome Production during 2021-22 exceeds the Limits. **(General condition ii)**
- xxi. Separation of runoff collection drains to raw water harvesting pond by permanent structure yet to be implemented. **(General condition vi)**



- xxii. Implementation status of Environmental protection measure mentioned in EIA/EMP has not been furnished **(General condition ix)**
- xxiii. Copy of clearance letter yet to be uploaded on the website. **(General condition xi, xiv & xii)**

EC dated 05.03.2011:

- xxiv. Ambient air quality as per NAAQS 2009 has not been furnished. **(Condition No. ii)**
- xxv. Environmental Statement has not been uploaded in the website of the company **(Condition No. iv)**

4. In the above context, your attention is drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

- a. *The closure, prohibition or regulation of any industry, operation or process; or*
- b. *Stoppage or regulation of the supply of electricity or water or any other service."*

5. Now, therefore, you are **directed to submit your response to the aforesaid non-compliances and explain as to why this Ministry should not take action against you under the provisions of Environment (Protection) Act, 1986 for the non-compliance of the environmental conditions mentioned above. You are also advised to submit your reply within 30 (Thirty) days of the receipt of this Notice failing which the Ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of Section 5 of the Environment (protection) Act, 1986 and in the circumstances of the case, with or without any further notice to the Project. In your response, it may also be clearly stated whether a hearing is required by the project proponent before a final order is passed by this Ministry. Further, this Show Cause is without prejudice to any other legal action which may be taken against you.**

This issues with the approval of the Competent Authority.

To,

The Project Head,
M/s Visa Steel Limited,
Kalinga Industrial Complex,
At/P.O. Jakhapura,
Dist.Jajpur, Orissa--755026

(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

Copy to:

1. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023.
2. The Member Secretary, State Pollution Control Board Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII, Bhubaneswar – 751012, Odisha
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
4. Member Secretary, Industry-I sector, MoEF&CC, New Delhi-110003.



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

Speed Post/Online

F. No. IA-Z-12011/22/2022-IA-I

Government of India

Ministry of Environment, Forest and Climate Change
(Compliance & Monitoring Division-IA Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003

Email: moefcc-monitoring@gov.in

Dated: 4th March, 2024

To,

The Member Secretary,
State Pollution Control Board Odisha,
Paribesh Bhawan, A/118, Nilakantha Nagar,
Bhubaneswar, Odisha – 751012,

Sub: Action as applicable for the Non- Compliance wrt the CTO for the project “Integrated Steel Plant and Captive Power Plant at Kalinganagar Industrial Complex by M/s VISA Steel Ltd.” -reg.

Ref: i. Ministry’s EC letter No F. No . J-11011/33/2007-IA II(I) dated 12.06.2007, J-11011/1000/2007-IA II(I) dated 03.07.2008, J-11011/491/2009-IA.II (I) dated 28.10.2009, J-11011/1000/2007-IAII(I) dated 05.03.2011, J-11011/491/2009-IA.II (I) dated 26.02.2021
ii. RO, Bhubaneswar Monitoring report No. 101-255/EPE/274 dated 27.03.2023
iii. RO, Bhubaneswar ATR review report no.101-255/2022/EPE dated 15.01.2024

This is in reference to the complaint dated 08.08.2022 regarding the above cited project of M/s VISA Steel Ltd., located at Kalinganagar Industrial Complex, Bhubaneswar, Orissa. Various Environmental Clearance (EC) granted to M/s VISA Steel Ltd. for the project are as referred above.

2. The project was twice monitored by the Regional Office of this Ministry at Bhubaneswar which has submitted its reports to Ministry vide letter No. L. No 101-255/EPE/274 dated 27.03.2023 and letter no. 101-255/2022/EPA dated 15/01/2024. Copies of both the reports are enclosed.

3. The reports have been examined in the Ministry and it is noted that among other reported non-compliance of the EC, one major condition of the Consent to Operate (CTO) on Zero Liquid Discharge (ZLD) has also been observed to be non-complied.

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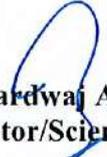
4. In reference to above, Orissa Pollution Control Board is requested to look into the matter and take applicable action for reported non-compliance wrt CTO with intimation to the Ministry.


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'

Encl: as above

Copy to:

1. The Project Head, M/s Visa Steel Limited, Kalinga Industrial Complex, At/P.O. Jakhapura, Dist.Jajpur, Orissa--755026


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'